

**BEFORE THE HONOURABLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

In Original Application No. 164 of 2022(PB)

IN THE MATTER OF

Sri.S.Srinivas Rao & Ors

.... Applicant (s)

Versus

State of Andhra Pradesh & Ors

.... Respondent (s)

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Date:08.09.2022

Place: Srikakulam.


Environmental Engineer,
A.P. Pollution Control Board,
Regional Office, Srikakulam.

A.P.POLLUTION CONTROL BOARD

ACTION TAKEN REPORT IN THE MATTER OF HON'BLE NGT ORDER DATED 20.07.2022 IN O.A.NO.164 OF 2022 (PB), – GRANITE CUTTING & POLISHING UNITS REGARDING DUMPING OF MARBLE/GRANITE SLURRY ON AGRICULTURAL LANDS NEAR HARICHADRAPURAM RAILWAY STATION, KOTABOMMALI MANADAL, SRIKAKULAM DISTRICT, ANDHRA PRADESH:

I. Preamble

The Hon'ble National Green Tribunal (NGT), Principle Bench, New Delhi registered a case in O.A.No.164 of 2022 based on a complaint received by email from Sri Srinivas Rao & Ors, Srikakulam District and vide order dated April 05, 2022 constituted a joint committee comprising of CPCB, State PCB and District Magistrate, Srikakulam to undertake visit to the site, interact with the stakeholders and prepare an action plan. The Joint Committee submitted report to the Hon'ble Tribunal on 04.06.2022. The Hon'ble Tribunal considered the report on 20.07.2022 and directed as follows:

*5. it is seen that there are large number of unregulated granite cutting and polishing units operating in violation of norms. Defence of simplifying procedure cannot be valid at the cost of the environment and public health. Simplicity of procedure can be appreciated if it does not harm the public interest and not otherwise. In the name of simplification, the State is unfortunately avoiding its duty to protect environment and to protect public health. It is clear that slurry is being dumped along the approach road and also on the private land without consent of its owners. This is resulting in degradation of environment by air, water and land pollution. Groundwater is also getting contaminated. Top soil and its fertility are affected. It is causing health hazards like respiratory and other problems. Action taken by the State PCB is merely issuance of notice dated 18.01.2022. Since the violations are serious and adversely affect the environment and public health, **emergent remedial action is needed to prevent continuing violations and making violators accountable for past violations, following due process. There is need to assess realistic compensation on polluter pays principle which is to be used for restoration measures. The polluting activities in violation of Air, Water and EP Acts need to be regulated by appropriate mechanism.** Mere giving label of 'Green' cannot be licence to damage environment. It is only a procedural aspect not obviating need against violation of environmental norms such as causing pollution. **Let remedial action be now taken in a mission mode so as to forthwith stop the polluting activities till mitigation measures are adopted and also recover compensation. There has to be defined action plan for restoring the area in question and a designated and well-engineered designed utilization and disposal of slurry.***

6. The Chairman and Member Secretary of State PCB and District Magistrate, Srikakulam may remain present in person by video conferencing with their action taken reports on the next date. The State PCB may also put the concerned units to notice of these proceedings for their response, if any, before the next date.

List for further consideration on 14.09.2022.

The Order copy enclosed as Annexure – I.

II. The Hon'ble Tribunal directions issued in the order dt.20.07.2022 and action taken for compliance by APPCB and the District Collector, Srikakulam is as follows:

1. Remedial action taken to stop the pollution activities:

- i. The APPCB officials circulated the Hon'ble NGT orders to all the granite cutting & polishing units for their response. The acknowledgement is enclosed as **Annexure – II.**
- ii. The District Collector, Srikakulam convened a meeting with all the representatives of the granite cutting & polishing units on 02.08.2022 along with the respective District officials. During the meeting, the District Collector appraised the Hon'ble NGT orders to the representatives of granite cutting & polishing in Srikakulam District.
- iii. The District Collector, Srikakulam informed that some of the granite cutting & polishing units located in Kotabommali cluster have dumped their waste on agricultural land near Harischandrapuram, adjacent to NH-16 and the Hon'ble NGT passed orders to take immediate corrective measures. The District Collector further informed that as it could not be identified which units have dumped the sludge, all the 81 units located in the Kotabommali cluster were made accountable for the violation and directed as follows:
 - a) All the units shall lift the sludge being dumped along the roads, agricultural lands and public places within 15 days. If the units fail to comply, as per CPCB/MoEF guidelines, fines will be imposed, i.e., 1.0% of total project cost and 0.25% of industry turnover. A closure order shall be served to the erring units.
 - b) All the units have to provide engineered land fill site as per the CPCB norms within their premises.
- iv. The District Collector instructed the Deputy Director, Mines & Geology Department, Srikakulam to identify the abandoned quarries and report immediately within 10 days. A Committee was constituted with the Revenue, Police, PCB, Mines & Geology, R & B, and PR Departments at district level to verify the compliance. Copy of the minutes of the review meeting is enclosed as **Annexure-III.**



Meeting conducted by the District Collector, Srikakulam with granite cutting and polishing units along with other District Officials

- v. After the meeting, APPCB issued Show Cause notice cum directions to all 128 Granite Cutting & Polishing units on 05.08.2022 to comply with the following measures with 15days:
 - a. The units shall lift the sludge being dumped along the roads, agricultural lands and public places immediately. If the units fail to comply, as per CPCB/MoEF guidelines fines will be imposed as 1.0% of total project cost plus 0.25% of the total turnover industry and even closure of units also.
 - b. The unit shall provide engineered land fill site as per the CPCB norms within their premises.

Copy of the show cause notice is enclosed as **Annexure - IV**.

- vi. The Granite cutting and polishing units and their association have submitted a reply to the show cause notice stating that they have lifted the sludge being dumped near Harischandrapuram and restoration of the site has been completed. It was also stated that they are constructing engineered landfill sites within their premises for the storage of sludge. Further stated that they have requested the Assistant Director of Mines and Geology, Srikakulam to identify abandoned mines to utilize the same for land filling. The association stated that they have instructed all the units not to dispose sludge outside the unit premises and they are in the process of identifying private lands to use for landfill and requested 3-6 months time. Copy of the reply is enclosed as **Annexure-V**.
- vii. The Committee constituted by the District Collector, Srikakulam District visited all the Granite cutting and polishing units on 25.08.2022 for verification of compliance. The Committee also visited the Harischandrapuram area where the sludge was dumped earlier by the granite units. During the visit the following officers and representatives from granite cutting & polishing units association were present.

S. No.	Committee Members
1.	Sri. H.V.Jayaram Revenue Divisional Officer, Tekkali Division, Srikakulam District.
2.	Sri D.Phanibhushan Reddy, Deputy Director of Mines & Geology, Mines & Geology Department, Tekkali, Srikakulam District.
3.	P.Satyanarayana, Executive Engineer, R&B Department, Tekkali, Srikakulam District.
4.	Sri S.Shankar Naik, Environmental Engineer, A.P. Pollution Control Board, Srikakulam.
5.	Sri M Srinivasa Kumar, Executive Engineer, Panchayati Raj Department, Tekkali, Srikakulam District.
6.	Sri. M Balaji Naik, Assistant Director of Mines & Geology, Srikakulam.
7.	Sri Shaik Kadharbhasha, Sub Inspector, Kotabommali, Srikakulam District.
Representatives from Granite cutting and polishing association	
8.	Sri. Gopi Chowdhari, President, Granite cutting and Polishing units association.
9.	Sri. Shiva Narayan, Treasurer, Granite cutting and Polishing units association.
10.	Sri. Anil Joshi, Member, Granite cutting and Polishing units association.

- viii. **Committee observations:**
- a. The Committee noted that Srikakulam District is having 128 Granite Cutting & Polishing units located as clusters in the mandals of i) Kotabommali, ii) Meliaputti, iii) Tekkali, iv) Nandigama, v) Saravakota, vi) Ponduru and vii) Etcherla Out of these, 81 units are located in Kotabommali area. The details are as follows:

S.No.	Name of the Mandal	No. of Units
1	Kotabommali	81
2	Meliaputti	18
3	Tekkali	7
4	Nandigama	7
5	Saravakota	6
6	Ponduru	4
7	Etcherla	5
Total		128

- b. The Association of granite cutting and polishing units has lifted the waste being dumped along the agricultural land near Harischandrapuram railway

gate and Yethurlapadu (V) of Kotabommali Mandal, Srikakulam District. About 100 to 125 tons of sludge has been lifted and stacked the material within the storage areas of the units duly providing HDPE lining to avoid ground water contamination as per the directions of the District Collector, Srikakulam and directions issued by APPCB.

- c. The Committee observed that no granite waste stored/stacked near Harischandrapuram railway gate and other areas also. The earlier dump was removed and the area was restored.



NGT compliant lodged based on the sludge dumped near Harischandrapuram Railway track



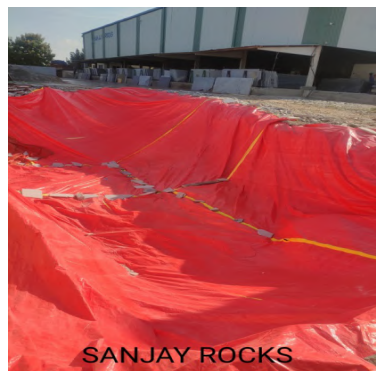
Granite units lifted the waste after NGT orders

- d. The Committee inspected all the stretches of granite cutting and polishing units to verify any illegal dumps. It was observed that no fresh dumps were observed along the NH-16 and other roads.



Committee inspection along the stretch of Kotabommali area

- e. The Committee also observed that all the units have provided HDPE lined pits within their premises for storing the sludge to avoid ground water table contamination.



HDPE lining provided for storage of granite cutting and polishing slurry/ sludge

ix. **Monitoring by APPCB:**

a. **Air Pollution:**

The APPCB conducted Ambient Air Quality Monitoring in 4 locations at Kotabommali, Meliputti, Saravakota and Etcherla to assess the air quality. No dust emissions observed from the granite cutting and polishing activity as the water is used as a media for cutting the slabs, the source of air pollution is the movement of vehicles in the areas. Ambient Air Quality monitoring conducted at 4 locations to monitor the particulate matter - PM_{10} to assess the ambient air quality. As per the analysis reports, the concentrations of PM_{10} are within the standards of National Ambient Air Quality. Report Enclosed as **Annexure-VI**.

b. **Water Pollution:**

The Granite cutting & polishing units are using water as coolant in the cutting, polishing and edge-cutting machine. Water based slurry is generated from the cutting, polishing

section. The water along with slurry is sent to sedimentation tanks for settling the solids. After settling solids in the sedimentation tanks, the supernatant water is recycled in the cutting section and fresh water is used for polishing machines. APPCB officials physically inspected all the 128 Granite Cutting and Polishing units and observed that they have provided sedimentation tanks and recycling the water. No discharge of wastewater observed from the units.

c. Ground water Quality in the Village:

APPCB officials also collected the ground water samples from 4 locations of Kotabommali, Meliputti, Saravakota, Etcherla & from the industry premises to assess the ground water quality. From the analysis results, it is noted that there is no abnormalities in ground water quality. Analysis reports are enclosed as **Annexure-VII**.

d. Solid Waste Generation & Mode of disposal:

Water based slurry is generated in the cutting and polishing sections. The slurry is sent to Sedimentation tanks for settling the solids. The settled solids are periodically removed from the sedimentation tanks. The units have provided HDPE lined pits for storage of slurry/ sludge within their premises.

2. Making violators accountable for past violation and recovering of compensation:

- i. The Committee constituted by District Collector, Srikakulam District discussed for levying Environmental Compensation as per the Hon'ble NGT orders to make the violators accountable for past violations. The Committee observed that the 81 units located in Kotabommali area are the violators and the other 47 units located in the district are stacking their waste within their premises. The Committee recommended to levy Environmental Compensation on all the 81 units located at Kotabommali area at the rate of 1.0% of total project cost of each unit initially.
- ii. There are 81 Nos. of granite cutting and polishing MSME units in Kotabommali area out of which 77 units are in operation and 04 units were closed. The project cost of the units varies from Rs. 0.50 Cr to 5.7 Cr. Based on their project cost, the individual units have to pay compensation. The APPCB and the Committee assessed the total compensation to be paid as **Rs.1,35,29,000/-**. The APPCB issued directions to all 77 units vide order dt.05.09.2022 to pay the compensation within 15days. The details of compensation levied against the units are furnished in **Annexure-VIII**.

3. Defined action plan for restoring the area in question and a designated and well-engineered designed utilization and disposal of slurry.

- i. The Deputy Director, Mines & Geology Department, Srikakulam has identified abandoned gravel pit at Sy.No.177, Birlangi hill, Srijagannadhapuram (V), Kotabommali (M), Srikakulam District, which is suitable for dumping granite slurry and it is close proximity to granite cutting and polishing units. This site will be allocated to the association for disposal of granite slurry to avoid dumping at any abandoned land, near to water bodies, road sides. The dump site shall be scientifically developed, constructed and maintained as per the CPCB guidelines. The RDO, Tekkali, AD, Mines & Geology Department, Tekkali informed that the extent of area shall be verified and the detailed report submitted to the District Collector. Letter of Dy. Director of Mines & Geology Department, Srikakulam dt.01.09.2022 is **Annexure -IX.**



Site identification by the DD, M&G, Srikakulam at Sy.No.177, Birlangi hill, Srijagannadhapuram (V), Kotabommali (M), Srikakulam District to allocate the land for association for disposal of slurry / sludge.

- ii. The APPCB officials during the visit to the granite cutting & polishing units located in the district, given strict instructions to all the units that if any such repetition of dumping of sludge and any activities in violation of Air, Water and Environment (*Protection*) Acts observed, stringent action will be initiated against the units including closure of their operations. The APPCB will regularly monitor the granite cutting and polishing units in Srikakulam District.

It is therefore prayed this Hon'ble Tribunal may be please to record the report and pass appropriate orders in the matter.


Environmental Engineer,
A.P. Pollution Control Board,
Regional Office, Srikakulam.

Item No. 03

(Court No. 1)

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

(By Video Conferencing)

Original Application No.164/2022

S. Srinivas Rao & Ors.

Applicant(s)

Versus

State of Andhra Pradesh

Respondent

Date of hearing: 20.07.2022

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE PROF. A. SENTHIL VEL, EXPERT MEMBER**

Respondent: Mr. TVS Raghavendra Sreyas, Advocate for APPCB

ORDER

1. Grievance in this application is against unscientific dumping of marble slurry on agricultural land near Harischandrapuram railway station, Kotabommali Mandal, Srikakulam District, Andhra Pradesh, adversely affecting the environment and public health. Marble slurry in question is generated from the Marble Polish units located at Nimmada, Peddabammidi and Yetturallapdu, in violation of the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981 and the Environment (Protection) Act, 1986. 700 stone cutting and polishing units were located in Tandur which have now been shifted to the industrial area. Adverse impact of dumping of marble slurry is air pollution affecting the public health as well as the agricultural land in the area due to increased salinity of soil, micronutrient deficiency and reduced percolation of water. Fine particles

of slurry settle on the crops and degrade the quality of resources. Water quality of irrigation canal gets deteriorated which in turn adversely affect the eco-system.

2. Suggestions given in the application are:-

- “1) Marble Slurry dumping site may be located within the existing marble processing premises or it may be located at isolated locations preferably 01 KM away from any notified habitat area human habitation at suitable location as approved by the SPCB/PCC and shall be provided with proper approach roads for safe transportation of marble slurry.*
- 2) The marble slurry dumping site shall not be located on the 100-year flood plain where it will restrict the flow and marble slurry dumping site should be located at least at a distance of 1000 meters away from any natural or artificial water bodies.*
- 3) The existing marble dumping site should take adequate measures such that the runoff from the marble slurry dumping site should not be allowed to go into the surface water or any natural or artificial water bodies. SPCB/PCC should monitor the adequate measures made at old dumping sites.*
- 4) The dumping site shall be designed, constructed, operated and maintained at least for a period of 15 years. The base & side of dumping site should be of 01 meter or thicker with compacted clay lining having hydraulic conductivity, to eliminate any seepage. The dumping site should also provide proper water decanting system like decanting well or network of perforated PVC pipes at the bottom of site for collection of slurry water.”*

3. Vide order dated 05.04.2022, the Tribunal constituted a joint Committee comprising CPCB, State PCB and District Magistrate, Srikakulam to undertake visit to the site, interact with the stakeholders and prepare an action plan. A report was required to be furnished to this Tribunal giving factual position and mentioning the steps taken by the statutory regulators to remedy the situation.

4. In pursuance of above, the joint Committee has filed its report on 04.06.2022 after undertaking visit to the site. Relevant extracts from the report are:-

“VII Site visit by Joint Committee

- 1. Srikakulam District is having about 128 Nos. of Granite Cutting & Polishing units located in Mandals of Kotabommali, Tekkali and Saravakota as clusters. These units are located within the radius of 30 KM from Nimmada junction, Kotabommali Mandal.***
- 2. During the site visit, the Committee observed Granite slurry dumped along the approach road of Harischandrapuram village road. On inquiry, it was learnt that the private land owners as well the farmers are utilizing the Granite slurry waste powder for filling low laying area as well for constructions because of cost effective. The Revenue authorities informed that the waste has been dumped with the consent of land owners. The committee observed few dumping's along the irrigational canal of Yethurlapadu Village.***
- 3. When the visit was made to the Marble processing clusters, the Granite slurry waste is dumped in the unit premises along the boundary of the premises. The Granite slurry is used only for filing low lying areas.***

VIII Committee interaction with Stakeholders

The committee members interacted with the owners of Granite cutting and polishing and educated the impact of dumping of Granite slurry waste in environment as below:

- a. Studies have revealed that improper dumping of Granite slurry degrades the environment in numerous ways causes adverse impact on ecology, land degradation, visual effect, flooding of water, air pollution. In addition, the porosity of aquifer zones and contaminating the underground water will occur if the waste is deliberately being dumped on the water bodies. Reduced porosity & permeability of the topsoil affects the soil fertility and reduces the percolation rate of rain water resulting in reduced rate of ground water recharging.***
- b. Random disposal of the Granite fines would also lead to health hazards like respiratory and allergy problems to the people dwelling in the areas. Waste management problem is of critical concern in which waste materials are being used to produce new products in such a way that natural resources are saved.***
- c. Continuous exposure of Granite dust can cause severe respiratory disorders like bronchitis, asthma along with dermal & eye irritation in labors and local population. Deposition of particulate/fugitive dust on roads causes emission of particulate matter due to vehicular activities and strong wind currents.***

- d. Disposing the slurry waste near to water bodies, road side areas can deteriorate the surface & ground water quality by increasing turbidity, suspended solids, calcium and magnesium hardness.**

The Granite processing units Association Secretary informed that several requests were made to District Collector, Srikakulam for allocation of land for dumping of slurry/sludge in designated place, so that it can be utilized for various purposes such as road construction, brick manufacturing etc. At present the units are stacking the waste within their premises or dumping in low lying areas. No bulk consumer like NHAI is coming forward for lifting the waste as it is not available at single source. The committee instructed the association members to submit the proposed action plan for safe and scientific disposal of slurry/sludge.

IX Present consent practices of slurry disposal and utilization

As per CPCB revised classification of industrial sectors, cutting, sizing and polishing of Granite stone have been categorized under **Green Category**. The Government of Andhra Pradesh simplified the procedure from issue of regular consents to issue acknowledgment for non-polluting Small Scale Industries (SSI). As per the orders of Govt. of AP, the Andhra Pradesh Pollution Control Board (APPCB) is issuing one time Acknowledgement to the SSI which would serve the purpose of consent of the Board.

APPCB, Regional Office, Srikakulam issued acknowledgments to Granite cutting and Polishing units under Green Category with a condition that “the industry shall collect solid waste i.e., sludge and cutting edges properly and it shall be disposed in the dump yard earmarked within the premises under any circumstances it should not be disposed in any unauthorized areas”

The copy of the consent issued to the unit is attached as **Annexure II**. As per the consent conditions, the units are not complying with the conditions and are disposing waste in low lying and unauthorized areas. The Granite slurry is not utilized in producing any valuable products but being dumped along the road side for filling of low laying areas to utilize the lands for constructions.

X. Action taken by APPCB

APPCB received a complaint by Sri S. Srinivasulu, Advocate and other residence of Harischandrapuram Village, KotabommaliMandal, Srikakulam District regarding improper dumping of Marble slurry and depositing at survey no.11 of Harischandrapuram Village from the Marble polish units located at Nimmada, Peddabammidi, YetturallapaduMandals. The complainant also represented that these units are being operated in violation of certain provisions of the Air, Water and Environmental Acts. Copy of the complaint is placed as **Annexure III**.

APPCB, Regional Office, Srikakulam inspected these units and issued notices on 18.01.2022 to all Granite Cutting and Polishing

Units located in Srikakulam District for disposal of slurry/sludge indiscriminately along the NH-16 and causing dust nuisance and to take immediate remedial measures. The copy of the notices area enclosed as **Annexure IV**. However till now APPCB has not received any reply for the notices by the units.

XI Remedial measures suggested by the Joint Committee

1. Due to non-availability of designated site for dumping the Granite slurry, the units are disposing the waste in low lying areas, along road sides and in unauthorized lands causing air and other environmental issues. Government of AP or the District Administration, Srikakulam shall allocate suitable site within the existing Granite processing units or located at isolated place preferable 1km away from any notified human habitation.

2. After identification of designated site for disposal of Granite slurry, the Marble association shall construct the dumping yard with sufficient depth and for fulfilling 5 years dumping requirements. The yard shall be provided with decanter wells, so that decanted water is recycled in gang saw units.

3. The Marble/Granite slurry can be used in road pavements & National Highway Authority of India (NHAI) road constructions replacing soils, Granite slurry can be utilized as low cost binder for non-load bearing structures as per Public Work Department (PWD). It can be also utilized in brick manufacturing, in artifacts manufacturing, as a coarse aggregate in concrete for the civil constructions and building materials.

4. The inorganic & non-hazardous Granite slurry can be **utilized in above activities after been examined in detail in consultation with the various organization/reputed institutes/industries like Cement manufacturer, NCBM, CRRI, CDOS etc.** for evaluating most techno-economical & viable solution/option of slurry disposal.

5. The broken Marble **slabs from the cutting process shall be collected, stored and utilized** by the Marble chip & tiling units.

6. Granite **association shall engage any reputed institutions such as IITs, NITs, etc. to explore the possibility of utilizing the Granite slurry and device an action plan.**

7. Granite association **shall educate and create awareness in public to utilize Granite/Marble waste for filling the low lying areas duly covering with soil to avoid spreading in the surroundings and the units should not dump the waste along the road side as well in agricultural fields un-authorizedly."**

5. From the above, it is seen that there are large number of unregulated granite cutting and polishing units operating in violation of norms. Defence of simplifying procedure cannot be valid at the cost of the environment and public health. Simplicity of procedure can be appreciated if it does not harm the public interest and not otherwise. In

the name of simplification, the State is unfortunately avoiding its duty to protect environment and to protect public health. It is clear that slurry is being dumped along the approach road and also on the private land without consent of its owners. This is resulting in degradation of environment by air, water and land pollution. Groundwater is also getting contaminated. Top soil and its fertility are affected. It is causing health hazards like respiratory and other problems. Action taken by the State PCB is merely issuance of notice dated 18.01.2022. Since the violations are serious and adversely affect the environment and public health, emergent remedial action is needed to prevent continuing violations and making violators accountable for past violations, following due process. There is need to assess realistic compensation on polluter pays principle which is to be used for restoration measures. The polluting activities in violation of Air, Water and EP Acts need to be regulated by appropriate mechanism. Mere giving label of 'Green' cannot be licence to damage environment. It is only a procedural aspect not obviating need against violation of environmental norms such as causing pollution. Let remedial action be now taken in a mission mode so as to forthwith stop the polluting activities till mitigation measures are adopted and also recover compensation. There has to be defined action plan for restoring the area in question and a designated and well-engineered designed utilization and disposal of slurry.

6. The Chairman and Member Secretary of State PCB and District Magistrate, Srikakulam may remain present in person by video conferencing with their action taken reports on the next date. The State PCB may also put the concerned units to notice of these proceedings for their response, if any, before the next date.

List for further consideration on 14.09.2022.

A copy of this order be forwarded to the Chairman and Member Secretary of State PCB and District Magistrate, Srikakulam by email for compliance.

Adarsh Kumar Goel, CP

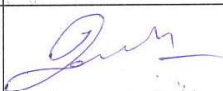
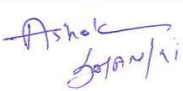
Sudhir Agarwal, JM

Prof. A. Senthil Vel, EM

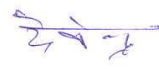
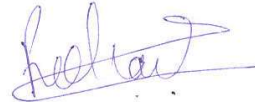
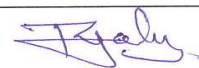
July 20, 2022
Original Application No.164/2022
A

ATTENDANCE OF REPRESENTATIVES OF THE GRANITE CUTTING AND POLISHING UNITS ATTENDED FOR THE MEETING HELD ON 02.08.2022 AT 12.30 PM ON GRANITE CUTTING & POLISHING UNITS IN SRIKAKULAM DISTRICT AS PER HON'BLE NGT, PRINCIPAL BENCH, NEW DELHI ORDERS. AS PER ORDERS NGT ORDER DATED.20.07.2022 IS CIRCULATED TO ALL GRANITE CUTTING AND POLISHING UNITS.

S.No	Name of the Industry	Name of the representative & Phone Number, email ID	Signature
1.	Eri Lexme Granite 2 Export. Machilipatnam	B-Pradeep Kumar 9440195298	
2.	Uma Granites	umagranites2019 @gmail.com 901666 2800	
3.	Menakanaman Granites	Hanabagal Singh 9493856246	
4.	Sri Venkateswara Granites	E. Ramanao 9000140079	
5.	Mitra granites	S.Vasa Prasad Rao 7382799666	
6.	JMB Rocks	C.L.Khukhar 7995531888	
7.	Spm Granites	Budha Ram 994419372	
8.	Brishi granites	Vikas Yadav 63788 20 923	
9.	SOP Granites	Shahid 9001261854	
10.	Shree Rang	Narendra 9772777709	
11.	Tirupathi Granite	Ramanna Kumar 7073770077	
12.	Five Star Granite	Ruparaj Babu 9784575564	

13.	VARDHMAN GRANITE	Om/Darabhi 9772 777754	
14.	Siyaram Granite	Mukesh 9361777772	
15.	Salasar Granite	Cramesh 9182368777	
16.	Jyothi Granite	Jitendra 9785629204	
17.	Shruti International	Arjun 8709981435	
18.	Atharva Granites	SURESH 7288850821	
19.	Bajrang Granite Industry	Rakesh 7742100477	
20.	Sidhi Vinayak Granite	Mukesh 7901326220	
21.	SUNIL granites	Sunil 9649666660	
22.	Bhavani Granite exports	8897222333 Lajendra Kumar	
23.	Ki-freshwara Granite	9866163139	
24.	ISK-Granite Indu stry	9848625606	
25.	Charbhujia Granites	9414888887	
26.	Rana Granite	92163-11022 Ashok	
27.	Shiva Granite	8955777779 Rajya Ram	

28.	Sri Sai K L R Granite	9441354763.	b. Laksh
29.	Eastern King Granite (P)	9908119075	S. Laksh
30.	E. P Granite	9440372355	L. Srinivas
31.	V.S.R. Granite	9550840824	1/3
32.	Victory Granite	9394025556	N. Laksh
33.	Kothur Lax	954012461	R. Laksh
34.	Axis Granite	8209580512	— Laksh
35.	Lokeswara Granite	9912970382	L. Laksh
36.	C R M Granite (P) Ltd.	9414216729	Srinivas
37.	Abhi R R R Granite	9491153780	Srinivas
38.	Star Granite	7737443311	S. Laksh
39.	Madhavi Ramji Stone	9903068666	Srinivas
40.	PANKAJ GRANITE	9414586643	Ramsukh
41.	Sundaram Granite	9849051877	Chandrasekhar
42.	Sri Vasudharam Stones	9884211172	H. Laksh

43.	Shree Rocks	Krishan Kumar 8787898450	
44.	GSI	9811436102	
45.	SHY ENTERPRISES	Bhagande 6300958085	
46.	GOVIND ROCKS Jursangi Villages	Ratan Sharma 7337334595	
47.	SHREE RAJASTHAN	DEVENDRA 9828848098	
48.	SHRI RAM GRANITE	RAMNIDAS 9349365111	
49.	Caps Granites	9828091046	
50.	ERA GRANITES	9629100222	
51.	Zenith Granite Grandeur	9399906990	
52.	RASYOG GRANITE INTERNATIONAL LLP	9950848719	
53.	VEDANT GRANITE	7995101993	
54.	Siddhartha Granites	7036674023	
55.	Shri Shyam granites	9159967721	
56.	Shri Shyam granit narmada	9013512621	
57.	Vikash Granites	8058222617	

58.	Sun Endra Rocks Santoshpuzam	9704991821	<u>S. S. Boral</u>
59.	Aditya Stone Ind Tuchal kotta	9611965453	<u>Am</u>
60.	MAA ESHWAR Granite MAA Anapurna granite KUDDABA	9611965453 9035921000	<u>Amel Jain</u>
61.	PRIME STONES Loleya, Pondur (M)	9908621666	<u>W</u>
62.	Ornate Exp. Granites Narsingepalli	7002658671	<u>Hy H</u>
63.	Shivashakti Stone (India) Pvt. Ltd.	9886520111 9845142700	<u>me</u>
64.	Mohit Granites	7676848444	<u>Alpi</u>
65.	Jai Seemata Granites	9460931164	<u>By</u>
66.	King Granites	7340099864 9414888521	<u>21 Feb</u>
67.	Tisumala Granite	8239989795	<u>Shamuel</u>
68.	R.D. Granite	963935413	<u>Shamuel</u>
69.	Ganapati Granite	7750085008	<u>Shamuel</u>
70.	Shree Shiva Granite	8077359154	<u>B</u>
71.	CEOLLA GRANITE	9047493570	<u>Edel</u>
72.	BHAVANI Granites	9059704111	<u>V. Suresh</u>

73.	mahadev Granites Duppalapudi	7023091717	Hamuram
74.	Sanjay Rocks	9950956789	Manish
75.	shree maharaja	9652 903463	Yamun
76.	Neo Exotic Granite LLP	9829055071	Wang
77.	Salasar Belegi Granites	8246615642	A. J.
78.	Sri Manikanta Granites And Exports	9440417333	Paul
79.	Lakshmi Granites	8500777660	KR
80.			
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87.			

MINUTES OF MEETING HELD ON 02.08.2022 AT 12.30 PM AT COLLECTORATE, SRIKAKULAM WITH GRANITE CUTTING & POLISHING UNITS DUMPING OF MARBLE/GRANITE SLURRY ON AGRICULTURAL LAND, ON EITHER SIDE OF NATIONAL HIGHWAY, ETC., AS PER THE HON'BLE NGT (PB), ORDER DT.20.07.2022 IN O.A. NO. 164 OF 2022:

The following officers have attended the meeting:

S.No	Name	Department
1.	Sri Sriresh B Lathakar	: The Collector & District Magistrate, Srikakulam
2.	Sri T.P.Vithal Eswar Rao	: The Additional Superintendent of Police, Srikakulam.
3.	Sri T. Rajendra Reddy	: The Joint Chief Environmental Engineer, A.P. Pollution Control Board, Zonal Office, Visakhapatnam.
4.	Smt. B.Shanti	: The Revenue Divisional Officer, Srikakulam Division, Srikakulam.
5.	Sri B.Rajarohan Rao	: A.O, Office of RDO, Tekkali.
6.	Sri V Ravi Kumar	: District Panchayat Officer, Srikakulam
7.	Sri J.Uma Mahesheswara Rao	: The General Manager, District Industries Centre, Srikakulam.
8.	Smt. Kanthimathi	: The Superintendent Engineer, R&B Department, Srikakulam
9.	Sri V.S.N.Murthy	: The Superintendent Engineer, Panchayath Raj Department, Srikakulam
10.	Sri S.Shankar Naik	: The Environmental Engineer, A.P Pollution Control Board, Regional Office, Srikakulam.
11.	Sri D.Phani Bhushan Reddy	: The Deputy Director, Mines & Geology Department, Srikakulam
12.	Sri M. Balaji Naik	: The Assistant Director, Mines & Geology Department, Srikakulam & Tekkali
13.	80 Granite cutting & Polishing units representatives attended the meeting.	

At the outset, the EE, APPCB welcomed the District Collector, JCEE, A.P. Pollution Control Board, Zonal Office, Visakhapatnam, other District Officials and representatives of the granite cutting and polishing units and briefly explained about the agenda of the meeting as the Hon'ble National Green Tribunal (NGT), Principal Bench, New Delhi registered Application (O.A.No.164 of 2022) based on a complaint received by post from Sri S. Srinivas Rao & Ors, Srikakulam District against unscientific dumping of marble slurry on agricultural land near Harischandrapuram railway station, Kotabommali Mandal, Srikakulam District, Andhra Pradesh. The Hon'ble NGT, New Delhi constituted Joint Committee with CPCB, SPCB and District Magistrate, Srikakulam and directed to submit action taken report. The District Collector, Srikakulam nominated Revenue Divisional Officer, Tekkali on behalf of the District Collector and other members are the Environmental Engineer, APPCB, RO, Srikakulam and the Assistant Director, Mines & Geology, Tekkali. The Joint Committee submitted report to the Hon'ble Tribunal on 04.06.2022. The Hon'ble Tribunal considered the report on 20.07.2022 and directed

the Chairman and Member Secretary of State PCB and District Magistrate, Srikakulam may remain present in person by video conferencing with their action taken reports on the next date. *List for further consideration on 14.09.2022."*

The Joint Chief Environmental Engineer, Visakhapatnam briefed the action to be taken as per the Hon'ble NGT orders as follows:

1. Emergent remedial Action is needed to prevent continuing violations and making violators accountable for past violations, following due process.
2. There is need to assess realistic compensation on polluter pays principle which is to be used for restoration measures.
3. The polluting activities in violation of Air, Water and EP Acts need to be regulated by appropriate mechanism.
4. Remedial action be now taken in a mission mode so as to forthwith stop the polluting activities till mitigation measures are adopted and also recover compensation.
5. Defined action plan for restoring the area in question and a designated and well-engineered designed utilization and disposal of slurry.

The JCEE instructed all the units to identify the land for disposal of sludge in a scientific manner i.e, engineered land fill site as per the CPCB norms.

The District Collector addressed the gathering and informed that nearly 128 granite cutting and polishing units are operating in the district. Some units located in Kotabommali Mandal have dumped their waste on agricultural land near Hrischandrapuram, adjacent to NH-16, based on which one person approached the Hon'ble NGT. The NGT passed orders to take immediate corrective measures. The granite sludge dumped along the approach road and on agricultural land degrades the environment by polluting the air, water, and land. Groundwater is also contaminated due to seepage in the surrounding area. It also causes health hazards like respiratory and other problems.

The District Collector requested the industry representatives to share the best practices being adopted in their industry for the handling of sludge and remedial measures. It was identified that some of the units were deliberately not following the norms. According to CPCB/MoEF guidelines, we will impose fines of 1.0% of total project cost and 0.25% of industry turnover, if the units not lift the waste dumped along the roads and public places and remedial measures have to be adopted. Duly identifying dedicated land or abandoned quarry for the dumping of sludge and slurry. The District Collector directed all the units to lift the sludge being dumped along the roads within 15 days, otherwise action will be initiated as per the above norms, even closure of units.

Sri Ramakanth, Secretary, Srikakulam Granite Factories Association, informed that there is an apprehension that the granite units are disposing of the waste along the roadside, but they are

not disposing the waste illegally. He clarified that the farmers are voluntarily lifting the sludge to use for filling low-lying lands due to the scarcity of gravel/ sand. He said that the sludge is generated from the cutting of natural stone, which is not hazardous waste, and they don't use any kind of hazardous chemical material in the process. He further informed that the APPCB stipulated a condition that *"the industry shall collect solid waste i.e., sludge and cutting edges properly and it shall be disposed in the dump yard earmarked within the premises under any circumstances it should not be disposed in any unauthorized areas"*

He further informed that, as per draft guidelines of CPCB, they will provide dump yards within the factory premises with a size of 20x20x3 mt, duly laying HDPE sheet at the bottom to avoid seepage and contamination. He assured that it would be completed within 2 weeks.

The District Collector said that, unknowingly, the farmers are lifting the sludge for filling. However, it may cause groundwater pollution by seepage of water content leftover in the sludge. After drying, the powder may cause a dust nuisance and thereby decrease the fertility of the land. The proponents are responsible to inform the farmers about the slurry disposal.

Sri Venkateswara Rao, the owner of the Granite unit, informed that granite units are not dumping waste on the roadside or any other places. 70 to 75% of units are having their own dump sites within the premises. Some of the units have given sludge to the farmers for filling their land located adjacent to roads as they have good commercial value after the widening of NH-16. He informed that at present the farmers covered sludge with morrum (soil) to avoid dust pollution. He assured that all the units will provide a dump yard on their premises duly laying HDPE sheets. He further said that this will not give a permanent solution and requested the District Collector to allocate 10 acres of the isolated land in the surroundings or an abandoned quarry for the dumping of the sludge. If, the government allots the dumpsite, they will follow the norms. He said the association is ready to pay for land as per market value. He further informed that this sludge is being used in the tiles industry as raw material and brick units, however, these kinds of units are not had in the Districts and they are far away from the Nimmada area.

He requested the District Collector of Srikakulam to give them some time to discuss their concerns with an advocate and to refrain from taking harsh action against this unknown complainant because they generate revenue for the government while also providing employment.

The District Collector informed that the government supports granite units for the allocation of land for slurry disposal. It takes 3 to 4 months to complete this process. The granite unit association must purchase 10 to 15 acres of land in the interim, and the site must be scientifically planned for slurry disposal. If the sludge is available at one source, some units will come forward to use it as a raw material for another purpose.

Sri Palavalasa Vikranth, MLC, Srikakulam stated that pollution is a non-negotiable problem, as a owner of a granite cutting and polishing unit, he said they are disposing of their sludge in their

own land of 2 acres. But everyone is not having land for disposal, he requested the Collector to provide any specific quarry close to the Nimmada sector. The units are struggling with a number of issues right now, including a lack of raw materials, energy, etc., He said that their association is not that much strong to buy a site at the moment. He further said that all the units must comply with the remedial steps within two weeks.

The District Collector said that pollution is not quantifiable and the issues related to pollution are not negotiable. At the end of the meeting following decisions have been taken:

1. The District Collector directed all the units to lift the sludge being dumped along the roads, agricultural lands and public places within 15 days. If the units fails to comply as per CPCB/MoEF guidelines fines will be imposed as 1.0% of total project cost and 0.25% of industry turnover and even closure of units also.
2. The District Collector instructed the Deputy Director, Mines & Geology Department, Srikakulam to immediately identify the abandoned quarries and report within 10 days.
3. All the units have to provide engineered land fill site as per the CPCB norms within their premises.
4. A committee will be constituted with the Revenue, Police, PCB, Mine & Geology, R& B, and PR Departments to verify the compliance. If any dumps are observed along roads, on agricultural lands, or in public places, fines will be imposed on Mandal-wise units. The proceedings will be issued accordingly.

The meeting ended with vote of thanks.


Environmental Engineer 04/8/22
APPCB, RO, Srikakulam.


Collector & District Magistrate
Srikakulam District



**ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE, SRIKAKULAM**

Plot No.32, D. No. 16-13-25, 2nd Cross Road, Purushotham Nagar Colony,
Gujarathipeta Village, Srikakulam - 532005.

Tel Ph. No: 08942-295090, Email: roskm-eel@appcb.gov.in

Notice.No.244/APPGB/RO-SKLM/Comp/2022-

Date:05.08.2022.

Show Cause Notice cum Directions

Sub: APPGB – RO - SKLM – NGT - Granite Cutting and Polishing units - Dumping of marble/granite slurry on agricultural land, on either side of national highway, etc., – Hon'ble NGT Orders in O.A.No.164/2022, dt.20.07.2022 – Meeting held on 02.08.2022 at Collectorate, Srikakulam – **Show Cause Notice cum Directions** – Issued – Reg.

Ref:

1. Compliant received from Sri S.Srinivasulu, Advocate and other residence of Harischandrapuram, Srikakulam District on 27.12.2021.
2. Notice No.244/APPGB/RO-SKLM/Comp/2022, dt.18.01.2022.
3. Hon'ble NGT orders dt.05.04.2022 in O.A.No.164/2022(PB).
4. Joint Committee visited the site on 18.05.2022
5. Joint Committee report submitted to Hon'ble NGT dt.04.06.2022.
6. Hon'ble NGT orders dt.20.07.2022 in O.A.No.164 of 2022(PB).
7. Board Officials inspected on 22.07.2022.
8. Review meeting held at Collectorate, Srikakulam on 02.08.2022.

WHEREAS you are operating Granite Cutting & polishing unit to produce granite slabs.

WHEREAS the Board issued Acknowledgment/consent to the unit duly stipulating a condition that *“the industry shall collect solid waste i.e., sludge and cutting edges properly and it shall be disposed in the dump yard earmarked within the premises under any circumstances it should not be disposed in any unauthorized areas”*.

WHEREAS vide reference 1st cited above, the Board is in receipt of a complaint filed by Sri Srinivas Rao & Ors, Srikakulam District regarding unscientific dumping of marble slurry on agricultural land near Harischandrapuram Railway station, Kotabommali Mandal, Srikakulam District. It was also represented that the disposal of slurry is impacting on agricultural lands and local human health and requested to remove the improper dumping of marble slurry and to take immediate remedial measures to reduce the pollution problems in the area.

WHEREAS the Board Officials inspected the granite cutting and polishing units located at Nimmada, Peddabammidi, Duppalapadu, etc., on 24.12.2021 and vide reference 2nd cited, the Board issued notice to your unit for improper handling/dumping of granite slurry/sludge on either sides of NH-16 and village roads it was instructed to take immediate remedial measures. But you have neither replied to the notice nor taken remedial measures.

WHEREAS vide reference 4th cited, the Hon'ble National Green Tribunal (NGT), Principal Bench, New Delhi registered Application (O.A.No.164 of 2022) based on a complaint received from Sri S. Srinivas Rao & Ors, Srikakulam District against unscientific dumping of marble slurry on agricultural land near Harischandrapuram railway station, Kotabommali Mandal, Srikakulam District, Andhra Pradesh. The Hon'ble NGT, New Delhi constituted Joint Committee with CPCB, SPCB and District Magistrate, Srikakulam and directed to submit action taken report. The Joint Committee submitted report to the Hon'ble Tribunal on 04.06.2022.

WHEREAS based on the Joint Committee report the Hon'ble NGT noted that there are large numbers of unregulated granite cutting and polishing units operating in violation of norms. It is clear that slurry is being dumped along the approach road and also on the private land without consent of its owners. This is resulting in degradation of environment by air, water and land pollution. Groundwater is also getting contaminated. Top soil and its fertility are affected. It is causing health hazards like respiratory and other problems. It was noted that the violations are

serious and adversely affect the environment and public health and directed to take immediate action as follows:

1. Emergent remedial Action is needed to prevent continuing violations and making violators accountable for past violations, following due process.
2. There is need to assess realistic compensation on polluter pays principle which is to be used for restoration measures.
3. The polluting activities in violation of Air, Water and EP Acts need to be regulated by appropriate mechanism.
4. Remedial action be now taken in a mission mode so as to forthwith stop the polluting activities till mitigation measures are adopted and also recover compensation.
5. Defined action plan for restoring the area in question and a designated and well-engineered designed utilization and disposal of slurry.

WHEREAS the NGT directed the Chairman and Member Secretary of State PCB and District Magistrate, Srikakulam may remain present in person by video conferencing with their action taken reports on the next date. The State PCB may also put the concerned units to notice of these proceedings for their response, if any, before the next date, accordingly the Board circulated the orders to all units.

WHEREAS a meeting was conducted on 02.08.2022 at Collectorate, Srikakulam in the presence of the District Collector, Srikakulam & the Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam, other District officials and with the representatives of the granite cutting and polishing units. During the meeting, Ramakanth, Secretary, Srikakulam Granite Factories Association, informed that there is an apprehension that the granite units are disposing of the waste along the roadside, but they are not disposing the waste illegally. He said that the sludge is generated from the cutting of natural stone, which is not hazardous waste, and they don't use any kind of hazardous chemical material in the process. He further informed that, as per draft guidelines of CPCB, they will provide dump yards within the factory premises with a size of 20x20x3 mt, duly laying HDPE sheet at the bottom to avoid seepage and contamination. He assured on behalf of the association, that it would be completed within 2 weeks.

During the meeting the District Collector, Srikakulam taken the following decisions and directed all the granite units to comply with the measures within 15 days:

1. Lift the sludge being dumped along the roads, agricultural lands and public places. If the units fails to comply, as per CPCB/MoEF guidelines fines will be imposed as 1.0% of total project cost and 0.25% of industry turnover and even closure of units also.
2. All the units have to provide engineered land fill site as per the CPCB norms within their premises.
3. A committee will be constituted with the Revenue, Police, PCB, Mine & Geology, R& B, and PR Departments to verify the compliance. If any dumps are observed along roads, on agricultural lands, or in public places, fines will be imposed on Mandal-wise units.

After careful consideration of all material facts of the case and recommendation of committee meeting held on 02.08.2022, the Board under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and under Section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and amendments thereof hereby issue directions to the granite cutting and polishing unit for taking the following measures within 15 days:

1. ***The units shall lift the sludge being dumped along the roads, agricultural lands and public places immediately. If the units fails to comply, as per CPCB/MoEF guidelines fines will be imposed as 1.0% of total project cost plus 0.25% of the total turnover industry and even closure of units also.***
2. ***The unit shall provide engineered land fill site as per the CPCB norms within their premises.***

You are hereby directed to note that, should you violate any one of the directions mentioned above, action shall be initiated for issue of closure directions along with the environmental

compensation under Sec. 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987 and under Section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and amendments thereof without any further notice, in the interest of Public Health and Environment.

SUGALI
SHANKAR
NAIK
ENVIRONMENTAL ENGINEER

Digitally signed by
SUGALI SHANKAR NAIK
Date: 2022.08.05
16:45:14 +05'30'

To
All Granite Cutting & Polishing Units,
(List Attached)
Srikakulam District.

Copy submitted to

- The District Collector, Srikakulam for kind information.
- The Joint Chief Environmental Engineer, A.P Pollution Control Board, Zonal Office, Visakhapatnam for kind information and necessary action.
- The Joint Chief Environmental Engineer (Unit-2), A.P Pollution Control Board, Board Office, Vijayawada for kind information and necessary action.
- The Senior Environmental Engineer (Legal cell), A.P Pollution Control Board, Board Office, Vijayawada for kind information and necessary action.

SRIKAKULAM GRANITE FACTORIES ASSOCIATION

To,
The Environmental Engineer,
 A. P. Pollution Control Board,
 Regional Office, Srikakulam



Sub: - Reply for the Show Cause Notice Cum Directions

Respected Sir,

We had received a Show Cause No: 244/APPCB/RO/SKLM/COMP/ 2022 dated 05- Aug-2022 regarding Dumping of marble/ granite slurry on agricultural land on either of High ways. We just want to bring few points in this context.

1. As per your instructions the slurry which had been dumped near Harshichandrapuram village had been cleared. We had lifted the material and site restoration work had been completed. Photographs are attached.
2. As per your instructions engineered land fill site is getting ready in all units. In few units it got completed and remaining units it under process.
3. We had started identify the land for our dumping yard and few lands are in the process of finalization. We also requested the AD Mines Srikakulam and Tekkali to give us the list of Abended Mines. We are in follow up with the concerned department.
4. We were able to clear the site where Slurry had been dumped, I request you to inspect once and let us know in case anything had been left out. We were ready to clear them also.
5. We have given to clear instructions to all unit owners to stop any type of dumping out site the unit premises.
6. We have identified some land for the long lease after complete the document's part we will develop that land for dumping.
7. We are also searching land for purchase but it is time taking work so kindly give 3-6 months time meanwhile we will manage slurry in the unit premises or on any lease out land.

Thanking You,

Yours Faithfully,

Lokesh Kotecha

Lokesh Kotecha, Secretary

ACE
Pl. Verify

26/08/22

Paddabammidi Village, Kotabommali Mandal, Dist. Srikakulam – 532 474



**ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE :: VISAKHAPATNAM**

D.No.39-33-20/1/4, Madhavadhara Vuda Colony, Visakhapatnam - 530018.

M.RAVI, M.Sc.,
SENIOR ENVIRONMENTAL SCIENTIST

Ph : 0891-2719380/481
e-mail:zovsplab-ses2@ appcb.gov.in

AMBIENT AIR QUALITY MONITORING REPORT

Analysis Report No. : 2022 – 07 – A – 004 & 005

Name & Address of the Industry : Granite Cutting & Polishing Units,
Nimmada (V), Srikakulam District

Monitoring Location : A-004: Ambient Air Quality Monitoring conducted in the industry
premises near office building of M/s GPS Granites LLP,
Narsingapalle (V), Kotabommali (M), Srikakulam District

A-005: Ambient Air Quality Monitoring conducted on the terrace of
the office of M/s Neelkanth Granites, Nimmada Road,
Peddabammidi (V), Kotabommali (M), Srikakulam District

Date of monitoring : 27.07.2022

Monitoring conducted by : AEE, AEE (OS) & Analyst (OS), Regional Office, Srikakulam

S.No.	Sample No.	Parameter
		PM ₁₀ (µg/m ³)
1.	2022– 07 – A – 004	82.0
2.	2022– 07 – A – 005	50.0
Standards(24 hrs average)		100.0


 SENIOR ENVIRONMENTAL SCIENTIST



**ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE :: VISAKHAPATNAM**

D.No.39-33-20/1/4, Madhavadhara Vuda Colony, Visakhapatnam - 530018.

M.RAVI, M.Sc.,
SENIOR ENVIRONMENTAL SCIENTIST

Ph : 0891-2719380/481
e-mail: zovsplan-ses2@appcb.gov.in

AMBIENT AIR QUALITY MONITORING REPORT

Analysis Report No. : 2022 - 07 - A - 008 to 010

Name & Address of the Industry : Granite Cutting & Polishing Units,
Nimmada (V), Srikakulam District

Monitoring Location : A-008: In the Industry premises of M/s K.K. Granite Industry,
Borapeta (V), Laveru (M), Srikakulam District

A-009: On the terrace of the office of M/s ERA Granites,
Deenabandupuram (V), Meliaputti (M), Srikakulam District

A-010: In the industry premises of M/s Siddhartha Granites,
Mahasingi (V), Saravakota (M), Srikakulam District

Date of monitoring : 28.07.2022

Monitoring conducted by : AEE, AEE (OS) & Analyst (OS), Regional Office, Srikakulam

S.No.	Sample No.	Parameter
		PM ₁₀ (µg/m ³)
1.	2022-07-A-008	79.0
2.	2022-07-A-009	83.0
3.	2022-07-A-010	68.0
Standard		100.0


 SENIOR ENVIRONMENTAL SCIENTIST



ANDHRA PRADESH POLLUTION CONTROL BOARD

ZONAL OFFICE :: VISAKHAPATNAM

D.No.39-33-20/1/4, Madhavadhara Vuda Colony, Visakhapatnam - 530018.

M.RAVI, M.Sc.,
SENIOR ENVIRONMENTAL SCIENTIST

Ph : 0891-2719380/481
e-mail: zovspla-b-ses2@appcb.gov.in

AMBIENT AIR QUALITY MONITORING REPORT

Analysis Report No. : 2022 - 07 - A - 004 & 005

Name & Address of the Industry : Granite Cutting & Polishing Units,
Nimmada (V), Srikakulam District

Monitoring Location : A-004: Ambient Air Quality Monitoring conducted in the industry
premises near office building of M/s GPS Granites LLP,
Narsingapalle (V), Kotabommali (M), Srikakulam District

A-005: Ambient Air Quality Monitoring conducted on the terrace of
the office of M/s Neelkanth Granites, Nimmada Road,
Peddabammidi (V), Kotabommali (M), Srikakulam District

Date of monitoring : 27.07.2022

Monitoring conducted by : AEE, AEE (OS) & Analyst (OS), Regional Office, Srikakulam

S.No.	Sample No.	Parameter
		PM ₁₀ (µg/m ³)
1.	2022-07-A-004	82.0
2.	2022-07-A-005	50.0
Standard		100.0


 24/8/2022
 SENIOR ENVIRONMENTAL SCIENTIST



ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL LABORATORY:: VISAKHAPATNAM
D.No.39-33-20/1/4, Madhavadhara VUDA Colony, Visakhapatnam - 530018.

M.RAVI, M.Sc.,
 SENIOR ENVIRONMENTAL SCIENTIST

Ph : 0891-2719380/481
 e-mail: zovsplat-ses2@appcb.gov.in

ANALYSIS REPORT

Sample No. : 2022- 07 – W- 399 to 403

Sample Location & Address : Surroundings of Granite Cutting & Polishing Units,
 Nimmada (V) and along NH-16, Kotabommali (M),
 Srikakulam District.

Sample Source : W-399: Bore well water sample collected from Narsingapalle (V), Kotabommali (M),
 Srikakulam District, which is located 200 mtrs away from cutting and polishing
 units
 W-400: Bore well water sample collected from M/s GPS Granites LLP, Narsingapalle (V),
 Kotabommali (M), Srikakulam District
 W-401: Bore well water sample collected from M/s Lakshmi Granites, Narsingapalle (V),
 Kotabommali (M), Srikakulam District
 W-402: Bore well water sample collected from SVS Nilayam, Beside NH-16,
 Peddabammidi (V), Kotabommali (M), Srikakulam District, where the Granite dry
 waste stacked for filling of low laying area
 W-403: Bore well water sample collected at the House of N. Bagamma, Beside NH-16,
 Peddabammidi (V), Kotabommali (M), Srikakulam District, where the
 granite dry waste stacked at a distance of 200 mtrs for filling of low laying area

Sample collected by : AEE, AEE (OS) & Analyst (OS), Regional Office, Srikakulam

Sample collected on : 22.07.2022

Sample received on : 23.07.2022

S.No.	Parameter	W- 399	W- 400	W- 401	W- 402	W- 403
1.	pH	7.60	7.19	7.35	7.76	8.09
2.	Electrical Conductivity (as $\mu\text{S}/\text{cm}$)	588	769	746	507	880
3.	Total Dissolved Solids	380	480	484	320	560
4.	Chloride (as Cl)	83	73	78	44	59
5.	Total Alkalinity (as CaCO_3)	220	268	232	228	360
6.	Total Hardness (as CaCO_3)	228	288	236	208	224
7.	Phosphate (as PO_4^{3-})	0.01	0.02	0.04	0.01	0.04
8.	Sulphate (as SO_4^{2-})	5.34	20.43	35.51	4.08	22.34
9.	Fluoride (as F ⁻)	0.88	0.41	0.99	0.69	1.12
10.	Nitrate Nitrogen (as $\text{NO}_3\text{-N}$)	3.93	1.92	2.87	1.62	1.83
11.	Nitrite Nitrogen (as $\text{NO}_2\text{-N}$)	0.01	BDL	0.01	BDL	BDL
12.	Ammonical Nitrogen (as $\text{NH}_3\text{-N}$)	BDL	0.01	0.01	BDL	BDL
13.	Calcium (as Ca)	72	81.6	75.2	70.4	78.4
14.	Magnesium (as Mg)	11.66	20.41	4.66	7.77	6.80



ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL LABORATORY:: VISAKHAPATNAM
D.No.39-33-20/1/4, Madhavadhara VUDA Colony, Visakhapatnam - 530018.

M.RAVI, M.Sc.,
 SENIOR ENVIRONMENTAL SCIENTIST

Ph : 0891-2719380/481
 e-mail: zovsplat-ses2@appcb.gov.in

ANALYSIS REPORT

Sample No. : 2022 – 07 – W – 404 & 405

Sample location/Address : Surroundings of Granite Cutting & Polishing Units,
 Nimmada (V) and along NH-16, Kotabommali (M), Srikakulam District.

Sample Source : W-404: Sample collected from process water before settling tank of M/s GPS Granites
 LLP, Narsingapalle (V), Kotabommali (M), Srikakulam District

W-405: Sample collected from Gotta Barrage left canal at Ethurallapadu (V),
 Kotabommali (M), Srikakulam District

Sample collected on : 22.07.2022

Sample received on : 23.07.2022

Sample collected by : AEE, AEE (OS) & Analyst (OS), Regional Office, Srikakulam

S. No.	Parameter	W-404	W-405
1.	pH	8.64	8.07
2.	Electrical Conductivity (as $\mu\text{S}/\text{cm}$)	696	215
3.	Total Suspended Solids	4128	28
4.	Chemical Oxygen Demand	12	8
5.	Biochemical Oxygen Demand	3.2	1.6
6.	Ammonical Nitrogen (as $\text{NH}_3\text{-N}$)	0.01	0.01
7.	Fluoride (as F)	0.22	0.09
8.	Phosphate (as P)	5.35	0.04
9.	Total Chromium (as Cr)	<0.001	<0.001
10.	Iron (as Fe)	0.015	0.028
11.	Nickel (as N)	0.001	0.001
12.	Copper (as Cu)	0.008	0.002
13.	Zinc (as Zn)	0.009	0.008
14.	Arsenic (as As)	0.007	0.001
15.	Cadmium (as Cd)	<0.001	<0.001
16.	Mercury (as Hg)	0.001	<0.001
17.	Lead (as Pb)	0.001	0.002

Note: - All values are expressed in mg/l except pH


 SENIOR ENVIRONMENTAL SCIENTIST



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M.RAVI, M.Sc.,
SENIOR ENVIRONMENTAL SCIENTIST

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e-mail: zovsplat-ses2@appcb.gov.in

ANALYSIS REPORT

Sample No. : **2022-07 - W- 542 to 552**

Sample Location & Address : Surroundings of Granite Cutting & Polishing Units in various locations of Srikakulam District.

Sample Source : W-542: Bore well water sample collected from M/s RM Exports, Sy.No.11/2, 3P&4P, Deenabandupuram (V), Meliaputti (M), Srikakulam District

W-543: Bore well water sample collected from M/s Bhavani Granite Exports, Deenabandupuram (V), Meliaputti (M), Srikakulam District

W-544: Bore well water sample collected from House of Smt. B. Nirmala, Chintala Poluru (V), Deenabandupuram (V), Meliaputti (M), Srikakulam District, which is located 1.0 KMs away from cutting and polishing units

W-545: Bore well water sample collected near Anganvadi Building Deenabandupuram (V), Meliaputti (M), Srikakulam District, which is located 500 mtrs away from cutting and polishing units

W-546: Bore well water sample collected from M/s Siddhartha Granites, Mahasingi (V), Saravakota (M), Srikakulam District

W-547: Bore well water sample collected from Kothapeta (V), Saravakota (M), Srikakulam District, which is located 200 mtrs away from cutting and polishing units

W-548: Bore well water sample collected from House of Smt. P.Chittamma, Rotary Nagar-II, Tekkali (V&M), Srikakulam District

W-549: Bore well water sample collected from M/s Star Granites, Dupplapadu (V), Kotabommali (M), Srikakulam District

W-550: Bore well water sample collected Jarjangi (V), Kotabommali (M), Srikakulam District

W-551: Bore well water sample collected from House of Sri. Lolugu Gopal Rao, Bonthupeta (V), Laveru (M), Srikakulam District

W-552: Bore well water sample collected from House of Sri. Gedela Narayan Rao Borapeta (V), Laveru (M), Srikakulam District, which is located 100 mtrs away from cutting and Polishing unit

Sample collected by : AEE, AEE (OS) & Analyst (OS), Regional Office, Srikakulam

Sample collected on : 23.07.2022

Sample received on : 25.07.2022



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ZONAL LABORATORY:: VISAKHAPATNAM

D.No.39-33-20/1/4, Madhavadhara VUDA Colony, Visakhapatnam - 530018.

M.RAVI, M.Sc.,
 SENIOR ENVIRONMENTAL SCIENTIST

Ph : 0891-2719380/481
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S.No.	Parameter	W- 542	W- 543	W- 544	W- 545	W- 546
1.	pH	6.83	7.08	7.00	7.26	6.93
2.	Conductivity (as $\mu\text{S/cm}$)	350	637	1067	1100	1137
3.	Total Dissolved Solids	228	420	696	720	740
4.	Chloride (as Cl)	55	50	110	130	100
5.	Total Alkalinity (as CaCO_3)	84	260	360	336	412
6.	Total Hardness (as CaCO_3)	104	208	248	156	340
7.	Phosphate (as PO_4^{3-})	0.01	0.01	0.05	0.03	0.03
8.	Sulphate (as SO_4^{2-})	18.56	1.83	23.90	24.21	16.32
9.	Fluoride (as F^-)	0.60	1.18	0.41	0.38	1.06
10.	Nitrate Nitrogen (as $\text{NO}_3\text{-N}$)	6.15	0.12	0.08	0.88	0.16
11.	Nitrite Nitrogen (as $\text{NO}_2\text{-N}$)	0.01	BDL	BDL	0.07	BDL
12.	Ammonical Nitrogen (as $\text{NH}_3\text{-N}$)	BDL	BDL	BDL	BDL	BDL
13.	Calcium (as Ca)	28.8	57.6	76.8	35.2	70.4
14.	Magnesium (as Mg)	7.77	15.55	13.60	16.52	39.85
15.	Chromium (as Cr)	<0.001	<0.001	<0.001	<0.001	<0.001
16.	Manganese (as Mn)	0.006	0.137	0.018	0.052	0.006
17.	Iron (as Fe)	0.019	0.057	0.052	0.041	0.046
18.	Nickel (as Ni)	<0.001	<0.001	<0.001	<0.001	<0.001
19.	Copper (as Cu)	0.001	<0.001	<0.001	0.001	<0.001
20.	Zinc (as Zn)	0.009	0.004	0.004	0.040	0.004
21.	Arsenic (as As)	<0.001	<0.001	<0.001	<0.001	<0.001
22.	Cadmium (as Cd)	<0.001	<0.001	<0.001	<0.001	<0.001
23.	Mercury (as Hg)	0.001	<0.001	0.002	<0.001	<0.001
24.	Lead (as Pb)	<0.001	<0.001	<0.001	<0.001	<0.001



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M.RAVI, M.Sc.,
 SENIOR ENVIRONMENTAL SCIENTIST

Ph : 0891-2719380/481
 e-mail: zovsplat-ses2@ appcb.gov.in

S. No.	Parameter	W- 547	W- 548	W- 549	W- 550	W- 551	W- 552
1.	pH	7.08	7.13	7.30	7.23	7.27	6.97
2.	Conductivity (as $\mu\text{S}/\text{cm}$)	975	996	258	1915	2110	3590
3.	Total Dissolved Solids	636	648	168	1246	1372	2336
4.	Chloride (as Cl)	75	80	30	275	215	620
5.	Total Alkalinity (as CaCO_3)	352	300	80	360	500	590
6.	Total Hardness (as CaCO_3)	284	280	144	420	408	1000
7.	Phosphate (as PO_4^{3-})	0.05	0.07	0.05	0.04	0.03	0.06
8.	Sulphate (as SO_4^{2-})	25.09	36.78	21.37	65.00	76.44	85.00
9.	Fluoride (as F ⁻)	0.98	1.18	1.13	0.39	0.30	0.40
10.	Nitrate Nitrogen (as $\text{NO}_3\text{-N}$)	2.69	9.07	0.76	9.35	9.91	9.64
11.	Nitrite Nitrogen (as $\text{NO}_2\text{-N}$)	0.05	0.01	BDL	0.03	0.01	BDL
12.	Ammonical Nitrogen (as $\text{NH}_3\text{-N}$)	BDL	BDL	BDL	BDL	BDL	BDL
13.	Calcium (as Ca)	52.8	72.0	27.2	121.6	44.8	296.0
14.	Magnesium (as Mg)	36.93	24.30	18.46	28.18	71.92	99.63
15.	Chromium (as Cr)	<0.001	<0.001	<0.001	<0.001	0.001	<0.001
16.	Manganese (as Mn)	0.030	0.002	<0.001	0.008	<0.001	0.004
17.	Iron (as Fe)	0.039	0.047	0.013	0.052	0.022	0.051
18.	Nickel (as Ni)	<0.001	<0.001	<0.001	<0.001	<0.001	<0.001
19.	Copper (as Cu)	<0.001	0.001	<0.001	0.001	<0.001	<0.001
20.	Zinc (as Zn)	0.028	0.252	0.008	0.008	0.006	0.017
21.	Arsenic (as As)	<0.001	<0.001	<0.001	<0.001	<0.001	<0.001
22.	Cadmium (as Cd)	<0.001	<0.001	<0.001	<0.001	<0.001	<0.001
23.	Mercury (as Hg)	<0.001	<0.001	<0.001	<0.001	<0.001	<0.001
24.	Lead (as Pb)	<0.001	<0.001	<0.001	<0.001	<0.001	<0.001

Note: - All values are expressed in mg/l except pH & Conductivity
 BDL: Below Detectable Limit


 SENIOR ENVIRONMENTAL SCIENTIST



**ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE, SRIKAKULAM**

Plot No.32, D. No. 16-13-25, 2nd Cross Road, Purushotham Nagar Colony,
Gujarathipeta Village, Srikakulam - 532005.
Tel Ph. No: 08942-295090, Email: roskm-eel@appcb.gov.in

Order.No.244/APPCB/RO-SKLM/NGT/2022-9

Date:05.09.2022.

DIRECTIONS

- Sub:** APPCB – RO - SKLM – Hon’ble NGT Orders in O.A.No.164/2022, dt.20.07.2022 filed against Granite cutting and polishing units – M/s Star Granites, Sy.No..41-8,44-4 TO 14, 17-1,18, Duppalapadu (V), Kotabommali (M), Srikakulam District- Dumping of marble/granite slurry on agricultural land, on either side of national highway, etc., – **– Environmental Compensation levied – Directions - Issued – Reg.**
- Ref:**
1. Compliant received from Sri S.Srinivasulu, Advocate and other residence of Harischandrapuram, Srikakulam District on 27.12.2021.
 2. Notice No.244/APPCB/RO-SKLM/Comp/2022, dt.18.01.2022.
 3. Hon’ble NGT orders dt.05.04.2022 in O.A.No.164/2022(PB).
 4. Joint Committee visited the site on 18.05.2022.
 5. Joint Committee report submitted to Hon’ble NGT dt.04.06.2022.
 6. Hon’ble NGT orders dt.20.07.2022 in O.A.No.164 of 2022(PB).
 7. Board Officials inspected on 22.07.2022.
 8. Review meeting held at Collectorate, Srikakulam on 02.08.2022.
 9. T.O Notice No.244/APPCB/RO-SKLM/Comp/2022-, dt.05.08.2022.
 10. Committee constituted by the District Collector, Srikakulam inspected on 25.08.2022.

WHEREAS you are operating Granite Cutting & polishing unit to produce granite slabs.

WHEREAS the Board issued Acknowledgment/consent to the unit duly stipulating a condition that *“the industry shall collect solid waste i.e., sludge and cutting edges properly and it shall be disposed in the dump yard earmarked within the premises. Under any circumstances it should not be disposed in any unauthorized areas”*.

WHEREAS vide reference 1st cited above, the Board is in receipt of a complaint filed by Sri Srinivas Rao & Ors, Srikakulam District regarding unscientific dumping of marble slurry on agricultural land near Harischandrapuram Railway station, Kotabommali Mandal, Srikakulam District. It was also represented that the disposal of slurry is impacting on agricultural lands and local human health and requested to remove the improper dumping of marble slurry and to take immediate remedial measures to reduce the pollution problems in the area.

WHEREAS the Board Officials inspected the granite cutting and polishing units and issued notice to your unit vide reference 2nd cited for improper handling/dumping of granite slurry/sludge on either sides of NH-16 and village roads it was instructed to take immediate remedial measures.

WHEREAS vide reference 3rd cited, the Hon’ble National Green Tribunal (NGT), Principal Bench, New Delhi registered Application (O.A.No.164 of 2022) based on a complaint received from Sri S. Srinivas Rao & Ors, Srikakulam District against unscientific dumping of marble slurry on agricultural land near Harischandrapuram railway station, Kotabommali Mandal, Srikakulam District, Andhra Pradesh. The Hon’ble NGT, New Delhi constituted Joint Committee with CPCB, SPCB and District Magistrate, Srikakulam and directed to submit action taken report. The Joint Committee inspected the area and submitted report to the Hon’ble Tribunal.

WHEREAS based on the Joint Committee report, the Hon’ble NGT vide order dt.20.07.2022 directed to take immediate action as follows:

1. Emergent remedial Action is needed to prevent continuing violations and making violators accountable for past violations, following due process.
2. There is need to assess realistic compensation on polluter pays principle which is to be used for restoration measures.
3. The polluting activities in violation of Air, Water and EP Acts need to be regulated by appropriate mechanism.
4. Remedial action be now taken in a mission mode so as to forthwith stop the polluting activities till mitigation measures are adopted and also recover compensation.
5. Defined action plan for restoring the area in question and a designated and well-engineered designed utilization and disposal of slurry.

WHEREAS District Collector, Srikakulam conducted a meeting on 02.08.2022 at Collectorate, Srikakulam in the presence of the Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam, other District officials and with the representatives of the granite cutting and polishing units and association. During the meeting the District Collector, Srikakulam taken the following decisions and directed all the granite units to comply with the measures within 15 days:

1. Lift the sludge being dumped along the roads, agricultural lands and public places. If the units fails to comply, as per CPCB/MoEF guidelines fines will be imposed as 1.0% of total project cost and 0.25% of industry turnover and even closure of units also.
2. All the units have to provide engineered land fill site as per the CPCB norms within their premises.

WHEREAS vide reference 9th cited above, the Board issued show cause notice cum directions to your unit under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and under Section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and amendments thereof to comply with the following directions within 15days.

1. *The units shall lift the sludge being dumped along the roads, agricultural lands and public places immediately. If the units fails to comply, as per CPCB/MoEF guidelines fines will be imposed as 1.0% of total project cost plus 0.25% of the total turnover industry and even closure of units also.*
2. *The unit shall provide engineered land fill site as per the CPCB norms within their premises.*

WHEREAS vide reference 10th cited, the committee constituted by the District Collector, Srikakulam inspected granite cutting and polishing units in the District to verify the compliance of the above directions.

WHEREAS based on the NGT orders to make the violators accountable for past violations, the Committee discussed the issue for assessing environmental compensation and recommended to impose Environmental Compensation of 1.0% of total project cost for each unit initially.

WHEREAS, the Board hereby levies an Environmental Compensation of Rs.3,94,000/- (Rupees Three Lakh NinetyFour Thousand Only) against M/s Star Granites, in compliance of Hon'ble NGT orders for emergent remedial action to prevent continuing violations and make violators accountable for past violations and restoration measures.

Now, therefore, in compliance of the Hon'ble NGT orders noted above and in exercise of the powers vested under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and Section 33(A) of the Water (Prevention & Control of Pollution) Amendment Act, 1988, Star Granites is hereby directed to pay the Environmental Compensation

of Rs.3,94,000/- (Rupees Three Lakh NinetyFour Thousand Only). The amount shall be in the form of Crossed Demand Draft in favour of the Member Secretary, A.P Pollution Control Board, payable at Vijayawada within 15 days to the Board failing which action will be initiated without further notice.

**SUGALI
SHANKAR
NAIK**
ENVIRONMENTAL ENGINEER

Digitally signed by
SUGALI SHANKAR NAIK
Date: 2022.09.05
20:38:46 +05'30'

**To
The Occupier,
M/s. STAR GRANITES
Sy.No..41-8,44-4 TO 14, 17-1,18
Duppalapadu (V), Kotabommali (M),
Srikakulam District.**

Copy to:

1. The District Collector, Srikakulam for kind information.
2. The Member Secretary, A.P. Pollution Control Board, Vijayawada for kind information.
3. The Joint Chief Environmental Engineer, Unit-II, Board Office, Vijayawada for kind information.
4. The Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam for kind information.
5. The Senior Environmental Engineer, Board Office, Vijayawada for kind information.



**ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE, SRIKAKULAM**

Plot No.32, D. No. 16-13-25, 2nd Cross Road, Purushotham Nagar Colony,
Gujarathipeta Village, Srikakulam - 532005.
Tel Ph. No: 08942-295090, Email: roskm-eel@appcb.gov.in

Order.No.244/APPCB/RO-SKLM/NGT/2022-10

Date:05.09.2022.

DIRECTIONS

- Sub:** APPCB – RO - SKLM – Hon’ble NGT Orders in O.A.No.164/2022, dt.20.07.2022 filed against Granite cutting and polishing units – M/s Abhipriya Granites Sy.No.. 65-1,2,4,4B,5,6,7 parts, Duppalapadu (V), Kotabommali (M), Srikakulam District- Dumping of marble/granite slurry on agricultural land, on either side of national highway, etc., — **Environmental Compensation levied – Directions - Issued – Reg.**
- Ref:**
1. Compliant received from Sri S.Srinivasulu, Advocate and other residence of Harischandrapuram, Srikakulam District on 27.12.2021.
 2. Notice No.244/APPCB/RO-SKLM/Comp/2022, dt.18.01.2022.
 3. Hon’ble NGT orders dt.05.04.2022 in O.A.No.164/2022(PB).
 4. Joint Committee visited the site on 18.05.2022.
 5. Joint Committee report submitted to Hon’ble NGT dt.04.06.2022.
 6. Hon’ble NGT orders dt.20.07.2022 in O.A.No.164 of 2022(PB).
 7. Board Officials inspected on 22.07.2022.
 8. Review meeting held at Collectorate, Srikakulam on 02.08.2022.
 9. T.O Notice No.244/APPCB/RO-SKLM/Comp/2022-, dt.05.08.2022.
 10. Committee constituted by the District Collector, Srikakulam inspected on 25.08.2022.

WHEREAS you are operating Granite Cutting & polishing unit to produce granite slabs.

WHEREAS the Board issued Acknowledgment/consent to the unit duly stipulating a condition that *“the industry shall collect solid waste i.e., sludge and cutting edges properly and it shall be disposed in the dump yard earmarked within the premises. Under any circumstances it should not be disposed in any unauthorized areas”*.

WHEREAS vide reference 1st cited above, the Board is in receipt of a complaint filed by Sri Srinivas Rao & Ors, Srikakulam District regarding unscientific dumping of marble slurry on agricultural land near Harischandrapuram Railway station, Kotabommali Mandal, Srikakulam District. It was also represented that the disposal of slurry is impacting on agricultural lands and local human health and requested to remove the improper dumping of marble slurry and to take immediate remedial measures to reduce the pollution problems in the area.

WHEREAS the Board Officials inspected the granite cutting and polishing units and issued notice to your unit vide reference 2nd cited for improper handling/dumping of granite slurry/sludge on either sides of NH-16 and village roads it was instructed to take immediate remedial measures.

WHEREAS vide reference 3rd cited, the Hon’ble National Green Tribunal (NGT), Principal Bench, New Delhi registered Application (O.A.No.164 of 2022) based on a complaint received from Sri S. Srinivas Rao & Ors, Srikakulam District against unscientific dumping of marble slurry on agricultural land near Harischandrapuram railway station, Kotabommali Mandal, Srikakulam District, Andhra Pradesh. The Hon’ble NGT, New Delhi constituted Joint Committee with CPCB, SPCB and District Magistrate, Srikakulam and directed to submit action taken report. The Joint Committee inspected the area and submitted report to the Hon’ble Tribunal.

WHEREAS based on the Joint Committee report, the Hon’ble NGT vide order dt.20.07.2022 directed to take immediate action as follows:

1. Emergent remedial Action is needed to prevent continuing violations and making violators accountable for past violations, following due process.
2. There is need to assess realistic compensation on polluter pays principle which is to be used for restoration measures.
3. The polluting activities in violation of Air, Water and EP Acts need to be regulated by appropriate mechanism.
4. Remedial action be now taken in a mission mode so as to forthwith stop the polluting activities till mitigation measures are adopted and also recover compensation.
5. Defined action plan for restoring the area in question and a designated and well-engineered designed utilization and disposal of slurry.

WHEREAS District Collector, Srikakulam conducted a meeting on 02.08.2022 at Collectorate, Srikakulam in the presence of the Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam, other District officials and with the representatives of the granite cutting and polishing units and association. During the meeting the District Collector, Srikakulam taken the following decisions and directed all the granite units to comply with the measures within 15 days:

1. Lift the sludge being dumped along the roads, agricultural lands and public places. If the units fails to comply, as per CPCB/MoEF guidelines fines will be imposed as 1.0% of total project cost and 0.25% of industry turnover and even closure of units also.
2. All the units have to provide engineered land fill site as per the CPCB norms within their premises.

WHEREAS vide reference 9th cited above, the Board issued show cause notice cum directions to your unit under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and under Section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and amendments thereof to comply with the following directions within 15days.

1. *The units shall lift the sludge being dumped along the roads, agricultural lands and public places immediately. If the units fails to comply, as per CPCB/MoEF guidelines fines will be imposed as 1.0% of total project cost plus 0.25% of the total turnover industry and even closure of units also.*
2. *The unit shall provide engineered land fill site as per the CPCB norms within their premises.*

WHEREAS vide reference 10th cited, the committee constituted by the District Collector, Srikakulam inspected granite cutting and polishing units in the District to verify the compliance of the above directions.

WHEREAS based on the NGT orders to make the violators accountable for past violations, the Committee discussed the issue for assessing environmental compensation and recommended to impose Environmental Compensation of 1.0% of total project cost for each unit initially.

WHEREAS, the Board hereby levies an Environmental Compensation of Rs.2,98,000/- (Rupees Two Lakh NinetyEight Thousand Only) against M/s Abhipriya Granites, in compliance of Hon'ble NGT orders for emergent remedial action to prevent continuing violations and make violators accountable for past violations and restoration measures.

Now, therefore, in compliance of the Hon'ble NGT orders noted above and in exercise of the powers vested under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and Section 33(A) of the Water (Prevention & Control of Pollution) Amendment Act, 1988, Abhipriya Granites is hereby directed to pay the Environmental

Compensation of **Rs.2,98,000/- (Rupees Two Lakh NinetyEight Thousand Only)**. The amount shall be in the form of Crossed Demand Draft in favour of the Member Secretary, A.P Pollution Control Board, payable at Vijayawada within 15 days to the Board failing which action will be initiated without further notice.

**SUGALI
SHANKAR NAIK**
ENVIRONMENTAL ENGINEER

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SUGALI SHANKAR NAIK
Date: 2022.09.05
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**To
The Occupier,
M/s. Abhipriya Granites
Sy.No.. 65- 1,2,4,4B,5,6,7 PARTS
Duppalapadu (V), Kotabommali (M),
Srikakulam District.**

Copy to:

1. The District Collector, Srikakulam for kind information.
2. The Member Secretary, A.P. Pollution Control Board, Vijayawada for kind information.
3. The Joint Chief Environmental Engineer, Unit-II, Board Office, Vijayawada for kind information.
4. The Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam for kind information.
5. The Senior Environmental Engineer, Board Office, Vijayawada for kind information.



**ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE, SRIKAKULAM**

Plot No.32, D. No. 16-13-25, 2nd Cross Road, Purushotham Nagar Colony,
Gujarathipeta Village, Srikakulam - 532005.
Tel Ph. No: 08942-295090, Email: roskm-eel@appcb.gov.in

Order.No.244/APPCB/RO-SKLM/NGT/2022-11

Date:05.09.2022.

DIRECTIONS

Sub: APPCB – RO - SKLM – Hon’ble NGT Orders in O.A.No.164/2022, dt.20.07.2022 filed against Granite cutting and polishing units – M/s. Shree Maharaja Granites Sy.No.10/15A,10/15B,15C,9, /3,4,5,21A, Chinnabammidi(V), Kotabommali (M), Srikakulam District- Dumping of marble/granite slurry on agricultural land, on either side of national highway, etc., — **Environmental Compensation levied – Directions - Issued – Reg.**

Ref:

1. Compliant received from Sri S.Srinivasulu, Advocate and other residence of Harischandrapuram, Srikakulam District on 27.12.2021.
2. Notice No.244/APPCB/RO-SKLM/Comp/2022, dt.18.01.2022.
3. Hon’ble NGT orders dt.05.04.2022 in O.A.No.164/2022(PB).
4. Joint Committee visited the site on 18.05.2022.
5. Joint Committee report submitted to Hon’ble NGT dt.04.06.2022.
6. Hon’ble NGT orders dt.20.07.2022 in O.A.No.164 of 2022(PB).
7. Board Officials inspected on 22.07.2022.
8. Review meeting held at Collectorate, Srikakulam on 02.08.2022.
9. T.O Notice No.244/APPCB/RO-SKLM/Comp/2022-, dt.05.08.2022.
10. Committee constituted by the District Collector, Srikakulam inspected on 25.08.2022.

WHEREAS you are operating Granite Cutting & polishing unit to produce granite slabs.

WHEREAS the Board issued Acknowledgment/consent to the unit duly stipulating a condition that *“the industry shall collect solid waste i.e., sludge and cutting edges properly and it shall be disposed in the dump yard earmarked within the premises. Under any circumstances it should not be disposed in any unauthorized areas”*.

WHEREAS vide reference 1st cited above, the Board is in receipt of a complaint filed by Sri Srinivas Rao & Ors, Srikakulam District regarding unscientific dumping of marble slurry on agricultural land near Harischandrapuram Railway station, Kotabommali Mandal, Srikakulam District. It was also represented that the disposal of slurry is impacting on agricultural lands and local human health and requested to remove the improper dumping of marble slurry and to take immediate remedial measures to reduce the pollution problems in the area.

WHEREAS the Board Officials inspected the granite cutting and polishing units and issued notice to your unit vide reference 2nd cited for improper handling/dumping of granite slurry/sludge on either sides of NH-16 and village roads it was instructed to take immediate remedial measures.

WHEREAS vide reference 3rd cited, the Hon’ble National Green Tribunal (NGT), Principal Bench, New Delhi registered Application (O.A.No.164 of 2022) based on a complaint received from Sri S. Srinivas Rao & Ors, Srikakulam District against unscientific dumping of marble slurry on agricultural land near Harischandrapuram railway station, Kotabommali Mandal, Srikakulam District, Andhra Pradesh. The Hon’ble NGT, New Delhi constituted Joint Committee with CPCB, SPCB and District Magistrate, Srikakulam and directed to submit action taken report. The Joint Committee inspected the area and submitted report to the Hon’ble Tribunal.

WHEREAS based on the Joint Committee report, the Hon'ble NGT vide order dt.20.07.2022 directed to take immediate action as follows:

1. Emergent remedial Action is needed to prevent continuing violations and making violators accountable for past violations, following due process.
2. There is need to assess realistic compensation on polluter pays principle which is to be used for restoration measures.
3. The polluting activities in violation of Air, Water and EP Acts need to be regulated by appropriate mechanism.
4. Remedial action be now taken in a mission mode so as to forthwith stop the polluting activities till mitigation measures are adopted and also recover compensation.
5. Defined action plan for restoring the area in question and a designated and well-engineered designed utilization and disposal of slurry.

WHEREAS District Collector, Srikakulam conducted a meeting on 02.08.2022 at Collectorate, Srikakulam in the presence of the Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam, other District officials and with the representatives of the granite cutting and polishing units and association. During the meeting the District Collector, Srikakulam taken the following decisions and directed all the granite units to comply with the measures within 15 days:

1. Lift the sludge being dumped along the roads, agricultural lands and public places. If the units fails to comply, as per CPCB/MoEF guidelines fines will be imposed as 1.0% of total project cost and 0.25% of industry turnover and even closure of units also.
2. All the units have to provide engineered land fill site as per the CPCB norms within their premises.

WHEREAS vide reference 9th cited above, the Board issued show cause notice cum directions to your unit under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and under Section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and amendments thereof to comply with the following directions within 15days.

- 1. The units shall lift the sludge being dumped along the roads, agricultural lands and public places immediately. If the units fails to comply, as per CPCB/MoEF guidelines fines will be imposed as 1.0% of total project cost plus 0.25% of the total turnover industry and even closure of units also.***
- 2. The unit shall provide engineered land fill site as per the CPCB norms within their premises.***

WHEREAS vide reference 10th cited, the committee constituted by the District Collector, Srikakulam inspected granite cutting and polishing units in the District to verify the compliance of the above directions.

WHEREAS based on the NGT orders to make the violators accountable for past violations, the Committee discussed the issue for assessing environmental compensation and recommended to impose Environmental Compensation of 1.0% of total project cost for each unit initially.

WHEREAS, the Board hereby levies an Environmental Compensation of Rs.3,68,000/- (Rupees Three Lakh SixtyEight Thousand Only) against M/s. Shree Maharaja Granites, in compliance of Hon'ble NGT orders for emergent remedial action to prevent continuing violations and make violators accountable for past violations and restoration measures.

Now, therefore, in compliance of the Hon'ble NGT orders noted above and in exercise of the powers vested under Section 31(A) of the Air (Prevention & Control of Pollution)

Amendment Act, 1987 and Section 33(A) of the Water (Prevention & Control of Pollution) Amendment Act, 1988, M/S. Shree Maharaja Granites is hereby directed to pay the Environmental Compensation of **Rs.3,68,000/- (Rupees Three Lakh SixtyEight Thousand Only)**. The amount shall be in the form of Crossed Demand Draft in favour of the Member Secretary, A.P Pollution Control Board, payable at Vijayawada within 15 days to the Board failing which action will be initiated without further notice.

SUGALI
SHANKAR NAIK
ENVIRONMENTAL ENGINEER

Digitally signed by
SUGALI SHANKAR NAIK
Date: 2022.09.05
20:37:32 +05'30'

To
The Occupier,
M/S. Shree Maharaja Granites
Sy.No.10/15A,10/15B,15C,9, /3,4,5,21A,
Chinnabammidi(V), Kotabommali (M),
Srikakulam District.

Copy to:

1. The District Collector, Srikakulam for kind information.
2. The Member Secretary, A.P. Pollution Control Board, Vijayawada for kind information.
3. The Joint Chief Environmental Engineer, Unit-II, Board Office, Vijayawada for kind information.
4. The Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam for kind information.
5. The Senior Environmental Engineer, Board Office, Vijayawada for kind information.



**ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE, SRIKAKULAM**

Plot No.32, D. No. 16-13-25, 2nd Cross Road, Purushotham Nagar Colony,
Gujarathipeta Village, Srikakulam - 532005.
Tel Ph. No: 08942-295090, Email: roskm-eel@appcb.gov.in

Order.No.244/APPCB/RO-SKLM/NGT/2022-12

Date:05.09.2022.

DIRECTIONS

Sub: APPCB – RO - SKLM – Hon’ble NGT Orders in O.A.No.164/2022, dt.20.07.2022 filed against Granite cutting and polishing units – M/s Sri Lakshminar Ayana Granites Sy.No.63/6A2,63/3B2, Chinnabammidi(V), Kotabommali (M), Srikakulam District- Dumping of marble/granite slurry on agricultural land, on either side of national highway, etc., — **Environmental Compensation levied – Directions - Issued – Reg.**

Ref:

1. Compliant received from Sri S.Srinivasulu, Advocate and other residence of Harischandrapuram, Srikakulam District on 27.12.2021.
2. Notice No.244/APPCB/RO-SKLM/Comp/2022, dt.18.01.2022.
3. Hon’ble NGT orders dt.05.04.2022 in O.A.No.164/2022(PB).
4. Joint Committee visited the site on 18.05.2022.
5. Joint Committee report submitted to Hon’ble NGT dt.04.06.2022.
6. Hon’ble NGT orders dt.20.07.2022 in O.A.No.164 of 2022(PB).
7. Board Officials inspected on 22.07.2022.
8. Review meeting held at Collectorate, Srikakulam on 02.08.2022.
9. T.O Notice No.244/APPCB/RO-SKLM/Comp/2022-, dt.05.08.2022.
10. Committee constituted by the District Collector, Srikakulam inspected on 25.08.2022.

WHEREAS you are operating Granite Cutting & polishing unit to produce granite slabs.

WHEREAS the Board issued Acknowledgment/consent to the unit duly stipulating a condition that *“the industry shall collect solid waste i.e., sludge and cutting edges properly and it shall be disposed in the dump yard earmarked within the premises. Under any circumstances it should not be disposed in any unauthorized areas”*.

WHEREAS vide reference 1st cited above, the Board is in receipt of a complaint filed by Sri Srinivas Rao & Ors, Srikakulam District regarding unscientific dumping of marble slurry on agricultural land near Harischandrapuram Railway station, Kotabommali Mandal, Srikakulam District. It was also represented that the disposal of slurry is impacting on agricultural lands and local human health and requested to remove the improper dumping of marble slurry and to take immediate remedial measures to reduce the pollution problems in the area.

WHEREAS the Board Officials inspected the granite cutting and polishing units and issued notice to your unit vide reference 2nd cited for improper handling/dumping of granite slurry/sludge on either sides of NH-16 and village roads it was instructed to take immediate remedial measures.

WHEREAS vide reference 3rd cited, the Hon’ble National Green Tribunal (NGT), Principal Bench, New Delhi registered Application (O.A.No.164 of 2022) based on a complaint received from Sri S. Srinivas Rao & Ors, Srikakulam District against unscientific dumping of marble slurry on agricultural land near Harischandrapuram railway station, Kotabommali Mandal, Srikakulam District, Andhra Pradesh. The Hon’ble NGT, New Delhi constituted Joint Committee with CPCB, SPCB and District Magistrate, Srikakulam and directed to submit action taken report. The Joint Committee inspected the area and submitted report to the Hon’ble Tribunal.

WHEREAS based on the Joint Committee report, the Hon’ble NGT vide order dt.20.07.2022 directed to take immediate action as follows:

1. Emergent remedial Action is needed to prevent continuing violations and making violators accountable for past violations, following due process.
2. There is need to assess realistic compensation on polluter pays principle which is to be used for restoration measures.
3. The polluting activities in violation of Air, Water and EP Acts need to be regulated by appropriate mechanism.
4. Remedial action be now taken in a mission mode so as to forthwith stop the polluting activities till mitigation measures are adopted and also recover compensation.
5. Defined action plan for restoring the area in question and a designated and well-engineered designed utilization and disposal of slurry.

WHEREAS District Collector, Srikakulam conducted a meeting on 02.08.2022 at Collectorate, Srikakulam in the presence of the Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam, other District officials and with the representatives of the granite cutting and polishing units and association. During the meeting the District Collector, Srikakulam taken the following decisions and directed all the granite units to comply with the measures within 15 days:

1. Lift the sludge being dumped along the roads, agricultural lands and public places. If the units fails to comply, as per CPCB/MoEF guidelines fines will be imposed as 1.0% of total project cost and 0.25% of industry turnover and even closure of units also.
2. All the units have to provide engineered land fill site as per the CPCB norms within their premises.

WHEREAS vide reference 9th cited above, the Board issued show cause notice cum directions to your unit under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and under Section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and amendments thereof to comply with the following directions within 15days.

1. *The units shall lift the sludge being dumped along the roads, agricultural lands and public places immediately. If the units fails to comply, as per CPCB/MoEF guidelines fines will be imposed as 1.0% of total project cost plus 0.25% of the total turnover industry and even closure of units also.*
2. *The unit shall provide engineered land fill site as per the CPCB norms within their premises.*

WHEREAS vide reference 10th cited, the committee constituted by the District Collector, Srikakulam inspected granite cutting and polishing units in the District to verify the compliance of the above directions.

WHEREAS based on the NGT orders to make the violators accountable for past violations, the Committee discussed the issue for assessing environmental compensation and recommended to impose Environmental Compensation of 1.0% of total project cost for each unit initially.

WHEREAS, the Board hereby levies an Environmental Compensation of Rs.1,00,000/- (Rupee One Lakh Only) against M/s Sri Lakshminarayana Granites, in compliance of Hon'ble NGT orders for emergent remedial action to prevent continuing violations and make violators accountable for past violations and restoration measures.

Now, therefore, in compliance of the Hon'ble NGT orders noted above and in exercise of the powers vested under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and Section 33(A) of the Water (Prevention & Control of Pollution) Amendment Act, 1988, Sri Lakshminarayana Granites is hereby directed to pay the

Environmental Compensation of **Rs.1,00,000/- (Rupee One Lakh Only)**. The amount shall be in the form of Crossed Demand Draft in favour of the Member Secretary, A.P Pollution Control Board, payable at Vijayawada within 15 days to the Board failing which action will be initiated without further notice.

SUGALI
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NAIK
ENVIRONMENTAL ENGINEER

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SUGALI SHANKAR NAIK
Date: 2022.09.05
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To
The Occupier,
M/s. Sri Lakshminar Ayana Granites,
Sy.No.63/6A2,63/3B2
Chinnabammidi(V), Kotabommali (M),
Srikakulam District.

Copy to:

1. The District Collector, Srikakulam for kind information.
2. The Member Secretary, A.P. Pollution Control Board, Vijayawada for kind information.
3. The Joint Chief Environmental Engineer, Unit-II, Board Office, Vijayawada for kind information.
4. The Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam for kind information.
5. The Senior Environmental Engineer, Board Office, Vijayawada for kind information.



**ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE, SRIKAKULAM**

Plot No.32, D. No. 16-13-25, 2nd Cross Road, Purushotham Nagar Colony,
Gujarathipeta Village, Srikakulam - 532005.
Tel Ph. No: 08942-295090, Email: roskm-eel@appcb.gov.in

Order.No.244/APPCB/RO-SKLM/NGT/2022-13

Date:05.09.2022.

DIRECTIONS

Sub: APPCB – RO - SKLM – Hon’ble NGT Orders in O.A.No.164/2022, dt.20.07.2022 filed against Granite cutting and polishing units – M/s Venkat Sai Stone Enterprises LLP, Sy.No.74-1B2,74-2A2B,74- 2B,74-2C2B, Peddabammidi (V), Kotabommali (M), Srikakulam District- Dumping of marble/granite slurry on agricultural land, on either side of national highway, etc., — **Environmental Compensation levied – Directions - Issued** – Reg.

Ref:

1. Compliant received from Sri S.Srinivasulu, Advocate and other residence of Harischandrapuram, Srikakulam District on 27.12.2021.
2. Notice No.244/APPCB/RO-SKLM/Comp/2022, dt.18.01.2022.
3. Hon’ble NGT orders dt.05.04.2022 in O.A.No.164/2022(PB).
4. Joint Committee visited the site on 18.05.2022.
5. Joint Committee report submitted to Hon’ble NGT dt.04.06.2022.
6. Hon’ble NGT orders dt.20.07.2022 in O.A.No.164 of 2022(PB).
7. Board Officials inspected on 22.07.2022.
8. Review meeting held at Collectorate, Srikakulam on 02.08.2022.
9. T.O Notice No.244/APPCB/RO-SKLM/Comp/2022-, dt.05.08.2022.
10. Committee constituted by the District Collector, Srikakulam inspected on 25.08.2022.

WHEREAS you are operating Granite Cutting & polishing unit to produce granite slabs.

WHEREAS the Board issued Acknowledgment/consent to the unit duly stipulating a condition that *“the industry shall collect solid waste i.e., sludge and cutting edges properly and it shall be disposed in the dump yard earmarked within the premises. Under any circumstances it should not be disposed in any unauthorized areas”*.

WHEREAS vide reference 1st cited above, the Board is in receipt of a complaint filed by Sri Srinivas Rao & Ors, Srikakulam District regarding unscientific dumping of marble slurry on agricultural land near Harischandrapuram Railway station, Kotabommali Mandal, Srikakulam District. It was also represented that the disposal of slurry is impacting on agricultural lands and local human health and requested to remove the improper dumping of marble slurry and to take immediate remedial measures to reduce the pollution problems in the area.

WHEREAS the Board Officials inspected the granite cutting and polishing units and issued notice to your unit vide reference 2nd cited for improper handling/dumping of granite slurry/sludge on either sides of NH-16 and village roads it was instructed to take immediate remedial measures.

WHEREAS vide reference 3rd cited, the Hon’ble National Green Tribunal (NGT), Principal Bench, New Delhi registered Application (O.A.No.164 of 2022) based on a complaint received from Sri S. Srinivas Rao & Ors, Srikakulam District against unscientific dumping of marble slurry on agricultural land near Harischandrapuram railway station, Kotabommali Mandal, Srikakulam District, Andhra Pradesh. The Hon’ble NGT, New Delhi constituted Joint Committee with CPCB, SPCB and District Magistrate, Srikakulam and directed to submit action taken report. The Joint Committee inspected the area and submitted report to the Hon’ble Tribunal.

WHEREAS based on the Joint Committee report, the Hon'ble NGT vide order dt.20.07.2022 directed to take immediate action as follows:

1. Emergent remedial Action is needed to prevent continuing violations and making violators accountable for past violations, following due process.
2. There is need to assess realistic compensation on polluter pays principle which is to be used for restoration measures.
3. The polluting activities in violation of Air, Water and EP Acts need to be regulated by appropriate mechanism.
4. Remedial action be now taken in a mission mode so as to forthwith stop the polluting activities till mitigation measures are adopted and also recover compensation.
5. Defined action plan for restoring the area in question and a designated and well-engineered designed utilization and disposal of slurry.

WHEREAS District Collector, Srikakulam conducted a meeting on 02.08.2022 at Collectorate, Srikakulam in the presence of the Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam, other District officials and with the representatives of the granite cutting and polishing units and association. During the meeting the District Collector, Srikakulam taken the following decisions and directed all the granite units to comply with the measures within 15 days:

1. Lift the sludge being dumped along the roads, agricultural lands and public places. If the units fails to comply, as per CPCB/MoEF guidelines fines will be imposed as 1.0% of total project cost and 0.25% of industry turnover and even closure of units also.
2. All the units have to provide engineered land fill site as per the CPCB norms within their premises.

WHEREAS vide reference 9th cited above, the Board issued show cause notice cum directions to your unit under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and under Section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and amendments thereof to comply with the following directions within 15days.

- 1. The units shall lift the sludge being dumped along the roads, agricultural lands and public places immediately. If the units fails to comply, as per CPCB/MoEF guidelines fines will be imposed as 1.0% of total project cost plus 0.25% of the total turnover industry and even closure of units also.***
- 2. The unit shall provide engineered land fill site as per the CPCB norms within their premises.***

WHEREAS vide reference 10th cited, the committee constituted by the District Collector, Srikakulam inspected granite cutting and polishing units in the District to verify the compliance of the above directions.

WHEREAS based on the NGT orders to make the violators accountable for past violations, the Committee discussed the issue for assessing environmental compensation and recommended to impose Environmental Compensation of 1.0% of total project cost for each unit initially.

WHEREAS, the Board hereby levies an Environmental Compensation of Rs.1,50,000/- (Rupee One Lakh Fifty Thousand Only) against M/s Venkat Sai Stone Enterprises LLP, in compliance of Hon'ble NGT orders for emergent remedial action to prevent continuing violations and make violators accountable for past violations and restoration measures.

Now, therefore, in compliance of the Hon'ble NGT orders noted above and in exercise of the powers vested under Section 31(A) of the Air (Prevention & Control of Pollution)

Amendment Act, 1987 and Section 33(A) of the Water (Prevention & Control of Pollution) Amendment Act, 1988, M/S Venkat Sai Stone Enterprises LLP is hereby directed to pay the Environmental Compensation of **Rs.1,50,000/- (Rupee One Lakh Fifty Thousand Only)**. The amount shall be in the form of Crossed Demand Draft in favour of the Member Secretary, A.P Pollution Control Board, payable at Vijayawada within 15 days to the Board failing which action will be initiated without further notice.

SUGALI
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SUGALI SHANKAR NAIK
Date: 2022.09.05
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ENVIRONMENTAL ENGINEER

To
The Occupier,
M/s. Venkat Sai Stone Enterprises LLP,
Sy.No.74-1B2,74-2A2B,74- 2B,74-2C2B
Peddabammidi (V), Kotabommali (M),
Srikakulam District.

Copy to:

1. The District Collector, Srikakulam for kind information.
2. The Member Secretary, A.P. Pollution Control Board, Vijayawada for kind information.
3. The Joint Chief Environmental Engineer, Unit-II, Board Office, Vijayawada for kind information.
4. The Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam for kind information.
5. The Senior Environmental Engineer, Board Office, Vijayawada for kind information.



**ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE, SRIKAKULAM**

Plot No.32, D. No. 16-13-25, 2nd Cross Road, Purushotham Nagar Colony,
Gujarathipeta Village, Srikakulam - 532005.
Tel Ph. No: 08942-295090, Email: roskm-eel@appcb.gov.in

Order.No.244/APPCB/RO-SKLM/NGT/2022-15

Date:05.09.2022.

DIRECTIONS

Sub: APPCB – RO - SKLM – Hon’ble NGT Orders in O.A.No.164/2022, dt.20.07.2022 filed against Granite cutting and polishing units – M/s Preshi Granites, Sy.No.71/1,2,3 Vandrada, Kotabommali, Srikakulam,- Dumping of marble/granite slurry on agricultural land, on either side of national highway, etc., — **Environmental Compensation levied – Directions - Issued – Reg.**

Ref:

1. Compliant received from Sri S.Srinivasulu, Advocate and other residence of Harischandrapuram, Srikakulam District on 27.12.2021.
2. Notice No.244/APPCB/RO-SKLM/Comp/2022, dt.18.01.2022.
3. Hon’ble NGT orders dt.05.04.2022 in O.A.No.164/2022(PB).
4. Joint Committee visited the site on 18.05.2022.
5. Joint Committee report submitted to Hon’ble NGT dt.04.06.2022.
6. Hon’ble NGT orders dt.20.07.2022 in O.A.No.164 of 2022(PB).
7. Board Officials inspected on 22.07.2022.
8. Review meeting held at Collectorate, Srikakulam on 02.08.2022.
9. T.O Notice No.244/APPCB/RO-SKLM/Comp/2022-, dt.05.08.2022.
10. Committee constituted by the District Collector, Srikakulam inspected on 25.08.2022.

WHEREAS you are operating Granite Cutting & polishing unit to produce granite slabs.

WHEREAS the Board issued Acknowledgment/consent to the unit duly stipulating a condition that *“the industry shall collect solid waste i.e., sludge and cutting edges properly and it shall be disposed in the dump yard earmarked within the premises. Under any circumstances it should not be disposed in any unauthorized areas”*.

WHEREAS vide reference 1st cited above, the Board is in receipt of a complaint filed by Sri Srinivas Rao & Ors, Srikakulam District regarding unscientific dumping of marble slurry on agricultural land near Harischandrapuram Railway station, Kotabommali Mandal, Srikakulam District. It was also represented that the disposal of slurry is impacting on agricultural lands and local human health and requested to remove the improper dumping of marble slurry and to take immediate remedial measures to reduce the pollution problems in the area.

WHEREAS the Board Officials inspected the granite cutting and polishing units and issued notice to your unit vide reference 2nd cited for improper handling/dumping of granite slurry/sludge on either sides of NH-16 and village roads it was instructed to take immediate remedial measures.

WHEREAS vide reference 3rd cited, the Hon’ble National Green Tribunal (NGT), Principal Bench, New Delhi registered Application (O.A.No.164 of 2022) based on a complaint received from Sri S. Srinivas Rao & Ors, Srikakulam District against unscientific dumping of marble slurry on agricultural land near Harischandrapuram railway station, Kotabommali Mandal, Srikakulam District, Andhra Pradesh. The Hon’ble NGT, New Delhi constituted Joint Committee with CPCB, SPCB and District Magistrate, Srikakulam and directed to submit action taken report. The Joint Committee inspected the area and submitted report to the Hon’ble Tribunal.

WHEREAS based on the Joint Committee report, the Hon’ble NGT vide order dt.20.07.2022 directed to take immediate action as follows:

1. Emergent remedial Action is needed to prevent continuing violations and making violators accountable for past violations, following due process.
2. There is need to assess realistic compensation on polluter pays principle which is to be used for restoration measures.
3. The polluting activities in violation of Air, Water and EP Acts need to be regulated by appropriate mechanism.
4. Remedial action be now taken in a mission mode so as to forthwith stop the polluting activities till mitigation measures are adopted and also recover compensation.
5. Defined action plan for restoring the area in question and a designated and well-engineered designed utilization and disposal of slurry.

WHEREAS District Collector, Srikakulam conducted a meeting on 02.08.2022 at Collectorate, Srikakulam in the presence of the Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam, other District officials and with the representatives of the granite cutting and polishing units and association. During the meeting the District Collector, Srikakulam taken the following decisions and directed all the granite units to comply with the measures within 15 days:

1. Lift the sludge being dumped along the roads, agricultural lands and public places. If the units fails to comply, as per CPCB/MoEF guidelines fines will be imposed as 1.0% of total project cost and 0.25% of industry turnover and even closure of units also.
2. All the units have to provide engineered land fill site as per the CPCB norms within their premises.

WHEREAS vide reference 9th cited above, the Board issued show cause notice cum directions to your unit under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and under Section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and amendments thereof to comply with the following directions within 15days.

1. *The units shall lift the sludge being dumped along the roads, agricultural lands and public places immediately. If the units fails to comply, as per CPCB/MoEF guidelines fines will be imposed as 1.0% of total project cost plus 0.25% of the total turnover industry and even closure of units also.*
2. *The unit shall provide engineered land fill site as per the CPCB norms within their premises.*

WHEREAS vide reference 10th cited, the committee constituted by the District Collector, Srikakulam inspected granite cutting and polishing units in the District to verify the compliance of the above directions.

WHEREAS based on the NGT orders to make the violators accountable for past violations, the Committee discussed the issue for assessing environmental compensation and recommended to impose Environmental Compensation of 1.0% of total project cost for each unit initially.

WHEREAS, the Board hereby levies an Environmental Compensation of Rs.2,03,000/- (Rupees Two Lakh Three Thousand Only) against M/s Preshi Granites, in compliance of Hon'ble NGT orders for emergent remedial action to prevent continuing violations and make violators accountable for past violations and restoration measures.

Now, therefore, in compliance of the Hon'ble NGT orders noted above and in exercise of the powers vested under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and Section 33(A) of the Water (Prevention & Control of Pollution) Amendment Act, 1988, Preshi Granites is hereby directed to pay the Environmental

Compensation of **Rs.2,03,000/- (Rupees Two Lakh Three Thousand Only)**. The amount shall be in the form of Crossed Demand Draft in favour of the Member Secretary, A.P Pollution Control Board, payable at Vijayawada within 15 days to the Board failing which action will be initiated without further notice.

SUGALI
SHANKAR NAIK
ENVIRONMENTAL ENGINEER

Digitally signed by
SUGALI SHANKAR NAIK
Date: 2022.09.05
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To
The Occupier,
M/s.Preshi Granites,
Sy.No.71/1,2,3
Vandrada, Kotabommali,
Srikakulam.

Copy to:

1. The District Collector, Srikakulam for kind information.
2. The Member Secretary, A.P. Pollution Control Board, Vijayawada for kind information.
3. The Joint Chief Environmental Engineer, Unit-II, Board Office, Vijayawada for kind information.
4. The Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam for kind information.
5. The Senior Environmental Engineer, Board Office, Vijayawada for kind information.



**ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE, SRIKAKULAM**

Plot No.32, D. No. 16-13-25, 2nd Cross Road, Purushotham Nagar Colony,
Gujarathipeta Village, Srikakulam - 532005.
Tel Ph. No: 08942-295090, Email: roskm-eel@appcb.gov.in

Order.No.244/APPCB/RO-SKLM/NGT/2022-18

Date:05.09.2022.

DIRECTIONS

Sub: APPCB – RO - SKLM – Hon’ble NGT Orders in O.A.No.164/2022, dt.20.07.2022 filed against Granite cutting and polishing units – M/s Charbhuj Granites, Sy.No.96/12,17,18, Duppalapadu, (V), Kotabommali (M), Srikakulam District- Dumping of marble/granite slurry on agricultural land, on either side of national highway, etc., — **Environmental Compensation levied – Directions - Issued – Reg.**

Ref:

1. Compliant received from Sri S.Srinivasulu, Advocate and other residence of Harischandrapuram, Srikakulam District on 27.12.2021.
2. Notice No.244/APPCB/RO-SKLM/Comp/2022, dt.18.01.2022.
3. Hon’ble NGT orders dt.05.04.2022 in O.A.No.164/2022(PB).
4. Joint Committee visited the site on 18.05.2022.
5. Joint Committee report submitted to Hon’ble NGT dt.04.06.2022.
6. Hon’ble NGT orders dt.20.07.2022 in O.A.No.164 of 2022(PB).
7. Board Officials inspected on 22.07.2022.
8. Review meeting held at Collectorate, Srikakulam on 02.08.2022.
9. T.O Notice No.244/APPCB/RO-SKLM/Comp/2022-, dt.05.08.2022.
10. Committee constituted by the District Collector, Srikakulam inspected on 25.08.2022.

WHEREAS you are operating Granite Cutting & polishing unit to produce granite slabs.

WHEREAS the Board issued Acknowledgment/consent to the unit duly stipulating a condition that *“the industry shall collect solid waste i.e., sludge and cutting edges properly and it shall be disposed in the dump yard earmarked within the premises. Under any circumstances it should not be disposed in any unauthorized areas”*.

WHEREAS vide reference 1st cited above, the Board is in receipt of a complaint filed by Sri Srinivas Rao & Ors, Srikakulam District regarding unscientific dumping of marble slurry on agricultural land near Harischandrapuram Railway station, Kotabommali Mandal, Srikakulam District. It was also represented that the disposal of slurry is impacting on agricultural lands and local human health and requested to remove the improper dumping of marble slurry and to take immediate remedial measures to reduce the pollution problems in the area.

WHEREAS the Board Officials inspected the granite cutting and polishing units and issued notice to your unit vide reference 2nd cited for improper handling/dumping of granite slurry/sludge on either sides of NH-16 and village roads it was instructed to take immediate remedial measures.

WHEREAS vide reference 3rd cited, the Hon’ble National Green Tribunal (NGT), Principal Bench, New Delhi registered Application (O.A.No.164 of 2022) based on a complaint received from Sri S. Srinivas Rao & Ors, Srikakulam District against unscientific dumping of marble slurry on agricultural land near Harischandrapuram railway station, Kotabommali Mandal, Srikakulam District, Andhra Pradesh. The Hon’ble NGT, New Delhi constituted Joint Committee with CPCB, SPCB and District Magistrate, Srikakulam and directed to submit action taken report. The Joint Committee inspected the area and submitted report to the Hon’ble Tribunal.

WHEREAS based on the Joint Committee report, the Hon’ble NGT vide order dt.20.07.2022 directed to take immediate action as follows:

1. Emergent remedial Action is needed to prevent continuing violations and making violators accountable for past violations, following due process.
2. There is need to assess realistic compensation on polluter pays principle which is to be used for restoration measures.
3. The polluting activities in violation of Air, Water and EP Acts need to be regulated by appropriate mechanism.
4. Remedial action be now taken in a mission mode so as to forthwith stop the polluting activities till mitigation measures are adopted and also recover compensation.
5. Defined action plan for restoring the area in question and a designated and well-engineered designed utilization and disposal of slurry.

WHEREAS District Collector, Srikakulam conducted a meeting on 02.08.2022 at Collectorate, Srikakulam in the presence of the Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam, other District officials and with the representatives of the granite cutting and polishing units and association. During the meeting the District Collector, Srikakulam taken the following decisions and directed all the granite units to comply with the measures within 15 days:

1. Lift the sludge being dumped along the roads, agricultural lands and public places. If the units fails to comply, as per CPCB/MoEF guidelines fines will be imposed as 1.0% of total project cost and 0.25% of industry turnover and even closure of units also.
2. All the units have to provide engineered land fill site as per the CPCB norms within their premises.

WHEREAS vide reference 9th cited above, the Board issued show cause notice cum directions to your unit under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and under Section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and amendments thereof to comply with the following directions within 15days.

1. *The units shall lift the sludge being dumped along the roads, agricultural lands and public places immediately. If the units fails to comply, as per CPCB/MoEF guidelines fines will be imposed as 1.0% of total project cost plus 0.25% of the total turnover industry and even closure of units also.*
2. *The unit shall provide engineered land fill site as per the CPCB norms within their premises.*

WHEREAS vide reference 10th cited, the committee constituted by the District Collector, Srikakulam inspected granite cutting and polishing units in the District to verify the compliance of the above directions.

WHEREAS based on the NGT orders to make the violators accountable for past violations, the Committee discussed the issue for assessing environmental compensation and recommended to impose Environmental Compensation of 1.0% of total project cost for each unit initially.

WHEREAS, the Board hereby levies an Environmental Compensation of Rs.2,48,000/- (Rupees Two Lakh FourtyEight Thousand Only) against M/s Charbhuj Granites, in compliance of Hon'ble NGT orders for emergent remedial action to prevent continuing violations and make violators accountable for past violations and restoration measures.

Now, therefore, in compliance of the Hon'ble NGT orders noted above and in exercise of the powers vested under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and Section 33(A) of the Water (Prevention & Control of Pollution) Amendment Act, 1988, CHARBHUJA GRANITES is hereby directed to pay the Environmental

Compensation of **Rs.2,48,000/- (Rupees Two Lakh FourtyEight Thousand Only)**. The amount shall be in the form of Crossed Demand Draft in favour of the Member Secretary, A.P Pollution Control Board, payable at Vijayawada within 15 days to the Board failing which action will be initiated without further notice.

SUGALI
SHANKAR NAIK
ENVIRONMENTAL ENGINEER

Digitally signed by
SUGALI SHANKAR NAIK
Date: 2022.09.05
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To
The Occupier,
M/s. Charbhuj Granites,
Sy.No.96/12,17,18
Duppalapadu, (V), Kotabommali (M),
Srikakulam District.

Copy to:

1. The District Collector, Srikakulam for kind information.
2. The Member Secretary, A.P. Pollution Control Board, Vijayawada for kind information.
3. The Joint Chief Environmental Engineer, Unit-II, Board Office, Vijayawada for kind information.
4. The Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam for kind information.
5. The Senior Environmental Engineer, Board Office, Vijayawada for kind information.



**ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE, SRIKAKULAM**

Plot No.32, D. No. 16-13-25, 2nd Cross Road, Purushotham Nagar Colony,
Gujarathipeta Village, Srikakulam - 532005.
Tel Ph. No: 08942-295090, Email: roskm-eel@appcb.gov.in

Order.No.244/APPCB/RO-SKLM/NGT/2022-16

Date:05.09.2022.

DIRECTIONS

Sub: APPCB – RO - SKLM – Hon’ble NGT Orders in O.A.No.164/2022, dt.20.07.2022 filed against Granite cutting and polishing units – M/s Shree Naath Granites, Sy.No.71/4C,5, Vandrada (V), Kotabommali (M), Srikakulam District- Dumping of marble/granite slurry on agricultural land, on either side of national highway, etc., — **Environmental Compensation levied – Directions - Issued – Reg.**

Ref:

1. Compliant received from Sri S.Srinivasulu, Advocate and other residence of Harischandrapuram, Srikakulam District on 27.12.2021.
2. Notice No.244/APPCB/RO-SKLM/Comp/2022, dt.18.01.2022.
3. Hon’ble NGT orders dt.05.04.2022 in O.A.No.164/2022(PB).
4. Joint Committee visited the site on 18.05.2022.
5. Joint Committee report submitted to Hon’ble NGT dt.04.06.2022.
6. Hon’ble NGT orders dt.20.07.2022 in O.A.No.164 of 2022(PB).
7. Board Officials inspected on 22.07.2022.
8. Review meeting held at Collectorate, Srikakulam on 02.08.2022.
9. T.O Notice No.244/APPCB/RO-SKLM/Comp/2022-, dt.05.08.2022.
10. Committee constituted by the District Collector, Srikakulam inspected on 25.08.2022.

WHEREAS you are operating Granite Cutting & polishing unit to produce granite slabs.

WHEREAS the Board issued Acknowledgment/consent to the unit duly stipulating a condition that *“the industry shall collect solid waste i.e., sludge and cutting edges properly and it shall be disposed in the dump yard earmarked within the premises. Under any circumstances it should not be disposed in any unauthorized areas”*.

WHEREAS vide reference 1st cited above, the Board is in receipt of a complaint filed by Sri Srinivas Rao & Ors, Srikakulam District regarding unscientific dumping of marble slurry on agricultural land near Harischandrapuram Railway station, Kotabommali Mandal, Srikakulam District. It was also represented that the disposal of slurry is impacting on agricultural lands and local human health and requested to remove the improper dumping of marble slurry and to take immediate remedial measures to reduce the pollution problems in the area.

WHEREAS the Board Officials inspected the granite cutting and polishing units and issued notice to your unit vide reference 2nd cited for improper handling/dumping of granite slurry/sludge on either sides of NH-16 and village roads it was instructed to take immediate remedial measures.

WHEREAS vide reference 3rd cited, the Hon’ble National Green Tribunal (NGT), Principal Bench, New Delhi registered Application (O.A.No.164 of 2022) based on a complaint received from Sri S. Srinivas Rao & Ors, Srikakulam District against unscientific dumping of marble slurry on agricultural land near Harischandrapuram railway station, Kotabommali Mandal, Srikakulam District, Andhra Pradesh. The Hon’ble NGT, New Delhi constituted Joint Committee with CPCB, SPCB and District Magistrate, Srikakulam and directed to submit action taken report. The Joint Committee inspected the area and submitted report to the Hon’ble Tribunal.

WHEREAS based on the Joint Committee report, the Hon’ble NGT vide order dt.20.07.2022 directed to take immediate action as follows:

1. Emergent remedial Action is needed to prevent continuing violations and making violators accountable for past violations, following due process.
2. There is need to assess realistic compensation on polluter pays principle which is to be used for restoration measures.
3. The polluting activities in violation of Air, Water and EP Acts need to be regulated by appropriate mechanism.
4. Remedial action be now taken in a mission mode so as to forthwith stop the polluting activities till mitigation measures are adopted and also recover compensation.
5. Defined action plan for restoring the area in question and a designated and well-engineered designed utilization and disposal of slurry.

WHEREAS District Collector, Srikakulam conducted a meeting on 02.08.2022 at Collectorate, Srikakulam in the presence of the Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam, other District officials and with the representatives of the granite cutting and polishing units and association. During the meeting the District Collector, Srikakulam taken the following decisions and directed all the granite units to comply with the measures within 15 days:

1. Lift the sludge being dumped along the roads, agricultural lands and public places. If the units fails to comply, as per CPCB/MoEF guidelines fines will be imposed as 1.0% of total project cost and 0.25% of industry turnover and even closure of units also.
2. All the units have to provide engineered land fill site as per the CPCB norms within their premises.

WHEREAS vide reference 9th cited above, the Board issued show cause notice cum directions to your unit under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and under Section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and amendments thereof to comply with the following directions within 15days.

1. *The units shall lift the sludge being dumped along the roads, agricultural lands and public places immediately. If the units fails to comply, as per CPCB/MoEF guidelines fines will be imposed as 1.0% of total project cost plus 0.25% of the total turnover industry and even closure of units also.*
2. *The unit shall provide engineered land fill site as per the CPCB norms within their premises.*

WHEREAS vide reference 10th cited, the committee constituted by the District Collector, Srikakulam inspected granite cutting and polishing units in the District to verify the compliance of the above directions.

WHEREAS based on the NGT orders to make the violators accountable for past violations, the Committee discussed the issue for assessing environmental compensation and recommended to impose Environmental Compensation of 1.0% of total project cost for each unit initially.

WHEREAS, the Board hereby levies an Environmental Compensation of Rs.1,73,000/- (Rupee One Lakh SeventyThree Thousand Only) against M/s Shree Naath Granites, in compliance of Hon'ble NGT orders for emergent remedial action to prevent continuing violations and make violators accountable for past violations and restoration measures.

Now, therefore, in compliance of the Hon'ble NGT orders noted above and in exercise of the powers vested under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and Section 33(A) of the Water (Prevention & Control of Pollution) Amendment Act, 1988, Shree Naath Granites is hereby directed to pay the Environmental

Compensation of **Rs.1,73,000/- (Rupee One Lakh SeventyThree Thousand Only)**. The amount shall be in the form of Crossed Demand Draft in favour of the Member Secretary, A.P Pollution Control Board, payable at Vijayawada within 15 days to the Board failing which action will be initiated without further notice.

SUGALI
SHANKAR NAIK
ENVIRONMENTAL ENGINEER

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SUGALI SHANKAR NAIK
Date: 2022.09.05
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To
The Occupier,
M/s. Shree Naath Granites,
Sy.No.71/4C,5
Vandrada (V), Kotabommali (M),
Srikakulam District.

Copy to:

1. The District Collector, Srikakulam for kind information.
2. The Member Secretary, A.P. Pollution Control Board, Vijayawada for kind information.
3. The Joint Chief Environmental Engineer, Unit-II, Board Office, Vijayawada for kind information.
4. The Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam for kind information.
5. The Senior Environmental Engineer, Board Office, Vijayawada for kind information.



**ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE, SRIKAKULAM**

Plot No.32, D. No. 16-13-25, 2nd Cross Road, Purushotham Nagar Colony,
Gujarathipeta Village, Srikakulam - 532005.
Tel Ph. No: 08942-295090, Email: roskm-eel@appcb.gov.in

Order.No.244/APPCB/RO-SKLM/NGT/2022-14

Date:05.09.2022.

DIRECTIONS

Sub: APPCB – RO - SKLM – Hon’ble NGT Orders in O.A.No.164/2022, dt.20.07.2022 filed against Granite cutting and polishing units –M/s. Vedant Granites, Sy.No.290/11, Narsingupalli (V), Kotabommali (M), Srikakulam District- Dumping of marble/granite slurry on agricultural land, on either side of national highway, etc., — **Environmental Compensation levied – Directions - Issued – Reg.**

Ref:

1. Compliant received from Sri S.Srinivasulu, Advocate and other residence of Harischandrapuram, Srikakulam District on 27.12.2021.
2. Notice No.244/APPCB/RO-SKLM/Comp/2022, dt.18.01.2022.
3. Hon’ble NGT orders dt.05.04.2022 in O.A.No.164/2022(PB).
4. Joint Committee visited the site on 18.05.2022.
5. Joint Committee report submitted to Hon’ble NGT dt.04.06.2022.
6. Hon’ble NGT orders dt.20.07.2022 in O.A.No.164 of 2022(PB).
7. Board Officials inspected on 22.07.2022.
8. Review meeting held at Collectorate, Srikakulam on 02.08.2022.
9. T.O Notice No.244/APPCB/RO-SKLM/Comp/2022-, dt.05.08.2022.
10. Committee constituted by the District Collector, Srikakulam inspected on 25.08.2022.

WHEREAS you are operating Granite Cutting & polishing unit to produce granite slabs.

WHEREAS the Board issued Acknowledgment/consent to the unit duly stipulating a condition that *“the industry shall collect solid waste i.e., sludge and cutting edges properly and it shall be disposed in the dump yard earmarked within the premises. Under any circumstances it should not be disposed in any unauthorized areas”*.

WHEREAS vide reference 1st cited above, the Board is in receipt of a complaint filed by Sri Srinivas Rao & Ors, Srikakulam District regarding unscientific dumping of marble slurry on agricultural land near Harischandrapuram Railway station, Kotabommali Mandal, Srikakulam District. It was also represented that the disposal of slurry is impacting on agricultural lands and local human health and requested to remove the improper dumping of marble slurry and to take immediate remedial measures to reduce the pollution problems in the area.

WHEREAS the Board Officials inspected the granite cutting and polishing units and issued notice to your unit vide reference 2nd cited for improper handling/dumping of granite slurry/sludge on either sides of NH-16 and village roads it was instructed to take immediate remedial measures.

WHEREAS vide reference 3rd cited, the Hon’ble National Green Tribunal (NGT), Principal Bench, New Delhi registered Application (O.A.No.164 of 2022) based on a complaint received from Sri S. Srinivas Rao & Ors, Srikakulam District against unscientific dumping of marble slurry on agricultural land near Harischandrapuram railway station, Kotabommali Mandal, Srikakulam District, Andhra Pradesh. The Hon’ble NGT, New Delhi constituted Joint Committee with CPCB, SPCB and District Magistrate, Srikakulam and directed to submit action taken report. The Joint Committee inspected the area and submitted report to the Hon’ble Tribunal.

WHEREAS based on the Joint Committee report, the Hon’ble NGT vide order dt.20.07.2022 directed to take immediate action as follows:

1. Emergent remedial Action is needed to prevent continuing violations and making violators accountable for past violations, following due process.
2. There is need to assess realistic compensation on polluter pays principle which is to be used for restoration measures.
3. The polluting activities in violation of Air, Water and EP Acts need to be regulated by appropriate mechanism.
4. Remedial action be now taken in a mission mode so as to forthwith stop the polluting activities till mitigation measures are adopted and also recover compensation.
5. Defined action plan for restoring the area in question and a designated and well-engineered designed utilization and disposal of slurry.

WHEREAS District Collector, Srikakulam conducted a meeting on 02.08.2022 at Collectorate, Srikakulam in the presence of the Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam, other District officials and with the representatives of the granite cutting and polishing units and association. During the meeting the District Collector, Srikakulam taken the following decisions and directed all the granite units to comply with the measures within 15 days:

1. Lift the sludge being dumped along the roads, agricultural lands and public places. If the units fails to comply, as per CPCB/MoEF guidelines fines will be imposed as 1.0% of total project cost and 0.25% of industry turnover and even closure of units also.
2. All the units have to provide engineered land fill site as per the CPCB norms within their premises.

WHEREAS vide reference 9th cited above, the Board issued show cause notice cum directions to your unit under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and under Section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and amendments thereof to comply with the following directions within 15days.

1. *The units shall lift the sludge being dumped along the roads, agricultural lands and public places immediately. If the units fails to comply, as per CPCB/MoEF guidelines fines will be imposed as 1.0% of total project cost plus 0.25% of the total turnover industry and even closure of units also.*
2. *The unit shall provide engineered land fill site as per the CPCB norms within their premises.*

WHEREAS vide reference 10th cited, the committee constituted by the District Collector, Srikakulam inspected granite cutting and polishing units in the District to verify the compliance of the above directions.

WHEREAS based on the NGT orders to make the violators accountable for past violations, the Committee discussed the issue for assessing environmental compensation and recommended to impose Environmental Compensation of 1.0% of total project cost for each unit initially.

WHEREAS, the Board hereby levies an Environmental Compensation of Rs.1,00,000/- (Rupee One Lakh Only) against M/s. Vedant Granites, in compliance of Hon'ble NGT orders for emergent remedial action to prevent continuing violations and make violators accountable for past violations and restoration measures.

Now, therefore, in compliance of the Hon'ble NGT orders noted above and in exercise of the powers vested under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and Section 33(A) of the Water (Prevention & Control of Pollution) Amendment Act, 1988, M/s. Vedant Granites is hereby directed to pay the Environmental

Compensation of **Rs.1,00,000/- (Rupee One Lakh Only)**. The amount shall be in the form of Crossed Demand Draft in favour of the Member Secretary, A.P Pollution Control Board, payable at Vijayawada within 15 days to the Board failing which action will be initiated without further notice.

SUGALI
SHANKAR NAIK

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SUGALI SHANKAR NAIK
Date: 2022.09.05
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ENVIRONMENTAL ENGINEER

To
The Occupier,
M/s. Vedant Granites,
Sy.No.290/11,
Narsingupalli (V), Kotabommali (M),
Srikakulam District.

Copy to:

1. The District Collector, Srikakulam for kind information.
2. The Member Secretary, A.P. Pollution Control Board, Vijayawada for kind information.
3. The Joint Chief Environmental Engineer, Unit-II, Board Office, Vijayawada for kind information.
4. The Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam for kind information.
5. The Senior Environmental Engineer, Board Office, Vijayawada for kind information.



**ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE, SRIKAKULAM**

Plot No.32, D. No. 16-13-25, 2nd Cross Road, Purushotham Nagar Colony,
Gujarathipeta Village, Srikakulam - 532005.
Tel Ph. No: 08942-295090, Email: roskm-eel@appcb.gov.in

Order.No.244/APPCB/RO-SKLM/NGT/2022-19

Date:05.09.2022.

DIRECTIONS

Sub: APPCB – RO - SKLM – Hon’ble NGT Orders in O.A.No.164/2022, dt.20.07.2022 filed against Granite cutting and polishing units – M/s Vinayak Stonex, Sy.No.101-13A,13B,16A,16B,17A, Yetturallapadu, Kotabommali (M), Srikakulam District- Dumping of marble/granite slurry on agricultural land, on either side of national highway, etc., — **Environmental Compensation levied – Directions - Issued – Reg.**

Ref:

1. Compliant received from Sri S.Srinivasulu, Advocate and other residence of Harischandrapuram, Srikakulam District on 27.12.2021.
2. Notice No.244/APPCB/RO-SKLM/Comp/2022, dt.18.01.2022.
3. Hon’ble NGT orders dt.05.04.2022 in O.A.No.164/2022(PB).
4. Joint Committee visited the site on 18.05.2022.
5. Joint Committee report submitted to Hon’ble NGT dt.04.06.2022.
6. Hon’ble NGT orders dt.20.07.2022 in O.A.No.164 of 2022(PB).
7. Board Officials inspected on 22.07.2022.
8. Review meeting held at Collectorate, Srikakulam on 02.08.2022.
9. T.O Notice No.244/APPCB/RO-SKLM/Comp/2022-, dt.05.08.2022.
10. Committee constituted by the District Collector, Srikakulam inspected on 25.08.2022.

WHEREAS you are operating Granite Cutting & polishing unit to produce granite slabs.

WHEREAS the Board issued Acknowledgment/consent to the unit duly stipulating a condition that *“the industry shall collect solid waste i.e., sludge and cutting edges properly and it shall be disposed in the dump yard earmarked within the premises. Under any circumstances it should not be disposed in any unauthorized areas”*.

WHEREAS vide reference 1st cited above, the Board is in receipt of a complaint filed by Sri Srinivas Rao & Ors, Srikakulam District regarding unscientific dumping of marble slurry on agricultural land near Harischandrapuram Railway station, Kotabommali Mandal, Srikakulam District. It was also represented that the disposal of slurry is impacting on agricultural lands and local human health and requested to remove the improper dumping of marble slurry and to take immediate remedial measures to reduce the pollution problems in the area.

WHEREAS the Board Officials inspected the granite cutting and polishing units and issued notice to your unit vide reference 2nd cited for improper handling/dumping of granite slurry/sludge on either sides of NH-16 and village roads it was instructed to take immediate remedial measures.

WHEREAS vide reference 3rd cited, the Hon’ble National Green Tribunal (NGT), Principal Bench, New Delhi registered Application (O.A.No.164 of 2022) based on a complaint received from Sri S. Srinivas Rao & Ors, Srikakulam District against unscientific dumping of marble slurry on agricultural land near Harischandrapuram railway station, Kotabommali Mandal, Srikakulam District, Andhra Pradesh. The Hon’ble NGT, New Delhi constituted Joint Committee with CPCB, SPCB and District Magistrate, Srikakulam and directed to submit action taken report. The Joint Committee inspected the area and submitted report to the Hon’ble Tribunal.

WHEREAS based on the Joint Committee report, the Hon’ble NGT vide order dt.20.07.2022 directed to take immediate action as follows:

1. Emergent remedial Action is needed to prevent continuing violations and making violators accountable for past violations, following due process.
2. There is need to assess realistic compensation on polluter pays principle which is to be used for restoration measures.
3. The polluting activities in violation of Air, Water and EP Acts need to be regulated by appropriate mechanism.
4. Remedial action be now taken in a mission mode so as to forthwith stop the polluting activities till mitigation measures are adopted and also recover compensation.
5. Defined action plan for restoring the area in question and a designated and well-engineered designed utilization and disposal of slurry.

WHEREAS District Collector, Srikakulam conducted a meeting on 02.08.2022 at Collectorate, Srikakulam in the presence of the Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam, other District officials and with the representatives of the granite cutting and polishing units and association. During the meeting the District Collector, Srikakulam taken the following decisions and directed all the granite units to comply with the measures within 15 days:

1. Lift the sludge being dumped along the roads, agricultural lands and public places. If the units fails to comply, as per CPCB/MoEF guidelines fines will be imposed as 1.0% of total project cost and 0.25% of industry turnover and even closure of units also.
2. All the units have to provide engineered land fill site as per the CPCB norms within their premises.

WHEREAS vide reference 9th cited above, the Board issued show cause notice cum directions to your unit under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and under Section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and amendments thereof to comply with the following directions within 15days.

1. *The units shall lift the sludge being dumped along the roads, agricultural lands and public places immediately. If the units fails to comply, as per CPCB/MoEF guidelines fines will be imposed as 1.0% of total project cost plus 0.25% of the total turnover industry and even closure of units also.*
2. *The unit shall provide engineered land fill site as per the CPCB norms within their premises.*

WHEREAS vide reference 10th cited, the committee constituted by the District Collector, Srikakulam inspected granite cutting and polishing units in the District to verify the compliance of the above directions.

WHEREAS based on the NGT orders to make the violators accountable for past violations, the Committee discussed the issue for assessing environmental compensation and recommended to impose Environmental Compensation of 1.0% of total project cost for each unit initially.

WHEREAS, the Board hereby levies an Environmental Compensation of Rs.1,00,000/- (Rupee One Lakh Only) against M/s. Vinayak Stonex, in compliance of Hon'ble NGT orders for emergent remedial action to prevent continuing violations and make violators accountable for past violations and restoration measures.

Now, therefore, in compliance of the Hon'ble NGT orders noted above and in exercise of the powers vested under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and Section 33(A) of the Water (Prevention & Control of Pollution) Amendment Act, 1988, Vinayak Stonex is hereby directed to pay the Environmental

Compensation of **Rs.1,00,000/- (Rupee One Lakh Only)**. The amount shall be in the form of Crossed Demand Draft in favour of the Member Secretary, A.P Pollution Control Board, payable at Vijayawada within 15 days to the Board failing which action will be initiated without further notice.

SUGALI
SHANKAR
NAIK
ENVIRONMENTAL ENGINEER

Digitally signed by
SUGALI SHANKAR NAIK
Date: 2022.09.05
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To
The Occupier,
M/s. Vinayak Stonex,
Sy.No.101- 13A,13B,16A,16B,17A,
Yetturallapadu, Kotabommali (M),
Srikakulam District.

Copy to:

1. The District Collector, Srikakulam for kind information.
2. The Member Secretary, A.P. Pollution Control Board, Vijayawada for kind information.
3. The Joint Chief Environmental Engineer, Unit-II, Board Office, Vijayawada for kind information.
4. The Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam for kind information.
5. The Senior Environmental Engineer, Board Office, Vijayawada for kind information.



**ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE, SRIKAKULAM**

Plot No.32, D. No. 16-13-25, 2nd Cross Road, Purushotham Nagar Colony,
Gujarathipeta Village, Srikakulam - 532005.
Tel Ph. No: 08942-295090, Email: roskm-eel@appcb.gov.in

Order.No.244/APPCB/RO-SKLM/NGT/2022-7

Date:05.09.2022.

DIRECTIONS

- Sub:** APPCB – RO - SKLM – Hon’ble NGT Orders in O.A.No.164/2022, dt.20.07.2022 filed against Granite cutting and polishing units – M/s Axis Granite, Sy.No..42-1,2A,3,4,5A,5B,5C,5D, Peddabammidi (V), Kotabommali (M), Srikakulam District- Dumping of marble/granite slurry on agricultural land, on either side of national highway, etc., — **Environmental Compensation levied – Directions - Issued – Reg.**
- Ref:**
1. Compliant received from Sri S.Srinivasulu, Advocate and other residence of Harischandrapuram, Srikakulam District on 27.12.2021.
 2. Notice No.244/APPCB/RO-SKLM/Comp/2022, dt.18.01.2022.
 3. Hon’ble NGT orders dt.05.04.2022 in O.A.No.164/2022(PB).
 4. Joint Committee visited the site on 18.05.2022.
 5. Joint Committee report submitted to Hon’ble NGT dt.04.06.2022.
 6. Hon’ble NGT orders dt.20.07.2022 in O.A.No.164 of 2022(PB).
 7. Board Officials inspected on 22.07.2022.
 8. Review meeting held at Collectorate, Srikakulam on 02.08.2022.
 9. T.O Notice No.244/APPCB/RO-SKLM/Comp/2022-, dt.05.08.2022.
 10. Committee constituted by the District Collector, Srikakulam inspected on 25.08.2022.

WHEREAS you are operating Granite Cutting & polishing unit to produce granite slabs.

WHEREAS the Board issued Acknowledgment/consent to the unit duly stipulating a condition that *“the industry shall collect solid waste i.e., sludge and cutting edges properly and it shall be disposed in the dump yard earmarked within the premises. Under any circumstances it should not be disposed in any unauthorized areas”*.

WHEREAS vide reference 1st cited above, the Board is in receipt of a complaint filed by Sri Srinivas Rao & Ors, Srikakulam District regarding unscientific dumping of marble slurry on agricultural land near Harischandrapuram Railway station, Kotabommali Mandal, Srikakulam District. It was also represented that the disposal of slurry is impacting on agricultural lands and local human health and requested to remove the improper dumping of marble slurry and to take immediate remedial measures to reduce the pollution problems in the area.

WHEREAS the Board Officials inspected the granite cutting and polishing units and issued notice to your unit vide reference 2nd cited for improper handling/dumping of granite slurry/sludge on either sides of NH-16 and village roads it was instructed to take immediate remedial measures.

WHEREAS vide reference 3rd cited, the Hon’ble National Green Tribunal (NGT), Principal Bench, New Delhi registered Application (O.A.No.164 of 2022) based on a complaint received from Sri S. Srinivas Rao & Ors, Srikakulam District against unscientific dumping of marble slurry on agricultural land near Harischandrapuram railway station, Kotabommali Mandal, Srikakulam District, Andhra Pradesh. The Hon’ble NGT, New Delhi constituted Joint Committee with CPCB, SPCB and District Magistrate, Srikakulam and directed to submit action taken report. The Joint Committee inspected the area and submitted report to the Hon’ble Tribunal.

WHEREAS based on the Joint Committee report, the Hon’ble NGT vide order dt.20.07.2022 directed to take immediate action as follows:

1. Emergent remedial Action is needed to prevent continuing violations and making violators accountable for past violations, following due process.
2. There is need to assess realistic compensation on polluter pays principle which is to be used for restoration measures.
3. The polluting activities in violation of Air, Water and EP Acts need to be regulated by appropriate mechanism.
4. Remedial action be now taken in a mission mode so as to forthwith stop the polluting activities till mitigation measures are adopted and also recover compensation.
5. Defined action plan for restoring the area in question and a designated and well-engineered designed utilization and disposal of slurry.

WHEREAS District Collector, Srikakulam conducted a meeting on 02.08.2022 at Collectorate, Srikakulam in the presence of the Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam, other District officials and with the representatives of the granite cutting and polishing units and association. During the meeting the District Collector, Srikakulam taken the following decisions and directed all the granite units to comply with the measures within 15 days:

1. Lift the sludge being dumped along the roads, agricultural lands and public places. If the units fails to comply, as per CPCB/MoEF guidelines fines will be imposed as 1.0% of total project cost and 0.25% of industry turnover and even closure of units also.
2. All the units have to provide engineered land fill site as per the CPCB norms within their premises.

WHEREAS vide reference 9th cited above, the Board issued show cause notice cum directions to your unit under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and under Section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and amendments thereof to comply with the following directions within 15days.

1. *The units shall lift the sludge being dumped along the roads, agricultural lands and public places immediately. If the units fails to comply, as per CPCB/MoEF guidelines fines will be imposed as 1.0% of total project cost plus 0.25% of the total turnover industry and even closure of units also.*
2. *The unit shall provide engineered land fill site as per the CPCB norms within their premises.*

WHEREAS vide reference 10th cited, the committee constituted by the District Collector, Srikakulam inspected granite cutting and polishing units in the District to verify the compliance of the above directions.

WHEREAS based on the NGT orders to make the violators accountable for past violations, the Committee discussed the issue for assessing environmental compensation and recommended to impose Environmental Compensation of 1.0% of total project cost for each unit initially.

WHEREAS, the Board hereby levies an Environmental Compensation of Rs.2,40,000/- (Rupees Two Lakh Fourty Thousand Only) against M/s Axis Granite, in compliance of Hon'ble NGT orders for emergent remedial action to prevent continuing violations and make violators accountable for past violations and restoration measures.

Now, therefore, in compliance of the Hon'ble NGT orders noted above and in exercise of the powers vested under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and Section 33(A) of the Water (Prevention & Control of Pollution) Amendment Act, 1988, Axis Granite is hereby directed to pay the Environmental Compensation

of Rs.2,40,000/- (Rupees Two Lakh Fourty Thousand Only). The amount shall be in the form of Crossed Demand Draft in favour of the Member Secretary, A.P Pollution Control Board, payable at Vijayawada within 15 days to the Board failing which action will be initiated without further notice.

**Sugali
Sankar Naik** Digitally signed by
Sugali Sankar Naik
Date: 2022.09.05
20:08:42 +05'30'

ENVIRONMENTAL ENGINEER

**To
The Occupier,
M/s. Axis Granite,
Sy.No..42- 1,2A,3,4,5A,5B,5C,5D
Peddabammidi (V), Kotabommali (M),
Srikakulam District.**

Copy to:

1. The District Collector, Srikakulam for kind information.
2. The Member Secretary, A.P. Pollution Control Board, Vijayawada for kind information.
3. The Joint Chief Environmental Engineer, Unit-II, Board Office, Vijayawada for kind information.
4. The Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam for kind information.
5. The Senior Environmental Engineer, Board Office, Vijayawada for kind information.



**ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE, SRIKAKULAM**

Plot No.32, D. No. 16-13-25, 2nd Cross Road, Purushotham Nagar Colony,
Gujarathipeta Village, Srikakulam - 532005.
Tel Ph. No: 08942-295090, Email: roskm-eel@appcb.gov.in

Order.No.244/APPCB/RO-SKLM/NGT/2022-2

Date:05.09.2022.

DIRECTIONS

- Sub:** APPCB – RO - SKLM – Hon’ble NGT Orders in O.A.No.164/2022, dt.20.07.2022 filed against Granite cutting and polishing units – M/s Fivestar Granite Sy.No..42-1,2A,2B,3,4 parts, Peddabammidi (V), Kotabommali (M), Srikakulam District- Dumping of marble/granite slurry on agricultural land, on either side of national highway, etc., — **Environmental Compensation levied – Directions - Issued – Reg.**
- Ref:**
1. Compliant received from Sri S.Srinivasulu, Advocate and other residence of Harischandrapuram, Srikakulam District on 27.12.2021.
 2. Notice No.244/APPCB/RO-SKLM/Comp/2022, dt.18.01.2022.
 3. Hon’ble NGT orders dt.05.04.2022 in O.A.No.164/2022(PB).
 4. Joint Committee visited the site on 18.05.2022.
 5. Joint Committee report submitted to Hon’ble NGT dt.04.06.2022.
 6. Hon’ble NGT orders dt.20.07.2022 in O.A.No.164 of 2022(PB).
 7. Board Officials inspected on 22.07.2022.
 8. Review meeting held at Collectorate, Srikakulam on 02.08.2022.
 9. T.O Notice No.244/APPCB/RO-SKLM/Comp/2022-, dt.05.08.2022.
 10. Committee constituted by the District Collector, Srikakulam inspected on 25.08.2022.

WHEREAS you are operating Granite Cutting & polishing unit to produce granite slabs.

WHEREAS the Board issued Acknowledgment/consent to the unit duly stipulating a condition that *“the industry shall collect solid waste i.e., sludge and cutting edges properly and it shall be disposed in the dump yard earmarked within the premises. Under any circumstances it should not be disposed in any unauthorized areas”*.

WHEREAS vide reference 1st cited above, the Board is in receipt of a complaint filed by Sri Srinivas Rao & Ors, Srikakulam District regarding unscientific dumping of marble slurry on agricultural land near Harischandrapuram Railway station, Kotabommali Mandal, Srikakulam District. It was also represented that the disposal of slurry is impacting on agricultural lands and local human health and requested to remove the improper dumping of marble slurry and to take immediate remedial measures to reduce the pollution problems in the area.

WHEREAS the Board Officials inspected the granite cutting and polishing units and issued notice to your unit vide reference 2nd cited for improper handling/dumping of granite slurry/sludge on either sides of NH-16 and village roads it was instructed to take immediate remedial measures.

WHEREAS vide reference 3rd cited, the Hon’ble National Green Tribunal (NGT), Principal Bench, New Delhi registered Application (O.A.No.164 of 2022) based on a complaint received from Sri S. Srinivas Rao & Ors, Srikakulam District against unscientific dumping of marble slurry on agricultural land near Harischandrapuram railway station, Kotabommali Mandal, Srikakulam District, Andhra Pradesh. The Hon’ble NGT, New Delhi constituted Joint Committee with CPCB, SPCB and District Magistrate, Srikakulam and directed to submit action taken report. The Joint Committee inspected the area and submitted report to the Hon’ble Tribunal.

WHEREAS based on the Joint Committee report, the Hon’ble NGT vide order dt.20.07.2022 directed to take immediate action as follows:

1. Emergent remedial Action is needed to prevent continuing violations and making violators accountable for past violations, following due process.
2. There is need to assess realistic compensation on polluter pays principle which is to be used for restoration measures.
3. The polluting activities in violation of Air, Water and EP Acts need to be regulated by appropriate mechanism.
4. Remedial action be now taken in a mission mode so as to forthwith stop the polluting activities till mitigation measures are adopted and also recover compensation.
5. Defined action plan for restoring the area in question and a designated and well-engineered designed utilization and disposal of slurry.

WHEREAS District Collector, Srikakulam conducted a meeting on 02.08.2022 at Collectorate, Srikakulam in the presence of the Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam, other District officials and with the representatives of the granite cutting and polishing units and association. During the meeting the District Collector, Srikakulam taken the following decisions and directed all the granite units to comply with the measures within 15 days:

1. Lift the sludge being dumped along the roads, agricultural lands and public places. If the units fails to comply, as per CPCB/MoEF guidelines fines will be imposed as 1.0% of total project cost and 0.25% of industry turnover and even closure of units also.
2. All the units have to provide engineered land fill site as per the CPCB norms within their premises.

WHEREAS vide reference 9th cited above, the Board issued show cause notice cum directions to your unit under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and under Section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and amendments thereof to comply with the following directions within 15days.

1. *The units shall lift the sludge being dumped along the roads, agricultural lands and public places immediately. If the units fails to comply, as per CPCB/MoEF guidelines fines will be imposed as 1.0% of total project cost plus 0.25% of the total turnover industry and even closure of units also.*
2. *The unit shall provide engineered land fill site as per the CPCB norms within their premises.*

WHEREAS vide reference 10th cited, the committee constituted by the District Collector, Srikakulam inspected granite cutting and polishing units in the District to verify the compliance of the above directions.

WHEREAS based on the NGT orders to make the violators accountable for past violations, the Committee discussed the issue for assessing environmental compensation and recommended to impose Environmental Compensation of 1.0% of total project cost for each unit initially.

WHEREAS, the Board hereby levies an Environmental Compensation of Rs.2,50,000/- (Rupees Two Lakh Fifty Thousand Only) against M/s Fivestar Granite, in compliance of Hon'ble NGT orders for emergent remedial action to prevent continuing violations and make violators accountable for past violations and restoration measures.

Now, therefore, in compliance of the Hon'ble NGT orders noted above and in exercise of the powers vested under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and Section 33(A) of the Water (Prevention & Control of Pollution) Amendment Act, 1988, Fivestar Granite is hereby directed to pay the Environmental

Compensation of **Rs.2,50,000/- (Rupees Two Lakh Fifty Thousand Only)**. The amount shall be in the form of Crossed Demand Draft in favour of the Member Secretary, A.P Pollution Control Board, payable at Vijayawada within 15 days to the Board failing which action will be initiated without further notice.

**Sugali
Sankar Naik**
ENVIRONMENTAL ENGINEER

Digitally signed by
Sugali Sankar Naik
Date: 2022.09.05
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**To
The Occupier,
M/s.Fivestar Granite
Sy.No..42-1,2A,2B,3,4 parts
Peddabammidi (V), Kotabommali (M),
Srikakulam District.**

Copy to:

1. The District Collector, Srikakulam for kind information.
2. The Member Secretary, A.P. Pollution Control Board, Vijayawada for kind information.
3. The Joint Chief Environmental Engineer, Unit-II, Board Office, Vijayawada for kind information.
4. The Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam for kind information.
5. The Senior Environmental Engineer, Board Office, Vijayawada for kind information.



**ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE, SRIKAKULAM**

Plot No.32, D. No. 16-13-25, 2nd Cross Road, Purushotham Nagar Colony,
Gujarathipeta Village, Srikakulam - 532005.
Tel Ph. No: 08942-295090, Email: roskm-eel@appcb.gov.in

Order.No.244/APPCB/RO-SKLM/NGT/2022-8

Date:05.09.2022.

DIRECTIONS

Sub: APPCB – RO - SKLM – Hon’ble NGT Orders in O.A.No.164/2022, dt.20.07.2022 filed against Granite cutting and polishing units – M/s. Granite Studio India Sy.No..96- 1,2,3,4,5,6,97-1,2, Duppalapadu (V), Kotabommali (M), Srikakulam District- Dumping of marble/granite slurry on agricultural land, on either side of national highway, etc., — **Environmental Compensation levied – Directions - Issued** – Reg.

Ref:

1. Compliant received from Sri S.Srinivasulu, Advocate and other residence of Harischandrapuram, Srikakulam District on 27.12.2021.
2. Notice No.244/APPCB/RO-SKLM/Comp/2022, dt.18.01.2022.
3. Hon’ble NGT orders dt.05.04.2022 in O.A.No.164/2022(PB).
4. Joint Committee visited the site on 18.05.2022.
5. Joint Committee report submitted to Hon’ble NGT dt.04.06.2022.
6. Hon’ble NGT orders dt.20.07.2022 in O.A.No.164 of 2022(PB).
7. Board Officials inspected on 22.07.2022.
8. Review meeting held at Collectorate, Srikakulam on 02.08.2022.
9. T.O Notice No.244/APPCB/RO-SKLM/Comp/2022-, dt.05.08.2022.
10. Committee constituted by the District Collector, Srikakulam inspected on 25.08.2022.

WHEREAS you are operating Granite Cutting & polishing unit to produce granite slabs.

WHEREAS the Board issued Acknowledgment/consent to the unit duly stipulating a condition that *“the industry shall collect solid waste i.e., sludge and cutting edges properly and it shall be disposed in the dump yard earmarked within the premises. Under any circumstances it should not be disposed in any unauthorized areas”*.

WHEREAS vide reference 1st cited above, the Board is in receipt of a complaint filed by Sri Srinivas Rao & Ors, Srikakulam District regarding unscientific dumping of marble slurry on agricultural land near Harischandrapuram Railway station, Kotabommali Mandal, Srikakulam District. It was also represented that the disposal of slurry is impacting on agricultural lands and local human health and requested to remove the improper dumping of marble slurry and to take immediate remedial measures to reduce the pollution problems in the area.

WHEREAS the Board Officials inspected the granite cutting and polishing units and issued notice to your unit vide reference 2nd cited for improper handling/dumping of granite slurry/sludge on either sides of NH-16 and village roads it was instructed to take immediate remedial measures.

WHEREAS vide reference 3rd cited, the Hon’ble National Green Tribunal (NGT), Principal Bench, New Delhi registered Application (O.A.No.164 of 2022) based on a complaint received from Sri S. Srinivas Rao & Ors, Srikakulam District against unscientific dumping of marble slurry on agricultural land near Harischandrapuram railway station, Kotabommali Mandal, Srikakulam District, Andhra Pradesh. The Hon’ble NGT, New Delhi constituted Joint Committee with CPCB, SPCB and District Magistrate, Srikakulam and directed to submit action taken report. The Joint Committee inspected the area and submitted report to the Hon’ble Tribunal.

WHEREAS based on the Joint Committee report, the Hon'ble NGT vide order dt.20.07.2022 directed to take immediate action as follows:

1. Emergent remedial Action is needed to prevent continuing violations and making violators accountable for past violations, following due process.
2. There is need to assess realistic compensation on polluter pays principle which is to be used for restoration measures.
3. The polluting activities in violation of Air, Water and EP Acts need to be regulated by appropriate mechanism.
4. Remedial action be now taken in a mission mode so as to forthwith stop the polluting activities till mitigation measures are adopted and also recover compensation.
5. Defined action plan for restoring the area in question and a designated and well-engineered designed utilization and disposal of slurry.

WHEREAS District Collector, Srikakulam conducted a meeting on 02.08.2022 at Collectorate, Srikakulam in the presence of the Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam, other District officials and with the representatives of the granite cutting and polishing units and association. During the meeting the District Collector, Srikakulam taken the following decisions and directed all the granite units to comply with the measures within 15 days:

1. Lift the sludge being dumped along the roads, agricultural lands and public places. If the units fails to comply, as per CPCB/MoEF guidelines fines will be imposed as 1.0% of total project cost and 0.25% of industry turnover and even closure of units also.
2. All the units have to provide engineered land fill site as per the CPCB norms within their premises.

WHEREAS vide reference 9th cited above, the Board issued show cause notice cum directions to your unit under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and under Section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and amendments thereof to comply with the following directions within 15days.

1. *The units shall lift the sludge being dumped along the roads, agricultural lands and public places immediately. If the units fails to comply, as per CPCB/MoEF guidelines fines will be imposed as 1.0% of total project cost plus 0.25% of the total turnover industry and even closure of units also.*
2. *The unit shall provide engineered land fill site as per the CPCB norms within their premises.*

WHEREAS vide reference 10th cited, the committee constituted by the District Collector, Srikakulam inspected granite cutting and polishing units in the District to verify the compliance of the above directions.

WHEREAS based on the NGT orders to make the violators accountable for past violations, the Committee discussed the issue for assessing environmental compensation and recommended to impose Environmental Compensation of 1.0% of total project cost for each unit initially.

WHEREAS, the Board hereby levies an Environmental Compensation of Rs.3,31,000/- (Rupees Three Lakh ThirtyOne Thousand Only) against M/s Granite Studio India, in compliance of Hon'ble NGT orders for emergent remedial action to prevent continuing violations and make violators accountable for past violations and restoration measures.

Now, therefore, in compliance of the Hon'ble NGT orders noted above and in exercise of the powers vested under Section 31(A) of the Air (Prevention & Control of Pollution)

Amendment Act, 1987 and Section 33(A) of the Water (Prevention & Control of Pollution) Amendment Act, 1988, M/s Granite Studio India is hereby directed to pay the Environmental Compensation of **Rs.3,31,000/- (Rupees Three Lakh Thirty One Thousand Only)**. The amount shall be in the form of Crossed Demand Draft in favour of the Member Secretary, A.P. Pollution Control Board, payable at Vijayawada within 15 days to the Board failing which action will be initiated without further notice.

Sugali
Sankar Naik
ENVIRONMENTAL ENGINEER

Digitally signed by
Sugali Sankar Naik
Date: 2022.09.05
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To
The Occupier,
M/s Granite Studio India
Sy.No..96- 1,2,3,4,5,6,97-1,2
Duppalapadu (V), Kotabommali (M),
Srikakulam District.

Copy to:

1. The District Collector, Srikakulam for kind information.
2. The Member Secretary, A.P. Pollution Control Board, Vijayawada for kind information.
3. The Joint Chief Environmental Engineer, Unit-II, Board Office, Vijayawada for kind information.
4. The Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam for kind information.
5. The Senior Environmental Engineer, Board Office, Vijayawada for kind information.



**ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE, SRIKAKULAM**

Plot No.32, D. No. 16-13-25, 2nd Cross Road, Purushotham Nagar Colony,
Gujarathipeta Village, Srikakulam - 532005.
Tel Ph. No: 08942-295090, Email: roskm-eel@appcb.gov.in

Order.No.244/APPCB/RO-SKLM/NGT/2022-1

Date:05.09.2022.

DIRECTIONS

- Sub:** APPCB – RO - SKLM – Hon’ble NGT Orders in O.A.No.164/2022, dt.20.07.2022 filed against Granite cutting and polishing units – M/s. Jyothi Granite Sy.No.42-5F,6,7,5G,5E,5D, Part, Peddabammidi (V), Kotabommali (M), Srikakulam District-Dumping of marble/granite slurry on agricultural land, on either side of national highway, etc., — **Environmental Compensation levied – Directions - Issued – Reg.**
- Ref:**
1. Compliant received from Sri S.Srinivasulu, Advocate and other residence of Harischandrapuram, Srikakulam District on 27.12.2021.
 2. Notice No.244/APPCB/RO-SKLM/Comp/2022, dt.18.01.2022.
 3. Hon’ble NGT orders dt.05.04.2022 in O.A.No.164/2022(PB).
 4. Joint Committee visited the site on 18.05.2022.
 5. Joint Committee report submitted to Hon’ble NGT dt.04.06.2022.
 6. Hon’ble NGT orders dt.20.07.2022 in O.A.No.164 of 2022(PB).
 7. Board Officials inspected on 22.07.2022.
 8. Review meeting held at Collectorate, Srikakulam on 02.08.2022.
 9. T.O Notice No.244/APPCB/RO-SKLM/Comp/2022-, dt.05.08.2022.
 10. Committee constituted by the District Collector, Srikakulam inspected on 25.08.2022.

WHEREAS you are operating Granite Cutting & polishing unit to produce granite slabs.

WHEREAS the Board issued Acknowledgment/consent to the unit duly stipulating a condition that *“the industry shall collect solid waste i.e., sludge and cutting edges properly and it shall be disposed in the dump yard earmarked within the premises. Under any circumstances it should not be disposed in any unauthorized areas”*.

WHEREAS vide reference 1st cited above, the Board is in receipt of a complaint filed by Sri Srinivas Rao & Ors, Srikakulam District regarding unscientific dumping of marble slurry on agricultural land near Harischandrapuram Railway station, Kotabommali Mandal, Srikakulam District. It was also represented that the disposal of slurry is impacting on agricultural lands and local human health and requested to remove the improper dumping of marble slurry and to take immediate remedial measures to reduce the pollution problems in the area.

WHEREAS the Board Officials inspected the granite cutting and polishing units and issued notice to your unit vide reference 2nd cited for improper handling/dumping of granite slurry/sludge on either sides of NH-16 and village roads it was instructed to take immediate remedial measures.

WHEREAS vide reference 3rd cited, the Hon’ble National Green Tribunal (NGT), Principal Bench, New Delhi registered Application (O.A.No.164 of 2022) based on a complaint received from Sri S. Srinivas Rao & Ors, Srikakulam District against unscientific dumping of marble slurry on agricultural land near Harischandrapuram railway station, Kotabommali Mandal, Srikakulam District, Andhra Pradesh. The Hon’ble NGT, New Delhi constituted Joint Committee with CPCB, SPCB and District Magistrate, Srikakulam and directed to submit action taken report. The Joint Committee inspected the area and submitted report to the Hon’ble Tribunal.

WHEREAS based on the Joint Committee report, the Hon’ble NGT vide order dt.20.07.2022 directed to take immediate action as follows:

1. Emergent remedial Action is needed to prevent continuing violations and making violators accountable for past violations, following due process.
2. There is need to assess realistic compensation on polluter pays principle which is to be used for restoration measures.
3. The polluting activities in violation of Air, Water and EP Acts need to be regulated by appropriate mechanism.
4. Remedial action be now taken in a mission mode so as to forthwith stop the polluting activities till mitigation measures are adopted and also recover compensation.
5. Defined action plan for restoring the area in question and a designated and well-engineered designed utilization and disposal of slurry.

WHEREAS District Collector, Srikakulam conducted a meeting on 02.08.2022 at Collectorate, Srikakulam in the presence of the Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam, other District officials and with the representatives of the granite cutting and polishing units and association. During the meeting the District Collector, Srikakulam taken the following decisions and directed all the granite units to comply with the measures within 15 days:

1. Lift the sludge being dumped along the roads, agricultural lands and public places. If the units fails to comply, as per CPCB/MoEF guidelines fines will be imposed as 1.0% of total project cost and 0.25% of industry turnover and even closure of units also.
2. All the units have to provide engineered land fill site as per the CPCB norms within their premises.

WHEREAS vide reference 9th cited above, the Board issued show cause notice cum directions to your unit under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and under Section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and amendments thereof to comply with the following directions within 15days.

- 1. The units shall lift the sludge being dumped along the roads, agricultural lands and public places immediately. If the units fails to comply, as per CPCB/MoEF guidelines fines will be imposed as 1.0% of total project cost plus 0.25% of the total turnover industry and even closure of units also.*
- 2. The unit shall provide engineered land fill site as per the CPCB norms within their premises.*

WHEREAS vide reference 10th cited, the committee constituted by the District Collector, Srikakulam inspected granite cutting and polishing units in the District to verify the compliance of the above directions.

WHEREAS based on the NGT orders to make the violators accountable for past violations, the Committee discussed the issue for assessing environmental compensation and recommended to impose Environmental Compensation of 1.0% of total project cost for each unit initially.

WHEREAS, the Board hereby levies an Environmental Compensation of Rs.2,18,000/- (Rupees Two Lakh Eighteen Thousand Only) against M/s Jyothi Granite, in compliance of Hon'ble NGT orders for emergent remedial action to prevent continuing violations and make violators accountable for past violations and restoration measures.

Now, therefore, in compliance of the Hon'ble NGT orders noted above and in exercise of the powers vested under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and Section 33(A) of the Water (Prevention & Control of Pollution) Amendment Act, 1988, Jyothi Granite is hereby directed to pay the Environmental

Compensation of **Rs.2,18,000/- (Rupees Two Lakh Eighteen Thousand Only)**. The amount shall be in the form of Crossed Demand Draft in favour of the Member Secretary, A.P Pollution Control Board, payable at Vijayawada within 15 days to the Board failing which action will be initiated without further notice.

Sugali
Sankar Naik
ENVIRONMENTAL ENGINEER

Digitally signed by
 Sugali Sankar Naik
 Date: 2022.09.05
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To
The Occupier,
M/s. Jyothi Granite,
Sy.No.42- 5F,6,7,5G,5E,5DPart,
Peddabammidi (V), Kotabommali (M),
Srikakulam District.

Copy to:

1. The District Collector, Srikakulam for kind information.
2. The Member Secretary, A.P. Pollution Control Board, Vijayawada for kind information.
3. The Joint Chief Environmental Engineer, Unit-II, Board Office, Vijayawada for kind information.
4. The Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam for kind information.
5. The Senior Environmental Engineer, Board Office, Vijayawada for kind information.



**ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE, SRIKAKULAM**

Plot No.32, D. No. 16-13-25, 2nd Cross Road, Purushotham Nagar Colony,
Gujarathipeta Village, Srikakulam - 532005.
Tel Ph. No: 08942-295090, Email: roskm-eel@appcb.gov.in

Order.No.244/APPCB/RO-SKLM/NGT/2022-6

Date:05.09.2022.

DIRECTIONS

Sub: APPCB – RO - SKLM – Hon’ble NGT Orders in O.A.No.164/2022, dt.20.07.2022 filed against Granite cutting and polishing units – M/s R V Granite, Sy.No.290/18,19, Narsingupalli (V), Kotabommali (M), Srikakulam District- Dumping of marble/granite slurry on agricultural land, on either side of national highway, etc., — **Environmental Compensation levied – Directions - Issued – Reg.**

Ref:

1. Compliant received from Sri S.Srinivasulu, Advocate and other residence of Harischandrapuram, Srikakulam District on 27.12.2021.
2. Notice No.244/APPCB/RO-SKLM/Comp/2022, dt.18.01.2022.
3. Hon’ble NGT orders dt.05.04.2022 in O.A.No.164/2022(PB).
4. Joint Committee visited the site on 18.05.2022.
5. Joint Committee report submitted to Hon’ble NGT dt.04.06.2022.
6. Hon’ble NGT orders dt.20.07.2022 in O.A.No.164 of 2022(PB).
7. Board Officials inspected on 22.07.2022.
8. Review meeting held at Collectorate, Srikakulam on 02.08.2022.
9. T.O Notice No.244/APPCB/RO-SKLM/Comp/2022-, dt.05.08.2022.
10. Committee constituted by the District Collector, Srikakulam inspected on 25.08.2022.

WHEREAS you are operating Granite Cutting & polishing unit to produce granite slabs.

WHEREAS the Board issued Acknowledgment/consent to the unit duly stipulating a condition that *“the industry shall collect solid waste i.e., sludge and cutting edges properly and it shall be disposed in the dump yard earmarked within the premises. Under any circumstances it should not be disposed in any unauthorized areas”*.

WHEREAS vide reference 1st cited above, the Board is in receipt of a complaint filed by Sri Srinivas Rao & Ors, Srikakulam District regarding unscientific dumping of marble slurry on agricultural land near Harischandrapuram Railway station, Kotabommali Mandal, Srikakulam District. It was also represented that the disposal of slurry is impacting on agricultural lands and local human health and requested to remove the improper dumping of marble slurry and to take immediate remedial measures to reduce the pollution problems in the area.

WHEREAS the Board Officials inspected the granite cutting and polishing units and issued notice to your unit vide reference 2nd cited for improper handling/dumping of granite slurry/sludge on either sides of NH-16 and village roads it was instructed to take immediate remedial measures.

WHEREAS vide reference 3rd cited, the Hon’ble National Green Tribunal (NGT), Principal Bench, New Delhi registered Application (O.A.No.164 of 2022) based on a complaint received from Sri S. Srinivas Rao & Ors, Srikakulam District against unscientific dumping of marble slurry on agricultural land near Harischandrapuram railway station, Kotabommali Mandal, Srikakulam District, Andhra Pradesh. The Hon’ble NGT, New Delhi constituted Joint Committee with CPCB, SPCB and District Magistrate, Srikakulam and directed to submit action taken report. The Joint Committee inspected the area and submitted report to the Hon’ble Tribunal.

WHEREAS based on the Joint Committee report, the Hon’ble NGT vide order dt.20.07.2022 directed to take immediate action as follows:

1. Emergent remedial Action is needed to prevent continuing violations and making violators accountable for past violations, following due process.
2. There is need to assess realistic compensation on polluter pays principle which is to be used for restoration measures.
3. The polluting activities in violation of Air, Water and EP Acts need to be regulated by appropriate mechanism.
4. Remedial action be now taken in a mission mode so as to forthwith stop the polluting activities till mitigation measures are adopted and also recover compensation.
5. Defined action plan for restoring the area in question and a designated and well-engineered designed utilization and disposal of slurry.

WHEREAS District Collector, Srikakulam conducted a meeting on 02.08.2022 at Collectorate, Srikakulam in the presence of the Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam, other District officials and with the representatives of the granite cutting and polishing units and association. During the meeting the District Collector, Srikakulam taken the following decisions and directed all the granite units to comply with the measures within 15 days:

1. Lift the sludge being dumped along the roads, agricultural lands and public places. If the units fails to comply, as per CPCB/MoEF guidelines fines will be imposed as 1.0% of total project cost and 0.25% of industry turnover and even closure of units also.
2. All the units have to provide engineered land fill site as per the CPCB norms within their premises.

WHEREAS vide reference 9th cited above, the Board issued show cause notice cum directions to your unit under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and under Section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and amendments thereof to comply with the following directions within 15days.

1. *The units shall lift the sludge being dumped along the roads, agricultural lands and public places immediately. If the units fails to comply, as per CPCB/MoEF guidelines fines will be imposed as 1.0% of total project cost plus 0.25% of the total turnover industry and even closure of units also.*
2. *The unit shall provide engineered land fill site as per the CPCB norms within their premises.*

WHEREAS vide reference 10th cited, the committee constituted by the District Collector, Srikakulam inspected granite cutting and polishing units in the District to verify the compliance of the above directions.

WHEREAS based on the NGT orders to make the violators accountable for past violations, the Committee discussed the issue for assessing environmental compensation and recommended to impose Environmental Compensation of 1.0% of total project cost for each unit initially.

WHEREAS, the Board hereby levies an Environmental Compensation of Rs.2,01,000/- (Rupees Two Lakh One Thousand Only) against M/s R V Granite, in compliance of Hon'ble NGT orders for emergent remedial action to prevent continuing violations and make violators accountable for past violations and restoration measures.

Now, therefore, in compliance of the Hon'ble NGT orders noted above and in exercise of the powers vested under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and Section 33(A) of the Water (Prevention & Control of Pollution) Amendment Act, 1988, R V Granite is hereby directed to pay the Environmental Compensation

of Rs.2,01,000/- (Rupees Two Lakh One Thousand Only). The amount shall be in the form of Crossed Demand Draft in favour of the Member Secretary, A.P Pollution Control Board, payable at Vijayawada within 15 days to the Board failing which action will be initiated without further notice.

**Sugali
Sankar Naik**
ENVIRONMENTAL ENGINEER

Digitally signed by
Sugali Sankar Naik
Date: 2022.09.05
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**To
The Occupier,
M/s.R V GRANITE,
Sy.No.290/18,19 Narsingupalli (V),
Kotabommali (M),
Srikakulam District.**

Copy to:

1. The District Collector, Srikakulam for kind information.
2. The Member Secretary, A.P. Pollution Control Board, Vijayawada for kind information.
3. The Joint Chief Environmental Engineer, Unit-II, Board Office, Vijayawada for kind information.
4. The Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam for kind information.
5. The Senior Environmental Engineer, Board Office, Vijayawada for kind information.



**ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE, SRIKAKULAM**

Plot No.32, D. No. 16-13-25, 2nd Cross Road, Purushotham Nagar Colony,
Gujarathipeta Village, Srikakulam - 532005.
Tel Ph. No: 08942-295090, Email: roskm-eel@appcb.gov.in

Order.No.244/APPCB/RO-SKLM/NGT/2022-4

Date:05.09.2022.

DIRECTIONS

Sub: APPCB – RO - SKLM – Hon’ble NGT Orders in O.A.No.164/2022, dt.20.07.2022 filed against Granite cutting and polishing units – M/s Sri Vardhaman Stones Sy.No..284/6,284/11,2 84/12PARTS, Narsingupalli (V), Kotabommali (M), Srikakulam District- Dumping of marble/granite slurry on agricultural land, on either side of national highway, etc., — **Environmental Compensation levied – Directions - Issued – Reg.**

Ref:

1. Compliant received from Sri S.Srinivasulu, Advocate and other residence of Harischandrapuram, Srikakulam District on 27.12.2021.
2. Notice No.244/APPCB/RO-SKLM/Comp/2022, dt.18.01.2022.
3. Hon’ble NGT orders dt.05.04.2022 in O.A.No.164/2022(PB).
4. Joint Committee visited the site on 18.05.2022.
5. Joint Committee report submitted to Hon’ble NGT dt.04.06.2022.
6. Hon’ble NGT orders dt.20.07.2022 in O.A.No.164 of 2022(PB).
7. Board Officials inspected on 22.07.2022.
8. Review meeting held at Collectorate, Srikakulam on 02.08.2022.
9. T.O Notice No.244/APPCB/RO-SKLM/Comp/2022-, dt.05.08.2022.
10. Committee constituted by the District Collector, Srikakulam inspected on 25.08.2022.

WHEREAS you are operating Granite Cutting & polishing unit to produce granite slabs.

WHEREAS the Board issued Acknowledgment/consent to the unit duly stipulating a condition that *“the industry shall collect solid waste i.e., sludge and cutting edges properly and it shall be disposed in the dump yard earmarked within the premises. Under any circumstances it should not be disposed in any unauthorized areas”*.

WHEREAS vide reference 1st cited above, the Board is in receipt of a complaint filed by Sri Srinivas Rao & Ors, Srikakulam District regarding unscientific dumping of marble slurry on agricultural land near Harischandrapuram Railway station, Kotabommali Mandal, Srikakulam District. It was also represented that the disposal of slurry is impacting on agricultural lands and local human health and requested to remove the improper dumping of marble slurry and to take immediate remedial measures to reduce the pollution problems in the area.

WHEREAS the Board Officials inspected the granite cutting and polishing units and issued notice to your unit vide reference 2nd cited for improper handling/dumping of granite slurry/sludge on either sides of NH-16 and village roads it was instructed to take immediate remedial measures.

WHEREAS vide reference 3rd cited, the Hon’ble National Green Tribunal (NGT), Principal Bench, New Delhi registered Application (O.A.No.164 of 2022) based on a complaint received from Sri S. Srinivas Rao & Ors, Srikakulam District against unscientific dumping of marble slurry on agricultural land near Harischandrapuram railway station, Kotabommali Mandal, Srikakulam District, Andhra Pradesh. The Hon’ble NGT, New Delhi constituted Joint Committee with CPCB, SPCB and District Magistrate, Srikakulam and directed to submit action taken report. The Joint Committee inspected the area and submitted report to the Hon’ble Tribunal.

WHEREAS based on the Joint Committee report, the Hon'ble NGT vide order dt.20.07.2022 directed to take immediate action as follows:

1. Emergent remedial Action is needed to prevent continuing violations and making violators accountable for past violations, following due process.
2. There is need to assess realistic compensation on polluter pays principle which is to be used for restoration measures.
3. The polluting activities in violation of Air, Water and EP Acts need to be regulated by appropriate mechanism.
4. Remedial action be now taken in a mission mode so as to forthwith stop the polluting activities till mitigation measures are adopted and also recover compensation.
5. Defined action plan for restoring the area in question and a designated and well-engineered designed utilization and disposal of slurry.

WHEREAS District Collector, Srikakulam conducted a meeting on 02.08.2022 at Collectorate, Srikakulam in the presence of the Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam, other District officials and with the representatives of the granite cutting and polishing units and association. During the meeting the District Collector, Srikakulam taken the following decisions and directed all the granite units to comply with the measures within 15 days:

1. Lift the sludge being dumped along the roads, agricultural lands and public places. If the units fails to comply, as per CPCB/MoEF guidelines fines will be imposed as 1.0% of total project cost and 0.25% of industry turnover and even closure of units also.
2. All the units have to provide engineered land fill site as per the CPCB norms within their premises.

WHEREAS vide reference 9th cited above, the Board issued show cause notice cum directions to your unit under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and under Section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and amendments thereof to comply with the following directions within 15days.

- 1. The units shall lift the sludge being dumped along the roads, agricultural lands and public places immediately. If the units fails to comply, as per CPCB/MoEF guidelines fines will be imposed as 1.0% of total project cost plus 0.25% of the total turnover industry and even closure of units also.*
- 2. The unit shall provide engineered land fill site as per the CPCB norms within their premises.*

WHEREAS vide reference 10th cited, the committee constituted by the District Collector, Srikakulam inspected granite cutting and polishing units in the District to verify the compliance of the above directions.

WHEREAS based on the NGT orders to make the violators accountable for past violations, the Committee discussed the issue for assessing environmental compensation and recommended to impose Environmental Compensation of 1.0% of total project cost for each unit initially.

WHEREAS, the Board hereby levies an Environmental Compensation of Rs.2,59,000/- (Rupees Two Lakh FiftyNine Thousand Only) against M/s Sri Vardhaman Stones, in compliance of Hon'ble NGT orders for emergent remedial action to prevent continuing violations and make violators accountable for past violations and restoration measures.

Now, therefore, in compliance of the Hon'ble NGT orders noted above and in exercise of the powers vested under Section 31(A) of the Air (Prevention & Control of Pollution)

Amendment Act, 1987 and Section 33(A) of the Water (Prevention & Control of Pollution) Amendment Act, 1988, Sri Vardhaman Stones is hereby directed to pay the Environmental Compensation of **Rs.2,59,000/- (Rupees Two Lakh FiftyNine Thousand Only)**. The amount shall be in the form of Crossed Demand Draft in favour of the Member Secretary, A.P Pollution Control Board, payable at Vijayawada within 15 days to the Board failing which action will be initiated without further notice.

Sugali
Sankar Naik
ENVIRONMENTAL ENGINEER

Digitally signed by
Sugali Sankar Naik
Date: 2022.09.05
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To
The Occupier,
M/s.Sri Vardhaman Stones
Sy.No..284/6,284/11,2 84/12parts
Narsingupalli (V), Kotabommali (M),
Srikakulam District.

Copy to:

1. The District Collector, Srikakulam for kind information.
2. The Member Secretary, A.P. Pollution Control Board, Vijayawada for kind information.
3. The Joint Chief Environmental Engineer, Unit-II, Board Office, Vijayawada for kind information.
4. The Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam for kind information.
5. The Senior Environmental Engineer, Board Office, Vijayawada for kind information.



**ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE, SRIKAKULAM**

Plot No.32, D. No. 16-13-25, 2nd Cross Road, Purushotham Nagar Colony,
Gujarathipeta Village, Srikakulam - 532005.
Tel Ph. No: 08942-295090, Email: roskm-eel@appcb.gov.in

Order.No.244/APPCB/RO-SKLM/NGT/2022-5

Date:05.09.2022.

DIRECTIONS

Sub: APPCB – RO - SKLM – Hon’ble NGT Orders in O.A.No.164/2022, dt.20.07.2022 filed against Granite cutting and polishing units – M/s Shriji International Sy.No..286-1B,1C,2,284-11,279-7, Narsingupalli (V), Kotabommali (M), Srikakulam District- Dumping of marble/granite slurry on agricultural land, on either side of national highway, etc., — **Environmental Compensation levied – Directions - Issued – Reg.**

Ref:

1. Compliant received from Sri S.Srinivasulu, Advocate and other residence of Harischandrapuram, Srikakulam District on 27.12.2021.
2. Notice No.244/APPCB/RO-SKLM/Comp/2022, dt.18.01.2022.
3. Hon’ble NGT orders dt.05.04.2022 in O.A.No.164/2022(PB).
4. Joint Committee visited the site on 18.05.2022.
5. Joint Committee report submitted to Hon’ble NGT dt.04.06.2022.
6. Hon’ble NGT orders dt.20.07.2022 in O.A.No.164 of 2022(PB).
7. Board Officials inspected on 22.07.2022.
8. Review meeting held at Collectorate, Srikakulam on 02.08.2022.
9. T.O Notice No.244/APPCB/RO-SKLM/Comp/2022-, dt.05.08.2022.
10. Committee constituted by the District Collector, Srikakulam inspected on 25.08.2022.

WHEREAS you are operating Granite Cutting & polishing unit to produce granite slabs.

WHEREAS the Board issued Acknowledgment/consent to the unit duly stipulating a condition that *“the industry shall collect solid waste i.e., sludge and cutting edges properly and it shall be disposed in the dump yard earmarked within the premises. Under any circumstances it should not be disposed in any unauthorized areas”*.

WHEREAS vide reference 1st cited above, the Board is in receipt of a complaint filed by Sri Srinivas Rao & Ors, Srikakulam District regarding unscientific dumping of marble slurry on agricultural land near Harischandrapuram Railway station, Kotabommali Mandal, Srikakulam District. It was also represented that the disposal of slurry is impacting on agricultural lands and local human health and requested to remove the improper dumping of marble slurry and to take immediate remedial measures to reduce the pollution problems in the area.

WHEREAS the Board Officials inspected the granite cutting and polishing units and issued notice to your unit vide reference 2nd cited for improper handling/dumping of granite slurry/sludge on either sides of NH-16 and village roads it was instructed to take immediate remedial measures.

WHEREAS vide reference 3rd cited, the Hon’ble National Green Tribunal (NGT), Principal Bench, New Delhi registered Application (O.A.No.164 of 2022) based on a complaint received from Sri S. Srinivas Rao & Ors, Srikakulam District against unscientific dumping of marble slurry on agricultural land near Harischandrapuram railway station, Kotabommali Mandal, Srikakulam District, Andhra Pradesh. The Hon’ble NGT, New Delhi constituted Joint Committee with CPCB, SPCB and District Magistrate, Srikakulam and directed to submit action taken report. The Joint Committee inspected the area and submitted report to the Hon’ble Tribunal.

WHEREAS based on the Joint Committee report, the Hon’ble NGT vide order dt.20.07.2022 directed to take immediate action as follows:

1. Emergent remedial Action is needed to prevent continuing violations and making violators accountable for past violations, following due process.
2. There is need to assess realistic compensation on polluter pays principle which is to be used for restoration measures.
3. The polluting activities in violation of Air, Water and EP Acts need to be regulated by appropriate mechanism.
4. Remedial action be now taken in a mission mode so as to forthwith stop the polluting activities till mitigation measures are adopted and also recover compensation.
5. Defined action plan for restoring the area in question and a designated and well-engineered designed utilization and disposal of slurry.

WHEREAS District Collector, Srikakulam conducted a meeting on 02.08.2022 at Collectorate, Srikakulam in the presence of the Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam, other District officials and with the representatives of the granite cutting and polishing units and association. During the meeting the District Collector, Srikakulam taken the following decisions and directed all the granite units to comply with the measures within 15 days:

1. Lift the sludge being dumped along the roads, agricultural lands and public places. If the units fails to comply, as per CPCB/MoEF guidelines fines will be imposed as 1.0% of total project cost and 0.25% of industry turnover and even closure of units also.
2. All the units have to provide engineered land fill site as per the CPCB norms within their premises.

WHEREAS vide reference 9th cited above, the Board issued show cause notice cum directions to your unit under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and under Section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and amendments thereof to comply with the following directions within 15days.

- 1. The units shall lift the sludge being dumped along the roads, agricultural lands and public places immediately. If the units fails to comply, as per CPCB/MoEF guidelines fines will be imposed as 1.0% of total project cost plus 0.25% of the total turnover industry and even closure of units also.*
- 2. The unit shall provide engineered land fill site as per the CPCB norms within their premises.*

WHEREAS vide reference 10th cited, the committee constituted by the District Collector, Srikakulam inspected granite cutting and polishing units in the District to verify the compliance of the above directions.

WHEREAS based on the NGT orders to make the violators accountable for past violations, the Committee discussed the issue for assessing environmental compensation and recommended to impose Environmental Compensation of 1.0% of total project cost for each unit initially.

WHEREAS, the Board hereby levies an Environmental Compensation of Rs.3,60,000/- (Rupees Three Lakh Sixty Thousand Only) against M/s Shriji International, in compliance of Hon'ble NGT orders for emergent remedial action to prevent continuing violations and make violators accountable for past violations and restoration measures.

Now, therefore, in compliance of the Hon'ble NGT orders noted above and in exercise of the powers vested under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and Section 33(A) of the Water (Prevention & Control of Pollution) Amendment Act, 1988, Shriji International is hereby directed to pay the Environmental

Compensation of **Rs.3,60,000/- (Rupees Three Lakh Sixty Thousand Only)**. The amount shall be in the form of Crossed Demand Draft in favour of the Member Secretary, A.P Pollution Control Board, payable at Vijayawada within 15 days to the Board failing which action will be initiated without further notice.

**Sugali
Sankar Naik**
ENVIRONMENTAL ENGINEER

Digitally signed by
Sugali Sankar Naik
Date: 2022.09.05
20:09:19 +05'30'

**To
The Occupier,
Shriji International,
Sy.No..286- 1B,1C,2,284-11,279-7
Narsingupalli (V), Kotabommali (M),
Srikakulam District.**

Copy to:

1. The District Collector, Srikakulam for kind information.
2. The Member Secretary, A.P. Pollution Control Board, Vijayawada for kind information.
3. The Joint Chief Environmental Engineer, Unit-II, Board Office, Vijayawada for kind information.
4. The Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam for kind information.
5. The Senior Environmental Engineer, Board Office, Vijayawada for kind information.



**ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE, SRIKAKULAM**

Plot No.32, D. No. 16-13-25, 2nd Cross Road, Purushotham Nagar Colony,
Gujarathipeta Village, Srikakulam - 532005.
Tel Ph. No: 08942-295090, Email: roskm-eel@appcb.gov.in

Order.No.244/APPCB/RO-SKLM/NGT/2022-3

Date:05.09.2022.

DIRECTIONS

Sub: APPCB – RO - SKLM – Hon’ble NGT Orders in O.A.No.164/2022, dt.20.07.2022 filed against Granite cutting and polishing units – M/s Vardhman Granite Sy.No..39-16,17,18A,18B,19,part, Peddabammidi (V), Kotabommali (M), Srikakulam District- Dumping of marble/granite slurry on agricultural land, on either side of national highway, etc., — **Environmental Compensation levied – Directions - Issued – Reg.**

Ref:

1. Compliant received from Sri S.Srinivasulu, Advocate and other residence of Harischandrapuram, Srikakulam District on 27.12.2021.
2. Notice No.244/APPCB/RO-SKLM/Comp/2022, dt.18.01.2022.
3. Hon’ble NGT orders dt.05.04.2022 in O.A.No.164/2022(PB).
4. Joint Committee visited the site on 18.05.2022.
5. Joint Committee report submitted to Hon’ble NGT dt.04.06.2022.
6. Hon’ble NGT orders dt.20.07.2022 in O.A.No.164 of 2022(PB).
7. Board Officials inspected on 22.07.2022.
8. Review meeting held at Collectorate, Srikakulam on 02.08.2022.
9. T.O Notice No.244/APPCB/RO-SKLM/Comp/2022-, dt.05.08.2022.
10. Committee constituted by the District Collector, Srikakulam inspected on 25.08.2022.

WHEREAS you are operating Granite Cutting & polishing unit to produce granite slabs.

WHEREAS the Board issued Acknowledgment/consent to the unit duly stipulating a condition that *“the industry shall collect solid waste i.e., sludge and cutting edges properly and it shall be disposed in the dump yard earmarked within the premises. Under any circumstances it should not be disposed in any unauthorized areas”*.

WHEREAS vide reference 1st cited above, the Board is in receipt of a complaint filed by Sri Srinivas Rao & Ors, Srikakulam District regarding unscientific dumping of marble slurry on agricultural land near Harischandrapuram Railway station, Kotabommali Mandal, Srikakulam District. It was also represented that the disposal of slurry is impacting on agricultural lands and local human health and requested to remove the improper dumping of marble slurry and to take immediate remedial measures to reduce the pollution problems in the area.

WHEREAS the Board Officials inspected the granite cutting and polishing units and issued notice to your unit vide reference 2nd cited for improper handling/dumping of granite slurry/sludge on either sides of NH-16 and village roads it was instructed to take immediate remedial measures.

WHEREAS vide reference 3rd cited, the Hon’ble National Green Tribunal (NGT), Principal Bench, New Delhi registered Application (O.A.No.164 of 2022) based on a complaint received from Sri S. Srinivas Rao & Ors, Srikakulam District against unscientific dumping of marble slurry on agricultural land near Harischandrapuram railway station, Kotabommali Mandal, Srikakulam District, Andhra Pradesh. The Hon’ble NGT, New Delhi constituted Joint Committee with CPCB, SPCB and District Magistrate, Srikakulam and directed to submit action taken report. The Joint Committee inspected the area and submitted report to the Hon’ble Tribunal.

WHEREAS based on the Joint Committee report, the Hon’ble NGT vide order dt.20.07.2022 directed to take immediate action as follows:

1. Emergent remedial Action is needed to prevent continuing violations and making violators accountable for past violations, following due process.
2. There is need to assess realistic compensation on polluter pays principle which is to be used for restoration measures.
3. The polluting activities in violation of Air, Water and EP Acts need to be regulated by appropriate mechanism.
4. Remedial action be now taken in a mission mode so as to forthwith stop the polluting activities till mitigation measures are adopted and also recover compensation.
5. Defined action plan for restoring the area in question and a designated and well-engineered designed utilization and disposal of slurry.

WHEREAS District Collector, Srikakulam conducted a meeting on 02.08.2022 at Collectorate, Srikakulam in the presence of the Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam, other District officials and with the representatives of the granite cutting and polishing units and association. During the meeting the District Collector, Srikakulam taken the following decisions and directed all the granite units to comply with the measures within 15 days:

1. Lift the sludge being dumped along the roads, agricultural lands and public places. If the units fails to comply, as per CPCB/MoEF guidelines fines will be imposed as 1.0% of total project cost and 0.25% of industry turnover and even closure of units also.
2. All the units have to provide engineered land fill site as per the CPCB norms within their premises.

WHEREAS vide reference 9th cited above, the Board issued show cause notice cum directions to your unit under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and under Section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and amendments thereof to comply with the following directions within 15days.

1. *The units shall lift the sludge being dumped along the roads, agricultural lands and public places immediately. If the units fails to comply, as per CPCB/MoEF guidelines fines will be imposed as 1.0% of total project cost plus 0.25% of the total turnover industry and even closure of units also.*
2. *The unit shall provide engineered land fill site as per the CPCB norms within their premises.*

WHEREAS vide reference 10th cited, the committee constituted by the District Collector, Srikakulam inspected granite cutting and polishing units in the District to verify the compliance of the above directions.

WHEREAS based on the NGT orders to make the violators accountable for past violations, the Committee discussed the issue for assessing environmental compensation and recommended to impose Environmental Compensation of 1.0% of total project cost for each unit initially.

WHEREAS, the Board hereby levies an Environmental Compensation of Rs.2,43,000/- (Rupees Two Lakh FourtyThree Thousand Only) against M/s Vardhman Granite, in compliance of Hon'ble NGT orders for emergent remedial action to prevent continuing violations and make violators accountable for past violations and restoration measures.

Now, therefore, in compliance of the Hon'ble NGT orders noted above and in exercise of the powers vested under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and Section 33(A) of the Water (Prevention & Control of Pollution) Amendment Act, 1988, Vardhman Granite is hereby directed to pay the Environmental

Compensation of **Rs.2,43,000/- (Rupees Two Lakh FourtyThree Thousand Only)**. The amount shall be in the form of Crossed Demand Draft in favour of the Member Secretary, A.P Pollution Control Board, payable at Vijayawada within 15 days to the Board failing which action will be initiated without further notice.

**Sugali
Sankar Naik**
ENVIRONMENTAL ENGINEER

Digitally signed by
Sugali Sankar Naik
Date: 2022.09.05
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**To
The Occupier,
M/s.Vardhman Granite,
Sy.No..39- 16,17,18A,18B,19 part
Peddabammidi (V), Kotabommali (M),
Srikakulam District.**

Copy to:

1. The District Collector, Srikakulam for kind information.
2. The Member Secretary, A.P. Pollution Control Board, Vijayawada for kind information.
3. The Joint Chief Environmental Engineer, Unit-II, Board Office, Vijayawada for kind information.
4. The Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam for kind information.
5. The Senior Environmental Engineer, Board Office, Vijayawada for kind information.



**ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE, SRIKAKULAM**

Plot No.32, D. No. 16-13-25, 2nd Cross Road, Purushotham Nagar Colony,
Gujarathipeta Village, Srikakulam - 532005.
Tel Ph. No: 08942-295090, Email: roskm-eel@appcb.gov.in

Order.No.244/APPCB/RO-SKLM/NGT/2022-20

Date:05.09.2022.

DIRECTIONS

Sub: APPCB – RO - SKLM – Hon’ble NGT Orders in O.A.No.164/2022, dt.20.07.2022 filed against Granite cutting and polishing units – M/s Meher Granites, Sy.No.437/1A, Pakivalasa (V), Kotabommali (M), Srikakulam District- Dumping of marble/granite slurry on agricultural land, on either side of national highway, etc., — **Environmental Compensation levied – Directions - Issued – Reg.**

Ref:

1. Compliant received from Sri S.Srinivasulu, Advocate and other residence of Harischandrapuram, Srikakulam District on 27.12.2021.
2. Notice No.244/APPCB/RO-SKLM/Comp/2022, dt.18.01.2022.
3. Hon’ble NGT orders dt.05.04.2022 in O.A.No.164/2022(PB).
4. Joint Committee visited the site on 18.05.2022.
5. Joint Committee report submitted to Hon’ble NGT dt.04.06.2022.
6. Hon’ble NGT orders dt.20.07.2022 in O.A.No.164 of 2022(PB).
7. Board Officials inspected on 22.07.2022.
8. Review meeting held at Collectorate, Srikakulam on 02.08.2022.
9. T.O Notice No.244/APPCB/RO-SKLM/Comp/2022-, dt.05.08.2022.
10. Committee constituted by the District Collector, Srikakulam inspected on 25.08.2022.

WHEREAS you are operating Granite Cutting & polishing unit to produce granite slabs.

WHEREAS the Board issued Acknowledgment/consent to the unit duly stipulating a condition that *“the industry shall collect solid waste i.e., sludge and cutting edges properly and it shall be disposed in the dump yard earmarked within the premises. Under any circumstances it should not be disposed in any unauthorized areas”*.

WHEREAS vide reference 1st cited above, the Board is in receipt of a complaint filed by Sri Srinivas Rao & Ors, Srikakulam District regarding unscientific dumping of marble slurry on agricultural land near Harischandrapuram Railway station, Kotabommali Mandal, Srikakulam District. It was also represented that the disposal of slurry is impacting on agricultural lands and local human health and requested to remove the improper dumping of marble slurry and to take immediate remedial measures to reduce the pollution problems in the area.

WHEREAS the Board Officials inspected the granite cutting and polishing units and issued notice to your unit vide reference 2nd cited for improper handling/dumping of granite slurry/sludge on either sides of NH-16 and village roads it was instructed to take immediate remedial measures.

WHEREAS vide reference 3rd cited, the Hon’ble National Green Tribunal (NGT), Principal Bench, New Delhi registered Application (O.A.No.164 of 2022) based on a complaint received from Sri S. Srinivas Rao & Ors, Srikakulam District against unscientific dumping of marble slurry on agricultural land near Harischandrapuram railway station, Kotabommali Mandal, Srikakulam District, Andhra Pradesh. The Hon’ble NGT, New Delhi constituted Joint Committee with CPCB, SPCB and District Magistrate, Srikakulam and directed to submit action taken report. The Joint Committee inspected the area and submitted report to the Hon’ble Tribunal.

WHEREAS based on the Joint Committee report, the Hon’ble NGT vide order dt.20.07.2022 directed to take immediate action as follows:

1. Emergent remedial Action is needed to prevent continuing violations and making violators accountable for past violations, following due process.
2. There is need to assess realistic compensation on polluter pays principle which is to be used for restoration measures.
3. The polluting activities in violation of Air, Water and EP Acts need to be regulated by appropriate mechanism.
4. Remedial action be now taken in a mission mode so as to forthwith stop the polluting activities till mitigation measures are adopted and also recover compensation.
5. Defined action plan for restoring the area in question and a designated and well-engineered designed utilization and disposal of slurry.

WHEREAS District Collector, Srikakulam conducted a meeting on 02.08.2022 at Collectorate, Srikakulam in the presence of the Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam, other District officials and with the representatives of the granite cutting and polishing units and association. During the meeting the District Collector, Srikakulam taken the following decisions and directed all the granite units to comply with the measures within 15 days:

1. Lift the sludge being dumped along the roads, agricultural lands and public places. If the units fails to comply, as per CPCB/MoEF guidelines fines will be imposed as 1.0% of total project cost and 0.25% of industry turnover and even closure of units also.
2. All the units have to provide engineered land fill site as per the CPCB norms within their premises.

WHEREAS vide reference 9th cited above, the Board issued show cause notice cum directions to your unit under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and under Section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and amendments thereof to comply with the following directions within 15days.

1. *The units shall lift the sludge being dumped along the roads, agricultural lands and public places immediately. If the units fails to comply, as per CPCB/MoEF guidelines fines will be imposed as 1.0% of total project cost plus 0.25% of the total turnover industry and even closure of units also.*
2. *The unit shall provide engineered land fill site as per the CPCB norms within their premises.*

WHEREAS vide reference 10th cited, the committee constituted by the District Collector, Srikakulam inspected granite cutting and polishing units in the District to verify the compliance of the above directions.

WHEREAS based on the NGT orders to make the violators accountable for past violations, the Committee discussed the issue for assessing environmental compensation and recommended to impose Environmental Compensation of 1.0% of total project cost for each unit initially.

WHEREAS, the Board hereby levies an Environmental Compensation of Rs.50,000/- (Rupees Fifty Thousand Only) against M/s Meher Granites, in compliance of Hon'ble NGT orders for emergent remedial action to prevent continuing violations and make violators accountable for past violations and restoration measures.

Now, therefore, in compliance of the Hon'ble NGT orders noted above and in exercise of the powers vested under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and Section 33(A) of the Water (Prevention & Control of Pollution) Amendment Act, 1988, M/s Meher Granites is hereby directed to pay the Environmental

Compensation of **Rs.50,000/- (Rupees Fifty Thousand Only)**. The amount shall be in the form of Crossed Demand Draft in favour of the Member Secretary, A.P Pollution Control Board, payable at Vijayawada within 15 days to the Board failing which action will be initiated without further notice.

**SUGALI
SHANKAR
NAIK**

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SUGALI SHANKAR NAIK
Date: 2022.09.05
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ENVIRONMENTAL ENGINEER

**To
The Occupier,
M/s Meher Granites, Sy.No.437/1A
Pakivalasa (V), Kotabommali (M), Srikakulam District.**

Copy to:

1. The District Collector, Srikakulam for kind information.
2. The Member Secretary, A.P. Pollution Control Board, Vijayawada for kind information.
3. The Joint Chief Environmental Engineer, Unit-II, Board Office, Vijayawada for kind information.
4. The Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam for kind information.
5. The Senior Environmental Engineer, Board Office, Vijayawada for kind information.



**ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE, SRIKAKULAM**

Plot No.32, D. No. 16-13-25, 2nd Cross Road, Purushotham Nagar Colony,
Gujarathipeta Village, Srikakulam - 532005.
Tel Ph. No: 08942-295090, Email: roskm-eel@appcb.gov.in

Order.No.244/APPCB/RO-SKLM/NGT/2022-22

Date:05.09.2022.

DIRECTIONS

- Sub:** APPCB – RO - SKLM – Hon’ble NGT Orders in O.A.No.164/2022, dt.20.07.2022 filed against Granite cutting and polishing units – M/s M.S.Granites, Sy.No.279/4and5, Narasingupalle, Kotabommali (M), Srikakulam District- Dumping of marble/granite slurry on agricultural land, on either side of national highway, etc., – **– Environmental Compensation levied – Directions - Issued – Reg.**
- Ref:**
1. Compliant received from Sri S.Srinivasulu, Advocate and other residence of Harischandrapuram, Srikakulam District on 27.12.2021.
 2. Notice No.244/APPCB/RO-SKLM/Comp/2022, dt.18.01.2022.
 3. Hon’ble NGT orders dt.05.04.2022 in O.A.No.164/2022(PB).
 4. Joint Committee visited the site on 18.05.2022.
 5. Joint Committee report submitted to Hon’ble NGT dt.04.06.2022.
 6. Hon’ble NGT orders dt.20.07.2022 in O.A.No.164 of 2022(PB).
 7. Board Officials inspected on 22.07.2022.
 8. Review meeting held at Collectorate, Srikakulam on 02.08.2022.
 9. T.O Notice No.244/APPCB/RO-SKLM/Comp/2022-, dt.05.08.2022.
 10. Committee constituted by the District Collector, Srikakulam inspected on 25.08.2022.

WHEREAS you are operating Granite Cutting & polishing unit to produce granite slabs.

WHEREAS the Board issued Acknowledgment/consent to the unit duly stipulating a condition that *“the industry shall collect solid waste i.e., sludge and cutting edges properly and it shall be disposed in the dump yard earmarked within the premises. Under any circumstances it should not be disposed in any unauthorized areas”*.

WHEREAS vide reference 1st cited above, the Board is in receipt of a complaint filed by Sri Srinivas Rao & Ors, Srikakulam District regarding unscientific dumping of marble slurry on agricultural land near Harischandrapuram Railway station, Kotabommali Mandal, Srikakulam District. It was also represented that the disposal of slurry is impacting on agricultural lands and local human health and requested to remove the improper dumping of marble slurry and to take immediate remedial measures to reduce the pollution problems in the area.

WHEREAS the Board Officials inspected the granite cutting and polishing units and issued notice to your unit vide reference 2nd cited for improper handling/dumping of granite slurry/sludge on either sides of NH-16 and village roads it was instructed to take immediate remedial measures.

WHEREAS vide reference 3rd cited, the Hon’ble National Green Tribunal (NGT), Principal Bench, New Delhi registered Application (O.A.No.164 of 2022) based on a complaint received from Sri S. Srinivas Rao & Ors, Srikakulam District against unscientific dumping of marble slurry on agricultural land near Harischandrapuram railway station, Kotabommali Mandal, Srikakulam District, Andhra Pradesh. The Hon’ble NGT, New Delhi constituted Joint Committee with CPCB, SPCB and District Magistrate, Srikakulam and directed to submit action taken report. The Joint Committee inspected the area and submitted report to the Hon’ble Tribunal.

WHEREAS based on the Joint Committee report, the Hon’ble NGT vide order dt.20.07.2022 directed to take immediate action as follows:

1. Emergent remedial Action is needed to prevent continuing violations and making violators accountable for past violations, following due process.
2. There is need to assess realistic compensation on polluter pays principle which is to be used for restoration measures.
3. The polluting activities in violation of Air, Water and EP Acts need to be regulated by appropriate mechanism.
4. Remedial action be now taken in a mission mode so as to forthwith stop the polluting activities till mitigation measures are adopted and also recover compensation.
5. Defined action plan for restoring the area in question and a designated and well-engineered designed utilization and disposal of slurry.

WHEREAS District Collector, Srikakulam conducted a meeting on 02.08.2022 at Collectorate, Srikakulam in the presence of the Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam, other District officials and with the representatives of the granite cutting and polishing units and association. During the meeting the District Collector, Srikakulam taken the following decisions and directed all the granite units to comply with the measures within 15 days:

1. Lift the sludge being dumped along the roads, agricultural lands and public places. If the units fails to comply, as per CPCB/MoEF guidelines fines will be imposed as 1.0% of total project cost and 0.25% of industry turnover and even closure of units also.
2. All the units have to provide engineered land fill site as per the CPCB norms within their premises.

WHEREAS vide reference 9th cited above, the Board issued show cause notice cum directions to your unit under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and under Section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and amendments thereof to comply with the following directions within 15days.

- 1. The units shall lift the sludge being dumped along the roads, agricultural lands and public places immediately. If the units fails to comply, as per CPCB/MoEF guidelines fines will be imposed as 1.0% of total project cost plus 0.25% of the total turnover industry and even closure of units also.***
- 2. The unit shall provide engineered land fill site as per the CPCB norms within their premises.***

WHEREAS vide reference 10th cited, the committee constituted by the District Collector, Srikakulam inspected granite cutting and polishing units in the District to verify the compliance of the above directions.

WHEREAS based on the NGT orders to make the violators accountable for past violations, the Committee discussed the issue for assessing environmental compensation and recommended to impose Environmental Compensation of 1.0% of total project cost for each unit initially.

WHEREAS, the Board hereby levies an Environmental Compensation of Rs.1,85,000/- (Rupee One Lakh EightyFive Thousand Only) against M/s M.S.Granites, in compliance of Hon'ble NGT orders for emergent remedial action to prevent continuing violations and make violators accountable for past violations and restoration measures.

Now, therefore, in compliance of the Hon'ble NGT orders noted above and in exercise of the powers vested under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and Section 33(A) of the Water (Prevention & Control of Pollution) Amendment Act, 1988, M/s M.S.Granites is hereby directed to pay the Environmental

Compensation of **Rs.1,85,000/- (Rupee One Lakh EightyFive Thousand Only)**. The amount shall be in the form of Crossed Demand Draft in favour of the Member Secretary, A.P Pollution Control Board, payable at Vijayawada within 15 days to the Board failing which action will be initiated without further notice.

**SUGALI
SHANKAR NAIK**
Digitally signed by
SUGALI SHANKAR NAIK
Date: 2022.09.05
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ENVIRONMENTAL ENGINEER

**To
The Occupier,
M/s M.S.Granites,
Sy.No.279/4and5
Narasingupalle, Kotabommali (M),
Srikakulam District.**

Copy to:

1. The District Collector, Srikakulam for kind information.
2. The Member Secretary, A.P. Pollution Control Board, Vijayawada for kind information.
3. The Joint Chief Environmental Engineer, Unit-II, Board Office, Vijayawada for kind information.
4. The Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam for kind information.
5. The Senior Environmental Engineer, Board Office, Vijayawada for kind information.



**ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE, SRIKAKULAM**

Plot No.32, D. No. 16-13-25, 2nd Cross Road, Purushotham Nagar Colony,
Gujarathipeta Village, Srikakulam - 532005.
Tel Ph. No: 08942-295090, Email: roskm-eel@appcb.gov.in

Order.No.244/APPCB/RO-SKLM/NGT/2022-25

Date:05.09.2022.

DIRECTIONS

Sub: APPCB – RO - SKLM – Hon’ble NGT Orders in O.A.No.164/2022, dt.20.07.2022 filed against Granite cutting and polishing units – M/s Sri Shyam Granites Sy.No.279/5C,5Dand10B, Narasingupalle, (V), Kotabommali (M), Srikakulam District- Dumping of marble/granite slurry on agricultural land, on either side of national highway, etc., — **Environmental Compensation levied – Directions - Issued** – Reg.

Ref:

1. Compliant received from Sri S.Srinivasulu, Advocate and other residence of Harischandrapuram, Srikakulam District on 27.12.2021.
2. Notice No.244/APPCB/RO-SKLM/Comp/2022, dt.18.01.2022.
3. Hon’ble NGT orders dt.05.04.2022 in O.A.No.164/2022(PB).
4. Joint Committee visited the site on 18.05.2022.
5. Joint Committee report submitted to Hon’ble NGT dt.04.06.2022.
6. Hon’ble NGT orders dt.20.07.2022 in O.A.No.164 of 2022(PB).
7. Board Officials inspected on 22.07.2022.
8. Review meeting held at Collectorate, Srikakulam on 02.08.2022.
9. T.O Notice No.244/APPCB/RO-SKLM/Comp/2022-, dt.05.08.2022.
10. Committee constituted by the District Collector, Srikakulam inspected on 25.08.2022.

WHEREAS you are operating Granite Cutting & polishing unit to produce granite slabs.

WHEREAS the Board issued Acknowledgment/consent to the unit duly stipulating a condition that *“the industry shall collect solid waste i.e., sludge and cutting edges properly and it shall be disposed in the dump yard earmarked within the premises. Under any circumstances it should not be disposed in any unauthorized areas”*.

WHEREAS vide reference 1st cited above, the Board is in receipt of a complaint filed by Sri Srinivas Rao & Ors, Srikakulam District regarding unscientific dumping of marble slurry on agricultural land near Harischandrapuram Railway station, Kotabommali Mandal, Srikakulam District. It was also represented that the disposal of slurry is impacting on agricultural lands and local human health and requested to remove the improper dumping of marble slurry and to take immediate remedial measures to reduce the pollution problems in the area.

WHEREAS the Board Officials inspected the granite cutting and polishing units and issued notice to your unit vide reference 2nd cited for improper handling/dumping of granite slurry/sludge on either sides of NH-16 and village roads it was instructed to take immediate remedial measures.

WHEREAS vide reference 3rd cited, the Hon’ble National Green Tribunal (NGT), Principal Bench, New Delhi registered Application (O.A.No.164 of 2022) based on a complaint received from Sri S. Srinivas Rao & Ors, Srikakulam District against unscientific dumping of marble slurry on agricultural land near Harischandrapuram railway station, Kotabommali Mandal, Srikakulam District, Andhra Pradesh. The Hon’ble NGT, New Delhi constituted Joint Committee with CPCB, SPCB and District Magistrate, Srikakulam and directed to submit action taken report. The Joint Committee inspected the area and submitted report to the Hon’ble Tribunal.

WHEREAS based on the Joint Committee report, the Hon'ble NGT vide order dt.20.07.2022 directed to take immediate action as follows:

1. Emergent remedial Action is needed to prevent continuing violations and making violators accountable for past violations, following due process.
2. There is need to assess realistic compensation on polluter pays principle which is to be used for restoration measures.
3. The polluting activities in violation of Air, Water and EP Acts need to be regulated by appropriate mechanism.
4. Remedial action be now taken in a mission mode so as to forthwith stop the polluting activities till mitigation measures are adopted and also recover compensation.
5. Defined action plan for restoring the area in question and a designated and well-engineered designed utilization and disposal of slurry.

WHEREAS District Collector, Srikakulam conducted a meeting on 02.08.2022 at Collectorate, Srikakulam in the presence of the Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam, other District officials and with the representatives of the granite cutting and polishing units and association. During the meeting the District Collector, Srikakulam taken the following decisions and directed all the granite units to comply with the measures within 15 days:

1. Lift the sludge being dumped along the roads, agricultural lands and public places. If the units fails to comply, as per CPCB/MoEF guidelines fines will be imposed as 1.0% of total project cost and 0.25% of industry turnover and even closure of units also.
2. All the units have to provide engineered land fill site as per the CPCB norms within their premises.

WHEREAS vide reference 9th cited above, the Board issued show cause notice cum directions to your unit under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and under Section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and amendments thereof to comply with the following directions within 15days.

- 1. The units shall lift the sludge being dumped along the roads, agricultural lands and public places immediately. If the units fails to comply, as per CPCB/MoEF guidelines fines will be imposed as 1.0% of total project cost plus 0.25% of the total turnover industry and even closure of units also.***
- 2. The unit shall provide engineered land fill site as per the CPCB norms within their premises.***

WHEREAS vide reference 10th cited, the committee constituted by the District Collector, Srikakulam inspected granite cutting and polishing units in the District to verify the compliance of the above directions.

WHEREAS based on the NGT orders to make the violators accountable for past violations, the Committee discussed the issue for assessing environmental compensation and recommended to impose Environmental Compensation of 1.0% of total project cost for each unit initially.

WHEREAS, the Board hereby levies an Environmental Compensation of Rs.1,43,000/- (Rupee One Lakh FourtyThree Thousand Only) against M/s Sri Shyam Granites, in compliance of Hon'ble NGT orders for emergent remedial action to prevent continuing violations and make violators accountable for past violations and restoration measures.

Now, therefore, in compliance of the Hon'ble NGT orders noted above and in exercise of the powers vested under Section 31(A) of the Air (Prevention & Control of Pollution)

Amendment Act, 1987 and Section 33(A) of the Water (Prevention & Control of Pollution) Amendment Act, 1988, M/s Sri Shyam Granites is hereby directed to pay the Environmental Compensation of **Rs.1,43,000/- (Rupee One Lakh FourtyThree Thousand Only)**. The amount shall be in the form of Crossed Demand Draft in favour of the Member Secretary, A.P Pollution Control Board, payable at Vijayawada within 15 days to the Board failing which action will be initiated without further notice.

SUGALI

SHANKAR NAIK

ENVIRONMENTAL ENGINEER

Digitally signed by
SUGALI SHANKAR NAIK
Date: 2022.09.05
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To
The Occupier,
M/s Sri Shyam Granites
Sy.No.279/5C,5Dand10B
Narasingupalle, (V), Kotabommali (M),
Srikakulam District.

Copy to:

1. The District Collector, Srikakulam for kind information.
2. The Member Secretary, A.P. Pollution Control Board, Vijayawada for kind information.
3. The Joint Chief Environmental Engineer, Unit-II, Board Office, Vijayawada for kind information.
4. The Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam for kind information.
5. The Senior Environmental Engineer, Board Office, Vijayawada for kind information.



**ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE, SRIKAKULAM**

Plot No.32, D. No. 16-13-25, 2nd Cross Road, Purushotham Nagar Colony,
Gujarathipeta Village, Srikakulam - 532005.
Tel Ph. No: 08942-295090, Email: roskm-eel@appcb.gov.in

Order.No.244/APPCB/RO-SKLM/NGT/2022-23

Date:05.09.2022.

DIRECTIONS

Sub: APPCB – RO - SKLM – Hon’ble NGT Orders in O.A.No.164/2022, dt.20.07.2022 filed against Granite cutting and polishing units – M/s Sri Sunil Granites Sy.No.279/5C,10A,11, Vandrada (V), Kotabommali (M), Srikakulam District- Dumping of marble/granite slurry on agricultural land, on either side of national highway, etc., — **Environmental Compensation levied – Directions - Issued – Reg.**

Ref:

1. Compliant received from Sri S.Srinivasulu, Advocate and other residence of Harischandrapuram, Srikakulam District on 27.12.2021.
2. Notice No.244/APPCB/RO-SKLM/Comp/2022, dt.18.01.2022.
3. Hon’ble NGT orders dt.05.04.2022 in O.A.No.164/2022(PB).
4. Joint Committee visited the site on 18.05.2022.
5. Joint Committee report submitted to Hon’ble NGT dt.04.06.2022.
6. Hon’ble NGT orders dt.20.07.2022 in O.A.No.164 of 2022(PB).
7. Board Officials inspected on 22.07.2022.
8. Review meeting held at Collectorate, Srikakulam on 02.08.2022.
9. T.O Notice No.244/APPCB/RO-SKLM/Comp/2022-, dt.05.08.2022.
10. Committee constituted by the District Collector, Srikakulam inspected on 25.08.2022.

WHEREAS you are operating Granite Cutting & polishing unit to produce granite slabs.

WHEREAS the Board issued Acknowledgment/consent to the unit duly stipulating a condition that *“the industry shall collect solid waste i.e., sludge and cutting edges properly and it shall be disposed in the dump yard earmarked within the premises. Under any circumstances it should not be disposed in any unauthorized areas”*.

WHEREAS vide reference 1st cited above, the Board is in receipt of a complaint filed by Sri Srinivas Rao & Ors, Srikakulam District regarding unscientific dumping of marble slurry on agricultural land near Harischandrapuram Railway station, Kotabommali Mandal, Srikakulam District. It was also represented that the disposal of slurry is impacting on agricultural lands and local human health and requested to remove the improper dumping of marble slurry and to take immediate remedial measures to reduce the pollution problems in the area.

WHEREAS the Board Officials inspected the granite cutting and polishing units and issued notice to your unit vide reference 2nd cited for improper handling/dumping of granite slurry/sludge on either sides of NH-16 and village roads it was instructed to take immediate remedial measures.

WHEREAS vide reference 3rd cited, the Hon’ble National Green Tribunal (NGT), Principal Bench, New Delhi registered Application (O.A.No.164 of 2022) based on a complaint received from Sri S. Srinivas Rao & Ors, Srikakulam District against unscientific dumping of marble slurry on agricultural land near Harischandrapuram railway station, Kotabommali Mandal, Srikakulam District, Andhra Pradesh. The Hon’ble NGT, New Delhi constituted Joint Committee with CPCB, SPCB and District Magistrate, Srikakulam and directed to submit action taken report. The Joint Committee inspected the area and submitted report to the Hon’ble Tribunal.

WHEREAS based on the Joint Committee report, the Hon’ble NGT vide order dt.20.07.2022 directed to take immediate action as follows:

1. Emergent remedial Action is needed to prevent continuing violations and making violators accountable for past violations, following due process.
2. There is need to assess realistic compensation on polluter pays principle which is to be used for restoration measures.
3. The polluting activities in violation of Air, Water and EP Acts need to be regulated by appropriate mechanism.
4. Remedial action be now taken in a mission mode so as to forthwith stop the polluting activities till mitigation measures are adopted and also recover compensation.
5. Defined action plan for restoring the area in question and a designated and well-engineered designed utilization and disposal of slurry.

WHEREAS District Collector, Srikakulam conducted a meeting on 02.08.2022 at Collectorate, Srikakulam in the presence of the Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam, other District officials and with the representatives of the granite cutting and polishing units and association. During the meeting the District Collector, Srikakulam taken the following decisions and directed all the granite units to comply with the measures within 15 days:

1. Lift the sludge being dumped along the roads, agricultural lands and public places. If the units fails to comply, as per CPCB/MoEF guidelines fines will be imposed as 1.0% of total project cost and 0.25% of industry turnover and even closure of units also.
2. All the units have to provide engineered land fill site as per the CPCB norms within their premises.

WHEREAS vide reference 9th cited above, the Board issued show cause notice cum directions to your unit under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and under Section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and amendments thereof to comply with the following directions within 15days.

1. *The units shall lift the sludge being dumped along the roads, agricultural lands and public places immediately. If the units fails to comply, as per CPCB/MoEF guidelines fines will be imposed as 1.0% of total project cost plus 0.25% of the total turnover industry and even closure of units also.*
2. *The unit shall provide engineered land fill site as per the CPCB norms within their premises.*

WHEREAS vide reference 10th cited, the committee constituted by the District Collector, Srikakulam inspected granite cutting and polishing units in the District to verify the compliance of the above directions.

WHEREAS based on the NGT orders to make the violators accountable for past violations, the Committee discussed the issue for assessing environmental compensation and recommended to impose Environmental Compensation of 1.0% of total project cost for each unit initially.

WHEREAS, the Board hereby levies an Environmental Compensation of Rs.1,92,000/- (Rupee One Lakh NinetyTwo Thousand Only) against M/s Sri Sunil Granites, in compliance of Hon'ble NGT orders for emergent remedial action to prevent continuing violations and make violators accountable for past violations and restoration measures.

Now, therefore, in compliance of the Hon'ble NGT orders noted above and in exercise of the powers vested under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and Section 33(A) of the Water (Prevention & Control of Pollution) Amendment Act, 1988, M/s Sri Sunil Granites is hereby directed to pay the Environmental

Compensation of **Rs.1,92,000/- (Rupee One Lakh NinetyTwo Thousand Only)**. The amount shall be in the form of Crossed Demand Draft in favour of the Member Secretary, A.P Pollution Control Board, payable at Vijayawada within 15 days to the Board failing which action will be initiated without further notice.

**SUGALI
SHANKAR NAIK**
ENVIRONMENTAL ENGINEER

Digitally signed by
SUGALI SHANKAR NAIK
Date: 2022.09.05
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**To
The Occupier,
M/s Sri Sunil Granites
Sy.No.279/5C,10A,11
Vandrada (V), Kotabommali (M),
Srikakulam District.**

Copy to:

1. The District Collector, Srikakulam for kind information.
2. The Member Secretary, A.P. Pollution Control Board, Vijayawada for kind information.
3. The Joint Chief Environmental Engineer, Unit-II, Board Office, Vijayawada for kind information.
4. The Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam for kind information.
5. The Senior Environmental Engineer, Board Office, Vijayawada for kind information.



**ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE, SRIKAKULAM**

Plot No.32, D. No. 16-13-25, 2nd Cross Road, Purushotham Nagar Colony,
Gujarathipeta Village, Srikakulam - 532005.
Tel Ph. No: 08942-295090, Email: roskm-eel@appcb.gov.in

Order.No.244/APPCB/RO-SKLM/NGT/2022-21

Date:05.09.2022.

DIRECTIONS

- Sub:** APPCB – RO - SKLM – Hon’ble NGT Orders in O.A.No.164/2022, dt.20.07.2022 filed against Granite cutting and polishing units –M/s. Sun City Rocks Pvt Ltd Sy.No.131/1Band8B Peddabammidi (V), Kotabommali (M), Srikakulam District- Dumping of marble/granite slurry on agricultural land, on either side of national highway, etc., — **Environmental Compensation levied – Directions - Issued – Reg.**
- Ref:**
1. Compliant received from Sri S.Srinivasulu, Advocate and other residence of Harischandrapuram, Srikakulam District on 27.12.2021.
 2. Notice No.244/APPCB/RO-SKLM/Comp/2022, dt.18.01.2022.
 3. Hon’ble NGT orders dt.05.04.2022 in O.A.No.164/2022(PB).
 4. Joint Committee visited the site on 18.05.2022.
 5. Joint Committee report submitted to Hon’ble NGT dt.04.06.2022.
 6. Hon’ble NGT orders dt.20.07.2022 in O.A.No.164 of 2022(PB).
 7. Board Officials inspected on 22.07.2022.
 8. Review meeting held at Collectorate, Srikakulam on 02.08.2022.
 9. T.O Notice No.244/APPCB/RO-SKLM/Comp/2022-, dt.05.08.2022.
 10. Committee constituted by the District Collector, Srikakulam inspected on 25.08.2022.

WHEREAS you are operating Granite Cutting & polishing unit to produce granite slabs.

WHEREAS the Board issued Acknowledgment/consent to the unit duly stipulating a condition that *“the industry shall collect solid waste i.e., sludge and cutting edges properly and it shall be disposed in the dump yard earmarked within the premises. Under any circumstances it should not be disposed in any unauthorized areas”*.

WHEREAS vide reference 1st cited above, the Board is in receipt of a complaint filed by Sri Srinivas Rao & Ors, Srikakulam District regarding unscientific dumping of marble slurry on agricultural land near Harischandrapuram Railway station, Kotabommali Mandal, Srikakulam District. It was also represented that the disposal of slurry is impacting on agricultural lands and local human health and requested to remove the improper dumping of marble slurry and to take immediate remedial measures to reduce the pollution problems in the area.

WHEREAS the Board Officials inspected the granite cutting and polishing units and issued notice to your unit vide reference 2nd cited for improper handling/dumping of granite slurry/sludge on either sides of NH-16 and village roads it was instructed to take immediate remedial measures.

WHEREAS vide reference 3rd cited, the Hon’ble National Green Tribunal (NGT), Principal Bench, New Delhi registered Application (O.A.No.164 of 2022) based on a complaint received from Sri S. Srinivas Rao & Ors, Srikakulam District against unscientific dumping of marble slurry on agricultural land near Harischandrapuram railway station, Kotabommali Mandal, Srikakulam District, Andhra Pradesh. The Hon’ble NGT, New Delhi constituted Joint Committee with CPCB, SPCB and District Magistrate, Srikakulam and directed to submit action taken report. The Joint Committee inspected the area and submitted report to the Hon’ble Tribunal.

WHEREAS based on the Joint Committee report, the Hon’ble NGT vide order dt.20.07.2022 directed to take immediate action as follows:

1. Emergent remedial Action is needed to prevent continuing violations and making violators accountable for past violations, following due process.
2. There is need to assess realistic compensation on polluter pays principle which is to be used for restoration measures.
3. The polluting activities in violation of Air, Water and EP Acts need to be regulated by appropriate mechanism.
4. Remedial action be now taken in a mission mode so as to forthwith stop the polluting activities till mitigation measures are adopted and also recover compensation.
5. Defined action plan for restoring the area in question and a designated and well-engineered designed utilization and disposal of slurry.

WHEREAS District Collector, Srikakulam conducted a meeting on 02.08.2022 at Collectorate, Srikakulam in the presence of the Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam, other District officials and with the representatives of the granite cutting and polishing units and association. During the meeting the District Collector, Srikakulam taken the following decisions and directed all the granite units to comply with the measures within 15 days:

1. Lift the sludge being dumped along the roads, agricultural lands and public places. If the units fails to comply, as per CPCB/MoEF guidelines fines will be imposed as 1.0% of total project cost and 0.25% of industry turnover and even closure of units also.
2. All the units have to provide engineered land fill site as per the CPCB norms within their premises.

WHEREAS vide reference 9th cited above, the Board issued show cause notice cum directions to your unit under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and under Section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and amendments thereof to comply with the following directions within 15days.

1. *The units shall lift the sludge being dumped along the roads, agricultural lands and public places immediately. If the units fails to comply, as per CPCB/MoEF guidelines fines will be imposed as 1.0% of total project cost plus 0.25% of the total turnover industry and even closure of units also.*
2. *The unit shall provide engineered land fill site as per the CPCB norms within their premises.*

WHEREAS vide reference 10th cited, the committee constituted by the District Collector, Srikakulam inspected granite cutting and polishing units in the District to verify the compliance of the above directions.

WHEREAS based on the NGT orders to make the violators accountable for past violations, the Committee discussed the issue for assessing environmental compensation and recommended to impose Environmental Compensation of 1.0% of total project cost for each unit initially.

WHEREAS, the Board hereby levies an Environmental Compensation of Rs.83,000/- (Rupees EightyThree Thousand Only) against M/s Sun City Rocks Pvt Ltd, in compliance of Hon'ble NGT orders for emergent remedial action to prevent continuing violations and make violators accountable for past violations and restoration measures.

Now, therefore, in compliance of the Hon'ble NGT orders noted above and in exercise of the powers vested under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and Section 33(A) of the Water (Prevention & Control of Pollution) Amendment Act, 1988, M/s Sun City Rocks Pvt Ltd is hereby directed to pay the Environmental

Compensation of **Rs.83,000/- (Rupees EightyThree Thousand Only)**. The amount shall be in the form of Crossed Demand Draft in favour of the Member Secretary, A.P Pollution Control Board, payable at Vijayawada within 15 days to the Board failing which action will be initiated without further notice.

SUGALI
SHANKAR
NAIK
ENVIRONMENTAL ENGINEER

Digitally signed by
SUGALI SHANKAR NAIK
Date: 2022.09.05
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To
The Occupier,
M/s. Sun City Rocks Pvt Ltd
Sy.No.131/1Band8B
Peddabammidi (V), Kotabommali (M),
Srikakulam District.

Copy to:

1. The District Collector, Srikakulam for kind information.
2. The Member Secretary, A.P. Pollution Control Board, Vijayawada for kind information.
3. The Joint Chief Environmental Engineer, Unit-II, Board Office, Vijayawada for kind information.
4. The Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam for kind information.
5. The Senior Environmental Engineer, Board Office, Vijayawada for kind information.



**ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE, SRIKAKULAM**

Plot No.32, D. No. 16-13-25, 2nd Cross Road, Purushotham Nagar Colony,
Gujarathipeta Village, Srikakulam - 532005.
Tel Ph. No: 08942-295090, Email: roskm-eel@appcb.gov.in

Order.No.244/APPCB/RO-SKLM/NGT/2022-24

Date:05.09.2022.

DIRECTIONS

Sub: APPCB – RO - SKLM – Hon’ble NGT Orders in O.A.No.164/2022, dt.20.07.2022 filed against Granite cutting and polishing units –M/s Tirupathi Granite, Sy.No.176/5,6and7, Kotabommili (V), Kotabommali (M), Srikakulam District- Dumping of marble/granite slurry on agricultural land, on either side of national highway, etc., — **Environmental Compensation levied – Directions - Issued – Reg.**

Ref:

1. Compliant received from Sri S.Srinivasulu, Advocate and other residence of Harischandrapuram, Srikakulam District on 27.12.2021.
2. Notice No.244/APPCB/RO-SKLM/Comp/2022, dt.18.01.2022.
3. Hon’ble NGT orders dt.05.04.2022 in O.A.No.164/2022(PB).
4. Joint Committee visited the site on 18.05.2022.
5. Joint Committee report submitted to Hon’ble NGT dt.04.06.2022.
6. Hon’ble NGT orders dt.20.07.2022 in O.A.No.164 of 2022(PB).
7. Board Officials inspected on 22.07.2022.
8. Review meeting held at Collectorate, Srikakulam on 02.08.2022.
9. T.O Notice No.244/APPCB/RO-SKLM/Comp/2022-, dt.05.08.2022.
10. Committee constituted by the District Collector, Srikakulam inspected on 25.08.2022.

WHEREAS you are operating Granite Cutting & polishing unit to produce granite slabs.

WHEREAS the Board issued Acknowledgment/consent to the unit duly stipulating a condition that *“the industry shall collect solid waste i.e., sludge and cutting edges properly and it shall be disposed in the dump yard earmarked within the premises. Under any circumstances it should not be disposed in any unauthorized areas”*.

WHEREAS vide reference 1st cited above, the Board is in receipt of a complaint filed by Sri Srinivas Rao & Ors, Srikakulam District regarding unscientific dumping of marble slurry on agricultural land near Harischandrapuram Railway station, Kotabommali Mandal, Srikakulam District. It was also represented that the disposal of slurry is impacting on agricultural lands and local human health and requested to remove the improper dumping of marble slurry and to take immediate remedial measures to reduce the pollution problems in the area.

WHEREAS the Board Officials inspected the granite cutting and polishing units and issued notice to your unit vide reference 2nd cited for improper handling/dumping of granite slurry/sludge on either sides of NH-16 and village roads it was instructed to take immediate remedial measures.

WHEREAS vide reference 3rd cited, the Hon’ble National Green Tribunal (NGT), Principal Bench, New Delhi registered Application (O.A.No.164 of 2022) based on a complaint received from Sri S. Srinivas Rao & Ors, Srikakulam District against unscientific dumping of marble slurry on agricultural land near Harischandrapuram railway station, Kotabommali Mandal, Srikakulam District, Andhra Pradesh. The Hon’ble NGT, New Delhi constituted Joint Committee with CPCB, SPCB and District Magistrate, Srikakulam and directed to submit action taken report. The Joint Committee inspected the area and submitted report to the Hon’ble Tribunal.

WHEREAS based on the Joint Committee report, the Hon’ble NGT vide order dt.20.07.2022 directed to take immediate action as follows:

1. Emergent remedial Action is needed to prevent continuing violations and making violators accountable for past violations, following due process.
2. There is need to assess realistic compensation on polluter pays principle which is to be used for restoration measures.
3. The polluting activities in violation of Air, Water and EP Acts need to be regulated by appropriate mechanism.
4. Remedial action be now taken in a mission mode so as to forthwith stop the polluting activities till mitigation measures are adopted and also recover compensation.
5. Defined action plan for restoring the area in question and a designated and well-engineered designed utilization and disposal of slurry.

WHEREAS District Collector, Srikakulam conducted a meeting on 02.08.2022 at Collectorate, Srikakulam in the presence of the Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam, other District officials and with the representatives of the granite cutting and polishing units and association. During the meeting the District Collector, Srikakulam taken the following decisions and directed all the granite units to comply with the measures within 15 days:

1. Lift the sludge being dumped along the roads, agricultural lands and public places. If the units fails to comply, as per CPCB/MoEF guidelines fines will be imposed as 1.0% of total project cost and 0.25% of industry turnover and even closure of units also.
2. All the units have to provide engineered land fill site as per the CPCB norms within their premises.

WHEREAS vide reference 9th cited above, the Board issued show cause notice cum directions to your unit under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and under Section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and amendments thereof to comply with the following directions within 15days.

1. *The units shall lift the sludge being dumped along the roads, agricultural lands and public places immediately. If the units fails to comply, as per CPCB/MoEF guidelines fines will be imposed as 1.0% of total project cost plus 0.25% of the total turnover industry and even closure of units also.*
2. *The unit shall provide engineered land fill site as per the CPCB norms within their premises.*

WHEREAS vide reference 10th cited, the committee constituted by the District Collector, Srikakulam inspected granite cutting and polishing units in the District to verify the compliance of the above directions.

WHEREAS based on the NGT orders to make the violators accountable for past violations, the Committee discussed the issue for assessing environmental compensation and recommended to impose Environmental Compensation of 1.0% of total project cost for each unit initially.

WHEREAS, the Board hereby levies an Environmental Compensation of Rs.1,74,000/- (Rupee One Lakh SeventyFour Thousand Only) against M/s Tirupathi Granite, in compliance of Hon'ble NGT orders for emergent remedial action to prevent continuing violations and make violators accountable for past violations and restoration measures.

Now, therefore, in compliance of the Hon'ble NGT orders noted above and in exercise of the powers vested under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and Section 33(A) of the Water (Prevention & Control of Pollution) Amendment Act, 1988, M/s Tirupathi Granite is hereby directed to pay the Environmental

Compensation of **Rs.1,74,000/- (Rupee One Lakh SeventyFour Thousand Only)**. The amount shall be in the form of Crossed Demand Draft in favour of the Member Secretary, A.P Pollution Control Board, payable at Vijayawada within 15 days to the Board failing which action will be initiated without further notice.

**SUGALI
SHANKAR NAIK**
ENVIRONMENTAL ENGINEER

Digitally signed by
SUGALI SHANKAR NAIK
Date: 2022.09.05
20:29:03 +05'30'

**To
The Occupier,
M/s Tirupathi Granite,
Sy.No.176/5,6and7
Kotabommili (V), Kotabommali (M),
Srikakulam District.**

Copy to:

1. The District Collector, Srikakulam for kind information.
2. The Member Secretary, A.P. Pollution Control Board, Vijayawada for kind information.
3. The Joint Chief Environmental Engineer, Unit-II, Board Office, Vijayawada for kind information.
4. The Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam for kind information.
5. The Senior Environmental Engineer, Board Office, Vijayawada for kind information.



**ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE, SRIKAKULAM**

Plot No.32, D. No. 16-13-25, 2nd Cross Road, Purushotham Nagar Colony,
Gujarathipeta Village, Srikakulam - 532005.
Tel Ph. No: 08942-295090, Email: roskm-eel@appcb.gov.in

Order.No.244/APPCB/RO-SKLM/NGT/2022-

Date:05.09.2022.

DIRECTIONS

Sub: APPCB – RO - SKLM – Hon’ble NGT Orders in O.A.No.164/2022, dt.20.07.2022 filed against Granite cutting and polishing units – M/s. Bhavaya Granites, Sy.No.101/P, Yetturallapadu (V), Kotabommali(M), Srikakulam District - Dumping of marble/granite slurry on agricultural land, on either side of national highway, etc., — **Environmental Compensation levied – Directions - Issued – Reg.**

Ref:

1. Compliant received from Sri S.Srinivasulu, Advocate and other residence of Harischandrapuram, Srikakulam District on 27.12.2021.
2. Notice No.244/APPCB/RO-SKLM/Comp/2022, dt.18.01.2022.
3. Hon’ble NGT orders dt.05.04.2022 in O.A.No.164/2022(PB).
4. Joint Committee visited the site on 18.05.2022.
5. Joint Committee report submitted to Hon’ble NGT dt.04.06.2022.
6. Hon’ble NGT orders dt.20.07.2022 in O.A.No.164 of 2022(PB).
7. Board Officials inspected on 22.07.2022.
8. Review meeting held at Collectorate, Srikakulam on 02.08.2022.
9. T.O Notice No.244/APPCB/RO-SKLM/Comp/2022-, dt.05.08.2022.
10. Committee constituted by the District Collector, Srikakulam inspected on 25.08.2022.

WHEREAS you are operating Granite Cutting & polishing unit to produce granite slabs.

WHEREAS the Board issued Acknowledgment/consent to the unit duly stipulating a condition that *“the industry shall collect solid waste i.e., sludge and cutting edges properly and it shall be disposed in the dump yard earmarked within the premises. Under any circumstances it should not be disposed in any unauthorized areas”*.

WHEREAS vide reference 1st cited above, the Board is in receipt of a complaint filed by Sri Srinivas Rao & Ors, Srikakulam District regarding unscientific dumping of marble slurry on agricultural land near Harischandrapuram Railway station, Kotabommali Mandal, Srikakulam District. It was also represented that the disposal of slurry is impacting on agricultural lands and local human health and requested to remove the improper dumping of marble slurry and to take immediate remedial measures to reduce the pollution problems in the area.

WHEREAS the Board Officials inspected the granite cutting and polishing units and issued notice to your unit vide reference 2nd cited for improper handling/dumping of granite slurry/sludge on either sides of NH-16 and village roads it was instructed to take immediate remedial measures.

WHEREAS vide reference 3rd cited, the Hon’ble National Green Tribunal (NGT), Principal Bench, New Delhi registered Application (O.A.No.164 of 2022) based on a complaint received from Sri S. Srinivas Rao & Ors, Srikakulam District against unscientific dumping of marble slurry on agricultural land near Harischandrapuram railway station, Kotabommali Mandal, Srikakulam District, Andhra Pradesh. The Hon’ble NGT, New Delhi constituted Joint Committee with CPCB, SPCB and District Magistrate, Srikakulam and directed to submit action taken report. The Joint Committee inspected the area and submitted report to the Hon’ble Tribunal.

WHEREAS based on the Joint Committee report, the Hon’ble NGT vide order dt.20.07.2022 directed to take immediate action as follows:

1. Emergent remedial Action is needed to prevent continuing violations and making violators accountable for past violations, following due process.
2. There is need to assess realistic compensation on polluter pays principle which is to be used for restoration measures.
3. The polluting activities in violation of Air, Water and EP Acts need to be regulated by appropriate mechanism.
4. Remedial action be now taken in a mission mode so as to forthwith stop the polluting activities till mitigation measures are adopted and also recover compensation.
5. Defined action plan for restoring the area in question and a designated and well-engineered designed utilization and disposal of slurry.

WHEREAS District Collector, Srikakulam conducted a meeting on 02.08.2022 at Collectorate, Srikakulam in the presence of the Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam, other District officials and with the representatives of the granite cutting and polishing units and association. During the meeting the District Collector, Srikakulam taken the following decisions and directed all the granite units to comply with the measures within 15 days:

1. Lift the sludge being dumped along the roads, agricultural lands and public places. If the units fails to comply, as per CPCB/MoEF guidelines fines will be imposed as 1.0% of total project cost and 0.25% of industry turnover and even closure of units also.
2. All the units have to provide engineered land fill site as per the CPCB norms within their premises.

WHEREAS vide reference 9th cited above, the Board issued show cause notice cum directions to your unit under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and under Section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and amendments thereof to comply with the following directions within 15days.

1. *The units shall lift the sludge being dumped along the roads, agricultural lands and public places immediately. If the units fails to comply, as per CPCB/MoEF guidelines fines will be imposed as 1.0% of total project cost plus 0.25% of the total turnover industry and even closure of units also.*
2. *The unit shall provide engineered land fill site as per the CPCB norms within their premises.*

WHEREAS vide reference 10th cited, the committee constituted by the District Collector, Srikakulam inspected granite cutting and polishing units in the District to verify the compliance of the above directions.

WHEREAS based on the NGT orders to make the violators accountable for past violations, the Committee discussed the issue for assessing environmental compensation and recommended to impose Environmental Compensation of 1.0% of total project cost for each unit initially.

WHEREAS, the Board hereby levies an Environmental Compensation of Rs.1,00,000/- (Rupees One lakh only) against M/s.Bhavaya Granites, Sy.No.101/P, Yetturallapadu (V), Kotabommali(M), Srikakulam District in compliance of Hon'ble NGT orders for emergent remedial action to prevent continuing violations and make violators accountable for past violations and restoration measures.

Now, therefore, in compliance of the Hon'ble NGT orders noted above and in exercise of the powers vested under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and Section 33(A) of the Water (Prevention & Control of Pollution) Amendment Act, 1988, M/s. Bhavaya Granites, Sy.No.101/P, Yetturallapadu (V), Kotabommali(M), Srikakulam

District is hereby directed to pay the Environmental Compensation of **Rs.1,00,000/- (Rupees One lakh only)**. The amount shall be in the form of Crossed Demand Draft in favour of the Member Secretary, A.P Pollution Control Board, payable at Vijayawada within 15 days to the Board failing which action will be initiated without further notice.

SUGALI
SHANKAR NAIK
ENVIRONMENTAL ENGINEER

Digitally signed by
SUGALI SHANKAR NAIK
Date: 2022.09.05
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To
The Occupier,
M/s. Bhavaya Granites,
Sy.No.101/P, Yetturallapadu (V),
Kotabommali(M), Srikakulam District.

Copy to:

1. The District Collector, Srikakulam for kind information.
2. The Member Secretary, A.P. Pollution Control Board, Vijayawada for kind information.
3. The Joint Chief Environmental Engineer, Unit-II, Board Office, Vijayawada for kind information.
4. The Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam for kind information.
5. The Senior Environmental Engineer, Board Office, Vijayawada for kind information.



**ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE, SRIKAKULAM**

Plot No.32, D. No. 16-13-25, 2nd Cross Road, Purushotham Nagar Colony,
Gujarathipeta Village, Srikakulam - 532005.
Tel Ph. No: 08942-295090, Email: roskm-eel@appcb.gov.in

Order.No.244/APPCB/RO-SKLM/NGT/2022-

Date:05.09.2022.

DIRECTIONS

Sub: APPCB – RO - SKLM – Hon’ble NGT Orders in O.A.No.164/2022, dt.20.07.2022 filed against Granite cutting and polishing units – M/s. Garudadri Granite, Sy.No.63/6B, Kotabommali (V) & (M), Srikakulam District - Dumping of marble/granite slurry on agricultural land, on either side of national highway, etc., — **Environmental Compensation levied – Directions - Issued – Reg.**

Ref:

1. Compliant received from Sri S.Srinivasulu, Advocate and other residence of Harischandrapuram, Srikakulam District on 27.12.2021.
2. Notice No.244/APPCB/RO-SKLM/Comp/2022, dt.18.01.2022.
3. Hon’ble NGT orders dt.05.04.2022 in O.A.No.164/2022(PB).
4. Joint Committee visited the site on 18.05.2022.
5. Joint Committee report submitted to Hon’ble NGT dt.04.06.2022.
6. Hon’ble NGT orders dt.20.07.2022 in O.A.No.164 of 2022(PB).
7. Board Officials inspected on 22.07.2022.
8. Review meeting held at Collectorate, Srikakulam on 02.08.2022.
9. T.O Notice No.244/APPCB/RO-SKLM/Comp/2022-, dt.05.08.2022.
10. Committee constituted by the District Collector, Srikakulam inspected on 25.08.2022.

WHEREAS you are operating Granite Cutting & polishing unit to produce granite slabs.

WHEREAS the Board issued Acknowledgment/consent to the unit duly stipulating a condition that *“the industry shall collect solid waste i.e., sludge and cutting edges properly and it shall be disposed in the dump yard earmarked within the premises. Under any circumstances it should not be disposed in any unauthorized areas”*.

WHEREAS vide reference 1st cited above, the Board is in receipt of a complaint filed by Sri Srinivas Rao & Ors, Srikakulam District regarding unscientific dumping of marble slurry on agricultural land near Harischandrapuram Railway station, Kotabommali Mandal, Srikakulam District. It was also represented that the disposal of slurry is impacting on agricultural lands and local human health and requested to remove the improper dumping of marble slurry and to take immediate remedial measures to reduce the pollution problems in the area.

WHEREAS the Board Officials inspected the granite cutting and polishing units and issued notice to your unit vide reference 2nd cited for improper handling/dumping of granite slurry/sludge on either sides of NH-16 and village roads it was instructed to take immediate remedial measures.

WHEREAS vide reference 3rd cited, the Hon’ble National Green Tribunal (NGT), Principal Bench, New Delhi registered Application (O.A.No.164 of 2022) based on a complaint received from Sri S. Srinivas Rao & Ors, Srikakulam District against unscientific dumping of marble slurry on agricultural land near Harischandrapuram railway station, Kotabommali Mandal, Srikakulam District, Andhra Pradesh. The Hon’ble NGT, New Delhi constituted Joint Committee with CPCB, SPCB and District Magistrate, Srikakulam and directed to submit action taken report. The Joint Committee inspected the area and submitted report to the Hon’ble Tribunal.

WHEREAS based on the Joint Committee report, the Hon’ble NGT vide order dt.20.07.2022 directed to take immediate action as follows:

1. Emergent remedial Action is needed to prevent continuing violations and making violators accountable for past violations, following due process.
2. There is need to assess realistic compensation on polluter pays principle which is to be used for restoration measures.
3. The polluting activities in violation of Air, Water and EP Acts need to be regulated by appropriate mechanism.
4. Remedial action be now taken in a mission mode so as to forthwith stop the polluting activities till mitigation measures are adopted and also recover compensation.
5. Defined action plan for restoring the area in question and a designated and well-engineered designed utilization and disposal of slurry.

WHEREAS District Collector, Srikakulam conducted a meeting on 02.08.2022 at Collectorate, Srikakulam in the presence of the Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam, other District officials and with the representatives of the granite cutting and polishing units and association. During the meeting the District Collector, Srikakulam taken the following decisions and directed all the granite units to comply with the measures within 15 days:

1. Lift the sludge being dumped along the roads, agricultural lands and public places. If the units fails to comply, as per CPCB/MoEF guidelines fines will be imposed as 1.0% of total project cost and 0.25% of industry turnover and even closure of units also.
2. All the units have to provide engineered land fill site as per the CPCB norms within their premises.

WHEREAS vide reference 9th cited above, the Board issued show cause notice cum directions to your unit under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and under Section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and amendments thereof to comply with the following directions within 15days.

1. *The units shall lift the sludge being dumped along the roads, agricultural lands and public places immediately. If the units fails to comply, as per CPCB/MoEF guidelines fines will be imposed as 1.0% of total project cost plus 0.25% of the total turnover industry and even closure of units also.*
2. *The unit shall provide engineered land fill site as per the CPCB norms within their premises.*

WHEREAS vide reference 10th cited, the committee constituted by the District Collector, Srikakulam inspected granite cutting and polishing units in the District to verify the compliance of the above directions.

WHEREAS based on the NGT orders to make the violators accountable for past violations, the Committee discussed the issue for assessing environmental compensation and recommended to impose Environmental Compensation of 1.0% of total project cost for each unit initially.

WHEREAS, the Board hereby levies an Environmental Compensation of Rs.1,14,000/- (Rupees One lakh and Fourteen Thousand only) against M/s. Garudadri Granite, Sy.No.63/6B, Kotabommali (V) & (M), Srikakulam District in compliance of Hon'ble NGT orders for emergent remedial action to prevent continuing violations and make violators accountable for past violations and restoration measures.

Now, therefore, in compliance of the Hon'ble NGT orders noted above and in exercise of the powers vested under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and Section 33(A) of the Water (Prevention & Control of Pollution) Amendment Act, 1988, M/s. Garudadri Granite, Sy.No.63/6B, Kotabommali (V) & (M), Srikakulam District is

hereby directed to pay the Environmental Compensation of **Rs.1,14,000/- (Rupees One lakh and Fourteen Thousand only)**. The amount shall be in the form of Crossed Demand Draft in favour of the Member Secretary, A.P Pollution Control Board, payable at Vijayawada within 15 days to the Board failing which action will be initiated without further notice.

SUGALI
SHANKAR NAIK
ENVIRONMENTAL ENGINEER

Digitally signed by
SUGALI SHANKAR NAIK
Date: 2022.09.05
21:15:10 +05'30'

To
The Occupier,
M/s. Garudadri Granite,
Sy.No.63/6B,
Kotabommali (V) & (M), Srikakulam District.

Copy to:

1. The District Collector, Srikakulam for kind information.
2. The Member Secretary, A.P. Pollution Control Board, Vijayawada for kind information.
3. The Joint Chief Environmental Engineer, Unit-II, Board Office, Vijayawada for kind information.
4. The Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam for kind information.
5. The Senior Environmental Engineer, Board Office, Vijayawada for kind information.



**ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE, SRIKAKULAM**

Plot No.32, D. No. 16-13-25, 2nd Cross Road, Purushotham Nagar Colony,
Gujarathipeta Village, Srikakulam - 532005.
Tel Ph. No: 08942-295090, Email: roskm-eel@appcb.gov.in

Order.No.244/APPCB/RO-SKLM/NGT/2022-

Date:05.09.2022.

DIRECTIONS

Sub: APPCB – RO - SKLM – Hon’ble NGT Orders in O.A.No.164/2022, dt.20.07.2022 filed against Granite cutting and polishing units – M/s. JMB Rocks, Sy.No.279/3, Peddabammidi(V), Kotabommali(M), Srikakulam District - Dumping of marble/granite slurry on agricultural land, on either side of national highway, etc., — **Environmental Compensation levied – Directions - Issued – Reg.**

Ref:

1. Compliant received from Sri S.Srinivasulu, Advocate and other residence of Harischandrapuram, Srikakulam District on 27.12.2021.
2. Notice No.244/APPCB/RO-SKLM/Comp/2022, dt.18.01.2022.
3. Hon’ble NGT orders dt.05.04.2022 in O.A.No.164/2022(PB).
4. Joint Committee visited the site on 18.05.2022.
5. Joint Committee report submitted to Hon’ble NGT dt.04.06.2022.
6. Hon’ble NGT orders dt.20.07.2022 in O.A.No.164 of 2022(PB).
7. Board Officials inspected on 22.07.2022.
8. Review meeting held at Collectorate, Srikakulam on 02.08.2022.
9. T.O Notice No.244/APPCB/RO-SKLM/Comp/2022-, dt.05.08.2022.
10. Committee constituted by the District Collector, Srikakulam inspected on 25.08.2022.

WHEREAS you are operating Granite Cutting & polishing unit to produce granite slabs.

WHEREAS the Board issued Acknowledgment/consent to the unit duly stipulating a condition that *“the industry shall collect solid waste i.e., sludge and cutting edges properly and it shall be disposed in the dump yard earmarked within the premises. Under any circumstances it should not be disposed in any unauthorized areas”*.

WHEREAS vide reference 1st cited above, the Board is in receipt of a complaint filed by Sri Srinivas Rao & Ors, Srikakulam District regarding unscientific dumping of marble slurry on agricultural land near Harischandrapuram Railway station, Kotabommali Mandal, Srikakulam District. It was also represented that the disposal of slurry is impacting on agricultural lands and local human health and requested to remove the improper dumping of marble slurry and to take immediate remedial measures to reduce the pollution problems in the area.

WHEREAS the Board Officials inspected the granite cutting and polishing units and issued notice to your unit vide reference 2nd cited for improper handling/dumping of granite slurry/sludge on either sides of NH-16 and village roads it was instructed to take immediate remedial measures.

WHEREAS vide reference 3rd cited, the Hon’ble National Green Tribunal (NGT), Principal Bench, New Delhi registered Application (O.A.No.164 of 2022) based on a complaint received from Sri S. Srinivas Rao & Ors, Srikakulam District against unscientific dumping of marble slurry on agricultural land near Harischandrapuram railway station, Kotabommali Mandal, Srikakulam District, Andhra Pradesh. The Hon’ble NGT, New Delhi constituted Joint Committee with CPCB, SPCB and District Magistrate, Srikakulam and directed to submit action taken report. The Joint Committee inspected the area and submitted report to the Hon’ble Tribunal.

WHEREAS based on the Joint Committee report, the Hon’ble NGT vide order dt.20.07.2022 directed to take immediate action as follows:

1. Emergent remedial Action is needed to prevent continuing violations and making violators accountable for past violations, following due process.
2. There is need to assess realistic compensation on polluter pays principle which is to be used for restoration measures.
3. The polluting activities in violation of Air, Water and EP Acts need to be regulated by appropriate mechanism.
4. Remedial action be now taken in a mission mode so as to forthwith stop the polluting activities till mitigation measures are adopted and also recover compensation.
5. Defined action plan for restoring the area in question and a designated and well-engineered designed utilization and disposal of slurry.

WHEREAS District Collector, Srikakulam conducted a meeting on 02.08.2022 at Collectorate, Srikakulam in the presence of the Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam, other District officials and with the representatives of the granite cutting and polishing units and association. During the meeting the District Collector, Srikakulam taken the following decisions and directed all the granite units to comply with the measures within 15 days:

1. Lift the sludge being dumped along the roads, agricultural lands and public places. If the units fails to comply, as per CPCB/MoEF guidelines fines will be imposed as 1.0% of total project cost and 0.25% of industry turnover and even closure of units also.
2. All the units have to provide engineered land fill site as per the CPCB norms within their premises.

WHEREAS vide reference 9th cited above, the Board issued show cause notice cum directions to your unit under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and under Section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and amendments thereof to comply with the following directions within 15days.

1. *The units shall lift the sludge being dumped along the roads, agricultural lands and public places immediately. If the units fails to comply, as per CPCB/MoEF guidelines fines will be imposed as 1.0% of total project cost plus 0.25% of the total turnover industry and even closure of units also.*
2. *The unit shall provide engineered land fill site as per the CPCB norms within their premises.*

WHEREAS vide reference 10th cited, the committee constituted by the District Collector, Srikakulam inspected granite cutting and polishing units in the District to verify the compliance of the above directions.

WHEREAS based on the NGT orders to make the violators accountable for past violations, the Committee discussed the issue for assessing environmental compensation and recommended to impose Environmental Compensation of 1.0% of total project cost for each unit initially.

WHEREAS, the Board hereby levies an Environmental Compensation of Rs.1,45,000/- (Rupees One lakh and Fourty Five Thousand only) against M/s. JMB Rocks, Sy.No.279/3, Peddabammidi(V), Kotabommali(M), Srikakulam District in compliance of Hon'ble NGT orders for emergent remedial action to prevent continuing violations and make violators accountable for past violations and restoration measures.

Now, therefore, in compliance of the Hon'ble NGT orders noted above and in exercise of the powers vested under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and Section 33(A) of the Water (Prevention & Control of Pollution) Amendment Act, 1988, M/s. JMB Rocks, Sy.No.279/3, Peddabammidi(V), Kotabommali(M), Srikakulam District is hereby directed to pay the Environmental Compensation of **Rs.1,45,000/- (Rupees One lakh and Fourty Five Thousand only)**. The amount shall be in the form of Crossed Demand Draft in

favour of the Member Secretary, A.P Pollution Control Board, payable at Vijayawada within 15 days to the Board failing which action will be initiated without further notice.

SUGALI
SHANKAR NAIK

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SUGALI SHANKAR NAIK
Date: 2022.09.05
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ENVIRONMENTAL ENGINEER

To
The Occupier,
M/s. JMB Rocks,
Sy.No.279/3, Peddabammidi(V),
Kotabommali(M), Srikakulam District.

Copy to:

1. The District Collector, Srikakulam for kind information.
2. The Member Secretary, A.P. Pollution Control Board, Vijayawada for kind information.
3. The Joint Chief Environmental Engineer, Unit-II, Board Office, Vijayawada for kind information.
4. The Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam for kind information.
5. The Senior Environmental Engineer, Board Office, Vijayawada for kind information.



**ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE, SRIKAKULAM**

Plot No.32, D. No. 16-13-25, 2nd Cross Road, Purushotham Nagar Colony,
Gujarathipeta Village, Srikakulam - 532005.
Tel Ph. No: 08942-295090, Email: roskm-eel@appcb.gov.in

Order.No.244/APPCB/RO-SKLM/NGT/2022-

Date:05.09.2022.

DIRECTIONS

Sub: APPCB – RO - SKLM – Hon’ble NGT Orders in O.A.No.164/2022, dt.20.07.2022 filed against Granite cutting and polishing units – M/s. Lakshmi Granites, Sy.No.21, Peddabammidi (V), Kotabommali(M), Srikakulam District - Dumping of marble/granite slurry on agricultural land, on either side of national highway, etc., — **Environmental Compensation levied – Directions - Issued – Reg.**

Ref:

1. Compliant received from Sri S.Srinivasulu, Advocate and other residence of Harischandrapuram, Srikakulam District on 27.12.2021.
2. Notice No.244/APPCB/RO-SKLM/Comp/2022, dt.18.01.2022.
3. Hon’ble NGT orders dt.05.04.2022 in O.A.No.164/2022(PB).
4. Joint Committee visited the site on 18.05.2022.
5. Joint Committee report submitted to Hon’ble NGT dt.04.06.2022.
6. Hon’ble NGT orders dt.20.07.2022 in O.A.No.164 of 2022(PB).
7. Board Officials inspected on 22.07.2022.
8. Review meeting held at Collectorate, Srikakulam on 02.08.2022.
9. T.O Notice No.244/APPCB/RO-SKLM/Comp/2022-, dt.05.08.2022.
10. Committee constituted by the District Collector, Srikakulam inspected on 25.08.2022.

WHEREAS you are operating Granite Cutting & polishing unit to produce granite slabs.

WHEREAS the Board issued Acknowledgment/consent to the unit duly stipulating a condition that *“the industry shall collect solid waste i.e., sludge and cutting edges properly and it shall be disposed in the dump yard earmarked within the premises. Under any circumstances it should not be disposed in any unauthorized areas”*.

WHEREAS vide reference 1st cited above, the Board is in receipt of a complaint filed by Sri Srinivas Rao & Ors, Srikakulam District regarding unscientific dumping of marble slurry on agricultural land near Harischandrapuram Railway station, Kotabommali Mandal, Srikakulam District. It was also represented that the disposal of slurry is impacting on agricultural lands and local human health and requested to remove the improper dumping of marble slurry and to take immediate remedial measures to reduce the pollution problems in the area.

WHEREAS the Board Officials inspected the granite cutting and polishing units and issued notice to your unit vide reference 2nd cited for improper handling/dumping of granite slurry/sludge on either sides of NH-16 and village roads it was instructed to take immediate remedial measures.

WHEREAS vide reference 3rd cited, the Hon’ble National Green Tribunal (NGT), Principal Bench, New Delhi registered Application (O.A.No.164 of 2022) based on a complaint received from Sri S. Srinivas Rao & Ors, Srikakulam District against unscientific dumping of marble slurry on agricultural land near Harischandrapuram railway station, Kotabommali Mandal, Srikakulam District, Andhra Pradesh. The Hon’ble NGT, New Delhi constituted Joint Committee with CPCB, SPCB and District Magistrate, Srikakulam and directed to submit action taken report. The Joint Committee inspected the area and submitted report to the Hon’ble Tribunal.

WHEREAS based on the Joint Committee report, the Hon’ble NGT vide order dt.20.07.2022 directed to take immediate action as follows:

1. Emergent remedial Action is needed to prevent continuing violations and making violators accountable for past violations, following due process.
2. There is need to assess realistic compensation on polluter pays principle which is to be used for restoration measures.
3. The polluting activities in violation of Air, Water and EP Acts need to be regulated by appropriate mechanism.
4. Remedial action be now taken in a mission mode so as to forthwith stop the polluting activities till mitigation measures are adopted and also recover compensation.
5. Defined action plan for restoring the area in question and a designated and well-engineered designed utilization and disposal of slurry.

WHEREAS District Collector, Srikakulam conducted a meeting on 02.08.2022 at Collectorate, Srikakulam in the presence of the Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam, other District officials and with the representatives of the granite cutting and polishing units and association. During the meeting the District Collector, Srikakulam taken the following decisions and directed all the granite units to comply with the measures within 15 days:

1. Lift the sludge being dumped along the roads, agricultural lands and public places. If the units fails to comply, as per CPCB/MoEF guidelines fines will be imposed as 1.0% of total project cost and 0.25% of industry turnover and even closure of units also.
2. All the units have to provide engineered land fill site as per the CPCB norms within their premises.

WHEREAS vide reference 9th cited above, the Board issued show cause notice cum directions to your unit under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and under Section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and amendments thereof to comply with the following directions within 15days.

1. *The units shall lift the sludge being dumped along the roads, agricultural lands and public places immediately. If the units fails to comply, as per CPCB/MoEF guidelines fines will be imposed as 1.0% of total project cost plus 0.25% of the total turnover industry and even closure of units also.*
2. *The unit shall provide engineered land fill site as per the CPCB norms within their premises.*

WHEREAS vide reference 10th cited, the committee constituted by the District Collector, Srikakulam inspected granite cutting and polishing units in the District to verify the compliance of the above directions.

WHEREAS based on the NGT orders to make the violators accountable for past violations, the Committee discussed the issue for assessing environmental compensation and recommended to impose Environmental Compensation of 1.0% of total project cost for each unit initially.

WHEREAS, the Board hereby levies an Environmental Compensation of Rs.1,61,000/- (Rupees One lakh and Sixty One Thousand only) against M/s. Lakshmi Granites, Sy.No.21, Peddabammidi (V), Kotabommali(M), Srikakulam District in compliance of Hon'ble NGT orders for emergent remedial action to prevent continuing violations and make violators accountable for past violations and restoration measures.

Now, therefore, in compliance of the Hon'ble NGT orders noted above and in exercise of the powers vested under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and Section 33(A) of the Water (Prevention & Control of Pollution) Amendment Act, 1988, M/s. Lakshmi Granites, Sy.No.21, Peddabammidi (V), Kotabommali(M), Srikakulam

District is hereby directed to pay the Environmental Compensation of **Rs.1,61,000/- (Rupees One lakh and Sixty One Thousand only)**. The amount shall be in the form of Crossed Demand Draft in favour of the Member Secretary, A.P Pollution Control Board, payable at Vijayawada within 15 days to the Board failing which action will be initiated without further notice.

SUGALI
SHANKAR NAIK
ENVIRONMENTAL ENGINEER

Digitally signed by
SUGALI SHANKAR NAIK
Date: 2022.09.05
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To
The Occupier,
M/s. Lakshmi Granites,
Sy.No.21, Peddabammidi (V),
Kotabommali(M), Srikakulam District.

Copy to:

1. The District Collector, Srikakulam for kind information.
2. The Member Secretary, A.P. Pollution Control Board, Vijayawada for kind information.
3. The Joint Chief Environmental Engineer, Unit-II, Board Office, Vijayawada for kind information.
4. The Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam for kind information.
5. The Senior Environmental Engineer, Board Office, Vijayawada for kind information.



**ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE, SRIKAKULAM**

Plot No.32, D. No. 16-13-25, 2nd Cross Road, Purushotham Nagar Colony,
Gujarathipeta Village, Srikakulam - 532005.
Tel Ph. No: 08942-295090, Email: roskm-eel@appcb.gov.in

Order.No.244/APPCB/RO-SKLM/NGT/2022-

Date:05.09.2022.

DIRECTIONS

Sub: APPCB – RO - SKLM – Hon’ble NGT Orders in O.A.No.164/2022, dt.20.07.2022 filed against Granite cutting and polishing units – M/s Eastern King Granites Pvt Ltd., Sy.No.314/1to6, Kasturipadu (V), Kotabommali (M), Srikakulam District - Dumping of marble/granite slurry on agricultural land, on either side of national highway, etc., – **Environmental Compensation levied – Directions - Issued – Reg.**

Ref:

1. Compliant received from Sri S.Srinivasulu, Advocate and other residence of Harischandrapuram, Srikakulam District on 27.12.2021.
2. Notice No.244/APPCB/RO-SKLM/Comp/2022, dt.18.01.2022.
3. Hon’ble NGT orders dt.05.04.2022 in O.A.No.164/2022(PB).
4. Joint Committee visited the site on 18.05.2022.
5. Joint Committee report submitted to Hon’ble NGT dt.04.06.2022.
6. Hon’ble NGT orders dt.20.07.2022 in O.A.No.164 of 2022(PB).
7. Board Officials inspected on 22.07.2022.
8. Review meeting held at Collectorate, Srikakulam on 02.08.2022.
9. T.O Notice No.244/APPCB/RO-SKLM/Comp/2022-, dt.05.08.2022.
10. Committee constituted by the District Collector, Srikakulam inspected on 25.08.2022.

WHEREAS you are operating Granite Cutting & polishing unit to produce granite slabs.

WHEREAS the Board issued Acknowledgment/consent to the unit duly stipulating a condition that *“the industry shall collect solid waste i.e., sludge and cutting edges properly and it shall be disposed in the dump yard earmarked within the premises. Under any circumstances it should not be disposed in any unauthorized areas”*.

WHEREAS vide reference 1st cited above, the Board is in receipt of a complaint filed by Sri Srinivas Rao & Ors, Srikakulam District regarding unscientific dumping of marble slurry on agricultural land near Harischandrapuram Railway station, Kotabommali Mandal, Srikakulam District. It was also represented that the disposal of slurry is impacting on agricultural lands and local human health and requested to remove the improper dumping of marble slurry and to take immediate remedial measures to reduce the pollution problems in the area.

WHEREAS the Board Officials inspected the granite cutting and polishing units and issued notice to your unit vide reference 2nd cited for improper handling/dumping of granite slurry/sludge on either sides of NH-16 and village roads it was instructed to take immediate remedial measures.

WHEREAS vide reference 3rd cited, the Hon’ble National Green Tribunal (NGT), Principal Bench, New Delhi registered Application (O.A.No.164 of 2022) based on a complaint received from Sri S. Srinivas Rao & Ors, Srikakulam District against unscientific dumping of marble slurry on agricultural land near Harischandrapuram railway station, Kotabommali Mandal, Srikakulam District, Andhra Pradesh. The Hon’ble NGT, New Delhi constituted Joint Committee with CPCB, SPCB and District Magistrate, Srikakulam and directed to submit action taken report. The Joint Committee inspected the area and submitted report to the Hon’ble Tribunal.

WHEREAS based on the Joint Committee report, the Hon’ble NGT vide order dt.20.07.2022 directed to take immediate action as follows:

1. Emergent remedial Action is needed to prevent continuing violations and making violators accountable for past violations, following due process.
2. There is need to assess realistic compensation on polluter pays principle which is to be used for restoration measures.
3. The polluting activities in violation of Air, Water and EP Acts need to be regulated by appropriate mechanism.
4. Remedial action be now taken in a mission mode so as to forthwith stop the polluting activities till mitigation measures are adopted and also recover compensation.
5. Defined action plan for restoring the area in question and a designated and well-engineered designed utilization and disposal of slurry.

WHEREAS District Collector, Srikakulam conducted a meeting on 02.08.2022 at Collectorate, Srikakulam in the presence of the Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam, other District officials and with the representatives of the granite cutting and polishing units and association. During the meeting the District Collector, Srikakulam taken the following decisions and directed all the granite units to comply with the measures within 15 days:

1. Lift the sludge being dumped along the roads, agricultural lands and public places. If the units fails to comply, as per CPCB/MoEF guidelines fines will be imposed as 1.0% of total project cost and 0.25% of industry turnover and even closure of units also.
2. All the units have to provide engineered land fill site as per the CPCB norms within their premises.

WHEREAS vide reference 9th cited above, the Board issued show cause notice cum directions to your unit under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and under Section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and amendments thereof to comply with the following directions within 15days.

1. *The units shall lift the sludge being dumped along the roads, agricultural lands and public places immediately. If the units fails to comply, as per CPCB/MoEF guidelines fines will be imposed as 1.0% of total project cost plus 0.25% of the total turnover industry and even closure of units also.*
2. *The unit shall provide engineered land fill site as per the CPCB norms within their premises.*

WHEREAS vide reference 10th cited, the committee constituted by the District Collector, Srikakulam inspected granite cutting and polishing units in the District to verify the compliance of the above directions.

WHEREAS based on the NGT orders to make the violators accountable for past violations, the Committee discussed the issue for assessing environmental compensation and recommended to impose Environmental Compensation of 1.0% of total project cost for each unit initially.

WHEREAS, the Board hereby levies an Environmental Compensation of Rs. 60,000/- (Rupees Sixty Thousand only) against M/s Eastern King Granites Pvt Ltd., Sy.No.314/1to6, Kasturipadu (V), Kotabommali (M), Srikakulam District in compliance of Hon'ble NGT orders for emergent remedial action to prevent continuing violations and make violators accountable for past violations and restoration measures.

Now, therefore, in compliance of the Hon'ble NGT orders noted above and in exercise of the powers vested under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and Section 33(A) of the Water (Prevention & Control of Pollution) Amendment Act, 1988, M/s Eastern King Granites Pvt Ltd., Sy.No.314/1to6, Kasturipadu (V), Kotabommali (M),

Srikakulam District is hereby directed to pay the Environmental Compensation **of Rs. 60,000/- (Rupees Sixty Thousand only)**. The amount shall be in the form of Crossed Demand Draft in favour of the Member Secretary, A.P Pollution Control Board, payable at Vijayawada within 15 days to the Board failing which action will be initiated without further notice.

SUGALI

SHANKAR NAIK

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SUGALI SHANKAR NAIK
Date: 2022.09.05
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ENVIRONMENTAL ENGINEER

To

The Occupier,

M/s Eastern King Granites Pvt Ltd.,

Sy.No.314/1to6,

Kasturipadu (V), Kotabommali (M),

Srikakulam District.

Copy to:

1. The District Collector, Srikakulam for kind information.
2. The Member Secretary, A.P. Pollution Control Board, Vijayawada for kind information.
3. The Joint Chief Environmental Engineer, Unit-II, Board Office, Vijayawada for kind information.
4. The Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam for kind information.
5. The Senior Environmental Engineer, Board Office, Vijayawada for kind information.



**ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE, SRIKAKULAM**

Plot No.32, D. No. 16-13-25, 2nd Cross Road, Purushotham Nagar Colony,
Gujarathipeta Village, Srikakulam - 532005.
Tel Ph. No: 08942-295090, Email: roskm-eel@appcb.gov.in

Order.No.244/APPCB/RO-SKLM/NGT/2022-

Date:05.09.2022.

DIRECTIONS

Sub: APPCB – RO - SKLM – Hon’ble NGT Orders in O.A.No.164/2022, dt.20.07.2022 filed against Granite cutting and polishing units – M/s. S.P. Granites, Sy.No.130/15 & 16,131/1B, Peddabammidi (V), Kotabommali (M), Srikakulam District - Dumping of marble/granite slurry on agricultural land, on either side of national highway, etc., — **Environmental Compensation levied – Directions - Issued – Reg.**

Ref:

1. Compliant received from Sri S.Srinivasulu, Advocate and other residence of Harischandrapuram, Srikakulam District on 27.12.2021.
2. Notice No.244/APPCB/RO-SKLM/Comp/2022, dt.18.01.2022.
3. Hon’ble NGT orders dt.05.04.2022 in O.A.No.164/2022(PB).
4. Joint Committee visited the site on 18.05.2022.
5. Joint Committee report submitted to Hon’ble NGT dt.04.06.2022.
6. Hon’ble NGT orders dt.20.07.2022 in O.A.No.164 of 2022(PB).
7. Board Officials inspected on 22.07.2022.
8. Review meeting held at Collectorate, Srikakulam on 02.08.2022.
9. T.O Notice No.244/APPCB/RO-SKLM/Comp/2022-, dt.05.08.2022.
10. Committee constituted by the District Collector, Srikakulam inspected on 25.08.2022.

WHEREAS you are operating Granite Cutting & polishing unit to produce granite slabs.

WHEREAS the Board issued Acknowledgment/consent to the unit duly stipulating a condition that *“the industry shall collect solid waste i.e., sludge and cutting edges properly and it shall be disposed in the dump yard earmarked within the premises. Under any circumstances it should not be disposed in any unauthorized areas”*.

WHEREAS vide reference 1st cited above, the Board is in receipt of a complaint filed by Sri Srinivas Rao & Ors, Srikakulam District regarding unscientific dumping of marble slurry on agricultural land near Harischandrapuram Railway station, Kotabommali Mandal, Srikakulam District. It was also represented that the disposal of slurry is impacting on agricultural lands and local human health and requested to remove the improper dumping of marble slurry and to take immediate remedial measures to reduce the pollution problems in the area.

WHEREAS the Board Officials inspected the granite cutting and polishing units and issued notice to your unit vide reference 2nd cited for improper handling/dumping of granite slurry/sludge on either sides of NH-16 and village roads it was instructed to take immediate remedial measures.

WHEREAS vide reference 3rd cited, the Hon’ble National Green Tribunal (NGT), Principal Bench, New Delhi registered Application (O.A.No.164 of 2022) based on a complaint received from Sri S. Srinivas Rao & Ors, Srikakulam District against unscientific dumping of marble slurry on agricultural land near Harischandrapuram railway station, Kotabommali Mandal, Srikakulam District, Andhra Pradesh. The Hon’ble NGT, New Delhi constituted Joint Committee with CPCB, SPCB and District Magistrate, Srikakulam and directed to submit action taken report. The Joint Committee inspected the area and submitted report to the Hon’ble Tribunal.

WHEREAS based on the Joint Committee report, the Hon’ble NGT vide order dt.20.07.2022 directed to take immediate action as follows:

1. Emergent remedial Action is needed to prevent continuing violations and making violators accountable for past violations, following due process.
2. There is need to assess realistic compensation on polluter pays principle which is to be used for restoration measures.
3. The polluting activities in violation of Air, Water and EP Acts need to be regulated by appropriate mechanism.
4. Remedial action be now taken in a mission mode so as to forthwith stop the polluting activities till mitigation measures are adopted and also recover compensation.
5. Defined action plan for restoring the area in question and a designated and well-engineered designed utilization and disposal of slurry.

WHEREAS District Collector, Srikakulam conducted a meeting on 02.08.2022 at Collectorate, Srikakulam in the presence of the Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam, other District officials and with the representatives of the granite cutting and polishing units and association. During the meeting the District Collector, Srikakulam taken the following decisions and directed all the granite units to comply with the measures within 15 days:

1. Lift the sludge being dumped along the roads, agricultural lands and public places. If the units fails to comply, as per CPCB/MoEF guidelines fines will be imposed as 1.0% of total project cost and 0.25% of industry turnover and even closure of units also.
2. All the units have to provide engineered land fill site as per the CPCB norms within their premises.

WHEREAS vide reference 9th cited above, the Board issued show cause notice cum directions to your unit under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and under Section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and amendments thereof to comply with the following directions within 15days.

1. *The units shall lift the sludge being dumped along the roads, agricultural lands and public places immediately. If the units fails to comply, as per CPCB/MoEF guidelines fines will be imposed as 1.0% of total project cost plus 0.25% of the total turnover industry and even closure of units also.*
2. *The unit shall provide engineered land fill site as per the CPCB norms within their premises.*

WHEREAS vide reference 10th cited, the committee constituted by the District Collector, Srikakulam inspected granite cutting and polishing units in the District to verify the compliance of the above directions.

WHEREAS based on the NGT orders to make the violators accountable for past violations, the Committee discussed the issue for assessing environmental compensation and recommended to impose Environmental Compensation of 1.0% of total project cost for each unit initially.

WHEREAS, the Board hereby levies an Environmental Compensation of Rs. 1,80,000/- (Rupees One Lakh Eighty Thousand only) against M/s. S.P. Granites, Sy.No.130/15AND16,131/1B, Peddabammidi (V), Kotabommali (M), Srikakulam District in compliance of Hon'ble NGT orders for emergent remedial action to prevent continuing violations and make violators accountable for past violations and restoration measures.

Now, therefore, in compliance of the Hon'ble NGT orders noted above and in exercise of the powers vested under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and Section 33(A) of the Water (Prevention & Control of Pollution)

Amendment Act, 1988, M/s. S.P. Granites, Sy.No.130/15AND16,131/1B, Peddabammidi (V), Kotabommali (M), Srikakulam District is hereby directed to pay the Environmental Compensation of **Rs. 1,80,000/- (Rupees One Lakh Eighty Thousand only)**. The amount shall be in the form of Crossed Demand Draft in favour of the Member Secretary, A.P Pollution Control Board, payable at Vijayawada within 15 days to the Board failing which action will be initiated without further notice.

SUGALI
SHANKAR NAIK
ENVIRONMENTAL ENGINEER

Digitally signed by
SUGALI SHANKAR NAIK
Date: 2022.09.05
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To
The Occupier,
M/s. S.P. Granites,
Sy.No.130/15 &16,131/1B,
Peddabammidi (V), Kotabommali (M),
Srikakulam District.

Copy to:

1. The District Collector, Srikakulam for kind information.
2. The Member Secretary, A.P. Pollution Control Board, Vijayawada for kind information.
3. The Joint Chief Environmental Engineer, Unit-II, Board Office, Vijayawada for kind information.
4. The Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam for kind information.
5. The Senior Environmental Engineer, Board Office, Vijayawada for kind information.



**ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE, SRIKAKULAM**

Plot No.32, D. No. 16-13-25, 2nd Cross Road, Purushotham Nagar Colony,
Gujarathipeta Village, Srikakulam - 532005.
Tel Ph. No: 08942-295090, Email: roskm-eel@appcb.gov.in

Order.No.244/APPCB/RO-SKLM/NGT/2022-

Date:05.09.2022.

DIRECTIONS

Sub: APPCB – RO - SKLM – Hon’ble NGT Orders in O.A.No.164/2022, dt.20.07.2022 filed against Granite cutting and polishing units – M/s. Salasr Granites, Sy.No.280/5B & 12, Narasingupalle (V), Kotabommali (M), Srikakulam District - Dumping of marble/granite slurry on agricultural land, on either side of national highway, etc., — **Environmental Compensation levied – Directions - Issued – Reg.**

Ref:

1. Compliant received from Sri S.Srinivasulu, Advocate and other residence of Harischandrapuram, Srikakulam District on 27.12.2021.
2. Notice No.244/APPCB/RO-SKLM/Comp/2022, dt.18.01.2022.
3. Hon’ble NGT orders dt.05.04.2022 in O.A.No.164/2022(PB).
4. Joint Committee visited the site on 18.05.2022.
5. Joint Committee report submitted to Hon’ble NGT dt.04.06.2022.
6. Hon’ble NGT orders dt.20.07.2022 in O.A.No.164 of 2022(PB).
7. Board Officials inspected on 22.07.2022.
8. Review meeting held at Collectorate, Srikakulam on 02.08.2022.
9. T.O Notice No.244/APPCB/RO-SKLM/Comp/2022-, dt.05.08.2022.
10. Committee constituted by the District Collector, Srikakulam inspected on 25.08.2022.

WHEREAS you are operating Granite Cutting & polishing unit to produce granite slabs.

WHEREAS the Board issued Acknowledgment/consent to the unit duly stipulating a condition that *“the industry shall collect solid waste i.e., sludge and cutting edges properly and it shall be disposed in the dump yard earmarked within the premises. Under any circumstances it should not be disposed in any unauthorized areas”*.

WHEREAS vide reference 1st cited above, the Board is in receipt of a complaint filed by Sri Srinivas Rao & Ors, Srikakulam District regarding unscientific dumping of marble slurry on agricultural land near Harischandrapuram Railway station, Kotabommali Mandal, Srikakulam District. It was also represented that the disposal of slurry is impacting on agricultural lands and local human health and requested to remove the improper dumping of marble slurry and to take immediate remedial measures to reduce the pollution problems in the area.

WHEREAS the Board Officials inspected the granite cutting and polishing units and issued notice to your unit vide reference 2nd cited for improper handling/dumping of granite slurry/sludge on either sides of NH-16 and village roads it was instructed to take immediate remedial measures.

WHEREAS vide reference 3rd cited, the Hon’ble National Green Tribunal (NGT), Principal Bench, New Delhi registered Application (O.A.No.164 of 2022) based on a complaint received from Sri S. Srinivas Rao & Ors, Srikakulam District against unscientific dumping of marble slurry on agricultural land near Harischandrapuram railway station, Kotabommali Mandal, Srikakulam District, Andhra Pradesh. The Hon’ble NGT, New Delhi constituted Joint Committee with CPCB, SPCB and District Magistrate, Srikakulam and directed to submit action taken report. The Joint Committee inspected the area and submitted report to the Hon’ble Tribunal.

WHEREAS based on the Joint Committee report, the Hon’ble NGT vide order dt.20.07.2022 directed to take immediate action as follows:

1. Emergent remedial Action is needed to prevent continuing violations and making violators accountable for past violations, following due process.
2. There is need to assess realistic compensation on polluter pays principle which is to be used for restoration measures.
3. The polluting activities in violation of Air, Water and EP Acts need to be regulated by appropriate mechanism.
4. Remedial action be now taken in a mission mode so as to forthwith stop the polluting activities till mitigation measures are adopted and also recover compensation.
5. Defined action plan for restoring the area in question and a designated and well-engineered designed utilization and disposal of slurry.

WHEREAS District Collector, Srikakulam conducted a meeting on 02.08.2022 at Collectorate, Srikakulam in the presence of the Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam, other District officials and with the representatives of the granite cutting and polishing units and association. During the meeting the District Collector, Srikakulam taken the following decisions and directed all the granite units to comply with the measures within 15 days:

1. Lift the sludge being dumped along the roads, agricultural lands and public places. If the units fails to comply, as per CPCB/MoEF guidelines fines will be imposed as 1.0% of total project cost and 0.25% of industry turnover and even closure of units also.
2. All the units have to provide engineered land fill site as per the CPCB norms within their premises.

WHEREAS vide reference 9th cited above, the Board issued show cause notice cum directions to your unit under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and under Section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and amendments thereof to comply with the following directions within 15days.

1. *The units shall lift the sludge being dumped along the roads, agricultural lands and public places immediately. If the units fails to comply, as per CPCB/MoEF guidelines fines will be imposed as 1.0% of total project cost plus 0.25% of the total turnover industry and even closure of units also.*
2. *The unit shall provide engineered land fill site as per the CPCB norms within their premises.*

WHEREAS vide reference 10th cited, the committee constituted by the District Collector, Srikakulam inspected granite cutting and polishing units in the District to verify the compliance of the above directions.

WHEREAS based on the NGT orders to make the violators accountable for past violations, the Committee discussed the issue for assessing environmental compensation and recommended to impose Environmental Compensation of 1.0% of total project cost for each unit initially.

WHEREAS, the Board hereby levies an Environmental Compensation of Rs. 55,000/- (Rupees Fifty Five Thousand only) against M/s. Salasr Granites, Sy.No.280/5B & 12, Narasingupalle (V), Kotabommali (M), Srikakulam District in compliance of Hon'ble NGT orders for emergent remedial action to prevent continuing violations and make violators accountable for past violations and restoration measures.

Now, therefore, in compliance of the Hon'ble NGT orders noted above and in exercise of the powers vested under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and Section 33(A) of the Water (Prevention & Control of Pollution)

Amendment Act, 1988, M/s. Salasr Granites, Sy.No.280/5B & 12, Narasingupalle (V), Kotabommali (M), Srikakulam District is hereby directed to pay the Environmental Compensation of **Rs. 55,000/- (Rupees Fifty Five Thousand only)**. The amount shall be in the form of Crossed Demand Draft in favour of the Member Secretary, A.P Pollution Control Board, payable at Vijayawada within 15 days to the Board failing which action will be initiated without further notice.

**SUGALI
SHANKAR
NAIK**

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SUGALI SHANKAR NAIK
Date: 2022.09.05
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ENVIRONMENTAL ENGINEER

**To
The Occupier,
M/s. Salasr Granites,
Sy.No.280/5B & 12,
Narasingupalle (V), Kotabommali (M),
Srikakulam District.**

Copy to:

1. The District Collector, Srikakulam for kind information.
2. The Member Secretary, A.P. Pollution Control Board, Vijayawada for kind information.
3. The Joint Chief Environmental Engineer, Unit-II, Board Office, Vijayawada for kind information.
4. The Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam for kind information.
5. The Senior Environmental Engineer, Board Office, Vijayawada for kind information.



**ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE, SRIKAKULAM**

Plot No.32, D. No. 16-13-25, 2nd Cross Road, Purushotham Nagar Colony,
Gujarathipeta Village, Srikakulam - 532005.

Tel Ph. No: 08942-295090, Email: roskm-eel@appcb.gov.in

Order.No.244/APPCB/RO-SKLM/NGT/2022-

Date:05.09.2022.

DIRECTIONS

Sub: APPCB – RO - SKLM – Hon’ble NGT Orders in O.A.No.164/2022, dt.20.07.2022 filed against Granite cutting and polishing units – M/s. Sun Granites, Sy.No.131/2,5 to 8, Peddabammidi (V), Kotabommali (M), Srikakulam District - Dumping of marble/granite slurry on agricultural land, on either side of national highway, etc., — **Environmental Compensation levied – Directions - Issued – Reg.**

Ref:

1. Compliant received from Sri S.Srinivasulu, Advocate and other residence of Harischandrapuram, Srikakulam District on 27.12.2021.
2. Notice No.244/APPCB/RO-SKLM/Comp/2022, dt.18.01.2022.
3. Hon’ble NGT orders dt.05.04.2022 in O.A.No.164/2022(PB).
4. Joint Committee visited the site on 18.05.2022.
5. Joint Committee report submitted to Hon’ble NGT dt.04.06.2022.
6. Hon’ble NGT orders dt.20.07.2022 in O.A.No.164 of 2022(PB).
7. Board Officials inspected on 22.07.2022.
8. Review meeting held at Collectorate, Srikakulam on 02.08.2022.
9. T.O Notice No.244/APPCB/RO-SKLM/Comp/2022-, dt.05.08.2022.
10. Committee constituted by the District Collector, Srikakulam inspected on 25.08.2022.

WHEREAS you are operating Granite Cutting & polishing unit to produce granite slabs.

WHEREAS the Board issued Acknowledgment/consent to the unit duly stipulating a condition that *“the industry shall collect solid waste i.e., sludge and cutting edges properly and it shall be disposed in the dump yard earmarked within the premises. Under any circumstances it should not be disposed in any unauthorized areas”*.

WHEREAS vide reference 1st cited above, the Board is in receipt of a complaint filed by Sri Srinivas Rao & Ors, Srikakulam District regarding unscientific dumping of marble slurry on agricultural land near Harischandrapuram Railway station, Kotabommali Mandal, Srikakulam District. It was also represented that the disposal of slurry is impacting on agricultural lands and local human health and requested to remove the improper dumping of marble slurry and to take immediate remedial measures to reduce the pollution problems in the area.

WHEREAS the Board Officials inspected the granite cutting and polishing units and issued notice to your unit vide reference 2nd cited for improper handling/dumping of granite slurry/sludge on either sides of NH-16 and village roads it was instructed to take immediate remedial measures.

WHEREAS vide reference 3rd cited, the Hon’ble National Green Tribunal (NGT), Principal Bench, New Delhi registered Application (O.A.No.164 of 2022) based on a complaint received from Sri S. Srinivas Rao & Ors, Srikakulam District against unscientific dumping of marble slurry on agricultural land near Harischandrapuram railway station, Kotabommali Mandal, Srikakulam District, Andhra Pradesh. The Hon’ble NGT, New Delhi constituted Joint Committee with CPCB, SPCB and District Magistrate, Srikakulam and directed to submit action taken report. The Joint Committee inspected the area and submitted report to the Hon’ble Tribunal.

WHEREAS based on the Joint Committee report, the Hon’ble NGT vide order dt.20.07.2022 directed to take immediate action as follows:

1. Emergent remedial Action is needed to prevent continuing violations and making violators accountable for past violations, following due process.
2. There is need to assess realistic compensation on polluter pays principle which is to be used for restoration measures.
3. The polluting activities in violation of Air, Water and EP Acts need to be regulated by appropriate mechanism.
4. Remedial action be now taken in a mission mode so as to forthwith stop the polluting activities till mitigation measures are adopted and also recover compensation.
5. Defined action plan for restoring the area in question and a designated and well-engineered designed utilization and disposal of slurry.

WHEREAS District Collector, Srikakulam conducted a meeting on 02.08.2022 at Collectorate, Srikakulam in the presence of the Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam, other District officials and with the representatives of the granite cutting and polishing units and association. During the meeting the District Collector, Srikakulam taken the following decisions and directed all the granite units to comply with the measures within 15 days:

1. Lift the sludge being dumped along the roads, agricultural lands and public places. If the units fails to comply, as per CPCB/MoEF guidelines fines will be imposed as 1.0% of total project cost and 0.25% of industry turnover and even closure of units also.
2. All the units have to provide engineered land fill site as per the CPCB norms within their premises.

WHEREAS vide reference 9th cited above, the Board issued show cause notice cum directions to your unit under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and under Section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and amendments thereof to comply with the following directions within 15days.

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2. *The unit shall provide engineered land fill site as per the CPCB norms within their premises.*

WHEREAS vide reference 10th cited, the committee constituted by the District Collector, Srikakulam inspected granite cutting and polishing units in the District to verify the compliance of the above directions.

WHEREAS based on the NGT orders to make the violators accountable for past violations, the Committee discussed the issue for assessing environmental compensation and recommended to impose Environmental Compensation of 1.0% of total project cost for each unit initially.

WHEREAS, the Board hereby levies an Environmental Compensation of Rs. 2,50,000/- (Rupees Two Lakh Fifty Thousand only) against M/s. Sun Granites, Sy.No.131/2,5 to 8, Peddabammidi (V), Kotabommali (M), Srikakulam District in compliance of Hon'ble NGT orders for emergent remedial action to prevent continuing violations and make violators accountable for past violations and restoration measures.

Now, therefore, in compliance of the Hon'ble NGT orders noted above and in exercise of the powers vested under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and Section 33(A) of the Water (Prevention & Control of Pollution)

Amendment Act, 1988, M/s. Sun Granites, Sy.No.131/2,5 to 8, Peddabammidi (V), Kotabommali (M), Srikakulam District is hereby directed to pay the Environmental Compensation of **Rs. 2,50,000/- (Rupees Two Lakh Fifty Thousand only)**. The amount shall be in the form of Crossed Demand Draft in favour of the Member Secretary, A.P Pollution Control Board, payable at Vijayawada within 15 days to the Board failing which action will be initiated without further notice.

SUGALI
SHANKAR NAIK
ENVIRONMENTAL ENGINEER

Digitally signed by
SUGALI SHANKAR NAIK
Date: 2022.09.05
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To
The Occupier,
M/s. Sun Granites,
Sy.No.131/2,5 to 8,
Peddabammidi (V), Kotabommali (M),
Srikakulam District.

Copy to:

1. The District Collector, Srikakulam for kind information.
2. The Member Secretary, A.P. Pollution Control Board, Vijayawada for kind information.
3. The Joint Chief Environmental Engineer, Unit-II, Board Office, Vijayawada for kind information.
4. The Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam for kind information.
5. The Senior Environmental Engineer, Board Office, Vijayawada for kind information.



**ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE, SRIKAKULAM**

Plot No.32, D. No. 16-13-25, 2nd Cross Road, Purushotham Nagar Colony,
Gujarathipeta Village, Srikakulam - 532005.
Tel Ph. No: 08942-295090, Email: roskm-eel@appcb.gov.in

Order.No.244/APPCB/RO-SKLM/NGT/2022-

Date:05.09.2022.

DIRECTIONS

Sub: APPCB – RO - SKLM – Hon’ble NGT Orders in O.A.No.164/2022, dt.20.07.2022 filed against Granite cutting and polishing units – M/s. Sundaram Granites, Sy.No.42/9-1,10-1,11C,14P, Peddabammidi (V), Kotabommali (M), Srikakulam District - Dumping of marble/granite slurry on agricultural land, on either side of national highway, etc., — **Environmental Compensation levied – Directions - Issued** – Reg.

Ref:

1. Compliant received from Sri S.Srinivasulu, Advocate and other residence of Harischandrapuram, Srikakulam District on 27.12.2021.
2. Notice No.244/APPCB/RO-SKLM/Comp/2022, dt.18.01.2022.
3. Hon’ble NGT orders dt.05.04.2022 in O.A.No.164/2022(PB).
4. Joint Committee visited the site on 18.05.2022.
5. Joint Committee report submitted to Hon’ble NGT dt.04.06.2022.
6. Hon’ble NGT orders dt.20.07.2022 in O.A.No.164 of 2022(PB).
7. Board Officials inspected on 22.07.2022.
8. Review meeting held at Collectorate, Srikakulam on 02.08.2022.
9. T.O Notice No.244/APPCB/RO-SKLM/Comp/2022-, dt.05.08.2022.
10. Committee constituted by the District Collector, Srikakulam inspected on 25.08.2022.

WHEREAS you are operating Granite Cutting & polishing unit to produce granite slabs.

WHEREAS the Board issued Acknowledgment/consent to the unit duly stipulating a condition that *“the industry shall collect solid waste i.e., sludge and cutting edges properly and it shall be disposed in the dump yard earmarked within the premises. Under any circumstances it should not be disposed in any unauthorized areas”*.

WHEREAS vide reference 1st cited above, the Board is in receipt of a complaint filed by Sri Srinivas Rao & Ors, Srikakulam District regarding unscientific dumping of marble slurry on agricultural land near Harischandrapuram Railway station, Kotabommali Mandal, Srikakulam District. It was also represented that the disposal of slurry is impacting on agricultural lands and local human health and requested to remove the improper dumping of marble slurry and to take immediate remedial measures to reduce the pollution problems in the area.

WHEREAS the Board Officials inspected the granite cutting and polishing units and issued notice to your unit vide reference 2nd cited for improper handling/dumping of granite slurry/sludge on either sides of NH-16 and village roads it was instructed to take immediate remedial measures.

WHEREAS vide reference 3rd cited, the Hon’ble National Green Tribunal (NGT), Principal Bench, New Delhi registered Application (O.A.No.164 of 2022) based on a complaint received from Sri S. Srinivas Rao & Ors, Srikakulam District against unscientific dumping of marble slurry on agricultural land near Harischandrapuram railway station, Kotabommali Mandal, Srikakulam District, Andhra Pradesh. The Hon’ble NGT, New Delhi constituted Joint Committee with CPCB, SPCB and District Magistrate, Srikakulam and directed to submit action taken report. The Joint Committee inspected the area and submitted report to the Hon’ble Tribunal.

WHEREAS based on the Joint Committee report, the Hon'ble NGT vide order dt.20.07.2022 directed to take immediate action as follows:

1. Emergent remedial Action is needed to prevent continuing violations and making violators accountable for past violations, following due process.
2. There is need to assess realistic compensation on polluter pays principle which is to be used for restoration measures.
3. The polluting activities in violation of Air, Water and EP Acts need to be regulated by appropriate mechanism.
4. Remedial action be now taken in a mission mode so as to forthwith stop the polluting activities till mitigation measures are adopted and also recover compensation.
5. Defined action plan for restoring the area in question and a designated and well-engineered designed utilization and disposal of slurry.

WHEREAS District Collector, Srikakulam conducted a meeting on 02.08.2022 at Collectorate, Srikakulam in the presence of the Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam, other District officials and with the representatives of the granite cutting and polishing units and association. During the meeting the District Collector, Srikakulam taken the following decisions and directed all the granite units to comply with the measures within 15 days:

1. Lift the sludge being dumped along the roads, agricultural lands and public places. If the units fails to comply, as per CPCB/MoEF guidelines fines will be imposed as 1.0% of total project cost and 0.25% of industry turnover and even closure of units also.
2. All the units have to provide engineered land fill site as per the CPCB norms within their premises.

WHEREAS vide reference 9th cited above, the Board issued show cause notice cum directions to your unit under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and under Section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and amendments thereof to comply with the following directions within 15days.

1. *The units shall lift the sludge being dumped along the roads, agricultural lands and public places immediately. If the units fails to comply, as per CPCB/MoEF guidelines fines will be imposed as 1.0% of total project cost plus 0.25% of the total turnover industry and even closure of units also.*
2. *The unit shall provide engineered land fill site as per the CPCB norms within their premises.*

WHEREAS vide reference 10th cited, the committee constituted by the District Collector, Srikakulam inspected granite cutting and polishing units in the District to verify the compliance of the above directions.

WHEREAS based on the NGT orders to make the violators accountable for past violations, the Committee discussed the issue for assessing environmental compensation and recommended to impose Environmental Compensation of 1.0% of total project cost for each unit initially.

WHEREAS, the Board hereby levies an Environmental Compensation of Rs. 1,01,000/- (Rupees One Lakh One Thousand only) against M/s. Sundaram Granites, Sy.No.42/9-1,10-1,11C,14P, Peddabammidi (V), Kotabommali (M), Srikakulam District in compliance of Hon'ble NGT orders for emergent remedial action to prevent continuing violations and make violators accountable for past violations and restoration measures.

Now, therefore, in compliance of the Hon'ble NGT orders noted above and in exercise of the powers vested under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and Section 33(A) of the Water (Prevention & Control of Pollution) Amendment Act, 1988, M/s. Sundaram Granites, Sy.No.42/9-1,10-1,11C,14P, Peddabammidi (V), Kotabommali (M), Srikakulam District is hereby directed to pay the Environmental Compensation of **Rs. 1,01,000/-(Rupees One Lakh One Thousand only)**. The amount shall be in the form of Crossed Demand Draft in favour of the Member Secretary, A.P Pollution Control Board, payable at Vijayawada within 15 days to the Board failing which action will be initiated without further notice.

SUGALI
SHANKAR NAIK
ENVIRONMENTAL ENGINEER

Digitally signed by
SUGALI SHANKAR NAIK
Date: 2022.09.05
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To
The Occupier,
M/s. Sundaram Granites,
Sy.No.42/9-1,10-1,11C,14P,
Peddabammidi (V), Kotabommali (M),
Srikakulam District.

Copy to:

1. The District Collector, Srikakulam for kind information.
2. The Member Secretary, A.P. Pollution Control Board, Vijayawada for kind information.
3. The Joint Chief Environmental Engineer, Unit-II, Board Office, Vijayawada for kind information.
4. The Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam for kind information.
5. The Senior Environmental Engineer, Board Office, Vijayawada for kind information.



**ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE, SRIKAKULAM**

Plot No.32, D. No. 16-13-25, 2nd Cross Road, Purushotham Nagar Colony,
Gujarathipeta Village, Srikakulam - 532005.
Tel Ph. No: 08942-295090, Email: roskm-eel@appcb.gov.in

Order.No.244/APPCB/RO-SKLM/NGT/2022-

Date:05.09.2022.

DIRECTIONS

Sub: APPCB – RO - SKLM – Hon’ble NGT Orders in O.A.No.164/2022, dt.20.07.2022 filed against Granite cutting and polishing units – M/s. Himagiri Granties, Sy.No.22/9,10,11,13, Peddabammidi (V), Kotabommali (M), Srikakulam District - Dumping of marble/granite slurry on agricultural land, on either side of national highway, etc., — **Environmental Compensation levied – Directions - Issued – Reg.**

Ref:

1. Compliant received from Sri S.Srinivasulu, Advocate and other residence of Harischandrapuram, Srikakulam District on 27.12.2021.
2. Notice No.244/APPCB/RO-SKLM/Comp/2022, dt.18.01.2022.
3. Hon’ble NGT orders dt.05.04.2022 in O.A.No.164/2022(PB).
4. Joint Committee visited the site on 18.05.2022.
5. Joint Committee report submitted to Hon’ble NGT dt.04.06.2022.
6. Hon’ble NGT orders dt.20.07.2022 in O.A.No.164 of 2022(PB).
7. Board Officials inspected on 22.07.2022.
8. Review meeting held at Collectorate, Srikakulam on 02.08.2022.
9. T.O Notice No.244/APPCB/RO-SKLM/Comp/2022-, dt.05.08.2022.
10. Committee constituted by the District Collector, Srikakulam inspected on 25.08.2022.

WHEREAS you are operating Granite Cutting & polishing unit to produce granite slabs.

WHEREAS the Board issued Acknowledgment/consent to the unit duly stipulating a condition that *“the industry shall collect solid waste i.e., sludge and cutting edges properly and it shall be disposed in the dump yard earmarked within the premises. Under any circumstances it should not be disposed in any unauthorized areas”*.

WHEREAS vide reference 1st cited above, the Board is in receipt of a complaint filed by Sri Srinivas Rao & Ors, Srikakulam District regarding unscientific dumping of marble slurry on agricultural land near Harischandrapuram Railway station, Kotabommali Mandal, Srikakulam District. It was also represented that the disposal of slurry is impacting on agricultural lands and local human health and requested to remove the improper dumping of marble slurry and to take immediate remedial measures to reduce the pollution problems in the area.

WHEREAS the Board Officials inspected the granite cutting and polishing units and issued notice to your unit vide reference 2nd cited for improper handling/dumping of granite slurry/sludge on either sides of NH-16 and village roads it was instructed to take immediate remedial measures.

WHEREAS vide reference 3rd cited, the Hon’ble National Green Tribunal (NGT), Principal Bench, New Delhi registered Application (O.A.No.164 of 2022) based on a complaint received from Sri S. Srinivas Rao & Ors, Srikakulam District against unscientific dumping of marble slurry on agricultural land near Harischandrapuram railway station, Kotabommali Mandal, Srikakulam District, Andhra Pradesh. The Hon’ble NGT, New Delhi constituted Joint Committee with CPCB, SPCB and District Magistrate, Srikakulam and directed to submit action taken report. The Joint Committee inspected the area and submitted report to the Hon’ble Tribunal.

WHEREAS based on the Joint Committee report, the Hon’ble NGT vide order dt.20.07.2022 directed to take immediate action as follows:

1. Emergent remedial Action is needed to prevent continuing violations and making violators accountable for past violations, following due process.
2. There is need to assess realistic compensation on polluter pays principle which is to be used for restoration measures.
3. The polluting activities in violation of Air, Water and EP Acts need to be regulated by appropriate mechanism.
4. Remedial action be now taken in a mission mode so as to forthwith stop the polluting activities till mitigation measures are adopted and also recover compensation.
5. Defined action plan for restoring the area in question and a designated and well-engineered designed utilization and disposal of slurry.

WHEREAS District Collector, Srikakulam conducted a meeting on 02.08.2022 at Collectorate, Srikakulam in the presence of the Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam, other District officials and with the representatives of the granite cutting and polishing units and association. During the meeting the District Collector, Srikakulam taken the following decisions and directed all the granite units to comply with the measures within 15 days:

1. Lift the sludge being dumped along the roads, agricultural lands and public places. If the units fails to comply, as per CPCB/MoEF guidelines fines will be imposed as 1.0% of total project cost and 0.25% of industry turnover and even closure of units also.
2. All the units have to provide engineered land fill site as per the CPCB norms within their premises.

WHEREAS vide reference 9th cited above, the Board issued show cause notice cum directions to your unit under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and under Section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and amendments thereof to comply with the following directions within 15days.

1. *The units shall lift the sludge being dumped along the roads, agricultural lands and public places immediately. If the units fails to comply, as per CPCB/MoEF guidelines fines will be imposed as 1.0% of total project cost plus 0.25% of the total turnover industry and even closure of units also.*
2. *The unit shall provide engineered land fill site as per the CPCB norms within their premises.*

WHEREAS vide reference 10th cited, the committee constituted by the District Collector, Srikakulam inspected granite cutting and polishing units in the District to verify the compliance of the above directions.

WHEREAS based on the NGT orders to make the violators accountable for past violations, the Committee discussed the issue for assessing environmental compensation and recommended to impose Environmental Compensation of 1.0% of total project cost for each unit initially.

WHEREAS, the Board hereby levies an Environmental Compensation of Rs. 85,000/- (Rupees Eighty Five Thousand only) against M/s. Himagiri Granties, Sy.No.22/9,10,11,13, Peddabammidi (V), Kotabommali (M), Srikakulam District in compliance of Hon'ble NGT orders for emergent remedial action to prevent continuing violations and make violators accountable for past violations and restoration measures.

Now, therefore, in compliance of the Hon'ble NGT orders noted above and in exercise of the powers vested under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and Section 33(A) of the Water (Prevention & Control of Pollution)

Amendment Act, 1988, M/s. Himagiri Granties, Sy.No.22/9,10,11,13, Peddabammidi (V), Kotabommali (M), Srikakulam District is hereby directed to pay the Environmental Compensation of **Rs. 85,000/- (Rupees Eighty Five Thousand only)**. The amount shall be in the form of Crossed Demand Draft in favour of the Member Secretary, A.P Pollution Control Board, payable at Vijayawada within 15 days to the Board failing which action will be initiated without further notice.

**SUGALI
SHANKAR
NAIK**

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SUGALI SHANKAR NAIK
Date: 2022.09.08
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ENVIRONMENTAL ENGINEER

**To
The Occupier,
M/s. Himagiri Granties,
Sy.No.22/9,10,11,13,
Peddabammidi (V), Kotabommali (M),
Srikakulam District.**

Copy to:

1. The District Collector, Srikakulam for kind information.
2. The Member Secretary, A.P. Pollution Control Board, Vijayawada for kind information.
3. The Joint Chief Environmental Engineer, Unit-II, Board Office, Vijayawada for kind information.
4. The Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam for kind information.
5. The Senior Environmental Engineer, Board Office, Vijayawada for kind information.



**ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE, SRIKAKULAM**

Plot No.32, D. No. 16-13-25, 2nd Cross Road, Purushotham Nagar Colony,
Gujarathipeta Village, Srikakulam - 532005.

Tel Ph. No: 08942-295090, Email: roskm-eel@appcb.gov.in

Order.No.244/APPCB/RO-SKLM/NGT/2022-

Date:05.09.2022.

DIRECTIONS

Sub: APPCB – RO - SKLM – Hon’ble NGT Orders in O.A.No.164/2022, dt.20.07.2022 filed against Granite cutting and polishing units – M/s. Maaster Granite, Sy.No.19/15,20/13,21/5, Chinabammidi (V), Kotabommali (M), Srikakulam District - Dumping of marble/granite slurry on agricultural land, on either side of national highway, etc., — **Environmental Compensation levied – Directions - Issued – Reg.**

Ref:

1. Compliant received from Sri S.Srinivasulu, Advocate and other residence of Harischandrapuram, Srikakulam District on 27.12.2021.
2. Notice No.244/APPCB/RO-SKLM/Comp/2022, dt.18.01.2022.
3. Hon’ble NGT orders dt.05.04.2022 in O.A.No.164/2022(PB).
4. Joint Committee visited the site on 18.05.2022.
5. Joint Committee report submitted to Hon’ble NGT dt.04.06.2022.
6. Hon’ble NGT orders dt.20.07.2022 in O.A.No.164 of 2022(PB).
7. Board Officials inspected on 22.07.2022.
8. Review meeting held at Collectorate, Srikakulam on 02.08.2022.
9. T.O Notice No.244/APPCB/RO-SKLM/Comp/2022-, dt.05.08.2022.
10. Committee constituted by the District Collector, Srikakulam inspected on 25.08.2022.

WHEREAS you are operating Granite Cutting & polishing unit to produce granite slabs.

WHEREAS the Board issued Acknowledgment/consent to the unit duly stipulating a condition that *“the industry shall collect solid waste i.e., sludge and cutting edges properly and it shall be disposed in the dump yard earmarked within the premises. Under any circumstances it should not be disposed in any unauthorized areas”*.

WHEREAS vide reference 1st cited above, the Board is in receipt of a complaint filed by Sri Srinivas Rao & Ors, Srikakulam District regarding unscientific dumping of marble slurry on agricultural land near Harischandrapuram Railway station, Kotabommali Mandal, Srikakulam District. It was also represented that the disposal of slurry is impacting on agricultural lands and local human health and requested to remove the improper dumping of marble slurry and to take immediate remedial measures to reduce the pollution problems in the area.

WHEREAS the Board Officials inspected the granite cutting and polishing units and issued notice to your unit vide reference 2nd cited for improper handling/dumping of granite slurry/sludge on either sides of NH-16 and village roads it was instructed to take immediate remedial measures.

WHEREAS vide reference 3rd cited, the Hon’ble National Green Tribunal (NGT), Principal Bench, New Delhi registered Application (O.A.No.164 of 2022) based on a complaint received from Sri S. Srinivas Rao & Ors, Srikakulam District against unscientific dumping of marble slurry on agricultural land near Harischandrapuram railway station, Kotabommali Mandal, Srikakulam District, Andhra Pradesh. The Hon’ble NGT, New Delhi constituted Joint Committee with CPCB, SPCB and District Magistrate, Srikakulam and directed to submit action taken report. The Joint Committee inspected the area and submitted report to the Hon’ble Tribunal.

WHEREAS based on the Joint Committee report, the Hon’ble NGT vide order dt.20.07.2022 directed to take immediate action as follows:

1. Emergent remedial Action is needed to prevent continuing violations and making violators accountable for past violations, following due process.
2. There is need to assess realistic compensation on polluter pays principle which is to be used for restoration measures.
3. The polluting activities in violation of Air, Water and EP Acts need to be regulated by appropriate mechanism.
4. Remedial action be now taken in a mission mode so as to forthwith stop the polluting activities till mitigation measures are adopted and also recover compensation.
5. Defined action plan for restoring the area in question and a designated and well-engineered designed utilization and disposal of slurry.

WHEREAS District Collector, Srikakulam conducted a meeting on 02.08.2022 at Collectorate, Srikakulam in the presence of the Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam, other District officials and with the representatives of the granite cutting and polishing units and association. During the meeting the District Collector, Srikakulam taken the following decisions and directed all the granite units to comply with the measures within 15 days:

1. Lift the sludge being dumped along the roads, agricultural lands and public places. If the units fails to comply, as per CPCB/MoEF guidelines fines will be imposed as 1.0% of total project cost and 0.25% of industry turnover and even closure of units also.
2. All the units have to provide engineered land fill site as per the CPCB norms within their premises.

WHEREAS vide reference 9th cited above, the Board issued show cause notice cum directions to your unit under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and under Section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and amendments thereof to comply with the following directions within 15days.

1. *The units shall lift the sludge being dumped along the roads, agricultural lands and public places immediately. If the units fails to comply, as per CPCB/MoEF guidelines fines will be imposed as 1.0% of total project cost plus 0.25% of the total turnover industry and even closure of units also.*
2. *The unit shall provide engineered land fill site as per the CPCB norms within their premises.*

WHEREAS vide reference 10th cited, the committee constituted by the District Collector, Srikakulam inspected granite cutting and polishing units in the District to verify the compliance of the above directions.

WHEREAS based on the NGT orders to make the violators accountable for past violations, the Committee discussed the issue for assessing environmental compensation and recommended to impose Environmental Compensation of 1.0% of total project cost for each unit initially.

WHEREAS, the Board hereby levies an Environmental Compensation of Rs. 87,000/- (Rupees Eighty Seven Thousand only) against M/s. Maaster Granite, Sy.No.19/15,20/13,21/5, Chinabammidi (V), Kotabommali (M), Srikakulam District in compliance of Hon'ble NGT orders for emergent remedial action to prevent continuing violations and make violators accountable for past violations and restoration measures.

Now, therefore, in compliance of the Hon'ble NGT orders noted above and in exercise of the powers vested under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and Section 33(A) of the Water (Prevention & Control of Pollution)

Amendment Act, 1988, M/s. Maaster Granite, Sy.No.19/15,20/13,21/5, Chinabammidi (V), Kotabommali (M), Srikakulam District is hereby directed to pay the Environmental Compensation of **Rs. 87,000/- (Rupees Eighty Seven Thousand only)**. The amount shall be in the form of Crossed Demand Draft in favour of the Member Secretary, A.P Pollution Control Board, payable at Vijayawada within 15 days to the Board failing which action will be initiated without further notice.

**SUGALI
SHANKAR
NAIK**
ENVIRONMENTAL ENGINEER

Digitally signed by
SUGALI SHANKAR
NAIK
Date: 2022.09.05
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To
The Occupier,
M/s. Maaster Granite,
Sy.No.19/15,20/13,21/5,
Chinabammidi (V), Kotabommali (M),
Srikakulam District.

Copy to:

1. The District Collector, Srikakulam for kind information.
2. The Member Secretary, A.P. Pollution Control Board, Vijayawada for kind information.
3. The Joint Chief Environmental Engineer, Unit-II, Board Office, Vijayawada for kind information.
4. The Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam for kind information.
5. The Senior Environmental Engineer, Board Office, Vijayawada for kind information.



**ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE, SRIKAKULAM**

Plot No.32, D. No. 16-13-25, 2nd Cross Road, Purushotham Nagar Colony,
Gujarathipeta Village, Srikakulam - 532005.
Tel Ph. No: 08942-295090, Email: roskm-eel@appcb.gov.in

Order.No.244/APPCB/RO-SKLM/NGT/2022-

Date:05.09.2022.

DIRECTIONS

Sub: APPCB – RO - SKLM – Hon’ble NGT Orders in O.A.No.164/2022, dt.20.07.2022 filed against Granite cutting and polishing units – M/s. Neo Exotic Granite LLP, Sy.No.280/7,8,9, Narasingupalle (V), Kotabommali (M), Srikakulam District - Dumping of marble/granite slurry on agricultural land, on either side of national highway, etc., — **Environmental Compensation levied – Directions - Issued – Reg.**

Ref:

1. Compliant received from Sri S.Srinivasulu, Advocate and other residence of Harischandrapuram, Srikakulam District on 27.12.2021.
2. Notice No.244/APPCB/RO-SKLM/Comp/2022, dt.18.01.2022.
3. Hon’ble NGT orders dt.05.04.2022 in O.A.No.164/2022(PB).
4. Joint Committee visited the site on 18.05.2022.
5. Joint Committee report submitted to Hon’ble NGT dt.04.06.2022.
6. Hon’ble NGT orders dt.20.07.2022 in O.A.No.164 of 2022(PB).
7. Board Officials inspected on 22.07.2022.
8. Review meeting held at Collectorate, Srikakulam on 02.08.2022.
9. T.O Notice No.244/APPCB/RO-SKLM/Comp/2022-, dt.05.08.2022.
10. Committee constituted by the District Collector, Srikakulam inspected on 25.08.2022.

WHEREAS you are operating Granite Cutting & polishing unit to produce granite slabs.

WHEREAS the Board issued CFO to the unit under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof with a validity period upto 28.02.2023 duly stipulating a condition that *“the industry shall collect solid waste i.e., sludge and cutting edges properly and it shall be disposed in the dump yard earmarked within the premises under any circumstances it should not be disposed in any unauthorized areas”*.

WHEREAS vide reference 1st cited above, the Board is in receipt of a complaint filed by Sri Srinivas Rao & Ors, Srikakulam District regarding unscientific dumping of marble slurry on agricultural land near Harischandrapuram Railway station, Kotabommali Mandal, Srikakulam District. It was also represented that the disposal of slurry is impacting on agricultural lands and local human health and requested to remove the improper dumping of marble slurry and to take immediate remedial measures to reduce the pollution problems in the area.

WHEREAS the Board Officials inspected the granite cutting and polishing units and issued notice to your unit vide reference 2nd cited for improper handling/dumping of granite slurry/sludge on either sides of NH-16 and village roads it was instructed to take immediate remedial measures.

WHEREAS vide reference 3rd cited, the Hon’ble National Green Tribunal (NGT), Principal Bench, New Delhi registered Application (O.A.No.164 of 2022) based on a complaint received from Sri S. Srinivas Rao & Ors, Srikakulam District against unscientific dumping of marble slurry on agricultural land near Harischandrapuram railway station, Kotabommali Mandal, Srikakulam District, Andhra Pradesh. The Hon’ble NGT, New Delhi constituted Joint Committee with CPCB, SPCB and District Magistrate, Srikakulam and directed to submit action taken report. The Joint Committee inspected the area and submitted report to the Hon’ble Tribunal.

WHEREAS based on the Joint Committee report, the Hon'ble NGT vide order dt.20.07.2022 directed to take immediate action as follows:

1. Emergent remedial Action is needed to prevent continuing violations and making violators accountable for past violations, following due process.
2. There is need to assess realistic compensation on polluter pays principle which is to be used for restoration measures.
3. The polluting activities in violation of Air, Water and EP Acts need to be regulated by appropriate mechanism.
4. Remedial action be now taken in a mission mode so as to forthwith stop the polluting activities till mitigation measures are adopted and also recover compensation.
5. Defined action plan for restoring the area in question and a designated and well-engineered designed utilization and disposal of slurry.

WHEREAS District Collector, Srikakulam conducted a meeting on 02.08.2022 at Collectorate, Srikakulam in the presence of the Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam, other District officials and with the representatives of the granite cutting and polishing units and association. During the meeting the District Collector, Srikakulam taken the following decisions and directed all the granite units to comply with the measures within 15 days:

1. Lift the sludge being dumped along the roads, agricultural lands and public places. If the units fails to comply, as per CPCB/MoEF guidelines fines will be imposed as 1.0% of total project cost and 0.25% of industry turnover and even closure of units also.
2. All the units have to provide engineered land fill site as per the CPCB norms within their premises.

WHEREAS vide reference 9th cited above, the Board issued show cause notice cum directions to your unit under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and under Section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and amendments thereof to comply with the following directions within 15days.

1. *The units shall lift the sludge being dumped along the roads, agricultural lands and public places immediately. If the units fails to comply, as per CPCB/MoEF guidelines fines will be imposed as 1.0% of total project cost plus 0.25% of the total turnover industry and even closure of units also.*
2. *The unit shall provide engineered land fill site as per the CPCB norms within their premises.*

WHEREAS vide reference 10th cited, the committee constituted by the District Collector, Srikakulam inspected granite cutting and polishing units in the District to verify the compliance of the above directions.

WHEREAS based on the NGT orders to make the violators accountable for past violations, the Committee discussed the issue for assessing environmental compensation and recommended to impose Environmental Compensation of 1.0% of total project cost for each unit initially.

WHEREAS, the Board hereby levies an Environmental Compensation of Rs. 5,69,000/- (Rupees Five Lakh Sixty Nine Thousand only) against M/s. Neo Exotic Granite LLP, Sy.No.280/7,8,9, Narasingupalle (V), Kotabommali (M), Srikakulam District in compliance of Hon'ble NGT orders for emergent remedial action to prevent continuing violations and make violators accountable for past violations and restoration measures.

Now, therefore, in compliance of the Hon'ble NGT orders noted above and in exercise of the powers vested under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and Section 33(A) of the Water (Prevention & Control of Pollution) Amendment Act, 1988, M/s. Neo Exotic Granite LLP, Sy.No.280/7,8,9, Narasingupalle (V), Kotabommali (M), Srikakulam District is hereby directed to pay the Environmental Compensation of **Rs. 5,69,000/- (Rupees Five Lakh Sixty Nine Thousand only)**. The amount shall be in the form of Crossed Demand Draft in favour of the Member Secretary, A.P Pollution Control Board, payable at Vijayawada within 15 days to the Board failing which action will be initiated without further notice.

SUGALI
SHANKAR NAIK
ENVIRONMENTAL ENGINEER

Digitally signed by
SUGALI SHANKAR NAIK
Date: 2022.09.05
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To
The Occupier,
M/s. Neo Exotic Granite LLP,
Sy.No.280/7,8,9,
Narasingupalle (V), Kotabommali (M),
Srikakulam District.

Copy to:

1. The District Collector, Srikakulam for kind information.
2. The Member Secretary, A.P. Pollution Control Board, Vijayawada for kind information.
3. The Joint Chief Environmental Engineer, Unit-II, Board Office, Vijayawada for kind information.
4. The Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam for kind information.
5. The Senior Environmental Engineer, Board Office, Vijayawada for kind information.



**ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE, SRIKAKULAM**

Plot No.32, D. No. 16-13-25, 2nd Cross Road, Purushotham Nagar Colony,
Gujarathipeta Village, Srikakulam - 532005.
Tel Ph. No: 08942-295090, Email: roskm-eel@appcb.gov.in

Order.No.244/APPCB/RO-SKLM/NGT/2022-

Date:05.09.2022.

DIRECTIONS

Sub: APPCB – RO - SKLM – Hon’ble NGT Orders in O.A.No.164/2022, dt.20.07.2022 filed against Granite cutting and polishing units – M/s. Maruthi Nandan Stone, Sy.No.290/19A & B, Narasingupalle (V), Kotabommali (M), Srikakulam District - Dumping of marble/granite slurry on agricultural land, on either side of national highway, etc., — **Environmental Compensation levied – Directions - Issued – Reg.**

Ref:

1. Compliant received from Sri S.Srinivasulu, Advocate and other residence of Harischandrapuram, Srikakulam District on 27.12.2021.
2. Notice No.244/APPCB/RO-SKLM/Comp/2022, dt.18.01.2022.
3. Hon’ble NGT orders dt.05.04.2022 in O.A.No.164/2022(PB).
4. Joint Committee visited the site on 18.05.2022.
5. Joint Committee report submitted to Hon’ble NGT dt.04.06.2022.
6. Hon’ble NGT orders dt.20.07.2022 in O.A.No.164 of 2022(PB).
7. Board Officials inspected on 22.07.2022.
8. Review meeting held at Collectorate, Srikakulam on 02.08.2022.
9. T.O Notice No.244/APPCB/RO-SKLM/Comp/2022-, dt.05.08.2022.
10. Committee constituted by the District Collector, Srikakulam inspected on 25.08.2022.

WHEREAS you are operating Granite Cutting & polishing unit to produce granite slabs.

WHEREAS the Board issued Acknowledgment/consent to the unit duly stipulating a condition that *“the industry shall collect solid waste i.e., sludge and cutting edges properly and it shall be disposed in the dump yard earmarked within the premises. Under any circumstances it should not be disposed in any unauthorized areas”*.

WHEREAS vide reference 1st cited above, the Board is in receipt of a complaint filed by Sri Srinivas Rao & Ors, Srikakulam District regarding unscientific dumping of marble slurry on agricultural land near Harischandrapuram Railway station, Kotabommali Mandal, Srikakulam District. It was also represented that the disposal of slurry is impacting on agricultural lands and local human health and requested to remove the improper dumping of marble slurry and to take immediate remedial measures to reduce the pollution problems in the area.

WHEREAS the Board Officials inspected the granite cutting and polishing units and issued notice to your unit vide reference 2nd cited for improper handling/dumping of granite slurry/sludge on either sides of NH-16 and village roads it was instructed to take immediate remedial measures.

WHEREAS vide reference 3rd cited, the Hon’ble National Green Tribunal (NGT), Principal Bench, New Delhi registered Application (O.A.No.164 of 2022) based on a complaint received from Sri S. Srinivas Rao & Ors, Srikakulam District against unscientific dumping of marble slurry on agricultural land near Harischandrapuram railway station, Kotabommali Mandal, Srikakulam District, Andhra Pradesh. The Hon’ble NGT, New Delhi constituted Joint Committee with CPCB, SPCB and District Magistrate, Srikakulam and directed to submit action taken report. The Joint Committee inspected the area and submitted report to the Hon’ble Tribunal.

WHEREAS based on the Joint Committee report, the Hon’ble NGT vide order dt.20.07.2022 directed to take immediate action as follows:

1. Emergent remedial Action is needed to prevent continuing violations and making violators accountable for past violations, following due process.
2. There is need to assess realistic compensation on polluter pays principle which is to be used for restoration measures.
3. The polluting activities in violation of Air, Water and EP Acts need to be regulated by appropriate mechanism.
4. Remedial action be now taken in a mission mode so as to forthwith stop the polluting activities till mitigation measures are adopted and also recover compensation.
5. Defined action plan for restoring the area in question and a designated and well-engineered designed utilization and disposal of slurry.

WHEREAS District Collector, Srikakulam conducted a meeting on 02.08.2022 at Collectorate, Srikakulam in the presence of the Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam, other District officials and with the representatives of the granite cutting and polishing units and association. During the meeting the District Collector, Srikakulam taken the following decisions and directed all the granite units to comply with the measures within 15 days:

1. Lift the sludge being dumped along the roads, agricultural lands and public places. If the units fails to comply, as per CPCB/MoEF guidelines fines will be imposed as 1.0% of total project cost and 0.25% of industry turnover and even closure of units also.
2. All the units have to provide engineered land fill site as per the CPCB norms within their premises.

WHEREAS vide reference 9th cited above, the Board issued show cause notice cum directions to your unit under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and under Section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and amendments thereof to comply with the following directions within 15days.

1. *The units shall lift the sludge being dumped along the roads, agricultural lands and public places immediately. If the units fails to comply, as per CPCB/MoEF guidelines fines will be imposed as 1.0% of total project cost plus 0.25% of the total turnover industry and even closure of units also.*
2. *The unit shall provide engineered land fill site as per the CPCB norms within their premises.*

WHEREAS vide reference 10th cited, the committee constituted by the District Collector, Srikakulam inspected granite cutting and polishing units in the District to verify the compliance of the above directions.

WHEREAS based on the NGT orders to make the violators accountable for past violations, the Committee discussed the issue for assessing environmental compensation and recommended to impose Environmental Compensation of 1.0% of total project cost for each unit initially.

WHEREAS, the Board hereby levies an Environmental Compensation of Rs. 1,87,000/- (Rupees One Lakh Eighty Seven Thousand only) against M/s. Maruthi Nandan Stone, Sy.No.290/19A & B, Narasingupalle (V), Kotabommali (M), Srikakulam District in compliance of Hon'ble NGT orders for emergent remedial action to prevent continuing violations and make violators accountable for past violations and restoration measures.

Now, therefore, in compliance of the Hon'ble NGT orders noted above and in exercise of the powers vested under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and Section 33(A) of the Water (Prevention & Control of Pollution)

Amendment Act, 1988, M/s. Maruthi Nandan Stone, Sy.No.290/19A & B, Narasingupalle (V), Kotabommali (M), Srikakulam District is hereby directed to pay the Environmental Compensation of **Rs. 1,87,000/- (Rupees One Lakh Eighty Seven Thousand only)**. The amount shall be in the form of Crossed Demand Draft in favour of the Member Secretary, A.P Pollution Control Board, payable at Vijayawada within 15 days to the Board failing which action will be initiated without further notice.

SUGALI

SHANKAR NAIK

Digitally signed by
SUGALI SHANKAR NAIK
Date: 2022.09.05
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ENVIRONMENTAL ENGINEER

To

The Occupier,

M/s. Maruthi Nandan Stone,

Sy.No.290/19A & B,

Narasingupalle (V), Kotabommali (M),

Srikakulam District.

Copy to:

1. The District Collector, Srikakulam for kind information.
2. The Member Secretary, A.P. Pollution Control Board, Vijayawada for kind information.
3. The Joint Chief Environmental Engineer, Unit-II, Board Office, Vijayawada for kind information.
4. The Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam for kind information.
5. The Senior Environmental Engineer, Board Office, Vijayawada for kind information.



**ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE, SRIKAKULAM**

Plot No.32, D. No. 16-13-25, 2nd Cross Road, Purushotham Nagar Colony,
Gujarathipeta Village, Srikakulam - 532005.
Tel Ph. No: 08942-295090, Email: roskm-eel@appcb.gov.in

Order.No.244/APPCB/RO-SKLM/NGT/2022-

Date:05.09.2022.

DIRECTIONS

Sub: APPCB – RO - SKLM – Hon’ble NGT Orders in O.A.No.164/2022, dt.20.07.2022 filed against Granite cutting and polishing units – M/s. Neelkanth Granites, Sy.No.130/16-1, Peddabammidi (V), Kotabommali (M), Srikakulam District - Dumping of marble/granite slurry on agricultural land, on either side of national highway, etc., — **Environmental Compensation levied – Directions - Issued – Reg.**

Ref:

1. Compliant received from Sri S.Srinivasulu, Advocate and other residence of Harischandrapuram, Srikakulam District on 27.12.2021.
2. Notice No.244/APPCB/RO-SKLM/Comp/2022, dt.18.01.2022.
3. Hon’ble NGT orders dt.05.04.2022 in O.A.No.164/2022(PB).
4. Joint Committee visited the site on 18.05.2022.
5. Joint Committee report submitted to Hon’ble NGT dt.04.06.2022.
6. Hon’ble NGT orders dt.20.07.2022 in O.A.No.164 of 2022(PB).
7. Board Officials inspected on 22.07.2022.
8. Review meeting held at Collectorate, Srikakulam on 02.08.2022.
9. T.O Notice No.244/APPCB/RO-SKLM/Comp/2022-, dt.05.08.2022.
10. Committee constituted by the District Collector, Srikakulam inspected on 25.08.2022.

WHEREAS you are operating Granite Cutting & polishing unit to produce granite slabs.

WHEREAS the Board issued Acknowledgment/consent to the unit duly stipulating a condition that *“the industry shall collect solid waste i.e., sludge and cutting edges properly and it shall be disposed in the dump yard earmarked within the premises. Under any circumstances it should not be disposed in any unauthorized areas”*.

WHEREAS vide reference 1st cited above, the Board is in receipt of a complaint filed by Sri Srinivas Rao & Ors, Srikakulam District regarding unscientific dumping of marble slurry on agricultural land near Harischandrapuram Railway station, Kotabommali Mandal, Srikakulam District. It was also represented that the disposal of slurry is impacting on agricultural lands and local human health and requested to remove the improper dumping of marble slurry and to take immediate remedial measures to reduce the pollution problems in the area.

WHEREAS the Board Officials inspected the granite cutting and polishing units and issued notice to your unit vide reference 2nd cited for improper handling/dumping of granite slurry/sludge on either sides of NH-16 and village roads it was instructed to take immediate remedial measures.

WHEREAS vide reference 3rd cited, the Hon’ble National Green Tribunal (NGT), Principal Bench, New Delhi registered Application (O.A.No.164 of 2022) based on a complaint received from Sri S. Srinivas Rao & Ors, Srikakulam District against unscientific dumping of marble slurry on agricultural land near Harischandrapuram railway station, Kotabommali Mandal, Srikakulam District, Andhra Pradesh. The Hon’ble NGT, New Delhi constituted Joint Committee with CPCB, SPCB and District Magistrate, Srikakulam and directed to submit action taken report. The Joint Committee inspected the area and submitted report to the Hon’ble Tribunal.

WHEREAS based on the Joint Committee report, the Hon’ble NGT vide order dt.20.07.2022 directed to take immediate action as follows:

1. Emergent remedial Action is needed to prevent continuing violations and making violators accountable for past violations, following due process.
2. There is need to assess realistic compensation on polluter pays principle which is to be used for restoration measures.
3. The polluting activities in violation of Air, Water and EP Acts need to be regulated by appropriate mechanism.
4. Remedial action be now taken in a mission mode so as to forthwith stop the polluting activities till mitigation measures are adopted and also recover compensation.
5. Defined action plan for restoring the area in question and a designated and well-engineered designed utilization and disposal of slurry.

WHEREAS District Collector, Srikakulam conducted a meeting on 02.08.2022 at Collectorate, Srikakulam in the presence of the Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam, other District officials and with the representatives of the granite cutting and polishing units and association. During the meeting the District Collector, Srikakulam taken the following decisions and directed all the granite units to comply with the measures within 15 days:

1. Lift the sludge being dumped along the roads, agricultural lands and public places. If the units fails to comply, as per CPCB/MoEF guidelines fines will be imposed as 1.0% of total project cost and 0.25% of industry turnover and even closure of units also.
2. All the units have to provide engineered land fill site as per the CPCB norms within their premises.

WHEREAS vide reference 9th cited above, the Board issued show cause notice cum directions to your unit under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and under Section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and amendments thereof to comply with the following directions within 15days.

1. *The units shall lift the sludge being dumped along the roads, agricultural lands and public places immediately. If the units fails to comply, as per CPCB/MoEF guidelines fines will be imposed as 1.0% of total project cost plus 0.25% of the total turnover industry and even closure of units also.*
2. *The unit shall provide engineered land fill site as per the CPCB norms within their premises.*

WHEREAS vide reference 10th cited, the committee constituted by the District Collector, Srikakulam inspected granite cutting and polishing units in the District to verify the compliance of the above directions.

WHEREAS based on the NGT orders to make the violators accountable for past violations, the Committee discussed the issue for assessing environmental compensation and recommended to impose Environmental Compensation of 1.0% of total project cost for each unit initially.

WHEREAS, the Board hereby levies an Environmental Compensation of Rs. 1,45,000/- (Rupees One Lakh Forty Five Thousand only) against M/s. Neelkanth Granites, Sy.No.130/16-1, Peddabammidi (V), Kotabommali (M), Srikakulam District in compliance of Hon'ble NGT orders for emergent remedial action to prevent continuing violations and make violators accountable for past violations and restoration measures.

Now, therefore, in compliance of the Hon'ble NGT orders noted above and in exercise of the powers vested under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and Section 33(A) of the Water (Prevention & Control of Pollution)

Amendment Act, 1988, M/s. Neelkanth Granites, Sy.No.130/16-1, Peddabammidi (V), Kotabommali (M), Srikakulam District is hereby directed to pay the Environmental Compensation of **Rs. 1,45,000/- (Rupees One Lakh Forty Five Thousand only)**. The amount shall be in the form of Crossed Demand Draft in favour of the Member Secretary, A.P Pollution Control Board, payable at Vijayawada within 15 days to the Board failing which action will be initiated without further notice.

**SUGALI
SHANKAR
NAIK**

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SUGALI SHANKAR NAIK
Date: 2022.09.05
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ENVIRONMENTAL ENGINEER

**To
The Occupier,
M/s. Neelkanth Granites,
Sy.No.130/16-1,
Peddabammidi (V), Kotabommali (M),
Srikakulam District.**

Copy to:

1. The District Collector, Srikakulam for kind information.
2. The Member Secretary, A.P. Pollution Control Board, Vijayawada for kind information.
3. The Joint Chief Environmental Engineer, Unit-II, Board Office, Vijayawada for kind information.
4. The Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam for kind information.
5. The Senior Environmental Engineer, Board Office, Vijayawada for kind information.



**ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE, SRIKAKULAM**

Plot No.32, D. No. 16-13-25, 2nd Cross Road, Purushotham Nagar Colony,
Gujarathipeta Village, Srikakulam - 532005.

Tel Ph. No: 08942-295090, Email: roskm-eel@appcb.gov.in

Order.No.244/APPCB/RO-SKLM/NGT/2022-

Date:05.09.2022.

DIRECTIONS

Sub: APPCB – RO - SKLM – Hon’ble NGT Orders in O.A.No.164/2022, dt.20.07.2022 filed against Granite cutting and polishing units – M/s. Pankaj Granites, Sy.No.28/5A,5B & 273/1A,27, Narasingupalle (V), Kotabommali (M), Srikakulam District - Dumping of marble/granite slurry on agricultural land, on either side of national highway, etc., — **Environmental Compensation levied – Directions - Issued** – Reg.

Ref:

1. Compliant received from Sri S.Srinivasulu, Advocate and other residence of Harischandrapuram, Srikakulam District on 27.12.2021.
2. Notice No.244/APPCB/RO-SKLM/Comp/2022, dt.18.01.2022.
3. Hon’ble NGT orders dt.05.04.2022 in O.A.No.164/2022(PB).
4. Joint Committee visited the site on 18.05.2022.
5. Joint Committee report submitted to Hon’ble NGT dt.04.06.2022.
6. Hon’ble NGT orders dt.20.07.2022 in O.A.No.164 of 2022(PB).
7. Board Officials inspected on 22.07.2022.
8. Review meeting held at Collectorate, Srikakulam on 02.08.2022.
9. T.O Notice No.244/APPCB/RO-SKLM/Comp/2022-, dt.05.08.2022.
10. Committee constituted by the District Collector, Srikakulam inspected on 25.08.2022.

WHEREAS you are operating Granite Cutting & polishing unit to produce granite slabs.

WHEREAS the Board issued Acknowledgment/consent to the unit duly stipulating a condition that *“the industry shall collect solid waste i.e., sludge and cutting edges properly and it shall be disposed in the dump yard earmarked within the premises. Under any circumstances it should not be disposed in any unauthorized areas”*.

WHEREAS vide reference 1st cited above, the Board is in receipt of a complaint filed by Sri Srinivas Rao & Ors, Srikakulam District regarding unscientific dumping of marble slurry on agricultural land near Harischandrapuram Railway station, Kotabommali Mandal, Srikakulam District. It was also represented that the disposal of slurry is impacting on agricultural lands and local human health and requested to remove the improper dumping of marble slurry and to take immediate remedial measures to reduce the pollution problems in the area.

WHEREAS the Board Officials inspected the granite cutting and polishing units and issued notice to your unit vide reference 2nd cited for improper handling/dumping of granite slurry/sludge on either sides of NH-16 and village roads it was instructed to take immediate remedial measures.

WHEREAS vide reference 3rd cited, the Hon’ble National Green Tribunal (NGT), Principal Bench, New Delhi registered Application (O.A.No.164 of 2022) based on a complaint received from Sri S. Srinivas Rao & Ors, Srikakulam District against unscientific dumping of marble slurry on agricultural land near Harischandrapuram railway station, Kotabommali Mandal, Srikakulam District, Andhra Pradesh. The Hon’ble NGT, New Delhi constituted Joint Committee with CPCB, SPCB and District Magistrate, Srikakulam and directed to submit action taken report. The Joint Committee inspected the area and submitted report to the Hon’ble Tribunal.

WHEREAS based on the Joint Committee report, the Hon'ble NGT vide order dt.20.07.2022 directed to take immediate action as follows:

1. Emergent remedial Action is needed to prevent continuing violations and making violators accountable for past violations, following due process.
2. There is need to assess realistic compensation on polluter pays principle which is to be used for restoration measures.
3. The polluting activities in violation of Air, Water and EP Acts need to be regulated by appropriate mechanism.
4. Remedial action be now taken in a mission mode so as to forthwith stop the polluting activities till mitigation measures are adopted and also recover compensation.
5. Defined action plan for restoring the area in question and a designated and well-engineered designed utilization and disposal of slurry.

WHEREAS District Collector, Srikakulam conducted a meeting on 02.08.2022 at Collectorate, Srikakulam in the presence of the Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam, other District officials and with the representatives of the granite cutting and polishing units and association. During the meeting the District Collector, Srikakulam taken the following decisions and directed all the granite units to comply with the measures within 15 days:

1. Lift the sludge being dumped along the roads, agricultural lands and public places. If the units fails to comply, as per CPCB/MoEF guidelines fines will be imposed as 1.0% of total project cost and 0.25% of industry turnover and even closure of units also.
2. All the units have to provide engineered land fill site as per the CPCB norms within their premises.

WHEREAS vide reference 9th cited above, the Board issued show cause notice cum directions to your unit under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and under Section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and amendments thereof to comply with the following directions within 15days.

1. *The units shall lift the sludge being dumped along the roads, agricultural lands and public places immediately. If the units fails to comply, as per CPCB/MoEF guidelines fines will be imposed as 1.0% of total project cost plus 0.25% of the total turnover industry and even closure of units also.*
2. *The unit shall provide engineered land fill site as per the CPCB norms within their premises.*

WHEREAS vide reference 10th cited, the committee constituted by the District Collector, Srikakulam inspected granite cutting and polishing units in the District to verify the compliance of the above directions.

WHEREAS based on the NGT orders to make the violators accountable for past violations, the Committee discussed the issue for assessing environmental compensation and recommended to impose Environmental Compensation of 1.0% of total project cost for each unit initially.

WHEREAS, the Board hereby levies an Environmental Compensation of Rs. 1,96,000/- (Rupees One Lakh Ninety Six Thousand only) against M/s. Pankaj Granites, Sy.No.28/5A,5B & 273/1A,27, Narasingupalle (V), Kotabommali (M), Srikakulam District in compliance of Hon'ble NGT orders for emergent remedial action to prevent continuing violations and make violators accountable for past violations and restoration measures.

Now, therefore, in compliance of the Hon'ble NGT orders noted above and in exercise of the powers vested under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and Section 33(A) of the Water (Prevention & Control of Pollution) Amendment Act, 1988, M/s. Pankaj Granites, Sy.No.28/5A,5B & 273/1A,27, Narasingupalle (V), Kotabommali (M), Srikakulam District is hereby directed to pay the Environmental Compensation of **Rs. 1,96,000/- (Rupees One Lakh Ninety Six Thousand only)**. The amount shall be in the form of Crossed Demand Draft in favour of the Member Secretary, A.P Pollution Control Board, payable at Vijayawada within 15 days to the Board failing which action will be initiated without further notice.

SUGALI
SHANKAR NAIK
ENVIRONMENTAL ENGINEER

Digitally signed by
SUGALI SHANKAR NAIK
Date: 2022.09.05
20:41:39 +05'30'

To
The Occupier,
M/s. Pankaj Granites,
Sy.No.28/5A,5B & 273/1A,27,
Narasingupalle (V), Kotabommali (M),
Srikakulam District.

Copy to:

1. The District Collector, Srikakulam for kind information.
2. The Member Secretary, A.P. Pollution Control Board, Vijayawada for kind information.
3. The Joint Chief Environmental Engineer, Unit-II, Board Office, Vijayawada for kind information.
4. The Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam for kind information.
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**ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE, SRIKAKULAM**

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Gujarathipeta Village, Srikakulam - 532005.
Tel Ph. No: 08942-295090, Email: roskm-eel@appcb.gov.in

Order.No.244/APPCB/RO-SKLM/NGT/2022-

Date:05.09.2022.

DIRECTIONS

Sub: APPCB – RO - SKLM – Hon’ble NGT Orders in O.A.No.164/2022, dt.20.07.2022 filed against Granite cutting and polishing units – M/s Shree Rana Granites, Sy.No.41/1,2,6-2, Peddabammidi (V), Kotabommali (M), Srikakulam District - Dumping of marble/granite slurry on agricultural land, on either side of national highway, etc., — **Environmental Compensation levied – Directions - Issued – Reg.**

Ref:

1. Compliant received from Sri S.Srinivasulu, Advocate and other residence of Harischandrapuram, Srikakulam District on 27.12.2021.
2. Notice No.244/APPCB/RO-SKLM/Comp/2022, dt.18.01.2022.
3. Hon’ble NGT orders dt.05.04.2022 in O.A.No.164/2022(PB).
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10. Committee constituted by the District Collector, Srikakulam inspected on 25.08.2022.

WHEREAS you are operating Granite Cutting & polishing unit to produce granite slabs.

WHEREAS the Board issued Acknowledgment/consent to the unit duly stipulating a condition that *“the industry shall collect solid waste i.e., sludge and cutting edges properly and it shall be disposed in the dump yard earmarked within the premises. Under any circumstances it should not be disposed in any unauthorized areas”*.

WHEREAS vide reference 1st cited above, the Board is in receipt of a complaint filed by Sri Srinivas Rao & Ors, Srikakulam District regarding unscientific dumping of marble slurry on agricultural land near Harischandrapuram Railway station, Kotabommali Mandal, Srikakulam District. It was also represented that the disposal of slurry is impacting on agricultural lands and local human health and requested to remove the improper dumping of marble slurry and to take immediate remedial measures to reduce the pollution problems in the area.

WHEREAS the Board Officials inspected the granite cutting and polishing units and issued notice to your unit vide reference 2nd cited for improper handling/dumping of granite slurry/sludge on either sides of NH-16 and village roads it was instructed to take immediate remedial measures.

WHEREAS vide reference 3rd cited, the Hon’ble National Green Tribunal (NGT), Principal Bench, New Delhi registered Application (O.A.No.164 of 2022) based on a complaint received from Sri S. Srinivas Rao & Ors, Srikakulam District against unscientific dumping of marble slurry on agricultural land near Harischandrapuram railway station, Kotabommali Mandal, Srikakulam District, Andhra Pradesh. The Hon’ble NGT, New Delhi constituted Joint Committee with CPCB, SPCB and District Magistrate, Srikakulam and directed to submit action taken report. The Joint Committee inspected the area and submitted report to the Hon’ble Tribunal.

WHEREAS based on the Joint Committee report, the Hon’ble NGT vide order dt.20.07.2022 directed to take immediate action as follows:

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2. There is need to assess realistic compensation on polluter pays principle which is to be used for restoration measures.
3. The polluting activities in violation of Air, Water and EP Acts need to be regulated by appropriate mechanism.
4. Remedial action be now taken in a mission mode so as to forthwith stop the polluting activities till mitigation measures are adopted and also recover compensation.
5. Defined action plan for restoring the area in question and a designated and well-engineered designed utilization and disposal of slurry.

WHEREAS District Collector, Srikakulam conducted a meeting on 02.08.2022 at Collectorate, Srikakulam in the presence of the Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam, other District officials and with the representatives of the granite cutting and polishing units and association. During the meeting the District Collector, Srikakulam taken the following decisions and directed all the granite units to comply with the measures within 15 days:

1. Lift the sludge being dumped along the roads, agricultural lands and public places. If the units fails to comply, as per CPCB/MoEF guidelines fines will be imposed as 1.0% of total project cost and 0.25% of industry turnover and even closure of units also.
2. All the units have to provide engineered land fill site as per the CPCB norms within their premises.

WHEREAS vide reference 9th cited above, the Board issued show cause notice cum directions to your unit under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and under Section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and amendments thereof to comply with the following directions within 15days.

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2. *The unit shall provide engineered land fill site as per the CPCB norms within their premises.*

WHEREAS vide reference 10th cited, the committee constituted by the District Collector, Srikakulam inspected granite cutting and polishing units in the District to verify the compliance of the above directions.

WHEREAS based on the NGT orders to make the violators accountable for past violations, the Committee discussed the issue for assessing environmental compensation and recommended to impose Environmental Compensation of 1.0% of total project cost for each unit initially.

WHEREAS, the Board hereby levies an Environmental Compensation of Rs. 1,46,000/- (Rupees One Lakh Forty Six Thousand only) against M/s Shree Rana Granites, Sy.No.41/1,2,6-2, Peddabammidi (V), Kotabommali (M), Srikakulam District in compliance of Hon'ble NGT orders for emergent remedial action to prevent continuing violations and make violators accountable for past violations and restoration measures.

Now, therefore, in compliance of the Hon'ble NGT orders noted above and in exercise of the powers vested under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and Section 33(A) of the Water (Prevention & Control of Pollution)

Amendment Act, 1988, M/s Shree Rana Granites, Sy.No.41/1,2,6-2, Peddabammidi (V), Kotabommali (M), Srikakulam District is hereby directed to pay the Environmental Compensation of **Rs. 1,46,000/- (Rupees One Lakh Forty Six Thousand only)**. The amount shall be in the form of Crossed Demand Draft in favour of the Member Secretary, A.P Pollution Control Board, payable at Vijayawada within 15 days to the Board failing which action will be initiated without further notice.

SUGALI
SHANKAR NAIK
ENVIRONMENTAL ENGINEER

Digitally signed by
SUGALI SHANKAR NAIK
Date: 2022.09.05
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To
The Occupier,
M/s Shree Rana Granites,
Sy.No.41/1,2,6-2,
Peddabammidi (V), Kotabommali (M),
Srikakulam District.

Copy to:

1. The District Collector, Srikakulam for kind information.
2. The Member Secretary, A.P. Pollution Control Board, Vijayawada for kind information.
3. The Joint Chief Environmental Engineer, Unit-II, Board Office, Vijayawada for kind information.
4. The Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam for kind information.
5. The Senior Environmental Engineer, Board Office, Vijayawada for kind information.



**ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE, SRIKAKULAM**

Plot No.32, D. No. 16-13-25, 2nd Cross Road, Purushotham Nagar Colony,
Gujarathipeta Village, Srikakulam - 532005.
Tel Ph. No: 08942-295090, Email: roskm-eel@appcb.gov.in

Order.No.244/APPCB/RO-SKLM/NGT/2022-

Date:05.09.2022.

DIRECTIONS

Sub: APPCB – RO - SKLM – Hon’ble NGT Orders in O.A.No.164/2022, dt.20.07.2022 filed against Granite cutting and polishing units – M/s SNT Enterprises, Sy.No.44/19-27 Jarjangi (V), Kotabommali (M), Srikakulam District - Dumping of marble/granite slurry on agricultural land, on either side of national highway, etc., — **Environmental Compensation levied – Directions - Issued** – Reg.

Ref:

1. Compliant received from Sri S.Srinivasulu, Advocate and other residence of Harischandrapuram, Srikakulam District on 27.12.2021.
2. Notice No.244/APPCB/RO-SKLM/Comp/2022, dt.18.01.2022.
3. Hon’ble NGT orders dt.05.04.2022 in O.A.No.164/2022(PB).
4. Joint Committee visited the site on 18.05.2022.
5. Joint Committee report submitted to Hon’ble NGT dt.04.06.2022.
6. Hon’ble NGT orders dt.20.07.2022 in O.A.No.164 of 2022(PB).
7. Board Officials inspected on 22.07.2022.
8. Review meeting held at Collectorate, Srikakulam on 02.08.2022.
9. T.O Notice No.244/APPCB/RO-SKLM/Comp/2022-, dt.05.08.2022.
10. Committee constituted by the District Collector, Srikakulam inspected on 25.08.2022.

WHEREAS you are operating Granite Cutting & polishing unit to produce granite slabs.

WHEREAS the Board issued Acknowledgment/consent to the unit duly stipulating a condition that *“the industry shall collect solid waste i.e., sludge and cutting edges properly and it shall be disposed in the dump yard earmarked within the premises. Under any circumstances it should not be disposed in any unauthorized areas”*.

WHEREAS vide reference 1st cited above, the Board is in receipt of a complaint filed by Sri Srinivas Rao & Ors, Srikakulam District regarding unscientific dumping of marble slurry on agricultural land near Harischandrapuram Railway station, Kotabommali Mandal, Srikakulam District. It was also represented that the disposal of slurry is impacting on agricultural lands and local human health and requested to remove the improper dumping of marble slurry and to take immediate remedial measures to reduce the pollution problems in the area.

WHEREAS the Board Officials inspected the granite cutting and polishing units and issued notice to your unit vide reference 2nd cited for improper handling/dumping of granite slurry/sludge on either sides of NH-16 and village roads it was instructed to take immediate remedial measures.

WHEREAS vide reference 3rd cited, the Hon’ble National Green Tribunal (NGT), Principal Bench, New Delhi registered Application (O.A.No.164 of 2022) based on a complaint received from Sri S. Srinivas Rao & Ors, Srikakulam District against unscientific dumping of marble slurry on agricultural land near Harischandrapuram railway station, Kotabommali Mandal, Srikakulam District, Andhra Pradesh. The Hon’ble NGT, New Delhi constituted Joint Committee with CPCB, SPCB and District Magistrate, Srikakulam and directed to submit action taken report. The Joint Committee inspected the area and submitted report to the Hon’ble Tribunal.

WHEREAS based on the Joint Committee report, the Hon’ble NGT vide order dt.20.07.2022 directed to take immediate action as follows:

1. Emergent remedial Action is needed to prevent continuing violations and making violators accountable for past violations, following due process.
2. There is need to assess realistic compensation on polluter pays principle which is to be used for restoration measures.
3. The polluting activities in violation of Air, Water and EP Acts need to be regulated by appropriate mechanism.
4. Remedial action be now taken in a mission mode so as to forthwith stop the polluting activities till mitigation measures are adopted and also recover compensation.
5. Defined action plan for restoring the area in question and a designated and well-engineered designed utilization and disposal of slurry.

WHEREAS District Collector, Srikakulam conducted a meeting on 02.08.2022 at Collectorate, Srikakulam in the presence of the Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam, other District officials and with the representatives of the granite cutting and polishing units and association. During the meeting the District Collector, Srikakulam taken the following decisions and directed all the granite units to comply with the measures within 15 days:

1. Lift the sludge being dumped along the roads, agricultural lands and public places. If the units fails to comply, as per CPCB/MoEF guidelines fines will be imposed as 1.0% of total project cost and 0.25% of industry turnover and even closure of units also.
2. All the units have to provide engineered land fill site as per the CPCB norms within their premises.

WHEREAS vide reference 9th cited above, the Board issued show cause notice cum directions to your unit under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and under Section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and amendments thereof to comply with the following directions within 15days.

1. *The units shall lift the sludge being dumped along the roads, agricultural lands and public places immediately. If the units fails to comply, as per CPCB/MoEF guidelines fines will be imposed as 1.0% of total project cost plus 0.25% of the total turnover industry and even closure of units also.*
2. *The unit shall provide engineered land fill site as per the CPCB norms within their premises.*

WHEREAS vide reference 10th cited, the committee constituted by the District Collector, Srikakulam inspected granite cutting and polishing units in the District to verify the compliance of the above directions.

WHEREAS based on the NGT orders to make the violators accountable for past violations, the Committee discussed the issue for assessing environmental compensation and recommended to impose Environmental Compensation of 1.0% of total project cost for each unit initially.

WHEREAS, the Board hereby levies an Environmental Compensation of Rs. 1,80,000/- (Rupees One Lakh Eighty Thousand only) against M/s SNT Enterprises, Sy.No.44/19-27 Jarjangi (V), Kotabommali (M), Srikakulam District in compliance of Hon'ble NGT orders for emergent remedial action to prevent continuing violations and make violators accountable for past violations and restoration measures.

Now, therefore, in compliance of the Hon'ble NGT orders noted above and in exercise of the powers vested under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and Section 33(A) of the Water (Prevention & Control of Pollution)

Amendment Act, 1988, M/s SNT Enterprises, Sy.No.44/19-27 Jarjangi (V), Kotabommali (M), Srikakulam District is hereby directed to pay the Environmental Compensation of **Rs. 1,80,000/- (Rupees One Lakh Eighty Thousand only)**. The amount shall be in the form of Crossed Demand Draft in favour of the Member Secretary, A.P Pollution Control Board, payable at Vijayawada within 15 days to the Board failing which action will be initiated without further notice.

SUGALI

SHANKAR NAIK

Digitally signed by
SUGALI SHANKAR NAIK
Date: 2022.09.05
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ENVIRONMENTAL ENGINEER

To

The Occupier,

M/s SNT Enterprises,

Sy.No.44/19-27 Jarjangi (V),

Kotabommali (M), Srikakulam District.

Copy to:

1. The District Collector, Srikakulam for kind information.
2. The Member Secretary, A.P. Pollution Control Board, Vijayawada for kind information.
3. The Joint Chief Environmental Engineer, Unit-II, Board Office, Vijayawada for kind information.
4. The Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam for kind information.
5. The Senior Environmental Engineer, Board Office, Vijayawada for kind information.



**ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE, SRIKAKULAM**

Plot No.32, D. No. 16-13-25, 2nd Cross Road, Purushotham Nagar Colony,
Gujarathipeta Village, Srikakulam - 532005.
Tel Ph. No: 08942-295090, Email: roskm-eel@appcb.gov.in

Order.No.244/APPCB/RO-SKLM/NGT/2022-

Date:05.09.2022.

DIRECTIONS

Sub: APPCB – RO - SKLM – Hon’ble NGT Orders in O.A.No.164/2022, dt.20.07.2022 filed against Granite cutting and polishing units – M/s Sri Manoj Granites, Sy.No.26-5A, Peddabammidi (V), Kotabommali (M), Srikakulam District - Dumping of marble/granite slurry on agricultural land, on either side of national highway, etc., — **Environmental Compensation levied – Directions - Issued – Reg.**

Ref:

1. Compliant received from Sri S.Srinivasulu, Advocate and other residence of Harischandrapuram, Srikakulam District on 27.12.2021.
2. Notice No.244/APPCB/RO-SKLM/Comp/2022, dt.18.01.2022.
3. Hon’ble NGT orders dt.05.04.2022 in O.A.No.164/2022(PB).
4. Joint Committee visited the site on 18.05.2022.
5. Joint Committee report submitted to Hon’ble NGT dt.04.06.2022.
6. Hon’ble NGT orders dt.20.07.2022 in O.A.No.164 of 2022(PB).
7. Board Officials inspected on 22.07.2022.
8. Review meeting held at Collectorate, Srikakulam on 02.08.2022.
9. T.O Notice No.244/APPCB/RO-SKLM/Comp/2022-, dt.05.08.2022.
10. Committee constituted by the District Collector, Srikakulam inspected on 25.08.2022.

WHEREAS you are operating Granite Cutting & polishing unit to produce granite slabs.

WHEREAS the Board issued Acknowledgment/consent to the unit duly stipulating a condition that *“the industry shall collect solid waste i.e., sludge and cutting edges properly and it shall be disposed in the dump yard earmarked within the premises. Under any circumstances it should not be disposed in any unauthorized areas”*.

WHEREAS vide reference 1st cited above, the Board is in receipt of a complaint filed by Sri Srinivas Rao & Ors, Srikakulam District regarding unscientific dumping of marble slurry on agricultural land near Harischandrapuram Railway station, Kotabommali Mandal, Srikakulam District. It was also represented that the disposal of slurry is impacting on agricultural lands and local human health and requested to remove the improper dumping of marble slurry and to take immediate remedial measures to reduce the pollution problems in the area.

WHEREAS the Board Officials inspected the granite cutting and polishing units and issued notice to your unit vide reference 2nd cited for improper handling/dumping of granite slurry/sludge on either sides of NH-16 and village roads it was instructed to take immediate remedial measures.

WHEREAS vide reference 3rd cited, the Hon’ble National Green Tribunal (NGT), Principal Bench, New Delhi registered Application (O.A.No.164 of 2022) based on a complaint received from Sri S. Srinivas Rao & Ors, Srikakulam District against unscientific dumping of marble slurry on agricultural land near Harischandrapuram railway station, Kotabommali Mandal, Srikakulam District, Andhra Pradesh. The Hon’ble NGT, New Delhi constituted Joint Committee with CPCB, SPCB and District Magistrate, Srikakulam and directed to submit action taken report. The Joint Committee inspected the area and submitted report to the Hon’ble Tribunal.

WHEREAS based on the Joint Committee report, the Hon’ble NGT vide order dt.20.07.2022 directed to take immediate action as follows:

1. Emergent remedial Action is needed to prevent continuing violations and making violators accountable for past violations, following due process.
2. There is need to assess realistic compensation on polluter pays principle which is to be used for restoration measures.
3. The polluting activities in violation of Air, Water and EP Acts need to be regulated by appropriate mechanism.
4. Remedial action be now taken in a mission mode so as to forthwith stop the polluting activities till mitigation measures are adopted and also recover compensation.
5. Defined action plan for restoring the area in question and a designated and well-engineered designed utilization and disposal of slurry.

WHEREAS District Collector, Srikakulam conducted a meeting on 02.08.2022 at Collectorate, Srikakulam in the presence of the Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam, other District officials and with the representatives of the granite cutting and polishing units and association. During the meeting the District Collector, Srikakulam taken the following decisions and directed all the granite units to comply with the measures within 15 days:

1. Lift the sludge being dumped along the roads, agricultural lands and public places. If the units fails to comply, as per CPCB/MoEF guidelines fines will be imposed as 1.0% of total project cost and 0.25% of industry turnover and even closure of units also.
2. All the units have to provide engineered land fill site as per the CPCB norms within their premises.

WHEREAS vide reference 9th cited above, the Board issued show cause notice cum directions to your unit under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and under Section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and amendments thereof to comply with the following directions within 15days.

1. *The units shall lift the sludge being dumped along the roads, agricultural lands and public places immediately. If the units fails to comply, as per CPCB/MoEF guidelines fines will be imposed as 1.0% of total project cost plus 0.25% of the total turnover industry and even closure of units also.*
2. *The unit shall provide engineered land fill site as per the CPCB norms within their premises.*

WHEREAS vide reference 10th cited, the committee constituted by the District Collector, Srikakulam inspected granite cutting and polishing units in the District to verify the compliance of the above directions.

WHEREAS based on the NGT orders to make the violators accountable for past violations, the Committee discussed the issue for assessing environmental compensation and recommended to impose Environmental Compensation of 1.0% of total project cost for each unit initially.

WHEREAS, the Board hereby levies an Environmental Compensation of Rs. 50,000/- (Rupees Fifty Thousand only) against M/s Sri Manoj Granites, Sy.No.26-5A, Peddabammidi (V), Kotabommali (M), Srikakulam District in compliance of Hon'ble NGT orders for emergent remedial action to prevent continuing violations and make violators accountable for past violations and restoration measures.

Now, therefore, in compliance of the Hon'ble NGT orders noted above and in exercise of the powers vested under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and Section 33(A) of the Water (Prevention & Control of Pollution)

Amendment Act, 1988, M/s Sri Manoj Granites, Sy.No.26-5A, Peddabammidi (V), Kotabommali (M), Srikakulam District is hereby directed to pay the Environmental Compensation of **Rs. 50,000/- (Rupees Fifty Thousand only)**. The amount shall be in the form of Crossed Demand Draft in favour of the Member Secretary, A.P Pollution Control Board, payable at Vijayawada within 15 days to the Board failing which action will be initiated without further notice.

SUGALI
SHANKAR NAIK
ENVIRONMENTAL ENGINEER

Digitally signed by
SUGALI SHANKAR NAIK
Date: 2022.09.05
20:44:26 +05'30'

To
The Occupier,
M/s Sri Manoj Granites,
Sy.No.26-5A,
Peddabammidi (V), Kotabommali (M),
Srikakulam District.

Copy to:

1. The District Collector, Srikakulam for kind information.
2. The Member Secretary, A.P. Pollution Control Board, Vijayawada for kind information.
3. The Joint Chief Environmental Engineer, Unit-II, Board Office, Vijayawada for kind information.
4. The Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam for kind information.
5. The Senior Environmental Engineer, Board Office, Vijayawada for kind information.



**ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE, SRIKAKULAM**

Plot No.32, D. No. 16-13-25, 2nd Cross Road, Purushotham Nagar Colony,
Gujarathipeta Village, Srikakulam - 532005.

Tel Ph. No: 08942-295090, Email: roskm-eel@appcb.gov.in

Order.No.244/APPCB/RO-SKLM/NGT/2022-

Date:05.09.2022.

DIRECTIONS

Sub: APPCB – RO - SKLM – Hon’ble NGT Orders in O.A.No.164/2022, dt.20.07.2022 filed against Granite cutting and polishing units – M/s. Sri Sai Venkata Anjunadh A Granites, Sy.No.288/6/1,288/7,8, Narasingupalle (V), Kotabommali (M), Srikakulam District - Dumping of marble/granite slurry on agricultural land, on either side of national highway, etc., — **Environmental Compensation levied – Directions - Issued** – Reg.

Ref:

1. Compliant received from Sri S.Srinivasulu, Advocate and other residence of Harischandrapuram, Srikakulam District on 27.12.2021.
2. Notice No.244/APPCB/RO-SKLM/Comp/2022, dt.18.01.2022.
3. Hon’ble NGT orders dt.05.04.2022 in O.A.No.164/2022(PB).
4. Joint Committee visited the site on 18.05.2022.
5. Joint Committee report submitted to Hon’ble NGT dt.04.06.2022.
6. Hon’ble NGT orders dt.20.07.2022 in O.A.No.164 of 2022(PB).
7. Board Officials inspected on 22.07.2022.
8. Review meeting held at Collectorate, Srikakulam on 02.08.2022.
9. T.O Notice No.244/APPCB/RO-SKLM/Comp/2022-, dt.05.08.2022.
10. Committee constituted by the District Collector, Srikakulam inspected on 25.08.2022.

WHEREAS you are operating Granite Cutting & polishing unit to produce granite slabs.

WHEREAS the Board issued Acknowledgment/consent to the unit duly stipulating a condition that *“the industry shall collect solid waste i.e., sludge and cutting edges properly and it shall be disposed in the dump yard earmarked within the premises. Under any circumstances it should not be disposed in any unauthorized areas”*.

WHEREAS vide reference 1st cited above, the Board is in receipt of a complaint filed by Sri Srinivas Rao & Ors, Srikakulam District regarding unscientific dumping of marble slurry on agricultural land near Harischandrapuram Railway station, Kotabommali Mandal, Srikakulam District. It was also represented that the disposal of slurry is impacting on agricultural lands and local human health and requested to remove the improper dumping of marble slurry and to take immediate remedial measures to reduce the pollution problems in the area.

WHEREAS the Board Officials inspected the granite cutting and polishing units and issued notice to your unit vide reference 2nd cited for improper handling/dumping of granite slurry/sludge on either sides of NH-16 and village roads it was instructed to take immediate remedial measures.

WHEREAS vide reference 3rd cited, the Hon’ble National Green Tribunal (NGT), Principal Bench, New Delhi registered Application (O.A.No.164 of 2022) based on a complaint received from Sri S. Srinivas Rao & Ors, Srikakulam District against unscientific dumping of marble slurry on agricultural land near Harischandrapuram railway station, Kotabommali Mandal, Srikakulam District, Andhra Pradesh. The Hon’ble NGT, New Delhi constituted Joint Committee with CPCB, SPCB and District Magistrate, Srikakulam and directed to submit action taken report. The Joint Committee inspected the area and submitted report to the Hon’ble Tribunal.

WHEREAS based on the Joint Committee report, the Hon'ble NGT vide order dt.20.07.2022 directed to take immediate action as follows:

1. Emergent remedial Action is needed to prevent continuing violations and making violators accountable for past violations, following due process.
2. There is need to assess realistic compensation on polluter pays principle which is to be used for restoration measures.
3. The polluting activities in violation of Air, Water and EP Acts need to be regulated by appropriate mechanism.
4. Remedial action be now taken in a mission mode so as to forthwith stop the polluting activities till mitigation measures are adopted and also recover compensation.
5. Defined action plan for restoring the area in question and a designated and well-engineered designed utilization and disposal of slurry.

WHEREAS District Collector, Srikakulam conducted a meeting on 02.08.2022 at Collectorate, Srikakulam in the presence of the Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam, other District officials and with the representatives of the granite cutting and polishing units and association. During the meeting the District Collector, Srikakulam taken the following decisions and directed all the granite units to comply with the measures within 15 days:

1. Lift the sludge being dumped along the roads, agricultural lands and public places. If the units fails to comply, as per CPCB/MoEF guidelines fines will be imposed as 1.0% of total project cost and 0.25% of industry turnover and even closure of units also.
2. All the units have to provide engineered land fill site as per the CPCB norms within their premises.

WHEREAS vide reference 9th cited above, the Board issued show cause notice cum directions to your unit under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and under Section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and amendments thereof to comply with the following directions within 15days.

- 1. The units shall lift the sludge being dumped along the roads, agricultural lands and public places immediately. If the units fails to comply, as per CPCB/MoEF guidelines fines will be imposed as 1.0% of total project cost plus 0.25% of the total turnover industry and even closure of units also.***
- 2. The unit shall provide engineered land fill site as per the CPCB norms within their premises.***

WHEREAS vide reference 10th cited, the committee constituted by the District Collector, Srikakulam inspected granite cutting and polishing units in the District to verify the compliance of the above directions.

WHEREAS based on the NGT orders to make the violators accountable for past violations, the Committee discussed the issue for assessing environmental compensation and recommended to impose Environmental Compensation of 1.0% of total project cost for each unit initially.

WHEREAS, the Board hereby levies an Environmental Compensation of Rs. 2,78,000/- (Rupees Two Lakh Seventy Eight Thousand only of Rs. 98,000/- (Rupees Ninety Eight Thousand only) against M/s. Sri Sai Venkata Anjunadh A Granites, Sy.No.288/6/1,288/7,8, Narasingupalle (V), Kotabommali (M), Srikakulam District in compliance of Hon'ble NGT orders for emergent remedial action to prevent continuing violations and make violators accountable for past violations and restoration measures.

Now, therefore, in compliance of the Hon'ble NGT orders noted above and in exercise of the powers vested under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and Section 33(A) of the Water (Prevention & Control of Pollution) Amendment Act, 1988, M/s. Sri Sai Venkata Anjunadh A Granites, Sy.No.288/6/1,288/7,8, Narasingupalle (V), Kotabommali (M), Srikakulam District is hereby directed to pay the Environmental Compensation **of Rs. 98,000/- (Rupees Ninety Eight Thousand only)**. The amount shall be in the form of Crossed Demand Draft in favour of the Member Secretary, A.P Pollution Control Board, payable at Vijayawada within 15 days to the Board failing which action will be initiated without further notice.

SUGALI
SHANKAR NAIK

Digitally signed by
SUGALI SHANKAR NAIK
Date: 2022.09.05
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ENVIRONMENTAL ENGINEER

To
The Occupier,
M/s. Sri Sai Venkata Anjunadh A Granites,
Sy.No.288/6/1,288/7,8,
Narasingupalle (V), Kotabommali (M),
Srikakulam District.

Copy to:

1. The District Collector, Srikakulam for kind information.
2. The Member Secretary, A.P. Pollution Control Board, Vijayawada for kind information.
3. The Joint Chief Environmental Engineer, Unit-II, Board Office, Vijayawada for kind information.
4. The Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam for kind information.
5. The Senior Environmental Engineer, Board Office, Vijayawada for kind information.



**ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE, SRIKAKULAM**

Plot No.32, D. No. 16-13-25, 2nd Cross Road, Purushotham Nagar Colony,
Gujarathipeta Village, Srikakulam - 532005.

Tel Ph. No: 08942-295090, Email: roskm-eel@appcb.gov.in

Order.No.244/APPCB/RO-SKLM/NGT/2022-

Date:05.09.2022.

DIRECTIONS

Sub: APPCB – RO - SKLM – Hon’ble NGT Orders in O.A.No.164/2022, dt.20.07.2022 filed against Granite cutting and polishing units – M/s. Veer Hanuman Granites, Sy.No.283/1, Narasingupalle (V), Kotabommali (M), Srikakulam District - Dumping of marble/granite slurry on agricultural land, on either side of national highway, etc., – **Environmental Compensation levied – Directions - Issued – Reg.**

Ref:

1. Compliant received from Sri S.Srinivasulu, Advocate and other residence of Harischandrapuram, Srikakulam District on 27.12.2021.
2. Notice No.244/APPCB/RO-SKLM/Comp/2022, dt.18.01.2022.
3. Hon’ble NGT orders dt.05.04.2022 in O.A.No.164/2022(PB).
4. Joint Committee visited the site on 18.05.2022.
5. Joint Committee report submitted to Hon’ble NGT dt.04.06.2022.
6. Hon’ble NGT orders dt.20.07.2022 in O.A.No.164 of 2022(PB).
7. Board Officials inspected on 22.07.2022.
8. Review meeting held at Collectorate, Srikakulam on 02.08.2022.
9. T.O Notice No.244/APPCB/RO-SKLM/Comp/2022-, dt.05.08.2022.
10. Committee constituted by the District Collector, Srikakulam inspected on 25.08.2022.

WHEREAS you are operating Granite Cutting & polishing unit to produce granite slabs.

WHEREAS the Board issued Acknowledgment/consent to the unit duly stipulating a condition that *“the industry shall collect solid waste i.e., sludge and cutting edges properly and it shall be disposed in the dump yard earmarked within the premises. Under any circumstances it should not be disposed in any unauthorized areas”*.

WHEREAS vide reference 1st cited above, the Board is in receipt of a complaint filed by Sri Srinivas Rao & Ors, Srikakulam District regarding unscientific dumping of marble slurry on agricultural land near Harischandrapuram Railway station, Kotabommali Mandal, Srikakulam District. It was also represented that the disposal of slurry is impacting on agricultural lands and local human health and requested to remove the improper dumping of marble slurry and to take immediate remedial measures to reduce the pollution problems in the area.

WHEREAS the Board Officials inspected the granite cutting and polishing units and issued notice to your unit vide reference 2nd cited for improper handling/dumping of granite slurry/sludge on either sides of NH-16 and village roads it was instructed to take immediate remedial measures.

WHEREAS vide reference 3rd cited, the Hon’ble National Green Tribunal (NGT), Principal Bench, New Delhi registered Application (O.A.No.164 of 2022) based on a complaint received from Sri S. Srinivas Rao & Ors, Srikakulam District against unscientific dumping of marble slurry on agricultural land near Harischandrapuram railway station, Kotabommali Mandal, Srikakulam District, Andhra Pradesh. The Hon’ble NGT, New Delhi constituted Joint Committee with CPCB, SPCB and District Magistrate, Srikakulam and directed to submit action taken report. The Joint Committee inspected the area and submitted report to the Hon’ble Tribunal.

WHEREAS based on the Joint Committee report, the Hon’ble NGT vide order dt.20.07.2022 directed to take immediate action as follows:

1. Emergent remedial Action is needed to prevent continuing violations and making violators accountable for past violations, following due process.
2. There is need to assess realistic compensation on polluter pays principle which is to be used for restoration measures.
3. The polluting activities in violation of Air, Water and EP Acts need to be regulated by appropriate mechanism.
4. Remedial action be now taken in a mission mode so as to forthwith stop the polluting activities till mitigation measures are adopted and also recover compensation.
5. Defined action plan for restoring the area in question and a designated and well-engineered designed utilization and disposal of slurry.

WHEREAS District Collector, Srikakulam conducted a meeting on 02.08.2022 at Collectorate, Srikakulam in the presence of the Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam, other District officials and with the representatives of the granite cutting and polishing units and association. During the meeting the District Collector, Srikakulam taken the following decisions and directed all the granite units to comply with the measures within 15 days:

1. Lift the sludge being dumped along the roads, agricultural lands and public places. If the units fails to comply, as per CPCB/MoEF guidelines fines will be imposed as 1.0% of total project cost and 0.25% of industry turnover and even closure of units also.
2. All the units have to provide engineered land fill site as per the CPCB norms within their premises.

WHEREAS vide reference 9th cited above, the Board issued show cause notice cum directions to your unit under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and under Section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and amendments thereof to comply with the following directions within 15days.

1. *The units shall lift the sludge being dumped along the roads, agricultural lands and public places immediately. If the units fails to comply, as per CPCB/MoEF guidelines fines will be imposed as 1.0% of total project cost plus 0.25% of the total turnover industry and even closure of units also.*
2. *The unit shall provide engineered land fill site as per the CPCB norms within their premises.*

WHEREAS vide reference 10th cited, the committee constituted by the District Collector, Srikakulam inspected granite cutting and polishing units in the District to verify the compliance of the above directions.

WHEREAS based on the NGT orders to make the violators accountable for past violations, the Committee discussed the issue for assessing environmental compensation and recommended to impose Environmental Compensation of 1.0% of total project cost for each unit initially.

WHEREAS, the Board hereby levies an Environmental Compensation of Rs. 79,000/- (Rupees Seventy Nine Thousand only) against M/s. Veer Hanuman Granites, Sy.No.283/1, Narasingupalle (V), Kotabommali (M), Srikakulam District in compliance of Hon'ble NGT orders for emergent remedial action to prevent continuing violations and make violators accountable for past violations and restoration measures.

Now, therefore, in compliance of the Hon'ble NGT orders noted above and in exercise of the powers vested under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and Section 33(A) of the Water (Prevention & Control of Pollution)

Amendment Act, 1988, M/s. Veer Hanuman Granites, Sy.No.283/1, Narasingupalle (V), Kotabommali (M), Srikakulam District is hereby directed to pay the Environmental Compensation of **Rs. 79,000/- (Rupees Seventy Nine Thousand only)**. The amount shall be in the form of Crossed Demand Draft in favour of the Member Secretary, A.P Pollution Control Board, payable at Vijayawada within 15 days to the Board failing which action will be initiated without further notice.

SUGALI
SHANKAR NAIK
ENVIRONMENTAL ENGINEER

Digitally signed by
SUGALI SHANKAR NAIK
Date: 2022.09.05
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To
The Occupier,
M/s. Veer Hanuman Granites,
Sy.No.283/1,
Narasingupalle (V), Kotabommali (M),
Srikakulam District.

Copy to:

1. The District Collector, Srikakulam for kind information.
2. The Member Secretary, A.P. Pollution Control Board, Vijayawada for kind information.
3. The Joint Chief Environmental Engineer, Unit-II, Board Office, Vijayawada for kind information.
4. The Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam for kind information.
5. The Senior Environmental Engineer, Board Office, Vijayawada for kind information.



**ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE, SRIKAKULAM**

Plot No.32, D. No. 16-13-25, 2nd Cross Road, Purushotham Nagar Colony,
Gujarathipeta Village, Srikakulam - 532005.
Tel Ph. No: 08942-295090, Email: roskm-eel@appcb.gov.in

Order.No.244/APPCB/RO-SKLM/NGT/2022-

Date:05.09.2022.

DIRECTIONS

Sub: APPCB – RO - SKLM – Hon’ble NGT Orders in O.A.No.164/2022, dt.20.07.2022 filed against Granite cutting and polishing units – M/s Sri Balaji Granites, Sy.No.62-14,16 & 17A, Peddabammidi (V), Kotabommali(M), Srikakulam District - Dumping of marble/granite slurry on agricultural land, on either side of national highway, etc., – **Environmental Compensation levied – Directions - Issued – Reg.**

Ref:

1. Compliant received from Sri S.Srinivasulu, Advocate and other residence of Harischandrapuram, Srikakulam District on 27.12.2021.
2. Notice No.244/APPCB/RO-SKLM/Comp/2022, dt.18.01.2022.
3. Hon’ble NGT orders dt.05.04.2022 in O.A.No.164/2022(PB).
4. Joint Committee visited the site on 18.05.2022.
5. Joint Committee report submitted to Hon’ble NGT dt.04.06.2022.
6. Hon’ble NGT orders dt.20.07.2022 in O.A.No.164 of 2022(PB).
7. Board Officials inspected on 22.07.2022.
8. Review meeting held at Collectorate, Srikakulam on 02.08.2022.
9. T.O Notice No.244/APPCB/RO-SKLM/Comp/2022-, dt.05.08.2022.
10. Committee constituted by the District Collector, Srikakulam inspected on 25.08.2022.

WHEREAS you are operating Granite Cutting & polishing unit to produce granite slabs.

WHEREAS the Board issued Acknowledgment/consent to the unit duly stipulating a condition that *“the industry shall collect solid waste i.e., sludge and cutting edges properly and it shall be disposed in the dump yard earmarked within the premises. Under any circumstances it should not be disposed in any unauthorized areas”*.

WHEREAS vide reference 1st cited above, the Board is in receipt of a complaint filed by Sri Srinivas Rao & Ors, Srikakulam District regarding unscientific dumping of marble slurry on agricultural land near Harischandrapuram Railway station, Kotabommali Mandal, Srikakulam District. It was also represented that the disposal of slurry is impacting on agricultural lands and local human health and requested to remove the improper dumping of marble slurry and to take immediate remedial measures to reduce the pollution problems in the area.

WHEREAS the Board Officials inspected the granite cutting and polishing units and issued notice to your unit vide reference 2nd cited for improper handling/dumping of granite slurry/sludge on either sides of NH-16 and village roads it was instructed to take immediate remedial measures.

WHEREAS vide reference 3rd cited, the Hon’ble National Green Tribunal (NGT), Principal Bench, New Delhi registered Application (O.A.No.164 of 2022) based on a complaint received from Sri S. Srinivas Rao & Ors, Srikakulam District against unscientific dumping of marble slurry on agricultural land near Harischandrapuram railway station, Kotabommali Mandal, Srikakulam District, Andhra Pradesh. The Hon’ble NGT, New Delhi constituted Joint Committee with CPCB, SPCB and District Magistrate, Srikakulam and directed to submit action taken report. The Joint Committee inspected the area and submitted report to the Hon’ble Tribunal.

WHEREAS based on the Joint Committee report, the Hon’ble NGT vide order dt.20.07.2022 directed to take immediate action as follows:

1. Emergent remedial Action is needed to prevent continuing violations and making violators accountable for past violations, following due process.
2. There is need to assess realistic compensation on polluter pays principle which is to be used for restoration measures.
3. The polluting actives in violation of Air, Water and EP Acts need to be regulated by appropriate mechanism.
4. Remedial action be now taken in a mission mode so as to forthwith stop the polluting actives till mitigation measures are adopted and also recover compensation.
5. Defined action plan for restoring the area in question and a designated and well-engineered designed utilization and disposal of slurry.

WHEREAS District Collector, Srikakulam conducted a meeting on 02.08.2022 at Collectorate, Srikakulam in the presence of the Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam, other District officials and with the representatives of the granite cutting and polishing units and association. During the meeting the District Collector, Srikakulam taken the following decisions and directed all the granite units to comply with the measures within 15 days:

1. Lift the sludge being dumped along the roads, agricultural lands and public places. If the units fails to comply, as per CPCB/MoEF guidelines fines will be imposed as 1.0% of total project cost and 0.25% of industry turnover and even closure of units also.
2. All the units have to provide engineered land fill site as per the CPCB norms within their premises.

WHEREAS vide reference 9th cited above, the Board issued show cause notice cum directions to your unit under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and under Section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and amendments thereof to comply with the following directions within 15days.

1. *The units shall lift the sludge being dumped along the roads, agricultural lands and public places immediately. If the units fails to comply, as per CPCB/MoEF guidelines fines will be imposed as 1.0% of total project cost plus 0.25% of the total turnover industry and even closure of units also.*
2. *The unit shall provide engineered land fill site as per the CPCB norms within their premises.*

WHEREAS vide reference 10th cited, the committee constituted by the District Collector, Srikakulam inspected granite cutting and polishing units in the District to verify the compliance of the above directions.

WHEREAS based on the NGT orders to make the violators accountable for past violations, the Committee discussed the issue for assessing environmental compensation and recommended to impose Environmental Compensation of 1.0% of total project cost for each unit initially.

WHEREAS, the Board hereby levies an Environmental Compensation of Rs. 67,000/- (Rupees Sixty Seven Thousand only) against M/s Sri Balaji Granites, Sy.No.62-14,16 & 17A, Peddabammidi (V), Kotabommali(M), Srikakulam District in compliance of Hon'ble NGT orders for emergent remedial action to prevent continuing violations and make violators accountable for past violations and restoration measures.

Now, therefore, in compliance of the Hon'ble NGT orders noted above and in exercise of the powers vested under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and Section 33(A) of the Water (Prevention & Control of Pollution)

Amendment Act, 1988, M/s Sri Balaji Granites, Sy.No.62-14,16 & 17A, Peddabammidi (V), Kotabommali(M), Srikakulam District is hereby directed to pay the Environmental Compensation of **Rs. 67,000/- (Rupees Sixty Seven Thousand only)**. The amount shall be in the form of Crossed Demand Draft in favour of the Member Secretary, A.P Pollution Control Board, payable at Vijayawada within 15 days to the Board failing which action will be initiated without further notice.

SUGALI
SHANKAR
NAIK
ENVIRONMENTAL ENGINEER

Digitally signed by
SUGALI SHANKAR NAIK
Date: 2022.09.05
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To
The Occupier,
M/s Sri Balaji Granites,
Sy.No.62-14,16 & 17A,
Peddabammidi (V), Kotabommali(M),
Srikakulam District.

Copy to:

1. The District Collector, Srikakulam for kind information.
2. The Member Secretary, A.P. Pollution Control Board, Vijayawada for kind information.
3. The Joint Chief Environmental Engineer, Unit-II, Board Office, Vijayawada for kind information.
4. The Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam for kind information.
5. The Senior Environmental Engineer, Board Office, Vijayawada for kind information.



**ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE, SRIKAKULAM**

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Gujarathipeta Village, Srikakulam - 532005.

Tel Ph. No: 08942-295090, Email: roskm-eel@appcb.gov.in

Order.No.244/APPCB/RO-SKLM/NGT/2022-

Date:05.09.2022.

DIRECTIONS

Sub: APPCB – RO - SKLM – Hon’ble NGT Orders in O.A.No.164/2022, dt.20.07.2022 filed against Granite cutting and polishing units – M/s. Shree Rocks, Sy.No.43/10,11,12B,8B & 9, Duppalapadu (V), Kotabommali (M), Srikakulam District - Dumping of marble/granite slurry on agricultural land, on either side of national highway, etc., — **Environmental Compensation levied – Directions - Issued** – Reg.

Ref:

1. Compliant received from Sri S.Srinivasulu, Advocate and other residence of Harischandrapuram, Srikakulam District on 27.12.2021.
2. Notice No.244/APPCB/RO-SKLM/Comp/2022, dt.18.01.2022.
3. Hon’ble NGT orders dt.05.04.2022 in O.A.No.164/2022(PB).
4. Joint Committee visited the site on 18.05.2022.
5. Joint Committee report submitted to Hon’ble NGT dt.04.06.2022.
6. Hon’ble NGT orders dt.20.07.2022 in O.A.No.164 of 2022(PB).
7. Board Officials inspected on 22.07.2022.
8. Review meeting held at Collectorate, Srikakulam on 02.08.2022.
9. T.O Notice No.244/APPCB/RO-SKLM/Comp/2022-, dt.05.08.2022.
10. Committee constituted by the District Collector, Srikakulam inspected on 25.08.2022.

WHEREAS you are operating Granite Cutting & polishing unit to produce granite slabs.

WHEREAS the Board issued Acknowledgment/consent to the unit duly stipulating a condition that *“the industry shall collect solid waste i.e., sludge and cutting edges properly and it shall be disposed in the dump yard earmarked within the premises. Under any circumstances it should not be disposed in any unauthorized areas”*.

WHEREAS vide reference 1st cited above, the Board is in receipt of a complaint filed by Sri Srinivas Rao & Ors, Srikakulam District regarding unscientific dumping of marble slurry on agricultural land near Harischandrapuram Railway station, Kotabommali Mandal, Srikakulam District. It was also represented that the disposal of slurry is impacting on agricultural lands and local human health and requested to remove the improper dumping of marble slurry and to take immediate remedial measures to reduce the pollution problems in the area.

WHEREAS the Board Officials inspected the granite cutting and polishing units and issued notice to your unit vide reference 2nd cited for improper handling/dumping of granite slurry/sludge on either sides of NH-16 and village roads it was instructed to take immediate remedial measures.

WHEREAS vide reference 3rd cited, the Hon’ble National Green Tribunal (NGT), Principal Bench, New Delhi registered Application (O.A.No.164 of 2022) based on a complaint received from Sri S. Srinivas Rao & Ors, Srikakulam District against unscientific dumping of marble slurry on agricultural land near Harischandrapuram railway station, Kotabommali Mandal, Srikakulam District, Andhra Pradesh. The Hon’ble NGT, New Delhi constituted Joint Committee with CPCB, SPCB and District Magistrate, Srikakulam and directed to submit action taken report. The Joint Committee inspected the area and submitted report to the Hon’ble Tribunal.

WHEREAS based on the Joint Committee report, the Hon'ble NGT vide order dt.20.07.2022 directed to take immediate action as follows:

1. Emergent remedial Action is needed to prevent continuing violations and making violators accountable for past violations, following due process.
2. There is need to assess realistic compensation on polluter pays principle which is to be used for restoration measures.
3. The polluting activities in violation of Air, Water and EP Acts need to be regulated by appropriate mechanism.
4. Remedial action be now taken in a mission mode so as to forthwith stop the polluting activities till mitigation measures are adopted and also recover compensation.
5. Defined action plan for restoring the area in question and a designated and well-engineered designed utilization and disposal of slurry.

WHEREAS District Collector, Srikakulam conducted a meeting on 02.08.2022 at Collectorate, Srikakulam in the presence of the Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam, other District officials and with the representatives of the granite cutting and polishing units and association. During the meeting the District Collector, Srikakulam taken the following decisions and directed all the granite units to comply with the measures within 15 days:

1. Lift the sludge being dumped along the roads, agricultural lands and public places. If the units fails to comply, as per CPCB/MoEF guidelines fines will be imposed as 1.0% of total project cost and 0.25% of industry turnover and even closure of units also.
2. All the units have to provide engineered land fill site as per the CPCB norms within their premises.

WHEREAS vide reference 9th cited above, the Board issued show cause notice cum directions to your unit under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and under Section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and amendments thereof to comply with the following directions within 15days.

1. *The units shall lift the sludge being dumped along the roads, agricultural lands and public places immediately. If the units fails to comply, as per CPCB/MoEF guidelines fines will be imposed as 1.0% of total project cost plus 0.25% of the total turnover industry and even closure of units also.*
2. *The unit shall provide engineered land fill site as per the CPCB norms within their premises.*

WHEREAS vide reference 10th cited, the committee constituted by the District Collector, Srikakulam inspected granite cutting and polishing units in the District to verify the compliance of the above directions.

WHEREAS based on the NGT orders to make the violators accountable for past violations, the Committee discussed the issue for assessing environmental compensation and recommended to impose Environmental Compensation of 1.0% of total project cost for each unit initially.

WHEREAS, the Board hereby levies an Environmental Compensation of Rs. 2,11,000/- (Rupees Two Lakhs Eleven Thousand only) against M/s. Shree Rocks, Sy.No.43/10,11,12B,8B & 9, Duppalapadu (V), Kotabommali (M), Srikakulam District in compliance of Hon'ble NGT orders for emergent remedial action to prevent continuing violations and make violators accountable for past violations and restoration measures.

Now, therefore, in compliance of the Hon'ble NGT orders noted above and in exercise of the powers vested under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and Section 33(A) of the Water (Prevention & Control of Pollution) Amendment Act, 1988, M/s. Shree Rocks, Sy.No.43/10,11,12B,8B & 9, Duppalapadu (V), Kotabommali (M), Srikakulam District is hereby directed to pay the Environmental Compensation **of Rs. 2,11,000/- (Rupees Two Lakhs Eleven Thousand only)**. The amount shall be in the form of Crossed Demand Draft in favour of the Member Secretary, A.P Pollution Control Board, payable at Vijayawada within 15 days to the Board failing which action will be initiated without further notice.

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SHANKAR NAIK
ENVIRONMENTAL ENGINEER

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SUGALI SHANKAR NAIK
Date: 2022.09.05
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To
The Occupier,
M/s. Shree Rocks,
Sy.No.43/10,11,12B,8B & 9,
Duppalapadu (V), Kotabommali (M),
Srikakulam District.

Copy to:

1. The District Collector, Srikakulam for kind information.
2. The Member Secretary, A.P. Pollution Control Board, Vijayawada for kind information.
3. The Joint Chief Environmental Engineer, Unit-II, Board Office, Vijayawada for kind information.
4. The Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam for kind information.
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**ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE, SRIKAKULAM**

Plot No.32, D. No. 16-13-25, 2nd Cross Road, Purushotham Nagar Colony,
Gujarathipeta Village, Srikakulam - 532005.
Tel Ph. No: 08942-295090, Email: roskm-eel@appcb.gov.in

Order.No.244/APPCB/RO-SKLM/NGT/2022-

Date:05.09.2022.

DIRECTIONS

Sub: APPCB – RO - SKLM – Hon’ble NGT Orders in O.A.No.164/2022, dt.20.07.2022 filed against Granite cutting and polishing units – M/s. Shri Ram Granites, Sy.No.176,1B2,2B2-1a, Srijagannadhapuram (V), Kotabommali(M), Srikakulam District - Dumping of marble/granite slurry on agricultural land, on either side of national highway, etc., — **Environmental Compensation levied – Directions - Issued** – Reg.

Ref:

1. Compliant received from Sri S.Srinivasulu, Advocate and other residence of Harischandrapuram, Srikakulam District on 27.12.2021.
2. Notice No.244/APPCB/RO-SKLM/Comp/2022, dt.18.01.2022.
3. Hon’ble NGT orders dt.05.04.2022 in O.A.No.164/2022(PB).
4. Joint Committee visited the site on 18.05.2022.
5. Joint Committee report submitted to Hon’ble NGT dt.04.06.2022.
6. Hon’ble NGT orders dt.20.07.2022 in O.A.No.164 of 2022(PB).
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8. Review meeting held at Collectorate, Srikakulam on 02.08.2022.
9. T.O Notice No.244/APPCB/RO-SKLM/Comp/2022-, dt.05.08.2022.
10. Committee constituted by the District Collector, Srikakulam inspected on 25.08.2022.

WHEREAS you are operating Granite Cutting & polishing unit to produce granite slabs.

WHEREAS the Board issued Acknowledgment/consent to the unit duly stipulating a condition that *“the industry shall collect solid waste i.e., sludge and cutting edges properly and it shall be disposed in the dump yard earmarked within the premises. Under any circumstances it should not be disposed in any unauthorized areas”*.

WHEREAS vide reference 1st cited above, the Board is in receipt of a complaint filed by Sri Srinivas Rao & Ors, Srikakulam District regarding unscientific dumping of marble slurry on agricultural land near Harischandrapuram Railway station, Kotabommali Mandal, Srikakulam District. It was also represented that the disposal of slurry is impacting on agricultural lands and local human health and requested to remove the improper dumping of marble slurry and to take immediate remedial measures to reduce the pollution problems in the area.

WHEREAS the Board Officials inspected the granite cutting and polishing units and issued notice to your unit vide reference 2nd cited for improper handling/dumping of granite slurry/sludge on either sides of NH-16 and village roads it was instructed to take immediate remedial measures.

WHEREAS vide reference 3rd cited, the Hon’ble National Green Tribunal (NGT), Principal Bench, New Delhi registered Application (O.A.No.164 of 2022) based on a complaint received from Sri S. Srinivas Rao & Ors, Srikakulam District against unscientific dumping of marble slurry on agricultural land near Harischandrapuram railway station, Kotabommali Mandal, Srikakulam District, Andhra Pradesh. The Hon’ble NGT, New Delhi constituted Joint Committee with CPCB, SPCB and District Magistrate, Srikakulam and directed to submit action taken report. The Joint Committee inspected the area and submitted report to the Hon’ble Tribunal.

WHEREAS based on the Joint Committee report, the Hon'ble NGT vide order dt.20.07.2022 directed to take immediate action as follows:

1. Emergent remedial Action is needed to prevent continuing violations and making violators accountable for past violations, following due process.
2. There is need to assess realistic compensation on polluter pays principle which is to be used for restoration measures.
3. The polluting activities in violation of Air, Water and EP Acts need to be regulated by appropriate mechanism.
4. Remedial action be now taken in a mission mode so as to forthwith stop the polluting activities till mitigation measures are adopted and also recover compensation.
5. Defined action plan for restoring the area in question and a designated and well-engineered designed utilization and disposal of slurry.

WHEREAS District Collector, Srikakulam conducted a meeting on 02.08.2022 at Collectorate, Srikakulam in the presence of the Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam, other District officials and with the representatives of the granite cutting and polishing units and association. During the meeting the District Collector, Srikakulam taken the following decisions and directed all the granite units to comply with the measures within 15 days:

1. Lift the sludge being dumped along the roads, agricultural lands and public places. If the units fails to comply, as per CPCB/MoEF guidelines fines will be imposed as 1.0% of total project cost and 0.25% of industry turnover and even closure of units also.
2. All the units have to provide engineered land fill site as per the CPCB norms within their premises.

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- 2. The unit shall provide engineered land fill site as per the CPCB norms within their premises.***

WHEREAS vide reference 10th cited, the committee constituted by the District Collector, Srikakulam inspected granite cutting and polishing units in the District to verify the compliance of the above directions.

WHEREAS based on the NGT orders to make the violators accountable for past violations, the Committee discussed the issue for assessing environmental compensation and recommended to impose Environmental Compensation of 1.0% of total project cost for each unit initially.

WHEREAS, the Board hereby levies an Environmental Compensation of Rs. 1,98,000/- (Rupees One Lakh Ninety Eight Thousand only) against M/s. Shri Ram Granites, Sy.No.176,1B2,2B2-1a, Sri Jagannadhapuram(V), Kotabommali(M), Srikakulam District in compliance of Hon'ble NGT orders for emergent remedial action to prevent continuing violations and make violators accountable for past violations and restoration measures.

Now, therefore, in compliance of the Hon'ble NGT orders noted above and in exercise of the powers vested under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and Section 33(A) of the Water (Prevention & Control of Pollution) Amendment Act, 1988, M/s. Shri Ram Granites, Sy.No.176,1B2,2B2-1a, Srijagannadhapuram(V), Kotabommali(M), Srikakulam District is hereby directed to pay the Environmental Compensation of **Rs. 1,98,000/- (Rupees One Lakh Ninety Eight Thousand only)**. The amount shall be in the form of Crossed Demand Draft in favour of the Member Secretary, A.P Pollution Control Board, payable at Vijayawada within 15 days to the Board failing which action will be initiated without further notice.

SUGALI
SHANKAR NAIK
ENVIRONMENTAL ENGINEER

Digitally signed by
SUGALI SHANKAR NAIK
Date: 2022.09.05
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To
The Occupier,
M/s. Shri Ram Granites,
Sy.No.176,1B2,2B2-1a,
Srijagannadhapuram(V), Kotabommali(M),
Srikakulam District.

Copy to:

1. The District Collector, Srikakulam for kind information.
2. The Member Secretary, A.P. Pollution Control Board, Vijayawada for kind information.
3. The Joint Chief Environmental Engineer, Unit-II, Board Office, Vijayawada for kind information.
4. The Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam for kind information.
5. The Senior Environmental Engineer, Board Office, Vijayawada for kind information.



**ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE, SRIKAKULAM**

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Tel Ph. No: 08942-295090, Email: roskm-eel@appcb.gov.in

Order.No.244/APPCB/RO-SKLM/NGT/2022-

Date:05.09.2022.

DIRECTIONS

Sub: APPCB – RO - SKLM – Hon’ble NGT Orders in O.A.No.164/2022, dt.20.07.2022 filed against Granite cutting and polishing units – M/s. Shiva Granites, Sy.No.42/14p,41/5p,6-1p,45, Peddabammidi (V), Kotabommali(M), Srikakulam District - Dumping of marble/granite slurry on agricultural land, on either side of national highway, etc., — **Environmental Compensation levied – Directions - Issued** – Reg.

Ref:

1. Compliant received from Sri S.Srinivasulu, Advocate and other residence of Harischandrapuram, Srikakulam District on 27.12.2021.
2. Notice No.244/APPCB/RO-SKLM/Comp/2022, dt.18.01.2022.
3. Hon’ble NGT orders dt.05.04.2022 in O.A.No.164/2022(PB).
4. Joint Committee visited the site on 18.05.2022.
5. Joint Committee report submitted to Hon’ble NGT dt.04.06.2022.
6. Hon’ble NGT orders dt.20.07.2022 in O.A.No.164 of 2022(PB).
7. Board Officials inspected on 22.07.2022.
8. Review meeting held at Collectorate, Srikakulam on 02.08.2022.
9. T.O Notice No.244/APPCB/RO-SKLM/Comp/2022-, dt.05.08.2022.
10. Committee constituted by the District Collector, Srikakulam inspected on 25.08.2022.

WHEREAS you are operating Granite Cutting & polishing unit to produce granite slabs.

WHEREAS the Board issued Acknowledgment/consent to the unit duly stipulating a condition that *“the industry shall collect solid waste i.e., sludge and cutting edges properly and it shall be disposed in the dump yard earmarked within the premises. Under any circumstances it should not be disposed in any unauthorized areas”*.

WHEREAS vide reference 1st cited above, the Board is in receipt of a complaint filed by Sri Srinivas Rao & Ors, Srikakulam District regarding unscientific dumping of marble slurry on agricultural land near Harischandrapuram Railway station, Kotabommali Mandal, Srikakulam District. It was also represented that the disposal of slurry is impacting on agricultural lands and local human health and requested to remove the improper dumping of marble slurry and to take immediate remedial measures to reduce the pollution problems in the area.

WHEREAS the Board Officials inspected the granite cutting and polishing units and issued notice to your unit vide reference 2nd cited for improper handling/dumping of granite slurry/sludge on either sides of NH-16 and village roads it was instructed to take immediate remedial measures.

WHEREAS vide reference 3rd cited, the Hon’ble National Green Tribunal (NGT), Principal Bench, New Delhi registered Application (O.A.No.164 of 2022) based on a complaint received from Sri S. Srinivas Rao & Ors, Srikakulam District against unscientific dumping of marble slurry on agricultural land near Harischandrapuram railway station, Kotabommali Mandal, Srikakulam District, Andhra Pradesh. The Hon’ble NGT, New Delhi constituted Joint Committee with CPCB, SPCB and District Magistrate, Srikakulam and directed to submit action taken report. The Joint Committee inspected the area and submitted report to the Hon’ble Tribunal.

WHEREAS based on the Joint Committee report, the Hon'ble NGT vide order dt.20.07.2022 directed to take immediate action as follows:

1. Emergent remedial Action is needed to prevent continuing violations and making violators accountable for past violations, following due process.
2. There is need to assess realistic compensation on polluter pays principle which is to be used for restoration measures.
3. The polluting activities in violation of Air, Water and EP Acts need to be regulated by appropriate mechanism.
4. Remedial action be now taken in a mission mode so as to forthwith stop the polluting activities till mitigation measures are adopted and also recover compensation.
5. Defined action plan for restoring the area in question and a designated and well-engineered designed utilization and disposal of slurry.

WHEREAS District Collector, Srikakulam conducted a meeting on 02.08.2022 at Collectorate, Srikakulam in the presence of the Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam, other District officials and with the representatives of the granite cutting and polishing units and association. During the meeting the District Collector, Srikakulam taken the following decisions and directed all the granite units to comply with the measures within 15 days:

1. Lift the sludge being dumped along the roads, agricultural lands and public places. If the units fails to comply, as per CPCB/MoEF guidelines fines will be imposed as 1.0% of total project cost and 0.25% of industry turnover and even closure of units also.
2. All the units have to provide engineered land fill site as per the CPCB norms within their premises.

WHEREAS vide reference 9th cited above, the Board issued show cause notice cum directions to your unit under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and under Section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and amendments thereof to comply with the following directions within 15days.

1. *The units shall lift the sludge being dumped along the roads, agricultural lands and public places immediately. If the units fails to comply, as per CPCB/MoEF guidelines fines will be imposed as 1.0% of total project cost plus 0.25% of the total turnover industry and even closure of units also.*
2. *The unit shall provide engineered land fill site as per the CPCB norms within their premises.*

WHEREAS vide reference 10th cited, the committee constituted by the District Collector, Srikakulam inspected granite cutting and polishing units in the District to verify the compliance of the above directions.

WHEREAS based on the NGT orders to make the violators accountable for past violations, the Committee discussed the issue for assessing environmental compensation and recommended to impose Environmental Compensation of 1.0% of total project cost for each unit initially.

WHEREAS, the Board hereby levies an Environmental Compensation of Rs. 1,80,000/- (Rupees One Lakh Eighty Thousand only) against M/s. Shiva Granites, Sy.No.42/14p,41/5p,6-1p,45, Peddabammidi (V), Kotabommali(M), Srikakulam District in compliance of Hon'ble NGT orders for emergent remedial action to prevent continuing violations and make violators accountable for past violations and restoration measures.

Now, therefore, in compliance of the Hon'ble NGT orders noted above and in exercise of the powers vested under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and Section 33(A) of the Water (Prevention & Control of Pollution) Amendment Act, 1988, M/s. Shiva Granites, Sy.No.42/14p,41/5p,6-1p,45, Peddabammidi (V), Kotabommali(M), Srikakulam District is hereby directed to pay the Environmental Compensation of **Rs. 1,80,000/- (Rupees One Lakh Eighty Thousand only)**. The amount shall be in the form of Crossed Demand Draft in favour of the Member Secretary, A.P Pollution Control Board, payable at Vijayawada within 15 days to the Board failing which action will be initiated without further notice.

SUGALI

SHANKAR NAIK

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SUGALI SHANKAR NAIK
Date: 2022.09.05
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ENVIRONMENTAL ENGINEER

To

The Occupier,

M/s. Shiva Granites,

Sy.No.42/14p,41/5p,6-1p,45,

Peddabammidi (V), Kotabommali (M),

Srikakulam District.

Copy to:

1. The District Collector, Srikakulam for kind information.
2. The Member Secretary, A.P. Pollution Control Board, Vijayawada for kind information.
3. The Joint Chief Environmental Engineer, Unit-II, Board Office, Vijayawada for kind information.
4. The Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam for kind information.
5. The Senior Environmental Engineer, Board Office, Vijayawada for kind information.



**ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE, SRIKAKULAM**

Plot No.32, D. No. 16-13-25, 2nd Cross Road, Purushotham Nagar Colony,
Gujarathipeta Village, Srikakulam - 532005.

Tel Ph. No: 08942-295090, Email: roskm-eel@appcb.gov.in

Order.No.244/APPCB/RO-SKLM/NGT/2022-

Date:05.09.2022.

DIRECTIONS

Sub: APPCB – RO - SKLM – Hon’ble NGT Orders in O.A.No.164/2022, dt.20.07.2022 filed against Granite cutting and polishing units – M/s. Atharva Granites, Sy.No.022/3,12,13,15, Peddabammidi Kotabommali(M), Srikakulam District - Dumping of marble/granite slurry on agricultural land, on either side of national highway, etc., — **Environmental Compensation levied – Directions - Issued – Reg.**

Ref:

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3. Hon’ble NGT orders dt.05.04.2022 in O.A.No.164/2022(PB).
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8. Review meeting held at Collectorate, Srikakulam on 02.08.2022.
9. T.O Notice No.244/APPCB/RO-SKLM/Comp/2022-, dt.05.08.2022.
10. Committee constituted by the District Collector, Srikakulam inspected on 25.08.2022.

WHEREAS you are operating Granite Cutting & polishing unit to produce granite slabs.

WHEREAS the Board issued Acknowledgment/consent to the unit duly stipulating a condition that *“the industry shall collect solid waste i.e., sludge and cutting edges properly and it shall be disposed in the dump yard earmarked within the premises. Under any circumstances it should not be disposed in any unauthorized areas”*.

WHEREAS vide reference 1st cited above, the Board is in receipt of a complaint filed by Sri Srinivas Rao & Ors, Srikakulam District regarding unscientific dumping of marble slurry on agricultural land near Harischandrapuram Railway station, Kotabommali Mandal, Srikakulam District. It was also represented that the disposal of slurry is impacting on agricultural lands and local human health and requested to remove the improper dumping of marble slurry and to take immediate remedial measures to reduce the pollution problems in the area.

WHEREAS the Board Officials inspected the granite cutting and polishing units and issued notice to your unit vide reference 2nd cited for improper handling/dumping of granite slurry/sludge on either sides of NH-16 and village roads it was instructed to take immediate remedial measures.

WHEREAS vide reference 3rd cited, the Hon’ble National Green Tribunal (NGT), Principal Bench, New Delhi registered Application (O.A.No.164 of 2022) based on a complaint received from Sri S. Srinivas Rao & Ors, Srikakulam District against unscientific dumping of marble slurry on agricultural land near Harischandrapuram railway station, Kotabommali Mandal, Srikakulam District, Andhra Pradesh. The Hon’ble NGT, New Delhi constituted Joint Committee with CPCB, SPCB and District Magistrate, Srikakulam and directed to submit action taken report. The Joint Committee inspected the area and submitted report to the Hon’ble Tribunal.

WHEREAS based on the Joint Committee report, the Hon’ble NGT vide order dt.20.07.2022 directed to take immediate action as follows:

1. Emergent remedial Action is needed to prevent continuing violations and making violators accountable for past violations, following due process.
2. There is need to assess realistic compensation on polluter pays principle which is to be used for restoration measures.
3. The polluting activities in violation of Air, Water and EP Acts need to be regulated by appropriate mechanism.
4. Remedial action be now taken in a mission mode so as to forthwith stop the polluting activities till mitigation measures are adopted and also recover compensation.
5. Defined action plan for restoring the area in question and a designated and well-engineered designed utilization and disposal of slurry.

WHEREAS District Collector, Srikakulam conducted a meeting on 02.08.2022 at Collectorate, Srikakulam in the presence of the Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam, other District officials and with the representatives of the granite cutting and polishing units and association. During the meeting the District Collector, Srikakulam taken the following decisions and directed all the granite units to comply with the measures within 15 days:

1. Lift the sludge being dumped along the roads, agricultural lands and public places. If the units fails to comply, as per CPCB/MoEF guidelines fines will be imposed as 1.0% of total project cost and 0.25% of industry turnover and even closure of units also.
2. All the units have to provide engineered land fill site as per the CPCB norms within their premises.

WHEREAS vide reference 9th cited above, the Board issued show cause notice cum directions to your unit under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and under Section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and amendments thereof to comply with the following directions within 15days.

1. *The units shall lift the sludge being dumped along the roads, agricultural lands and public places immediately. If the units fails to comply, as per CPCB/MoEF guidelines fines will be imposed as 1.0% of total project cost plus 0.25% of the total turnover industry and even closure of units also.*
2. *The unit shall provide engineered land fill site as per the CPCB norms within their premises.*

WHEREAS vide reference 10th cited, the committee constituted by the District Collector, Srikakulam inspected granite cutting and polishing units in the District to verify the compliance of the above directions.

WHEREAS based on the NGT orders to make the violators accountable for past violations, the Committee discussed the issue for assessing environmental compensation and recommended to impose Environmental Compensation of 1.0% of total project cost for each unit initially.

WHEREAS, the Board hereby levies an Environmental Compensation of Rs.1,44,000/- (Rupees One Lakh Forty Four Thousand only) against M/s. Atharva Granites, Sy.No.022/3,12,13,15, Peddabammidi Kotabommali(M), Srikakulam District in compliance of Hon'ble NGT orders for emergent remedial action to prevent continuing violations and make violators accountable for past violations and restoration measures.

Now, therefore, in compliance of the Hon'ble NGT orders noted above and in exercise of the powers vested under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and Section 33(A) of the Water (Prevention & Control of Pollution)

Amendment Act, 1988, M/s. Atharva Granites, Sy.No.022/3,12,13,15, Peddabammidi Kotabommali(M), Srikakulam District is hereby directed to pay the Environmental Compensation of **Rs.1,44,000/- (Rupees One Lakh Forty Four Thousand only)**. The amount shall be in the form of Crossed Demand Draft in favour of the Member Secretary, A.P Pollution Control Board, payable at Vijayawada within 15 days to the Board failing which action will be initiated without further notice.

SUGALI
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ENVIRONMENTAL ENGINEER

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SUGALI SHANKAR NAIK
Date: 2022.09.05
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To
The Occupier,
M/s. Atharva Granites,
Sy.No.022/3,12,13,15,
Peddabammidi Kotabommali(M),
Srikakulam District.

Copy to:

1. The District Collector, Srikakulam for kind information.
2. The Member Secretary, A.P. Pollution Control Board, Vijayawada for kind information.
3. The Joint Chief Environmental Engineer, Unit-II, Board Office, Vijayawada for kind information.
4. The Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam for kind information.
5. The Senior Environmental Engineer, Board Office, Vijayawada for kind information.



**ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE, SRIKAKULAM**

Plot No.32, D. No. 16-13-25, 2nd Cross Road, Purushotham Nagar Colony,
Gujarathipeta Village, Srikakulam - 532005.
Tel Ph. No: 08942-295090, Email: roskm-eel@appcb.gov.in

Order.No.244/APPCB/RO-SKLM/NGT/2022-

Date:05.09.2022.

DIRECTIONS

Sub: APPCB – RO - SKLM – Hon’ble NGT Orders in O.A.No.164/2022, dt.20.07.2022 filed against Granite cutting and polishing units – M/s. V.S.R. Granites, Sy.No.73-2B2,3B2,4B2 & 5B2, Peddabammidi (V), Kotabommali (M), Srikakulam District - Dumping of marble/granite slurry on agricultural land, on either side of national highway, etc., — **Environmental Compensation levied – Directions - Issued – Reg.**

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9. T.O Notice No.244/APPCB/RO-SKLM/Comp/2022-, dt.05.08.2022.
10. Committee constituted by the District Collector, Srikakulam inspected on 25.08.2022.

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WHEREAS the Board Officials inspected the granite cutting and polishing units and issued notice to your unit vide reference 2nd cited for improper handling/dumping of granite slurry/sludge on either sides of NH-16 and village roads it was instructed to take immediate remedial measures.

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5. Defined action plan for restoring the area in question and a designated and well-engineered designed utilization and disposal of slurry.

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1. Lift the sludge being dumped along the roads, agricultural lands and public places. If the units fails to comply, as per CPCB/MoEF guidelines fines will be imposed as 1.0% of total project cost and 0.25% of industry turnover and even closure of units also.
2. All the units have to provide engineered land fill site as per the CPCB norms within their premises.

WHEREAS vide reference 9th cited above, the Board issued show cause notice cum directions to your unit under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and under Section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and amendments thereof to comply with the following directions within 15days.

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WHEREAS based on the NGT orders to make the violators accountable for past violations, the Committee discussed the issue for assessing environmental compensation and recommended to impose Environmental Compensation of 1.0% of total project cost for each unit initially.

WHEREAS, the Board hereby levies an Environmental Compensation of Rs. 1,41,000/- (Rupees One Lakh Forty One Thousand only) against M/s. V.S.R.Granites, Sy.No.73-2B2,3B2,4B2 & 5B2, Peddabammidi (V), Kotabommali (M), Srikakulam District in compliance of Hon'ble NGT orders for emergent remedial action to prevent continuing violations and make violators accountable for past violations and restoration measures.

Now, therefore, in compliance of the Hon'ble NGT orders noted above and in exercise of the powers vested under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and Section 33(A) of the Water (Prevention & Control of Pollution)

Amendment Act, 1988, M/s. V.S.R.Granites, Sy.No.73-2B2,3B2,4B2 & 5B2, Peddabammidi (V), Kotabommali (M), Srikakulam District is hereby directed to pay the Environmental Compensation of **Rs. 1,41,000/- (Rupees One Lakh Forty One Thousand only)**. The amount shall be in the form of Crossed Demand Draft in favour of the Member Secretary, A.P Pollution Control Board, payable at Vijayawada within 15 days to the Board failing which action will be initiated without further notice.

**SUGALI
SHANKAR
NAIK**

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Date: 2022.09.05
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ENVIRONMENTAL ENGINEER

**To
The Occupier,
M/s. V.S.R.Granites,
Sy.No.73-2B2,3B2,4B2 & 5B2,
Peddabammidi (V), Kotabommali (M),
Srikakulam District.**

Copy to:

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2. The Member Secretary, A.P. Pollution Control Board, Vijayawada for kind information.
3. The Joint Chief Environmental Engineer, Unit-II, Board Office, Vijayawada for kind information.
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REGIONAL OFFICE, SRIKAKULAM**

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Tel Ph. No: 08942-295090, Email: roskm-eel@appcb.gov.in

Order.No.244/APPCB/RO-SKLM/NGT/2022-

Date:05.09.2022.

DIRECTIONS

Sub: APPCB – RO - SKLM – Hon’ble NGT Orders in O.A.No.164/2022, dt.20.07.2022 filed against Granite cutting and polishing units – M/s. Shiva Granite Stones, Sy.No.22-9, Peddabammidi (V), Kotabommali (M), Srikakulam District - Dumping of marble/granite slurry on agricultural land, on either side of national highway, etc., — **Environmental Compensation levied – Directions - Issued – Reg.**

Ref:

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WHEREAS based on the NGT orders to make the violators accountable for past violations, the Committee discussed the issue for assessing environmental compensation and recommended to impose Environmental Compensation of 1.0% of total project cost for each unit initially.

WHEREAS, the Board hereby levies an Environmental Compensation of Rs. 1,80,000/- (Rupees One Lakh Eighty Thousand only) against M/s. Shiva Granite Stones, Sy.No.22-9, Peddabammidi (V), Kotabommali (M), Srikakulam District in compliance of Hon'ble NGT orders for emergent remedial action to prevent continuing violations and make violators accountable for past violations and restoration measures.

Now, therefore, in compliance of the Hon'ble NGT orders noted above and in exercise of the powers vested under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and Section 33(A) of the Water (Prevention & Control of Pollution)

Amendment Act, 1988, M/s. Shiva Granite Stones, Sy.No.22-9, Peddabammidi (V), Kotabommali (M), Srikakulam District is hereby directed to pay the Environmental Compensation of **Rs. 1,80,000/- (Rupees One Lakh Eighty Thousand only)**. The amount shall be in the form of Crossed Demand Draft in favour of the Member Secretary, A.P Pollution Control Board, payable at Vijayawada within 15 days to the Board failing which action will be initiated without further notice.

**SUGALI
SHANKAR
NAIK
ENVIRONMENTAL ENGINEER**

Digitally signed by
SUGALI SHANKAR NAIK
Date: 2022.09.05
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**To
The Occupier,
M/s. Shiva Granite Stones,
Sy.No.22-9, Peddabammidi (V),
Kotabommali (M), Srikakulam District**

Copy to:

1. The District Collector, Srikakulam for kind information.
2. The Member Secretary, A.P. Pollution Control Board, Vijayawada for kind information.
3. The Joint Chief Environmental Engineer, Unit-II, Board Office, Vijayawada for kind information.
4. The Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam for kind information.
5. The Senior Environmental Engineer, Board Office, Vijayawada for kind information.



**ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE, SRIKAKULAM**

Plot No.32, D. No. 16-13-25, 2nd Cross Road, Purushotham Nagar Colony,
Gujarathipeta Village, Srikakulam - 532005.

Tel Ph. No: 08942-295090, Email: roskm-eel@appcb.gov.in

Order.No.244/APPCB/RO-SKLM/NGT/2022-

Date:05.09.2022.

DIRECTIONS

Sub: APPCB – RO - SKLM – Hon’ble NGT Orders in O.A.No.164/2022, dt.20.07.2022 filed against Granite cutting and polishing units – M/s. Zenith Granite Grandeur, Sy.No.63-6A2/B, Chinabammidi (V), Kotabommali (M), Srikakulam District - Dumping of marble/granite slurry on agricultural land, on either side of national highway, etc., — **Environmental Compensation levied – Directions - Issued – Reg.**

Ref:

1. Compliant received from Sri S.Srinivasulu, Advocate and other residence of Harischandrapuram, Srikakulam District on 27.12.2021.
2. Notice No.244/APPCB/RO-SKLM/Comp/2022, dt.18.01.2022.
3. Hon’ble NGT orders dt.05.04.2022 in O.A.No.164/2022(PB).
4. Joint Committee visited the site on 18.05.2022.
5. Joint Committee report submitted to Hon’ble NGT dt.04.06.2022.
6. Hon’ble NGT orders dt.20.07.2022 in O.A.No.164 of 2022(PB).
7. Board Officials inspected on 22.07.2022.
8. Review meeting held at Collectorate, Srikakulam on 02.08.2022.
9. T.O Notice No.244/APPCB/RO-SKLM/Comp/2022-, dt.05.08.2022.
10. Committee constituted by the District Collector, Srikakulam inspected on 25.08.2022.

WHEREAS you are operating Granite Cutting & polishing unit to produce granite slabs.

WHEREAS the Board issued Acknowledgment/consent to the unit duly stipulating a condition that *“the industry shall collect solid waste i.e., sludge and cutting edges properly and it shall be disposed in the dump yard earmarked within the premises. Under any circumstances it should not be disposed in any unauthorized areas”*.

WHEREAS vide reference 1st cited above, the Board is in receipt of a complaint filed by Sri Srinivas Rao & Ors, Srikakulam District regarding unscientific dumping of marble slurry on agricultural land near Harischandrapuram Railway station, Kotabommali Mandal, Srikakulam District. It was also represented that the disposal of slurry is impacting on agricultural lands and local human health and requested to remove the improper dumping of marble slurry and to take immediate remedial measures to reduce the pollution problems in the area.

WHEREAS the Board Officials inspected the granite cutting and polishing units and issued notice to your unit vide reference 2nd cited for improper handling/dumping of granite slurry/sludge on either sides of NH-16 and village roads it was instructed to take immediate remedial measures.

WHEREAS vide reference 3rd cited, the Hon’ble National Green Tribunal (NGT), Principal Bench, New Delhi registered Application (O.A.No.164 of 2022) based on a complaint received from Sri S. Srinivas Rao & Ors, Srikakulam District against unscientific dumping of marble slurry on agricultural land near Harischandrapuram railway station, Kotabommali Mandal, Srikakulam District, Andhra Pradesh. The Hon’ble NGT, New Delhi constituted Joint Committee with CPCB, SPCB and District Magistrate, Srikakulam and directed to submit action taken report. The Joint Committee inspected the area and submitted report to the Hon’ble Tribunal.

WHEREAS based on the Joint Committee report, the Hon’ble NGT vide order dt.20.07.2022 directed to take immediate action as follows:

1. Emergent remedial Action is needed to prevent continuing violations and making violators accountable for past violations, following due process.
2. There is need to assess realistic compensation on polluter pays principle which is to be used for restoration measures.
3. The polluting actives in violation of Air, Water and EP Acts need to be regulated by appropriate mechanism.
4. Remedial action be now taken in a mission mode so as to forthwith stop the polluting actives till mitigation measures are adopted and also recover compensation.
5. Defined action plan for restoring the area in question and a designated and well-engineered designed utilization and disposal of slurry.

WHEREAS District Collector, Srikakulam conducted a meeting on 02.08.2022 at Collectorate, Srikakulam in the presence of the Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam, other District officials and with the representatives of the granite cutting and polishing units and association. During the meeting the District Collector, Srikakulam taken the following decisions and directed all the granite units to comply with the measures within 15 days:

1. Lift the sludge being dumped along the roads, agricultural lands and public places. If the units fails to comply, as per CPCB/MoEF guidelines fines will be imposed as 1.0% of total project cost and 0.25% of industry turnover and even closure of units also.
2. All the units have to provide engineered land fill site as per the CPCB norms within their premises.

WHEREAS vide reference 9th cited above, the Board issued show cause notice cum directions to your unit under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and under Section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and amendments thereof to comply with the following directions within 15days.

1. *The units shall lift the sludge being dumped along the roads, agricultural lands and public places immediately. If the units fails to comply, as per CPCB/MoEF guidelines fines will be imposed as 1.0% of total project cost plus 0.25% of the total turnover industry and even closure of units also.*
2. *The unit shall provide engineered land fill site as per the CPCB norms within their premises.*

WHEREAS vide reference 10th cited, the committee constituted by the District Collector, Srikakulam inspected granite cutting and polishing units in the District to verify the compliance of the above directions.

WHEREAS based on the NGT orders to make the violators accountable for past violations, the Committee discussed the issue for assessing environmental compensation and recommended to impose Environmental Compensation of 1.0% of total project cost for each unit initially.

WHEREAS, the Board hereby levies an Environmental Compensation of Rs.1,00,000/- (Rupees One Lakh only) against M/s. Zenith Granite Grandeur, Sy.No.63-6A2/B, Chinabammidi (V), Kotabommali (M), Srikakulam District in compliance of Hon'ble NGT orders for emergent remedial action to prevent continuing violations and make violators accountable for past violations and restoration measures.

Now, therefore, in compliance of the Hon'ble NGT orders noted above and in exercise of the powers vested under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and Section 33(A) of the Water (Prevention & Control of Pollution)

Amendment Act, 1988, M/s. Zenith Granite Grandeur, Sy.No.63-6A2/B, Chinabammidi (V), Kotabommali (M), Srikakulam District is hereby directed to pay the Environmental Compensation of **Rs.1,00,000/- (Rupees One Lakh only)**. The amount shall be in the form of Crossed Demand Draft in favour of the Member Secretary, A.P Pollution Control Board, payable at Vijayawada within 15 days to the Board failing which action will be initiated without further notice.

SUGALI
SHANKAR NAIK
ENVIRONMENTAL ENGINEER

Digitally signed by
SUGALI SHANKAR NAIK
Date: 2022.09.05
20:15:57 +05'30'

To
The Occupier,
M/s. Zenith Granite Grandeur,
Sy.No.63-6A2/B, Chinabammidi (V),
Kotabommali (M), Srikakulam District.

Copy to:

1. The District Collector, Srikakulam for kind information.
2. The Member Secretary, A.P. Pollution Control Board, Vijayawada for kind information.
3. The Joint Chief Environmental Engineer, Unit-II, Board Office, Vijayawada for kind information.
4. The Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam for kind information.
5. The Senior Environmental Engineer, Board Office, Vijayawada for kind information.



**ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE, SRIKAKULAM**

Plot No.32, D. No. 16-13-25, 2nd Cross Road, Purushotham Nagar Colony,
Gujarathipeta Village, Srikakulam - 532005.
Tel Ph. No: 08942-295090, Email: roskm-eel@appcb.gov.in

Order.No.244/APPCB/RO-SKLM/NGT/2022-

Date:05.09.2022.

DIRECTIONS

Sub: APPCB – RO - SKLM – Hon’ble NGT Orders in O.A.No.164/2022, dt.20.07.2022 filed against Granite cutting and polishing units – M/s. Sri Durgabhavani Granites, Sy.No.106-1,106- 2,104-9, Peddabammidi (V), Kotabommali (M), Srikakulam District - Dumping of marble/granite slurry on agricultural land, on either side of national highway, etc., — **Environmental Compensation levied – Directions - Issued** – Reg.

Ref:

1. Compliant received from Sri S.Srinivasulu, Advocate and other residence of Harischandrapuram, Srikakulam District on 27.12.2021.
2. Notice No.244/APPCB/RO-SKLM/Comp/2022, dt.18.01.2022.
3. Hon’ble NGT orders dt.05.04.2022 in O.A.No.164/2022(PB).
4. Joint Committee visited the site on 18.05.2022.
5. Joint Committee report submitted to Hon’ble NGT dt.04.06.2022.
6. Hon’ble NGT orders dt.20.07.2022 in O.A.No.164 of 2022(PB).
7. Board Officials inspected on 22.07.2022.
8. Review meeting held at Collectorate, Srikakulam on 02.08.2022.
9. T.O Notice No.244/APPCB/RO-SKLM/Comp/2022-, dt.05.08.2022.
10. Committee constituted by the District Collector, Srikakulam inspected on 25.08.2022.

WHEREAS you are operating Granite Cutting & polishing unit to produce granite slabs.

WHEREAS the Board issued Acknowledgment/consent to the unit duly stipulating a condition that *“the industry shall collect solid waste i.e., sludge and cutting edges properly and it shall be disposed in the dump yard earmarked within the premises. Under any circumstances it should not be disposed in any unauthorized areas”*.

WHEREAS vide reference 1st cited above, the Board is in receipt of a complaint filed by Sri Srinivas Rao & Ors, Srikakulam District regarding unscientific dumping of marble slurry on agricultural land near Harischandrapuram Railway station, Kotabommali Mandal, Srikakulam District. It was also represented that the disposal of slurry is impacting on agricultural lands and local human health and requested to remove the improper dumping of marble slurry and to take immediate remedial measures to reduce the pollution problems in the area.

WHEREAS the Board Officials inspected the granite cutting and polishing units and issued notice to your unit vide reference 2nd cited for improper handling/dumping of granite slurry/sludge on either sides of NH-16 and village roads it was instructed to take immediate remedial measures.

WHEREAS vide reference 3rd cited, the Hon’ble National Green Tribunal (NGT), Principal Bench, New Delhi registered Application (O.A.No.164 of 2022) based on a complaint received from Sri S. Srinivas Rao & Ors, Srikakulam District against unscientific dumping of marble slurry on agricultural land near Harischandrapuram railway station, Kotabommali Mandal, Srikakulam District, Andhra Pradesh. The Hon’ble NGT, New Delhi constituted Joint Committee with CPCB, SPCB and District Magistrate, Srikakulam and directed to submit action taken report. The Joint Committee inspected the area and submitted report to the Hon’ble Tribunal.

WHEREAS based on the Joint Committee report, the Hon'ble NGT vide order dt.20.07.2022 directed to take immediate action as follows:

1. Emergent remedial Action is needed to prevent continuing violations and making violators accountable for past violations, following due process.
2. There is need to assess realistic compensation on polluter pays principle which is to be used for restoration measures.
3. The polluting activities in violation of Air, Water and EP Acts need to be regulated by appropriate mechanism.
4. Remedial action be now taken in a mission mode so as to forthwith stop the polluting activities till mitigation measures are adopted and also recover compensation.
5. Defined action plan for restoring the area in question and a designated and well-engineered designed utilization and disposal of slurry.

WHEREAS District Collector, Srikakulam conducted a meeting on 02.08.2022 at Collectorate, Srikakulam in the presence of the Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam, other District officials and with the representatives of the granite cutting and polishing units and association. During the meeting the District Collector, Srikakulam taken the following decisions and directed all the granite units to comply with the measures within 15 days:

1. Lift the sludge being dumped along the roads, agricultural lands and public places. If the units fails to comply, as per CPCB/MoEF guidelines fines will be imposed as 1.0% of total project cost and 0.25% of industry turnover and even closure of units also.
2. All the units have to provide engineered land fill site as per the CPCB norms within their premises.

WHEREAS vide reference 9th cited above, the Board issued show cause notice cum directions to your unit under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and under Section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and amendments thereof to comply with the following directions within 15days.

1. *The units shall lift the sludge being dumped along the roads, agricultural lands and public places immediately. If the units fails to comply, as per CPCB/MoEF guidelines fines will be imposed as 1.0% of total project cost plus 0.25% of the total turnover industry and even closure of units also.*
2. *The unit shall provide engineered land fill site as per the CPCB norms within their premises.*

WHEREAS vide reference 10th cited, the committee constituted by the District Collector, Srikakulam inspected granite cutting and polishing units in the District to verify the compliance of the above directions.

WHEREAS based on the NGT orders to make the violators accountable for past violations, the Committee discussed the issue for assessing environmental compensation and recommended to impose Environmental Compensation of 1.0% of total project cost for each unit initially.

WHEREAS, the Board hereby levies an Environmental Compensation of Rs. 1,00,000/- (Rupees One Lakh only) against M/s. Sri Durgabhavani Granites, Sy.No.106-1,106- 2,104-9, Peddabammidi (V), Kotabommali (M), Srikakulam District in compliance of Hon'ble NGT orders for emergent remedial action to prevent continuing violations and make violators accountable for past violations and restoration measures.

Now, therefore, in compliance of the Hon'ble NGT orders noted above and in exercise of the powers vested under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and Section 33(A) of the Water (Prevention & Control of Pollution) Amendment Act, 1988, M/s. Sri Durgabhavani Granites, Sy.No.106-1,106- 2,104-9, Peddabammidi (V), Kotabommali (M), Srikakulam District is hereby directed to pay the Environmental Compensation of **Rs. 1,00,000/- (Rupees One Lakh only)**. The amount shall be in the form of Crossed Demand Draft in favour of the Member Secretary, A.P Pollution Control Board, payable at Vijayawada within 15 days to the Board failing which action will be initiated without further notice.

SUGALI
SHANKAR NAIK
ENVIRONMENTAL ENGINEER

Digitally signed by
SUGALI SHANKAR NAIK
Date: 2022.09.05
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To
The Occupier,
M/s. Sri Durgabhavani Granites,
Sy.No.106-1,106- 2,104-9,
Peddabammidi (V), Kotabommali (M),
Srikakulam District.

Copy to:

1. The District Collector, Srikakulam for kind information.
2. The Member Secretary, A.P. Pollution Control Board, Vijayawada for kind information.
3. The Joint Chief Environmental Engineer, Unit-II, Board Office, Vijayawada for kind information.
4. The Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam for kind information.
5. The Senior Environmental Engineer, Board Office, Vijayawada for kind information.



**ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE, SRIKAKULAM**

Plot No.32, D. No. 16-13-25, 2nd Cross Road, Purushotham Nagar Colony,
Gujarathipeta Village, Srikakulam - 532005.
Tel Ph. No: 08942-295090, Email: roskm-eel@appcb.gov.in

Order.No.244/APPCB/RO-SKLM/NGT/2022-

Date:05.09.2022.

DIRECTIONS

Sub: APPCB – RO - SKLM – Hon’ble NGT Orders in O.A.No.164/2022, dt.20.07.2022 filed against Granite cutting and polishing units – M/s. SPM Granites, Sy.No.. 290-15,290- 17 Part, Narasingupalle (V), Kotabommali (M), Srikakulam District - Dumping of marble/granite slurry on agricultural land, on either side of national highway, etc., — **Environmental Compensation levied – Directions - Issued – Reg.**

Ref:

1. Compliant received from Sri S.Srinivasulu, Advocate and other residence of Harischandrapuram, Srikakulam District on 27.12.2021.
2. Notice No.244/APPCB/RO-SKLM/Comp/2022, dt.18.01.2022.
3. Hon’ble NGT orders dt.05.04.2022 in O.A.No.164/2022(PB).
4. Joint Committee visited the site on 18.05.2022.
5. Joint Committee report submitted to Hon’ble NGT dt.04.06.2022.
6. Hon’ble NGT orders dt.20.07.2022 in O.A.No.164 of 2022(PB).
7. Board Officials inspected on 22.07.2022.
8. Review meeting held at Collectorate, Srikakulam on 02.08.2022.
9. T.O Notice No.244/APPCB/RO-SKLM/Comp/2022-, dt.05.08.2022.
10. Committee constituted by the District Collector, Srikakulam inspected on 25.08.2022.

WHEREAS you are operating Granite Cutting & polishing unit to produce granite slabs.

WHEREAS the Board issued Acknowledgment/consent to the unit duly stipulating a condition that *“the industry shall collect solid waste i.e., sludge and cutting edges properly and it shall be disposed in the dump yard earmarked within the premises. Under any circumstances it should not be disposed in any unauthorized areas”*.

WHEREAS vide reference 1st cited above, the Board is in receipt of a complaint filed by Sri Srinivas Rao & Ors, Srikakulam District regarding unscientific dumping of marble slurry on agricultural land near Harischandrapuram Railway station, Kotabommali Mandal, Srikakulam District. It was also represented that the disposal of slurry is impacting on agricultural lands and local human health and requested to remove the improper dumping of marble slurry and to take immediate remedial measures to reduce the pollution problems in the area.

WHEREAS the Board Officials inspected the granite cutting and polishing units and issued notice to your unit vide reference 2nd cited for improper handling/dumping of granite slurry/sludge on either sides of NH-16 and village roads it was instructed to take immediate remedial measures.

WHEREAS vide reference 3rd cited, the Hon’ble National Green Tribunal (NGT), Principal Bench, New Delhi registered Application (O.A.No.164 of 2022) based on a complaint received from Sri S. Srinivas Rao & Ors, Srikakulam District against unscientific dumping of marble slurry on agricultural land near Harischandrapuram railway station, Kotabommali Mandal, Srikakulam District, Andhra Pradesh. The Hon’ble NGT, New Delhi constituted Joint Committee with CPCB, SPCB and District Magistrate, Srikakulam and directed to submit action taken report. The Joint Committee inspected the area and submitted report to the Hon’ble Tribunal.

WHEREAS based on the Joint Committee report, the Hon’ble NGT vide order dt.20.07.2022 directed to take immediate action as follows:

1. Emergent remedial Action is needed to prevent continuing violations and making violators accountable for past violations, following due process.
2. There is need to assess realistic compensation on polluter pays principle which is to be used for restoration measures.
3. The polluting activities in violation of Air, Water and EP Acts need to be regulated by appropriate mechanism.
4. Remedial action be now taken in a mission mode so as to forthwith stop the polluting activities till mitigation measures are adopted and also recover compensation.
5. Defined action plan for restoring the area in question and a designated and well-engineered designed utilization and disposal of slurry.

WHEREAS District Collector, Srikakulam conducted a meeting on 02.08.2022 at Collectorate, Srikakulam in the presence of the Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam, other District officials and with the representatives of the granite cutting and polishing units and association. During the meeting the District Collector, Srikakulam taken the following decisions and directed all the granite units to comply with the measures within 15 days:

1. Lift the sludge being dumped along the roads, agricultural lands and public places. If the units fails to comply, as per CPCB/MoEF guidelines fines will be imposed as 1.0% of total project cost and 0.25% of industry turnover and even closure of units also.
2. All the units have to provide engineered land fill site as per the CPCB norms within their premises.

WHEREAS vide reference 9th cited above, the Board issued show cause notice cum directions to your unit under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and under Section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and amendments thereof to comply with the following directions within 15days.

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2. *The unit shall provide engineered land fill site as per the CPCB norms within their premises.*

WHEREAS vide reference 10th cited, the committee constituted by the District Collector, Srikakulam inspected granite cutting and polishing units in the District to verify the compliance of the above directions.

WHEREAS based on the NGT orders to make the violators accountable for past violations, the Committee discussed the issue for assessing environmental compensation and recommended to impose Environmental Compensation of 1.0% of total project cost for each unit initially.

WHEREAS, the Board hereby levies an Environmental Compensation of Rs. 95,000/- (Rupees Ninety Five Thousand only) against M/s. SPM Granites, Sy.No.. 290-15,290- 17 Part, Narasingupalle (V), Kotabommali (M), Srikakulam District in compliance of Hon'ble NGT orders for emergent remedial action to prevent continuing violations and make violators accountable for past violations and restoration measures.

Now, therefore, in compliance of the Hon'ble NGT orders noted above and in exercise of the powers vested under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and Section 33(A) of the Water (Prevention & Control of Pollution)

Amendment Act, 1988, M/s. SPM Granites, Sy.No.. 290-15,290- 17 Part, Narasingupalle (V), Kotabommali (M), Srikakulam District is hereby directed to pay the Environmental Compensation of **Rs. 95,000/- (Rupees Ninety Five Thousand only)**. The amount shall be in the form of Crossed Demand Draft in favour of the Member Secretary, A.P Pollution Control Board, payable at Vijayawada within 15 days to the Board failing which action will be initiated without further notice.

SUGALI
SHANKAR
NAIK
ENVIRONMENTAL ENGINEER

Digitally signed by
SUGALI SHANKAR NAIK
Date: 2022.09.05
20:12:38 +05'30'

To
The Occupier,
M/s. SPM Granites,
Sy.No.. 290-15,290- 17 Part,
Narasingupalle (V), Kotabommali (M),
Srikakulam District.

Copy to:

1. The District Collector, Srikakulam for kind information.
2. The Member Secretary, A.P. Pollution Control Board, Vijayawada for kind information.
3. The Joint Chief Environmental Engineer, Unit-II, Board Office, Vijayawada for kind information.
4. The Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam for kind information.
5. The Senior Environmental Engineer, Board Office, Vijayawada for kind information.



**ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE, SRIKAKULAM**

Plot No.32, D. No. 16-13-25, 2nd Cross Road, Purushotham Nagar Colony,
Gujarathipeta Village, Srikakulam - 532005.

Tel Ph. No: 08942-295090, Email: roskm-eel@appcb.gov.in

Order.No.244/APPCB/RO-SKLM/NGT/2022-

Date:05.09.2022.

DIRECTIONS

Sub: APPCB – RO - SKLM – Hon’ble NGT Orders in O.A.No.164/2022, dt.20.07.2022 filed against Granite cutting and polishing units – M/s. Shree Rajasthan Granites, Sy.No.. 226-18, 226- 19, 226-20, Jarjangi (V), Kotabommali (M), Srikakulam District - Dumping of marble/granite slurry on agricultural land, on either side of national highway, etc., — **Environmental Compensation levied – Directions - Issued – Reg.**

Ref:

1. Compliant received from Sri S.Srinivasulu, Advocate and other residence of Harischandrapuram, Srikakulam District on 27.12.2021.
2. Notice No.244/APPCB/RO-SKLM/Comp/2022, dt.18.01.2022.
3. Hon’ble NGT orders dt.05.04.2022 in O.A.No.164/2022(PB).
4. Joint Committee visited the site on 18.05.2022.
5. Joint Committee report submitted to Hon’ble NGT dt.04.06.2022.
6. Hon’ble NGT orders dt.20.07.2022 in O.A.No.164 of 2022(PB).
7. Board Officials inspected on 22.07.2022.
8. Review meeting held at Collectorate, Srikakulam on 02.08.2022.
9. T.O Notice No.244/APPCB/RO-SKLM/Comp/2022-, dt.05.08.2022.
10. Committee constituted by the District Collector, Srikakulam inspected on 25.08.2022.

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WHEREAS the Board issued Acknowledgment/consent to the unit duly stipulating a condition that *“the industry shall collect solid waste i.e., sludge and cutting edges properly and it shall be disposed in the dump yard earmarked within the premises. Under any circumstances it should not be disposed in any unauthorized areas”*.

WHEREAS vide reference 1st cited above, the Board is in receipt of a complaint filed by Sri Srinivas Rao & Ors, Srikakulam District regarding unscientific dumping of marble slurry on agricultural land near Harischandrapuram Railway station, Kotabommali Mandal, Srikakulam District. It was also represented that the disposal of slurry is impacting on agricultural lands and local human health and requested to remove the improper dumping of marble slurry and to take immediate remedial measures to reduce the pollution problems in the area.

WHEREAS the Board Officials inspected the granite cutting and polishing units and issued notice to your unit vide reference 2nd cited for improper handling/dumping of granite slurry/sludge on either sides of NH-16 and village roads it was instructed to take immediate remedial measures.

WHEREAS vide reference 3rd cited, the Hon’ble National Green Tribunal (NGT), Principal Bench, New Delhi registered Application (O.A.No.164 of 2022) based on a complaint received from Sri S. Srinivas Rao & Ors, Srikakulam District against unscientific dumping of marble slurry on agricultural land near Harischandrapuram railway station, Kotabommali Mandal, Srikakulam District, Andhra Pradesh. The Hon’ble NGT, New Delhi constituted Joint Committee with CPCB, SPCB and District Magistrate, Srikakulam and directed to submit action taken report. The Joint Committee inspected the area and submitted report to the Hon’ble Tribunal.

WHEREAS based on the Joint Committee report, the Hon’ble NGT vide order dt.20.07.2022 directed to take immediate action as follows:

1. Emergent remedial Action is needed to prevent continuing violations and making violators accountable for past violations, following due process.
2. There is need to assess realistic compensation on polluter pays principle which is to be used for restoration measures.
3. The polluting activities in violation of Air, Water and EP Acts need to be regulated by appropriate mechanism.
4. Remedial action be now taken in a mission mode so as to forthwith stop the polluting activities till mitigation measures are adopted and also recover compensation.
5. Defined action plan for restoring the area in question and a designated and well-engineered designed utilization and disposal of slurry.

WHEREAS District Collector, Srikakulam conducted a meeting on 02.08.2022 at Collectorate, Srikakulam in the presence of the Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam, other District officials and with the representatives of the granite cutting and polishing units and association. During the meeting the District Collector, Srikakulam taken the following decisions and directed all the granite units to comply with the measures within 15 days:

1. Lift the sludge being dumped along the roads, agricultural lands and public places. If the units fails to comply, as per CPCB/MoEF guidelines fines will be imposed as 1.0% of total project cost and 0.25% of industry turnover and even closure of units also.
2. All the units have to provide engineered land fill site as per the CPCB norms within their premises.

WHEREAS vide reference 9th cited above, the Board issued show cause notice cum directions to your unit under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and under Section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and amendments thereof to comply with the following directions within 15days.

1. *The units shall lift the sludge being dumped along the roads, agricultural lands and public places immediately. If the units fails to comply, as per CPCB/MoEF guidelines fines will be imposed as 1.0% of total project cost plus 0.25% of the total turnover industry and even closure of units also.*
2. *The unit shall provide engineered land fill site as per the CPCB norms within their premises.*

WHEREAS vide reference 10th cited, the committee constituted by the District Collector, Srikakulam inspected granite cutting and polishing units in the District to verify the compliance of the above directions.

WHEREAS based on the NGT orders to make the violators accountable for past violations, the Committee discussed the issue for assessing environmental compensation and recommended to impose Environmental Compensation of 1.0% of total project cost for each unit initially.

WHEREAS, the Board hereby levies an Environmental Compensation of Rs. 1,60,000/- (Rupees One Lakh Sixty Thousand only) against M/s. Shree Rajasthan Granites, Sy.No.. 226-18, 226-19, 226-20, Jarjangi (V), Kotabommali (M), Srikakulam District in compliance of Hon'ble NGT orders for emergent remedial action to prevent continuing violations and make violators accountable for past violations and restoration measures.

Now, therefore, in compliance of the Hon'ble NGT orders noted above and in exercise of the powers vested under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and Section 33(A) of the Water (Prevention & Control of Pollution)

Amendment Act, 1988, M/s. Shree Rajasthan Granites, Sy.No.. 226-18, 226- 19, 226-20, Jarjangi (V), Kotabommali (M), Srikakulam District is hereby directed to pay the Environmental Compensation of **Rs. 1,60,000/- (Rupees One Lakh Sixty Thousand only)**. The amount shall be in the form of Crossed Demand Draft in favour of the Member Secretary, A.P Pollution Control Board, payable at Vijayawada within 15 days to the Board failing which action will be initiated without further notice.

SUGALI
SHANKAR
NAIK
ENVIRONMENTAL ENGINEER

Digitally signed by
SUGALI SHANKAR NAIK
Date: 2022.09.05
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To
The Occupier,
M/s. Shree Rajasthan Granites,
Sy.No.. 226-18, 226- 19, 226-20,
Jarjangi (V), Kotabommali (M),
Srikakulam District.

Copy to:

1. The District Collector, Srikakulam for kind information.
2. The Member Secretary, A.P. Pollution Control Board, Vijayawada for kind information.
3. The Joint Chief Environmental Engineer, Unit-II, Board Office, Vijayawada for kind information.
4. The Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam for kind information.
5. The Senior Environmental Engineer, Board Office, Vijayawada for kind information.



**ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE, SRIKAKULAM**

Plot No.32, D. No. 16-13-25, 2nd Cross Road, Purushotham Nagar Colony,
Gujarathipeta Village, Srikakulam - 532005.
Tel Ph. No: 08942-295090, Email: roskm-eel@appcb.gov.in

Order.No.244/APPCB/RO-SKLM/NGT/2022-

Date:05.09.2022.

DIRECTIONS

Sub: APPCB – RO - SKLM – Hon’ble NGT Orders in O.A.No.164/2022, dt.20.07.2022 filed against Granite cutting and polishing units – M/s. Shyam Minning and Granites Sy.No.290/11,12,13.14,16, Narasingupalle (V), Kotabommali (M), Srikakulam District - Dumping of marble/granite slurry on agricultural land, on either side of national highway, etc., — **Environmental Compensation levied – Directions - Issued** – Reg.

Ref:

1. Compliant received from Sri S.Srinivasulu, Advocate and other residence of Harischandrapuram, Srikakulam District on 27.12.2021.
2. Notice No.244/APPCB/RO-SKLM/Comp/2022, dt.18.01.2022.
3. Hon’ble NGT orders dt.05.04.2022 in O.A.No.164/2022(PB).
4. Joint Committee visited the site on 18.05.2022.
5. Joint Committee report submitted to Hon’ble NGT dt.04.06.2022.
6. Hon’ble NGT orders dt.20.07.2022 in O.A.No.164 of 2022(PB).
7. Board Officials inspected on 22.07.2022.
8. Review meeting held at Collectorate, Srikakulam on 02.08.2022.
9. T.O Notice No.244/APPCB/RO-SKLM/Comp/2022-, dt.05.08.2022.
10. Committee constituted by the District Collector, Srikakulam inspected on 25.08.2022.

WHEREAS you are operating Granite Cutting & polishing unit to produce granite slabs.

WHEREAS the Board issued Acknowledgment/consent to the unit duly stipulating a condition that *“the industry shall collect solid waste i.e., sludge and cutting edges properly and it shall be disposed in the dump yard earmarked within the premises. Under any circumstances it should not be disposed in any unauthorized areas”*.

WHEREAS vide reference 1st cited above, the Board is in receipt of a complaint filed by Sri Srinivas Rao & Ors, Srikakulam District regarding unscientific dumping of marble slurry on agricultural land near Harischandrapuram Railway station, Kotabommali Mandal, Srikakulam District. It was also represented that the disposal of slurry is impacting on agricultural lands and local human health and requested to remove the improper dumping of marble slurry and to take immediate remedial measures to reduce the pollution problems in the area.

WHEREAS the Board Officials inspected the granite cutting and polishing units and issued notice to your unit vide reference 2nd cited for improper handling/dumping of granite slurry/sludge on either sides of NH-16 and village roads it was instructed to take immediate remedial measures.

WHEREAS vide reference 3rd cited, the Hon’ble National Green Tribunal (NGT), Principal Bench, New Delhi registered Application (O.A.No.164 of 2022) based on a complaint received from Sri S. Srinivas Rao & Ors, Srikakulam District against unscientific dumping of marble slurry on agricultural land near Harischandrapuram railway station, Kotabommali Mandal, Srikakulam District, Andhra Pradesh. The Hon’ble NGT, New Delhi constituted Joint Committee with CPCB, SPCB and District Magistrate, Srikakulam and directed to submit action taken report. The Joint Committee inspected the area and submitted report to the Hon’ble Tribunal.

WHEREAS based on the Joint Committee report, the Hon'ble NGT vide order dt.20.07.2022 directed to take immediate action as follows:

1. Emergent remedial Action is needed to prevent continuing violations and making violators accountable for past violations, following due process.
2. There is need to assess realistic compensation on polluter pays principle which is to be used for restoration measures.
3. The polluting activities in violation of Air, Water and EP Acts need to be regulated by appropriate mechanism.
4. Remedial action be now taken in a mission mode so as to forthwith stop the polluting activities till mitigation measures are adopted and also recover compensation.
5. Defined action plan for restoring the area in question and a designated and well-engineered designed utilization and disposal of slurry.

WHEREAS District Collector, Srikakulam conducted a meeting on 02.08.2022 at Collectorate, Srikakulam in the presence of the Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam, other District officials and with the representatives of the granite cutting and polishing units and association. During the meeting the District Collector, Srikakulam taken the following decisions and directed all the granite units to comply with the measures within 15 days:

1. Lift the sludge being dumped along the roads, agricultural lands and public places. If the units fails to comply, as per CPCB/MoEF guidelines fines will be imposed as 1.0% of total project cost and 0.25% of industry turnover and even closure of units also.
2. All the units have to provide engineered land fill site as per the CPCB norms within their premises.

WHEREAS vide reference 9th cited above, the Board issued show cause notice cum directions to your unit under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and under Section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and amendments thereof to comply with the following directions within 15days.

- 1. The units shall lift the sludge being dumped along the roads, agricultural lands and public places immediately. If the units fails to comply, as per CPCB/MoEF guidelines fines will be imposed as 1.0% of total project cost plus 0.25% of the total turnover industry and even closure of units also.***
- 2. The unit shall provide engineered land fill site as per the CPCB norms within their premises.***

WHEREAS vide reference 10th cited, the committee constituted by the District Collector, Srikakulam inspected granite cutting and polishing units in the District to verify the compliance of the above directions.

WHEREAS based on the NGT orders to make the violators accountable for past violations, the Committee discussed the issue for assessing environmental compensation and recommended to impose Environmental Compensation of 1.0% of total project cost for each unit initially.

WHEREAS, the Board hereby levies an Environmental Compensation of Rs. 1,13,000/- (Rupees One Lakh Thirteen Thousand only) against M/s. Shyam Mining and Granites Sy.No.290/11,12,13.14,16, Narasingupalle (V), Kotabommali (M), Srikakulam District in compliance of Hon'ble NGT orders for emergent remedial action to prevent continuing violations and make violators accountable for past violations and restoration measures.

Now, therefore, in compliance of the Hon'ble NGT orders noted above and in exercise of the powers vested under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and Section 33(A) of the Water (Prevention & Control of Pollution) Amendment Act, 1988, M/s. Shyam Minning and Granites Sy.No.290/11,12,13.14,16, Narasingupalle (V), Kotabommali (M), Srikakulam District is hereby directed to pay the Environmental Compensation of **Rs. 1,13,000/- (Rupees One Lakh Thirteen Thousand only)**. The amount shall be in the form of Crossed Demand Draft in favour of the Member Secretary, A.P Pollution Control Board, payable at Vijayawada within 15 days to the Board failing which action will be initiated without further notice.

SUGALI
SHANKAR NAIK
ENVIRONMENTAL ENGINEER

Digitally signed by
SUGALI SHANKAR NAIK
Date: 2022.09.05
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To
The Occupier,
M/s. Shyam Minning and Granites,
Sy.No.290/11,12,13.14,16,
Narasingupalle (V), Kotabommali (M),
Srikakulam District.

Copy to:

1. The District Collector, Srikakulam for kind information.
2. The Member Secretary, A.P. Pollution Control Board, Vijayawada for kind information.
3. The Joint Chief Environmental Engineer, Unit-II, Board Office, Vijayawada for kind information.
4. The Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam for kind information.
5. The Senior Environmental Engineer, Board Office, Vijayawada for kind information.



**ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE, SRIKAKULAM**

Plot No.32, D. No. 16-13-25, 2nd Cross Road, Purushotham Nagar Colony,
Gujarathipeta Village, Srikakulam - 532005.
Tel Ph. No: 08942-295090, Email: roskm-eel@appcb.gov.in

Order.No.244/APPCB/RO-SKLM/NGT/2022-

Date:05.09.2022.

DIRECTIONS

Sub: APPCB – RO - SKLM – Hon’ble NGT Orders in O.A.No.164/2022, dt.20.07.2022 filed against Granite cutting and polishing units – M/s. Harshitha Granites, Sy.No..74-1B2,2A2B,2B,2C2B,2d, Peddabammidi (V), Kotabommali (M), Srikakulam District - Dumping of marble/granite slurry on agricultural land, on either side of national highway, etc., — **Environmental Compensation levied – Directions - Issued – Reg.**

Ref:

1. Compliant received from Sri S.Srinivasulu, Advocate and other residence of Harischandrapuram, Srikakulam District on 27.12.2021.
2. Notice No.244/APPCB/RO-SKLM/Comp/2022, dt.18.01.2022.
3. Hon’ble NGT orders dt.05.04.2022 in O.A.No.164/2022(PB).
4. Joint Committee visited the site on 18.05.2022.
5. Joint Committee report submitted to Hon’ble NGT dt.04.06.2022.
6. Hon’ble NGT orders dt.20.07.2022 in O.A.No.164 of 2022(PB).
7. Board Officials inspected on 22.07.2022.
8. Review meeting held at Collectorate, Srikakulam on 02.08.2022.
9. T.O Notice No.244/APPCB/RO-SKLM/Comp/2022-, dt.05.08.2022.
10. Committee constituted by the District Collector, Srikakulam inspected on 25.08.2022.

WHEREAS you are operating Granite Cutting & polishing unit to produce granite slabs.

WHEREAS the Board issued Acknowledgment/consent to the unit duly stipulating a condition that *“the industry shall collect solid waste i.e., sludge and cutting edges properly and it shall be disposed in the dump yard earmarked within the premises. Under any circumstances it should not be disposed in any unauthorized areas”*.

WHEREAS vide reference 1st cited above, the Board is in receipt of a complaint filed by Sri Srinivas Rao & Ors, Srikakulam District regarding unscientific dumping of marble slurry on agricultural land near Harischandrapuram Railway station, Kotabommali Mandal, Srikakulam District. It was also represented that the disposal of slurry is impacting on agricultural lands and local human health and requested to remove the improper dumping of marble slurry and to take immediate remedial measures to reduce the pollution problems in the area.

WHEREAS the Board Officials inspected the granite cutting and polishing units and issued notice to your unit vide reference 2nd cited for improper handling/dumping of granite slurry/sludge on either sides of NH-16 and village roads it was instructed to take immediate remedial measures.

WHEREAS vide reference 3rd cited, the Hon’ble National Green Tribunal (NGT), Principal Bench, New Delhi registered Application (O.A.No.164 of 2022) based on a complaint received from Sri S. Srinivas Rao & Ors, Srikakulam District against unscientific dumping of marble slurry on agricultural land near Harischandrapuram railway station, Kotabommali Mandal, Srikakulam District, Andhra Pradesh. The Hon’ble NGT, New Delhi constituted Joint Committee with CPCB, SPCB and District Magistrate, Srikakulam and directed to submit action taken report. The Joint Committee inspected the area and submitted report to the Hon’ble Tribunal.

WHEREAS based on the Joint Committee report, the Hon’ble NGT vide order dt.20.07.2022 directed to take immediate action as follows:

1. Emergent remedial Action is needed to prevent continuing violations and making violators accountable for past violations, following due process.
2. There is need to assess realistic compensation on polluter pays principle which is to be used for restoration measures.
3. The polluting activities in violation of Air, Water and EP Acts need to be regulated by appropriate mechanism.
4. Remedial action be now taken in a mission mode so as to forthwith stop the polluting activities till mitigation measures are adopted and also recover compensation.
5. Defined action plan for restoring the area in question and a designated and well-engineered designed utilization and disposal of slurry.

WHEREAS District Collector, Srikakulam conducted a meeting on 02.08.2022 at Collectorate, Srikakulam in the presence of the Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam, other District officials and with the representatives of the granite cutting and polishing units and association. During the meeting the District Collector, Srikakulam taken the following decisions and directed all the granite units to comply with the measures within 15 days:

1. Lift the sludge being dumped along the roads, agricultural lands and public places. If the units fails to comply, as per CPCB/MoEF guidelines fines will be imposed as 1.0% of total project cost and 0.25% of industry turnover and even closure of units also.
2. All the units have to provide engineered land fill site as per the CPCB norms within their premises.

WHEREAS vide reference 9th cited above, the Board issued show cause notice cum directions to your unit under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and under Section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and amendments thereof to comply with the following directions within 15days.

1. *The units shall lift the sludge being dumped along the roads, agricultural lands and public places immediately. If the units fails to comply, as per CPCB/MoEF guidelines fines will be imposed as 1.0% of total project cost plus 0.25% of the total turnover industry and even closure of units also.*
2. *The unit shall provide engineered land fill site as per the CPCB norms within their premises.*

WHEREAS vide reference 10th cited, the committee constituted by the District Collector, Srikakulam inspected granite cutting and polishing units in the District to verify the compliance of the above directions.

WHEREAS based on the NGT orders to make the violators accountable for past violations, the Committee discussed the issue for assessing environmental compensation and recommended to impose Environmental Compensation of 1.0% of total project cost for each unit initially.

WHEREAS, the Board hereby levies an Environmental Compensation of Rs. 98,000/- (Rupees Ninety Eight Thousand only) against M/s. Harshitha Granites, Sy.No..74-1B2,2A2B,2B,2C2B,2d, Peddabammidi (V), Kotabommali (M), Srikakulam District in compliance of Hon'ble NGT orders for emergent remedial action to prevent continuing violations and make violators accountable for past violations and restoration measures.

Now, therefore, in compliance of the Hon'ble NGT orders noted above and in exercise of the powers vested under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and Section 33(A) of the Water (Prevention & Control of Pollution)

Amendment Act, 1988, M/s. Harshitha Granites, Sy.No..74- 1B2,2A2B,2B,2C2B,2d, Peddabammidi (V), Kotabommali (M), Srikakulam District is hereby directed to pay the Environmental Compensation **of Rs. 98,000/- (Rupees Ninety Eight Thousand only)**. The amount shall be in the form of Crossed Demand Draft in favour of the Member Secretary, A.P Pollution Control Board, payable at Vijayawada within 15 days to the Board failing which action will be initiated without further notice.

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SUGALI SHANKAR NAIK
Date: 2022.09.05
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ENVIRONMENTAL ENGINEER

To
The Occupier,
M/s. Harshitha Granites,
Sy.No..74- 1B2,2A2B,2B,2C2B,2d,
Peddabammidi (V), Kotabommali (M),
Srikakulam District.

Copy to:

1. The District Collector, Srikakulam for kind information.
2. The Member Secretary, A.P. Pollution Control Board, Vijayawada for kind information.
3. The Joint Chief Environmental Engineer, Unit-II, Board Office, Vijayawada for kind information.
4. The Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam for kind information.
5. The Senior Environmental Engineer, Board Office, Vijayawada for kind information.



**ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE, SRIKAKULAM**

Plot No.32, D. No. 16-13-25, 2nd Cross Road, Purushotham Nagar Colony,
Gujarathipeta Village, Srikakulam - 532005.
Tel Ph. No: 08942-295090, Email: roskm-eel@appcb.gov.in

Order.No.244/APPCB/RO-SKLM/NGT/2022-

Date:05.09.2022.

DIRECTIONS

Sub: APPCB – RO - SKLM – Hon’ble NGT Orders in O.A.No.164/2022, dt.20.07.2022 filed against Granite cutting and polishing units – M/s. Prabhath Granite Industries, Sy.No.218/10,11A,12 A1 & 13A1, Jarjangi (V), Kotabommali (M), Srikakulam District - Dumping of marble/granite slurry on agricultural land, on either side of national highway, etc., — **Environmental Compensation levied – Directions - Issued** – Reg.

Ref:

1. Compliant received from Sri S.Srinivasulu, Advocate and other residence of Harischandrapuram, Srikakulam District on 27.12.2021.
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3. Hon’ble NGT orders dt.05.04.2022 in O.A.No.164/2022(PB).
4. Joint Committee visited the site on 18.05.2022.
5. Joint Committee report submitted to Hon’ble NGT dt.04.06.2022.
6. Hon’ble NGT orders dt.20.07.2022 in O.A.No.164 of 2022(PB).
7. Board Officials inspected on 22.07.2022.
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9. T.O Notice No.244/APPCB/RO-SKLM/Comp/2022-, dt.05.08.2022.
10. Committee constituted by the District Collector, Srikakulam inspected on 25.08.2022.

WHEREAS you are operating Granite Cutting & polishing unit to produce granite slabs.

WHEREAS the Board issued Acknowledgment/consent to the unit duly stipulating a condition that *“the industry shall collect solid waste i.e., sludge and cutting edges properly and it shall be disposed in the dump yard earmarked within the premises. Under any circumstances it should not be disposed in any unauthorized areas”*.

WHEREAS vide reference 1st cited above, the Board is in receipt of a complaint filed by Sri Srinivas Rao & Ors, Srikakulam District regarding unscientific dumping of marble slurry on agricultural land near Harischandrapuram Railway station, Kotabommali Mandal, Srikakulam District. It was also represented that the disposal of slurry is impacting on agricultural lands and local human health and requested to remove the improper dumping of marble slurry and to take immediate remedial measures to reduce the pollution problems in the area.

WHEREAS the Board Officials inspected the granite cutting and polishing units and issued notice to your unit vide reference 2nd cited for improper handling/dumping of granite slurry/sludge on either sides of NH-16 and village roads it was instructed to take immediate remedial measures.

WHEREAS vide reference 3rd cited, the Hon’ble National Green Tribunal (NGT), Principal Bench, New Delhi registered Application (O.A.No.164 of 2022) based on a complaint received from Sri S. Srinivas Rao & Ors, Srikakulam District against unscientific dumping of marble slurry on agricultural land near Harischandrapuram railway station, Kotabommali Mandal, Srikakulam District, Andhra Pradesh. The Hon’ble NGT, New Delhi constituted Joint Committee with CPCB, SPCB and District Magistrate, Srikakulam and directed to submit action taken report. The Joint Committee inspected the area and submitted report to the Hon’ble Tribunal.

WHEREAS based on the Joint Committee report, the Hon'ble NGT vide order dt.20.07.2022 directed to take immediate action as follows:

1. Emergent remedial Action is needed to prevent continuing violations and making violators accountable for past violations, following due process.
2. There is need to assess realistic compensation on polluter pays principle which is to be used for restoration measures.
3. The polluting activities in violation of Air, Water and EP Acts need to be regulated by appropriate mechanism.
4. Remedial action be now taken in a mission mode so as to forthwith stop the polluting activities till mitigation measures are adopted and also recover compensation.
5. Defined action plan for restoring the area in question and a designated and well-engineered designed utilization and disposal of slurry.

WHEREAS District Collector, Srikakulam conducted a meeting on 02.08.2022 at Collectorate, Srikakulam in the presence of the Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam, other District officials and with the representatives of the granite cutting and polishing units and association. During the meeting the District Collector, Srikakulam taken the following decisions and directed all the granite units to comply with the measures within 15 days:

1. Lift the sludge being dumped along the roads, agricultural lands and public places. If the units fails to comply, as per CPCB/MoEF guidelines fines will be imposed as 1.0% of total project cost and 0.25% of industry turnover and even closure of units also.
2. All the units have to provide engineered land fill site as per the CPCB norms within their premises.

WHEREAS vide reference 9th cited above, the Board issued show cause notice cum directions to your unit under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and under Section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and amendments thereof to comply with the following directions within 15days.

1. *The units shall lift the sludge being dumped along the roads, agricultural lands and public places immediately. If the units fails to comply, as per CPCB/MoEF guidelines fines will be imposed as 1.0% of total project cost plus 0.25% of the total turnover industry and even closure of units also.*
2. *The unit shall provide engineered land fill site as per the CPCB norms within their premises.*

WHEREAS vide reference 10th cited, the committee constituted by the District Collector, Srikakulam inspected granite cutting and polishing units in the District to verify the compliance of the above directions.

WHEREAS based on the NGT orders to make the violators accountable for past violations, the Committee discussed the issue for assessing environmental compensation and recommended to impose Environmental Compensation of 1.0% of total project cost for each unit initially.

WHEREAS, the Board hereby levies an Environmental Compensation of Rs. 1,00,000/- (Rupees One Lakh only) against M/s. Prabhat Granite Industries, Sy.No.218/10,11A,12 A1 & 13A1, Jarjangi (V), Kotabommali (M), Srikakulam District in compliance of Hon'ble NGT orders for emergent remedial action to prevent continuing violations and make violators accountable for past violations and restoration measures.

Now, therefore, in compliance of the Hon'ble NGT orders noted above and in exercise of the powers vested under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and Section 33(A) of the Water (Prevention & Control of Pollution) Amendment Act, 1988, M/s. Prabhath Granite Industries, Sy.No.218/10,11A,12 A1 & 13A1, Jarjangi (V), Kotabommali (M), Srikakulam District is hereby directed to pay the Environmental Compensation of **Rs. 1,00,000/- (Rupees One Lakh only)**. The amount shall be in the form of Crossed Demand Draft in favour of the Member Secretary, A.P Pollution Control Board, payable at Vijayawada within 15 days to the Board failing which action will be initiated without further notice.

SUGALI
SHANKAR
NAIK

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SUGALI SHANKAR NAIK
Date: 2022.09.05
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ENVIRONMENTAL ENGINEER

To
The Occupier,
M/s. Prabhath Granite Industries,
Sy.No.218/10,11A,12 A1 & 13A1,
Jarjangi (V), Kotabommali (M),
Srikakulam District.

Copy to:

1. The District Collector, Srikakulam for kind information.
2. The Member Secretary, A.P. Pollution Control Board, Vijayawada for kind information.
3. The Joint Chief Environmental Engineer, Unit-II, Board Office, Vijayawada for kind information.
4. The Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam for kind information.
5. The Senior Environmental Engineer, Board Office, Vijayawada for kind information.



**ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE, SRIKAKULAM**

Plot No.32, D. No. 16-13-25, 2nd Cross Road, Purushotham Nagar Colony,
Gujarathipeta Village, Srikakulam - 532005.
Tel Ph. No: 08942-295090, Email: roskm-eel@appcb.gov.in

Order.No.244/APPCB/RO-SKLM/NGT/2022-

Date:05.09.2022.

DIRECTIONS

Sub: APPCB – RO - SKLM – Hon’ble NGT Orders in O.A.No.164/2022, dt.20.07.2022 filed against Granite cutting and polishing units – M/s. Rana Granites, Sy.No.42-11B,42-12,13,14P, Peddabammidi (V), Kotabommali (M), Srikakulam District - Dumping of marble/granite slurry on agricultural land, on either side of national highway, etc., — **Environmental Compensation levied – Directions - Issued – Reg.**

Ref:

1. Compliant received from Sri S.Srinivasulu, Advocate and other residence of Harischandrapuram, Srikakulam District on 27.12.2021.
2. Notice No.244/APPCB/RO-SKLM/Comp/2022, dt.18.01.2022.
3. Hon’ble NGT orders dt.05.04.2022 in O.A.No.164/2022(PB).
4. Joint Committee visited the site on 18.05.2022.
5. Joint Committee report submitted to Hon’ble NGT dt.04.06.2022.
6. Hon’ble NGT orders dt.20.07.2022 in O.A.No.164 of 2022(PB).
7. Board Officials inspected on 22.07.2022.
8. Review meeting held at Collectorate, Srikakulam on 02.08.2022.
9. T.O Notice No.244/APPCB/RO-SKLM/Comp/2022-, dt.05.08.2022.
10. Committee constituted by the District Collector, Srikakulam inspected on 25.08.2022.

WHEREAS you are operating Granite Cutting & polishing unit to produce granite slabs.

WHEREAS the Board issued Acknowledgment/consent to the unit duly stipulating a condition that *“the industry shall collect solid waste i.e., sludge and cutting edges properly and it shall be disposed in the dump yard earmarked within the premises. Under any circumstances it should not be disposed in any unauthorized areas”*.

WHEREAS vide reference 1st cited above, the Board is in receipt of a complaint filed by Sri Srinivas Rao & Ors, Srikakulam District regarding unscientific dumping of marble slurry on agricultural land near Harischandrapuram Railway station, Kotabommali Mandal, Srikakulam District. It was also represented that the disposal of slurry is impacting on agricultural lands and local human health and requested to remove the improper dumping of marble slurry and to take immediate remedial measures to reduce the pollution problems in the area.

WHEREAS the Board Officials inspected the granite cutting and polishing units and issued notice to your unit vide reference 2nd cited for improper handling/dumping of granite slurry/sludge on either sides of NH-16 and village roads it was instructed to take immediate remedial measures.

WHEREAS vide reference 3rd cited, the Hon’ble National Green Tribunal (NGT), Principal Bench, New Delhi registered Application (O.A.No.164 of 2022) based on a complaint received from Sri S. Srinivas Rao & Ors, Srikakulam District against unscientific dumping of marble slurry on agricultural land near Harischandrapuram railway station, Kotabommali Mandal, Srikakulam District, Andhra Pradesh. The Hon’ble NGT, New Delhi constituted Joint Committee with CPCB, SPCB and District Magistrate, Srikakulam and directed to submit action taken report. The Joint Committee inspected the area and submitted report to the Hon’ble Tribunal.

WHEREAS based on the Joint Committee report, the Hon’ble NGT vide order dt.20.07.2022 directed to take immediate action as follows:

1. Emergent remedial Action is needed to prevent continuing violations and making violators accountable for past violations, following due process.
2. There is need to assess realistic compensation on polluter pays principle which is to be used for restoration measures.
3. The polluting activities in violation of Air, Water and EP Acts need to be regulated by appropriate mechanism.
4. Remedial action be now taken in a mission mode so as to forthwith stop the polluting activities till mitigation measures are adopted and also recover compensation.
5. Defined action plan for restoring the area in question and a designated and well-engineered designed utilization and disposal of slurry.

WHEREAS District Collector, Srikakulam conducted a meeting on 02.08.2022 at Collectorate, Srikakulam in the presence of the Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam, other District officials and with the representatives of the granite cutting and polishing units and association. During the meeting the District Collector, Srikakulam taken the following decisions and directed all the granite units to comply with the measures within 15 days:

1. Lift the sludge being dumped along the roads, agricultural lands and public places. If the units fails to comply, as per CPCB/MoEF guidelines fines will be imposed as 1.0% of total project cost and 0.25% of industry turnover and even closure of units also.
2. All the units have to provide engineered land fill site as per the CPCB norms within their premises.

WHEREAS vide reference 9th cited above, the Board issued show cause notice cum directions to your unit under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and under Section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and amendments thereof to comply with the following directions within 15days.

1. *The units shall lift the sludge being dumped along the roads, agricultural lands and public places immediately. If the units fails to comply, as per CPCB/MoEF guidelines fines will be imposed as 1.0% of total project cost plus 0.25% of the total turnover industry and even closure of units also.*
2. *The unit shall provide engineered land fill site as per the CPCB norms within their premises.*

WHEREAS vide reference 10th cited, the committee constituted by the District Collector, Srikakulam inspected granite cutting and polishing units in the District to verify the compliance of the above directions.

WHEREAS based on the NGT orders to make the violators accountable for past violations, the Committee discussed the issue for assessing environmental compensation and recommended to impose Environmental Compensation of 1.0% of total project cost for each unit initially.

WHEREAS, the Board hereby levies an Environmental Compensation of Rs. 1,80,000/- (Rupees One Lakh Eighty Thousand only) against M/s. Rana Granites, Sy.No.42-11B,42-12,13,14P, Peddabammidi (V), Kotabommali (M), Srikakulam District in compliance of Hon'ble NGT orders for emergent remedial action to prevent continuing violations and make violators accountable for past violations and restoration measures.

Now, therefore, in compliance of the Hon'ble NGT orders noted above and in exercise of the powers vested under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and Section 33(A) of the Water (Prevention & Control of Pollution)

Amendment Act, 1988, M/s. Rana Granites, Sy.No.42-11B,42-12,13,14P, Peddabammidi (V), Kotabommali (M), Srikakulam District is hereby directed to pay the Environmental Compensation of **Rs. 1,80,000/- (Rupees One Lakh Eighty Thousand only)**. The amount shall be in the form of Crossed Demand Draft in favour of the Member Secretary, A.P Pollution Control Board, payable at Vijayawada within 15 days to the Board failing which action will be initiated without further notice.

**SUGALI
SHANKAR
NAIK**
ENVIRONMENTAL ENGINEER

Digitally signed by
SUGALI SHANKAR NAIK
Date: 2022.09.05
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To
The Occupier,
M/s. Rana Granites,
Sy.No.42-11B,42-12,13,14P,
Peddabammidi (V), Kotabommali (M),
Srikakulam District.

Copy to:

1. The District Collector, Srikakulam for kind information.
2. The Member Secretary, A.P. Pollution Control Board, Vijayawada for kind information.
3. The Joint Chief Environmental Engineer, Unit-II, Board Office, Vijayawada for kind information.
4. The Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam for kind information.
5. The Senior Environmental Engineer, Board Office, Vijayawada for kind information.



**ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE, SRIKAKULAM**

Plot No.32, D. No. 16-13-25, 2nd Cross Road, Purushotham Nagar Colony,
Gujarathipeta Village, Srikakulam - 532005.
Tel Ph. No: 08942-295090, Email: roskm-eel@appcb.gov.in

Order.No.244/APPCB/RO-SKLM/NGT/2022-

Date:05.09.2022.

DIRECTIONS

Sub: APPCB – RO - SKLM – Hon’ble NGT Orders in O.A.No.164/2022, dt.20.07.2022 filed against Granite cutting and polishing units – M/s. Manikanta Granites and exports, Sy.No.18-8/1and2,18-9/1, Chinabammidi (V), Kotabommali (M), Srikakulam District - Dumping of marble/granite slurry on agricultural land, on either side of national highway, etc., — **Environmental Compensation levied – Directions - Issued** – Reg.

Ref:

1. Compliant received from Sri S.Srinivasulu, Advocate and other residence of Harischandrapuram, Srikakulam District on 27.12.2021.
2. Notice No.244/APPCB/RO-SKLM/Comp/2022, dt.18.01.2022.
3. Hon’ble NGT orders dt.05.04.2022 in O.A.No.164/2022(PB).
4. Joint Committee visited the site on 18.05.2022.
5. Joint Committee report submitted to Hon’ble NGT dt.04.06.2022.
6. Hon’ble NGT orders dt.20.07.2022 in O.A.No.164 of 2022(PB).
7. Board Officials inspected on 22.07.2022.
8. Review meeting held at Collectorate, Srikakulam on 02.08.2022.
9. T.O Notice No.244/APPCB/RO-SKLM/Comp/2022-, dt.05.08.2022.
10. Committee constituted by the District Collector, Srikakulam inspected on 25.08.2022.

WHEREAS you are operating Granite Cutting & polishing unit to produce granite slabs.

WHEREAS the Board issued Acknowledgment/consent to the unit duly stipulating a condition that *“the industry shall collect solid waste i.e., sludge and cutting edges properly and it shall be disposed in the dump yard earmarked within the premises. Under any circumstances it should not be disposed in any unauthorized areas”*.

WHEREAS vide reference 1st cited above, the Board is in receipt of a complaint filed by Sri Srinivas Rao & Ors, Srikakulam District regarding unscientific dumping of marble slurry on agricultural land near Harischandrapuram Railway station, Kotabommali Mandal, Srikakulam District. It was also represented that the disposal of slurry is impacting on agricultural lands and local human health and requested to remove the improper dumping of marble slurry and to take immediate remedial measures to reduce the pollution problems in the area.

WHEREAS the Board Officials inspected the granite cutting and polishing units and issued notice to your unit vide reference 2nd cited for improper handling/dumping of granite slurry/sludge on either sides of NH-16 and village roads it was instructed to take immediate remedial measures.

WHEREAS vide reference 3rd cited, the Hon’ble National Green Tribunal (NGT), Principal Bench, New Delhi registered Application (O.A.No.164 of 2022) based on a complaint received from Sri S. Srinivas Rao & Ors, Srikakulam District against unscientific dumping of marble slurry on agricultural land near Harischandrapuram railway station, Kotabommali Mandal, Srikakulam District, Andhra Pradesh. The Hon’ble NGT, New Delhi constituted Joint Committee with CPCB, SPCB and District Magistrate, Srikakulam and directed to submit action taken report. The Joint Committee inspected the area and submitted report to the Hon’ble Tribunal.

WHEREAS based on the Joint Committee report, the Hon'ble NGT vide order dt.20.07.2022 directed to take immediate action as follows:

1. Emergent remedial Action is needed to prevent continuing violations and making violators accountable for past violations, following due process.
2. There is need to assess realistic compensation on polluter pays principle which is to be used for restoration measures.
3. The polluting activities in violation of Air, Water and EP Acts need to be regulated by appropriate mechanism.
4. Remedial action be now taken in a mission mode so as to forthwith stop the polluting activities till mitigation measures are adopted and also recover compensation.
5. Defined action plan for restoring the area in question and a designated and well-engineered designed utilization and disposal of slurry.

WHEREAS District Collector, Srikakulam conducted a meeting on 02.08.2022 at Collectorate, Srikakulam in the presence of the Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam, other District officials and with the representatives of the granite cutting and polishing units and association. During the meeting the District Collector, Srikakulam taken the following decisions and directed all the granite units to comply with the measures within 15 days:

1. Lift the sludge being dumped along the roads, agricultural lands and public places. If the units fails to comply, as per CPCB/MoEF guidelines fines will be imposed as 1.0% of total project cost and 0.25% of industry turnover and even closure of units also.
2. All the units have to provide engineered land fill site as per the CPCB norms within their premises.

WHEREAS vide reference 9th cited above, the Board issued show cause notice cum directions to your unit under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and under Section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and amendments thereof to comply with the following directions within 15days.

1. *The units shall lift the sludge being dumped along the roads, agricultural lands and public places immediately. If the units fails to comply, as per CPCB/MoEF guidelines fines will be imposed as 1.0% of total project cost plus 0.25% of the total turnover industry and even closure of units also.*
2. *The unit shall provide engineered land fill site as per the CPCB norms within their premises.*

WHEREAS vide reference 10th cited, the committee constituted by the District Collector, Srikakulam inspected granite cutting and polishing units in the District to verify the compliance of the above directions.

WHEREAS based on the NGT orders to make the violators accountable for past violations, the Committee discussed the issue for assessing environmental compensation and recommended to impose Environmental Compensation of 1.0% of total project cost for each unit initially.

WHEREAS, the Board hereby levies an Environmental Compensation of Rs. 1,56,000/- (Rupees One Lakh Fifty Six Thousand only) against M/s. Manikanta Granites and exports, Sy.No.18-8/1and2,18-9/1, Chinabammidi (V), Kotabommali (M), Srikakulam District in compliance of Hon'ble NGT orders for emergent remedial action to prevent continuing violations and make violators accountable for past violations and restoration measures.

Now, therefore, in compliance of the Hon'ble NGT orders noted above and in exercise of the powers vested under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and Section 33(A) of the Water (Prevention & Control of Pollution) Amendment Act, 1988, M/s. Manikanta Granites and exports, Sy.No.18-8/1and2,18-9/1, Chinabammidi (V), Kotabommali (M), Srikakulam District is hereby directed to pay the Environmental Compensation of **Rs. 1,56,000/- (Rupees One Lakh Fifty Six Thousand only)**. The amount shall be in the form of Crossed Demand Draft in favour of the Member Secretary, A.P Pollution Control Board, payable at Vijayawada within 15 days to the Board failing which action will be initiated without further notice.

**SUGALI
SHANKAR
NAIK
ENVIRONMENTAL ENGINEER**

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SUGALI SHANKAR NAIK
Date: 2022.09.05
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**To
The Occupier,
M/s. Manikanta Granites and exports,
Sy.No.18-8/1and2,18-9/1,
Chinabammidi (V), Kotabommali (M),
Srikakulam District.**

Copy to:

1. The District Collector, Srikakulam for kind information.
2. The Member Secretary, A.P. Pollution Control Board, Vijayawada for kind information.
3. The Joint Chief Environmental Engineer, Unit-II, Board Office, Vijayawada for kind information.
4. The Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam for kind information.
5. The Senior Environmental Engineer, Board Office, Vijayawada for kind information.



**ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE, SRIKAKULAM**

Plot No.32, D. No. 16-13-25, 2nd Cross Road, Purushotham Nagar Colony,
Gujarathipeta Village, Srikakulam - 532005.
Tel Ph. No: 08942-295090, Email: roskm-eel@appcb.gov.in

Order.No.244/APPCB/RO-SKLM/NGT/2022-

Date:05.09.2022.

DIRECTIONS

- Sub:** APPCB – RO - SKLM – Hon’ble NGT Orders in O.A.No.164/2022, dt.20.07.2022 filed against Granite cutting and polishing units – M/s. Govind Rocks, Sy.No.226-17A1,226- 17A2,17B, Jarjangi (V), Kotabommali (M), Srikakulam District - Dumping of marble/granite slurry on agricultural land, on either side of national highway, etc., – **Environmental Compensation levied – Directions - Issued – Reg.**
- Ref:**
1. Compliant received from Sri S.Srinivasulu, Advocate and other residence of Harischandrapuram, Srikakulam District on 27.12.2021.
 2. Notice No.244/APPCB/RO-SKLM/Comp/2022, dt.18.01.2022.
 3. Hon’ble NGT orders dt.05.04.2022 in O.A.No.164/2022(PB).
 4. Joint Committee visited the site on 18.05.2022.
 5. Joint Committee report submitted to Hon’ble NGT dt.04.06.2022.
 6. Hon’ble NGT orders dt.20.07.2022 in O.A.No.164 of 2022(PB).
 7. Board Officials inspected on 22.07.2022.
 8. Review meeting held at Collectorate, Srikakulam on 02.08.2022.
 9. T.O Notice No.244/APPCB/RO-SKLM/Comp/2022-, dt.05.08.2022.
 10. Committee constituted by the District Collector, Srikakulam inspected on 25.08.2022.

WHEREAS you are operating Granite Cutting & polishing unit to produce granite slabs.

WHEREAS the Board issued Acknowledgment/consent to the unit duly stipulating a condition that *“the industry shall collect solid waste i.e., sludge and cutting edges properly and it shall be disposed in the dump yard earmarked within the premises. Under any circumstances it should not be disposed in any unauthorized areas”*.

WHEREAS vide reference 1st cited above, the Board is in receipt of a complaint filed by Sri Srinivas Rao & Ors, Srikakulam District regarding unscientific dumping of marble slurry on agricultural land near Harischandrapuram Railway station, Kotabommali Mandal, Srikakulam District. It was also represented that the disposal of slurry is impacting on agricultural lands and local human health and requested to remove the improper dumping of marble slurry and to take immediate remedial measures to reduce the pollution problems in the area.

WHEREAS the Board Officials inspected the granite cutting and polishing units and issued notice to your unit vide reference 2nd cited for improper handling/dumping of granite slurry/sludge on either sides of NH-16 and village roads it was instructed to take immediate remedial measures.

WHEREAS vide reference 3rd cited, the Hon’ble National Green Tribunal (NGT), Principal Bench, New Delhi registered Application (O.A.No.164 of 2022) based on a complaint received from Sri S. Srinivas Rao & Ors, Srikakulam District against unscientific dumping of marble slurry on agricultural land near Harischandrapuram railway station, Kotabommali Mandal, Srikakulam District, Andhra Pradesh. The Hon’ble NGT, New Delhi constituted Joint Committee with CPCB, SPCB and District Magistrate, Srikakulam and directed to submit action taken report. The Joint Committee inspected the area and submitted report to the Hon’ble Tribunal.

WHEREAS based on the Joint Committee report, the Hon’ble NGT vide order dt.20.07.2022 directed to take immediate action as follows:

1. Emergent remedial Action is needed to prevent continuing violations and making violators accountable for past violations, following due process.
2. There is need to assess realistic compensation on polluter pays principle which is to be used for restoration measures.
3. The polluting activities in violation of Air, Water and EP Acts need to be regulated by appropriate mechanism.
4. Remedial action be now taken in a mission mode so as to forthwith stop the polluting activities till mitigation measures are adopted and also recover compensation.
5. Defined action plan for restoring the area in question and a designated and well-engineered designed utilization and disposal of slurry.

WHEREAS District Collector, Srikakulam conducted a meeting on 02.08.2022 at Collectorate, Srikakulam in the presence of the Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam, other District officials and with the representatives of the granite cutting and polishing units and association. During the meeting the District Collector, Srikakulam taken the following decisions and directed all the granite units to comply with the measures within 15 days:

1. Lift the sludge being dumped along the roads, agricultural lands and public places. If the units fails to comply, as per CPCB/MoEF guidelines fines will be imposed as 1.0% of total project cost and 0.25% of industry turnover and even closure of units also.
2. All the units have to provide engineered land fill site as per the CPCB norms within their premises.

WHEREAS vide reference 9th cited above, the Board issued show cause notice cum directions to your unit under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and under Section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and amendments thereof to comply with the following directions within 15days.

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2. *The unit shall provide engineered land fill site as per the CPCB norms within their premises.*

WHEREAS vide reference 10th cited, the committee constituted by the District Collector, Srikakulam inspected granite cutting and polishing units in the District to verify the compliance of the above directions.

WHEREAS based on the NGT orders to make the violators accountable for past violations, the Committee discussed the issue for assessing environmental compensation and recommended to impose Environmental Compensation of 1.0% of total project cost for each unit initially.

WHEREAS, the Board hereby levies an Environmental Compensation of Rs. 2,18,000/- (Rupees Two Lakh Eighteen Thousand only) against M/s. Govind Rocks, Sy.No.226-17A1,226-17A2,17B, Jarjangi (V), Kotabommali (M), Srikakulam District in compliance of Hon'ble NGT orders for emergent remedial action to prevent continuing violations and make violators accountable for past violations and restoration measures.

Now, therefore, in compliance of the Hon'ble NGT orders noted above and in exercise of the powers vested under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and Section 33(A) of the Water (Prevention & Control of Pollution)

Amendment Act, 1988, M/s. Govind Rocks, Sy.No.226-17A1,226- 17A2,17B, Jarjangi (V), Kotabommali (M), Srikakulam District is hereby directed to pay the Environmental Compensation **of Rs. 2,18,000/- (Rupees Two Lakh Eighteen Thousand only)**. The amount shall be in the form of Crossed Demand Draft in favour of the Member Secretary, A.P Pollution Control Board, payable at Vijayawada within 15 days to the Board failing which action will be initiated without further notice.

SUGALI
SHANKAR NAIK
ENVIRONMENTAL ENGINEER

Digitally signed by
SUGALI SHANKAR NAIK
Date: 2022.09.05
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To
The Occupier,
M/s. Govind Rocks,
Sy.No.226-17A1,226- 17A2,17B,
Jarjangi (V), Kotabommali (M),
Srikakulam District.

Copy to:

1. The District Collector, Srikakulam for kind information.
2. The Member Secretary, A.P. Pollution Control Board, Vijayawada for kind information.
3. The Joint Chief Environmental Engineer, Unit-II, Board Office, Vijayawada for kind information.
4. The Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam for kind information.
5. The Senior Environmental Engineer, Board Office, Vijayawada for kind information.



**ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE, SRIKAKULAM**

Plot No.32, D. No. 16-13-25, 2nd Cross Road, Purushotham Nagar Colony,
Gujarathipeta Village, Srikakulam - 532005.
Tel Ph. No: 08942-295090, Email: roskm-eel@appcb.gov.in

Order.No.244/APPCB/RO-SKLM/NGT/2022-

Date:05.09.2022.

DIRECTIONS

Sub: APPCB – RO - SKLM – Hon’ble NGT Orders in O.A.No.164/2022, dt.20.07.2022 filed against Granite cutting and polishing units – M/s Sri Jahnvi Granites, Sy.No.7/2,8/6A,10/5,6,17,1, Chinabammidi (V), Kotabommali (M), Srikakulam District - Dumping of marble/granite slurry on agricultural land, on either side of national highway, etc., — **Environmental Compensation levied – Directions - Issued** – Reg.

Ref:

1. Compliant received from Sri S.Srinivasulu, Advocate and other residence of Harischandrapuram, Srikakulam District on 27.12.2021.
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2. There is need to assess realistic compensation on polluter pays principle which is to be used for restoration measures.
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4. Remedial action be now taken in a mission mode so as to forthwith stop the polluting activities till mitigation measures are adopted and also recover compensation.
5. Defined action plan for restoring the area in question and a designated and well-engineered designed utilization and disposal of slurry.

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WHEREAS based on the NGT orders to make the violators accountable for past violations, the Committee discussed the issue for assessing environmental compensation and recommended to impose Environmental Compensation of 1.0% of total project cost for each unit initially.

WHEREAS, the Board hereby levies an Environmental Compensation of Rs. 1,00,000/- (Rupees One Lakh only) against M/s Sri Jahnavi Granites, Sy.No.7/2,8/6A,10/5,6,17,1, Chinabammidi (V), Kotabommali (M), Srikakulam District in compliance of Hon'ble NGT orders for emergent remedial action to prevent continuing violations and make violators accountable for past violations and restoration measures.

Now, therefore, in compliance of the Hon'ble NGT orders noted above and in exercise of the powers vested under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and Section 33(A) of the Water (Prevention & Control of Pollution) Amendment Act, 1988, M/s Sri Jahnvi Granites, Sy.No.7/2,8/6A,10/5,6,17,1, Chinabammidi (V), Kotabommali (M), Srikakulam District is hereby directed to pay the Environmental Compensation of **Rs. 1,00,000/- (Rupees One Lakh only)**. The amount shall be in the form of Crossed Demand Draft in favour of the Member Secretary, A.P Pollution Control Board, payable at Vijayawada within 15 days to the Board failing which action will be initiated without further notice.

**SUGALI
SHANKAR
NAIK**
ENVIRONMENTAL ENGINEER

Digitally signed by
SUGALI SHANKAR NAIK
Date: 2022.09.05
20:14:06 +05'30'

To
The Occupier,
M/s Sri Jahnvi Granites,
Sy.No.7/2,8/6A,10/5,6,17,1,
Chinabammidi (V), Kotabommali (M),
Srikakulam District.

Copy to:

1. The District Collector, Srikakulam for kind information.
2. The Member Secretary, A.P. Pollution Control Board, Vijayawada for kind information.
3. The Joint Chief Environmental Engineer, Unit-II, Board Office, Vijayawada for kind information.
4. The Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam for kind information.
5. The Senior Environmental Engineer, Board Office, Vijayawada for kind information.



**ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE, SRIKAKULAM**

Plot No.32, D. No. 16-13-25, 2nd Cross Road, Purushotham Nagar Colony,
Gujarathipeta Village, Srikakulam - 532005.

Tel Ph. No: 08942-295090, Email: roskm-eel@appcb.gov.in

Order.No.244/APPCB/RO-SKLM/NGT/2022-

Date:05.09.2022.

DIRECTIONS

Sub: APPCB – RO - SKLM – Hon’ble NGT Orders in O.A.No.164/2022, dt.20.07.2022 filed against Granite cutting and polishing units – M/s. Salasar Balaji Granites, Sy.No.257/6, 257/7 Parts, Narasingupalle (V), Kotabommali (M), Srikakulam District - Dumping of marble/granite slurry on agricultural land, on either side of national highway, etc., — **Environmental Compensation levied – Directions - Issued – Reg.**

Ref:

1. Compliant received from Sri S.Srinivasulu, Advocate and other residence of Harischandrapuram, Srikakulam District on 27.12.2021.
2. Notice No.244/APPCB/RO-SKLM/Comp/2022, dt.18.01.2022.
3. Hon’ble NGT orders dt.05.04.2022 in O.A.No.164/2022(PB).
4. Joint Committee visited the site on 18.05.2022.
5. Joint Committee report submitted to Hon’ble NGT dt.04.06.2022.
6. Hon’ble NGT orders dt.20.07.2022 in O.A.No.164 of 2022(PB).
7. Board Officials inspected on 22.07.2022.
8. Review meeting held at Collectorate, Srikakulam on 02.08.2022.
9. T.O Notice No.244/APPCB/RO-SKLM/Comp/2022-, dt.05.08.2022.
10. Committee constituted by the District Collector, Srikakulam inspected on 25.08.2022.

WHEREAS you are operating Granite Cutting & polishing unit to produce granite slabs.

WHEREAS the Board issued Acknowledgment/consent to the unit duly stipulating a condition that *“the industry shall collect solid waste i.e., sludge and cutting edges properly and it shall be disposed in the dump yard earmarked within the premises. Under any circumstances it should not be disposed in any unauthorized areas”*.

WHEREAS vide reference 1st cited above, the Board is in receipt of a complaint filed by Sri Srinivas Rao & Ors, Srikakulam District regarding unscientific dumping of marble slurry on agricultural land near Harischandrapuram Railway station, Kotabommali Mandal, Srikakulam District. It was also represented that the disposal of slurry is impacting on agricultural lands and local human health and requested to remove the improper dumping of marble slurry and to take immediate remedial measures to reduce the pollution problems in the area.

WHEREAS the Board Officials inspected the granite cutting and polishing units and issued notice to your unit vide reference 2nd cited for improper handling/dumping of granite slurry/sludge on either sides of NH-16 and village roads it was instructed to take immediate remedial measures.

WHEREAS vide reference 3rd cited, the Hon’ble National Green Tribunal (NGT), Principal Bench, New Delhi registered Application (O.A.No.164 of 2022) based on a complaint received from Sri S. Srinivas Rao & Ors, Srikakulam District against unscientific dumping of marble slurry on agricultural land near Harischandrapuram railway station, Kotabommali Mandal, Srikakulam District, Andhra Pradesh. The Hon’ble NGT, New Delhi constituted Joint Committee with CPCB, SPCB and District Magistrate, Srikakulam and directed to submit action taken report. The Joint Committee inspected the area and submitted report to the Hon’ble Tribunal.

WHEREAS based on the Joint Committee report, the Hon’ble NGT vide order dt.20.07.2022 directed to take immediate action as follows:

1. Emergent remedial Action is needed to prevent continuing violations and making violators accountable for past violations, following due process.
2. There is need to assess realistic compensation on polluter pays principle which is to be used for restoration measures.
3. The polluting activities in violation of Air, Water and EP Acts need to be regulated by appropriate mechanism.
4. Remedial action be now taken in a mission mode so as to forthwith stop the polluting activities till mitigation measures are adopted and also recover compensation.
5. Defined action plan for restoring the area in question and a designated and well-engineered designed utilization and disposal of slurry.

WHEREAS District Collector, Srikakulam conducted a meeting on 02.08.2022 at Collectorate, Srikakulam in the presence of the Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam, other District officials and with the representatives of the granite cutting and polishing units and association. During the meeting the District Collector, Srikakulam taken the following decisions and directed all the granite units to comply with the measures within 15 days:

1. Lift the sludge being dumped along the roads, agricultural lands and public places. If the units fails to comply, as per CPCB/MoEF guidelines fines will be imposed as 1.0% of total project cost and 0.25% of industry turnover and even closure of units also.
2. All the units have to provide engineered land fill site as per the CPCB norms within their premises.

WHEREAS vide reference 9th cited above, the Board issued show cause notice cum directions to your unit under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and under Section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and amendments thereof to comply with the following directions within 15days.

1. *The units shall lift the sludge being dumped along the roads, agricultural lands and public places immediately. If the units fails to comply, as per CPCB/MoEF guidelines fines will be imposed as 1.0% of total project cost plus 0.25% of the total turnover industry and even closure of units also.*
2. *The unit shall provide engineered land fill site as per the CPCB norms within their premises.*

WHEREAS vide reference 10th cited, the committee constituted by the District Collector, Srikakulam inspected granite cutting and polishing units in the District to verify the compliance of the above directions.

WHEREAS based on the NGT orders to make the violators accountable for past violations, the Committee discussed the issue for assessing environmental compensation and recommended to impose Environmental Compensation of 1.0% of total project cost for each unit initially.

WHEREAS, the Board hereby levies an Environmental Compensation Rs. 1,95,000/- (Rupees One Lakh Ninety Five Thousand only) against M/s. Salasar Balaji Granites, Sy.No.257/6, 257/7 Parts, Narasingupalle (V), Kotabommali (M), Srikakulam District in compliance of Hon'ble NGT orders for emergent remedial action to prevent continuing violations and make violators accountable for past violations and restoration measures.

Now, therefore, in compliance of the Hon'ble NGT orders noted above and in exercise of the powers vested under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and Section 33(A) of the Water (Prevention & Control of Pollution)

Amendment Act, 1988, M/s. Salasar Balaji Granites, Sy.No.257/6, 257/7 Parts, Narasingupalle (V), Kotabommali (M), Srikakulam District is hereby directed to pay the Environmental Compensation of **Rs. 1,95,000/- (Rupees One Lakh Ninety Five Thousand only)**. The amount shall be in the form of Crossed Demand Draft in favour of the Member Secretary, A.P Pollution Control Board, payable at Vijayawada within 15 days to the Board failing which action will be initiated without further notice.

SUGALI
SHANKAR NAIK
ENVIRONMENTAL ENGINEER

Digitally signed by
SUGALI SHANKAR NAIK
Date: 2022.09.05
20:06:23 +05'30'

To
The Occupier,
M/s. Salasar Balaji Granites,
Sy.No.257/6, 257/7 Parts,
Narasingupalle (V), Kotabommali (M),
Srikakulam District.

Copy to:

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2. The Member Secretary, A.P. Pollution Control Board, Vijayawada for kind information.
3. The Joint Chief Environmental Engineer, Unit-II, Board Office, Vijayawada for kind information.
4. The Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam for kind information.
5. The Senior Environmental Engineer, Board Office, Vijayawada for kind information.



**ANDHRA PRADESH POLLUTION CONTROL BOARD
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Tel Ph. No: 08942-295090, Email: roskm-eel@appcb.gov.in

Order.No.244/APPCB/RO-SKLM/NGT/2022-

Date:05.09.2022.

DIRECTIONS

Sub: APPCB – RO - SKLM – Hon’ble NGT Orders in O.A.No.164/2022, dt.20.07.2022 filed against Granite cutting and polishing units – M/s. Durga Granite Industry, Sy.No.279/5D2,6,7,8B,9B1 Parts, Narasingupalle(V), Kotabommali(M), Srikakulam District - Dumping of marble/granite slurry on agricultural land, on either side of national highway, etc., — **Environmental Compensation levied – Directions - Issued** – Reg.

Ref:

1. Compliant received from Sri S.Srinivasulu, Advocate and other residence of Harischandrapuram, Srikakulam District on 27.12.2021.
2. Notice No.244/APPCB/RO-SKLM/Comp/2022, dt.18.01.2022.
3. Hon’ble NGT orders dt.05.04.2022 in O.A.No.164/2022(PB).
4. Joint Committee visited the site on 18.05.2022.
5. Joint Committee report submitted to Hon’ble NGT dt.04.06.2022.
6. Hon’ble NGT orders dt.20.07.2022 in O.A.No.164 of 2022(PB).
7. Board Officials inspected on 22.07.2022.
8. Review meeting held at Collectorate, Srikakulam on 02.08.2022.
9. T.O Notice No.244/APPCB/RO-SKLM/Comp/2022-, dt.05.08.2022.
10. Committee constituted by the District Collector, Srikakulam inspected on 25.08.2022.

WHEREAS you are operating Granite Cutting & polishing unit to produce granite slabs.

WHEREAS the Board issued Acknowledgment/consent to the unit duly stipulating a condition that *“the industry shall collect solid waste i.e., sludge and cutting edges properly and it shall be disposed in the dump yard earmarked within the premises. Under any circumstances it should not be disposed in any unauthorized areas”*.

WHEREAS vide reference 1st cited above, the Board is in receipt of a complaint filed by Sri Srinivas Rao & Ors, Srikakulam District regarding unscientific dumping of marble slurry on agricultural land near Harischandrapuram Railway station, Kotabommali Mandal, Srikakulam District. It was also represented that the disposal of slurry is impacting on agricultural lands and local human health and requested to remove the improper dumping of marble slurry and to take immediate remedial measures to reduce the pollution problems in the area.

WHEREAS the Board Officials inspected the granite cutting and polishing units and issued notice to your unit vide reference 2nd cited for improper handling/dumping of granite slurry/sludge on either sides of NH-16 and village roads it was instructed to take immediate remedial measures.

WHEREAS vide reference 3rd cited, the Hon’ble National Green Tribunal (NGT), Principal Bench, New Delhi registered Application (O.A.No.164 of 2022) based on a complaint received from Sri S. Srinivas Rao & Ors, Srikakulam District against unscientific dumping of marble slurry on agricultural land near Harischandrapuram railway station, Kotabommali Mandal, Srikakulam District, Andhra Pradesh. The Hon’ble NGT, New Delhi constituted Joint Committee with CPCB, SPCB and District Magistrate, Srikakulam and directed to submit action taken report. The Joint Committee inspected the area and submitted report to the Hon’ble Tribunal.

WHEREAS based on the Joint Committee report, the Hon'ble NGT vide order dt.20.07.2022 directed to take immediate action as follows:

1. Emergent remedial Action is needed to prevent continuing violations and making violators accountable for past violations, following due process.
2. There is need to assess realistic compensation on polluter pays principle which is to be used for restoration measures.
3. The polluting activities in violation of Air, Water and EP Acts need to be regulated by appropriate mechanism.
4. Remedial action be now taken in a mission mode so as to forthwith stop the polluting activities till mitigation measures are adopted and also recover compensation.
5. Defined action plan for restoring the area in question and a designated and well-engineered designed utilization and disposal of slurry.

WHEREAS District Collector, Srikakulam conducted a meeting on 02.08.2022 at Collectorate, Srikakulam in the presence of the Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam, other District officials and with the representatives of the granite cutting and polishing units and association. During the meeting the District Collector, Srikakulam taken the following decisions and directed all the granite units to comply with the measures within 15 days:

1. Lift the sludge being dumped along the roads, agricultural lands and public places. If the units fails to comply, as per CPCB/MoEF guidelines fines will be imposed as 1.0% of total project cost and 0.25% of industry turnover and even closure of units also.
2. All the units have to provide engineered land fill site as per the CPCB norms within their premises.

WHEREAS vide reference 9th cited above, the Board issued show cause notice cum directions to your unit under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and under Section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and amendments thereof to comply with the following directions within 15days.

1. *The units shall lift the sludge being dumped along the roads, agricultural lands and public places immediately. If the units fails to comply, as per CPCB/MoEF guidelines fines will be imposed as 1.0% of total project cost plus 0.25% of the total turnover industry and even closure of units also.*
2. *The unit shall provide engineered land fill site as per the CPCB norms within their premises.*

WHEREAS vide reference 10th cited, the committee constituted by the District Collector, Srikakulam inspected granite cutting and polishing units in the District to verify the compliance of the above directions.

WHEREAS based on the NGT orders to make the violators accountable for past violations, the Committee discussed the issue for assessing environmental compensation and recommended to impose Environmental Compensation of 1.0% of total project cost for each unit initially.

WHEREAS, the Board hereby levies an Environmental Compensation of Rs.2,54,000/- (Rupees Two lakhs and Fifty Four Thousand only) against M/s. Durga Granite Industry, Sy.No.279/5D2,6,7,8B,9B1 Parts, Narasingupalle(V), Kotabommali(M), Srikakulam District in compliance of Hon'ble NGT orders for emergent remedial action to prevent continuing violations and make violators accountable for past violations and restoration measures.

Now, therefore, in compliance of the Hon'ble NGT orders noted above and in exercise of the powers vested under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment

Act, 1987 and Section 33(A) of the Water (Prevention & Control of Pollution) Amendment Act, 1988, M/s. Durga Granite Industry, Sy.No.279/5D2,6,7,8B,9B1 Parts, Narasingupalle(V), Kotabommali(M), Srikakulam District is hereby directed to pay the Environmental Compensation of **Rs. 2,54,000/- (Rupees Two lakhs and Fifty Four Thousand only)**. The amount shall be in the form of Crossed Demand Draft in favour of the Member Secretary, A.P Pollution Control Board, payable at Vijayawada within 15 days to the Board failing which action will be initiated without further notice.

**SUGALI
SHANKAR NAIK**
ENVIRONMENTAL ENGINEER

Digitally signed by
SUGALI SHANKAR NAIK
Date: 2022.09.05
20:47:16 +05'30'

To
The Occupier,
M/s. Durga Granite Industry,
Sy.No.279/5D2,6,7,8B,9B1 Parts,
Narasingupalle(V), Kotabommali(M), Srikakulam District.

Copy to:

1. The District Collector, Srikakulam for kind information.
2. The Member Secretary, A.P. Pollution Control Board, Vijayawada for kind information.
3. The Joint Chief Environmental Engineer, Unit-II, Board Office, Vijayawada for kind information.
4. The Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam for kind information.
5. The Senior Environmental Engineer, Board Office, Vijayawada for kind information.



**ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE, SRIKAKULAM**

Plot No.32, D. No. 16-13-25, 2nd Cross Road, Purushotham Nagar Colony,
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Tel Ph. No: 08942-295090, Email: roskm-eel@appcb.gov.in

Order.No.244/APPCB/RO-SKLM/NGT/2022-

Date:05.09.2022.

DIRECTIONS

Sub: APPCB – RO - SKLM – Hon’ble NGT Orders in O.A.No.164/2022, dt.20.07.2022 filed against Granite cutting and polishing units – M/s. Siddhi Vinayak Granite, Sy.No.286-7c-1b,286- 7b-2 Parts, Narasingupalle (V), Kotabommali(M), Srikakulam District - Dumping of marble/granite slurry on agricultural land, on either side of national highway, etc., — **Environmental Compensation levied – Directions - Issued** – Reg.

Ref:

1. Compliant received from Sri S.Srinivasulu, Advocate and other residence of Harischandrapuram, Srikakulam District on 27.12.2021.
2. Notice No.244/APPCB/RO-SKLM/Comp/2022, dt.18.01.2022.
3. Hon’ble NGT orders dt.05.04.2022 in O.A.No.164/2022(PB).
4. Joint Committee visited the site on 18.05.2022.
5. Joint Committee report submitted to Hon’ble NGT dt.04.06.2022.
6. Hon’ble NGT orders dt.20.07.2022 in O.A.No.164 of 2022(PB).
7. Board Officials inspected on 22.07.2022.
8. Review meeting held at Collectorate, Srikakulam on 02.08.2022.
9. T.O Notice No.244/APPCB/RO-SKLM/Comp/2022-, dt.05.08.2022.
10. Committee constituted by the District Collector, Srikakulam inspected on 25.08.2022.

WHEREAS you are operating Granite Cutting & polishing unit to produce granite slabs.

WHEREAS the Board issued Acknowledgment/consent to the unit duly stipulating a condition that *“the industry shall collect solid waste i.e., sludge and cutting edges properly and it shall be disposed in the dump yard earmarked within the premises. Under any circumstances it should not be disposed in any unauthorized areas”*.

WHEREAS vide reference 1st cited above, the Board is in receipt of a complaint filed by Sri Srinivas Rao & Ors, Srikakulam District regarding unscientific dumping of marble slurry on agricultural land near Harischandrapuram Railway station, Kotabommali Mandal, Srikakulam District. It was also represented that the disposal of slurry is impacting on agricultural lands and local human health and requested to remove the improper dumping of marble slurry and to take immediate remedial measures to reduce the pollution problems in the area.

WHEREAS the Board Officials inspected the granite cutting and polishing units and issued notice to your unit vide reference 2nd cited for improper handling/dumping of granite slurry/sludge on either sides of NH-16 and village roads it was instructed to take immediate remedial measures.

WHEREAS vide reference 3rd cited, the Hon’ble National Green Tribunal (NGT), Principal Bench, New Delhi registered Application (O.A.No.164 of 2022) based on a complaint received from Sri S. Srinivas Rao & Ors, Srikakulam District against unscientific dumping of marble slurry on agricultural land near Harischandrapuram railway station, Kotabommali Mandal, Srikakulam District, Andhra Pradesh. The Hon’ble NGT, New Delhi constituted Joint Committee with CPCB, SPCB and District Magistrate, Srikakulam and directed to submit action taken report. The Joint Committee inspected the area and submitted report to the Hon’ble Tribunal.

WHEREAS based on the Joint Committee report, the Hon'ble NGT vide order dt.20.07.2022 directed to take immediate action as follows:

1. Emergent remedial Action is needed to prevent continuing violations and making violators accountable for past violations, following due process.
2. There is need to assess realistic compensation on polluter pays principle which is to be used for restoration measures.
3. The polluting activities in violation of Air, Water and EP Acts need to be regulated by appropriate mechanism.
4. Remedial action be now taken in a mission mode so as to forthwith stop the polluting activities till mitigation measures are adopted and also recover compensation.
5. Defined action plan for restoring the area in question and a designated and well-engineered designed utilization and disposal of slurry.

WHEREAS District Collector, Srikakulam conducted a meeting on 02.08.2022 at Collectorate, Srikakulam in the presence of the Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam, other District officials and with the representatives of the granite cutting and polishing units and association. During the meeting the District Collector, Srikakulam taken the following decisions and directed all the granite units to comply with the measures within 15 days:

1. Lift the sludge being dumped along the roads, agricultural lands and public places. If the units fails to comply, as per CPCB/MoEF guidelines fines will be imposed as 1.0% of total project cost and 0.25% of industry turnover and even closure of units also.
2. All the units have to provide engineered land fill site as per the CPCB norms within their premises.

WHEREAS vide reference 9th cited above, the Board issued show cause notice cum directions to your unit under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and under Section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and amendments thereof to comply with the following directions within 15days.

- 1. The units shall lift the sludge being dumped along the roads, agricultural lands and public places immediately. If the units fails to comply, as per CPCB/MoEF guidelines fines will be imposed as 1.0% of total project cost plus 0.25% of the total turnover industry and even closure of units also.***
- 2. The unit shall provide engineered land fill site as per the CPCB norms within their premises.***

WHEREAS vide reference 10th cited, the committee constituted by the District Collector, Srikakulam inspected granite cutting and polishing units in the District to verify the compliance of the above directions.

WHEREAS based on the NGT orders to make the violators accountable for past violations, the Committee discussed the issue for assessing environmental compensation and recommended to impose Environmental Compensation of 1.0% of total project cost for each unit initially.

WHEREAS, the Board hereby levies an Environmental Compensation of Rs. 95,000/- (Rupees Ninty Five Thousand only) against M/s. Siddhi Vinayak Granite, Sy.No.286-7c-1b,286- 7b-2 Parts, Narasingupalle (V), Kotabommali(M), Srikakulam District in compliance of Hon'ble NGT orders for emergent remedial action to prevent continuing violations and make violators accountable for past violations and restoration measures.

Now, therefore, in compliance of the Hon'ble NGT orders noted above and in exercise of the powers vested under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment

Act, 1987 and Section 33(A) of the Water (Prevention & Control of Pollution) Amendment Act, 1988, M/s. M/s. Siddhi Vinayak Granite, Sy.No.286-7c-1b,286- 7b-2 Parts, Narasingupalle (V), Kotabommali(M), Srikakulam District is hereby directed to pay the Environmental Compensation of **Rs. 95,000/- (Rupees Ninety Five Thousand only)**. The amount shall be in the form of Crossed Demand Draft in favour of the Member Secretary, A.P Pollution Control Board, payable at Vijayawada within 15 days to the Board failing which action will be initiated without further notice.

SUGALI
SHANKAR NAIK
ENVIRONMENTAL ENGINEER

Digitally signed by
SUGALI SHANKAR NAIK
Date: 2022.09.05
20:50:33 +05'30'

To
The Occupier,
M/s. Siddhi Vinayak Granite,
Sy.No.286-7c-1b,286- 7b-2 Parts,
Narasingupalle (V), Kotabommali(M), Srikakulam District.

Copy to:

1. The District Collector, Srikakulam for kind information.
2. The Member Secretary, A.P. Pollution Control Board, Vijayawada for kind information.
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REGIONAL OFFICE, SRIKAKULAM**

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Order.No.244/APPCB/RO-SKLM/NGT/2022-

Date:05.09.2022.

DIRECTIONS

- Sub:** APPCB – RO - SKLM – Hon’ble NGT Orders in O.A.No.164/2022, dt.20.07.2022 filed against Granite cutting and polishing units – M/s. Vikash Granites, Sy.No.286-7B-1,286- 1D,286-3, Narasingapalle (V), Kotabommali(M), Srikakulam District - Dumping of marble/granite slurry on agricultural land, on either side of national highway, etc., — **Environmental Compensation levied – Directions - Issued – Reg.**
- Ref:**
1. Compliant received from Sri S.Srinivasulu, Advocate and other residence of Harischandrapuram, Srikakulam District on 27.12.2021.
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WHEREAS you are operating Granite Cutting & polishing unit to produce granite slabs.

WHEREAS the Board issued Acknowledgment/consent to the unit duly stipulating a condition that *“the industry shall collect solid waste i.e., sludge and cutting edges properly and it shall be disposed in the dump yard earmarked within the premises. Under any circumstances it should not be disposed in any unauthorized areas”*.

WHEREAS vide reference 1st cited above, the Board is in receipt of a complaint filed by Sri Srinivas Rao & Ors, Srikakulam District regarding unscientific dumping of marble slurry on agricultural land near Harischandrapuram Railway station, Kotabommali Mandal, Srikakulam District. It was also represented that the disposal of slurry is impacting on agricultural lands and local human health and requested to remove the improper dumping of marble slurry and to take immediate remedial measures to reduce the pollution problems in the area.

WHEREAS the Board Officials inspected the granite cutting and polishing units and issued notice to your unit vide reference 2nd cited for improper handling/dumping of granite slurry/sludge on either sides of NH-16 and village roads it was instructed to take immediate remedial measures.

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1. Lift the sludge being dumped along the roads, agricultural lands and public places. If the units fails to comply, as per CPCB/MoEF guidelines fines will be imposed as 1.0% of total project cost and 0.25% of industry turnover and even closure of units also.
2. All the units have to provide engineered land fill site as per the CPCB norms within their premises.

WHEREAS vide reference 9th cited above, the Board issued show cause notice cum directions to your unit under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and under Section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and amendments thereof to comply with the following directions within 15days.

1. *The units shall lift the sludge being dumped along the roads, agricultural lands and public places immediately. If the units fails to comply, as per CPCB/MoEF guidelines fines will be imposed as 1.0% of total project cost plus 0.25% of the total turnover industry and even closure of units also.*
2. *The unit shall provide engineered land fill site as per the CPCB norms within their premises.*

WHEREAS vide reference 10th cited, the committee constituted by the District Collector, Srikakulam inspected granite cutting and polishing units in the District to verify the compliance of the above directions.

WHEREAS based on the NGT orders to make the violators accountable for past violations, the Committee discussed the issue for assessing environmental compensation and recommended to impose Environmental Compensation of 1.0% of total project cost for each unit initially.

WHEREAS, the Board hereby levies an Environmental Compensation of Rs. 2,16,000/- (Rupees Two lakhs and Sixteen Thousand only) against M/s. Vikash Granites, Sy.No.286-7B-1,286- 1D,286-3, Narasingapalle (V), Kotabommali(M), Srikakulam District in compliance of Hon'ble NGT orders for emergent remedial action to prevent continuing violations and make violators accountable for past violations and restoration measures.

Now, therefore, in compliance of the Hon'ble NGT orders noted above and in exercise of the powers vested under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and Section 33(A) of the Water (Prevention & Control of Pollution) Amendment Act, 1988, M/s.Vikash Granites, Sy.No.286-7B-1,286- 1D,286-3, Narasingapalle (V),

Kotabommali(M), Srikakulam District is hereby directed to pay the Environmental Compensation of **Rs. 2,16,000/- (Rupees Two lakhs and Sixteen Thousand only)**. The amount shall be in the form of Crossed Demand Draft in favour of the Member Secretary, A.P Pollution Control Board, payable at Vijayawada within 15 days to the Board failing which action will be initiated without further notice.

SUGALI
SHANKAR NAIK
ENVIRONMENTAL ENGINEER

Digitally signed by
SUGALI SHANKAR NAIK
Date: 2022.09.05
20:51:48 +05'30'

To
The Occupier,
M/s. Vikash Granites,
Sy.No.286-7B-1,286- 1D,286-3,
Narasingapalle (V), Kotabommali(M), Srikakulam District.

Copy to:

1. The District Collector, Srikakulam for kind information.
2. The Member Secretary, A.P. Pollution Control Board, Vijayawada for kind information.
3. The Joint Chief Environmental Engineer, Unit-II, Board Office, Vijayawada for kind information.
4. The Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam for kind information.
5. The Senior Environmental Engineer, Board Office, Vijayawada for kind information.



**ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE, SRIKAKULAM**

Plot No.32, D. No. 16-13-25, 2nd Cross Road, Purushotham Nagar Colony,
Gujarathipeta Village, Srikakulam - 532005.
Tel Ph. No: 08942-295090, Email: roskm-eel@appcb.gov.in

Order.No.244/APPCB/RO-SKLM/NGT/2022-

Date:05.09.2022.

DIRECTIONS

Sub: APPCB – RO - SKLM – Hon’ble NGT Orders in O.A.No.164/2022, dt.20.07.2022 filed against Granite cutting and polishing units – M/s. Ganpati Granite, Sy.No.18-1, 2, 3, 4B, 5 Parts, Chinnabammidi(V), Kotabommali(M), Srikakulam District - Dumping of marble/granite slurry on agricultural land, on either side of national highway, etc., — **Environmental Compensation levied – Directions - Issued – Reg.**

Ref:

1. Compliant received from Sri S.Srinivasulu, Advocate and other residence of Harischandrapuram, Srikakulam District on 27.12.2021.
2. Notice No.244/APPCB/RO-SKLM/Comp/2022, dt.18.01.2022.
3. Hon’ble NGT orders dt.05.04.2022 in O.A.No.164/2022(PB).
4. Joint Committee visited the site on 18.05.2022.
5. Joint Committee report submitted to Hon’ble NGT dt.04.06.2022.
6. Hon’ble NGT orders dt.20.07.2022 in O.A.No.164 of 2022(PB).
7. Board Officials inspected on 22.07.2022.
8. Review meeting held at Collectorate, Srikakulam on 02.08.2022.
9. T.O Notice No.244/APPCB/RO-SKLM/Comp/2022-, dt.05.08.2022.
10. Committee constituted by the District Collector, Srikakulam inspected on 25.08.2022.

WHEREAS you are operating Granite Cutting & polishing unit to produce granite slabs.

WHEREAS the Board issued Acknowledgment/consent to the unit duly stipulating a condition that *“the industry shall collect solid waste i.e., sludge and cutting edges properly and it shall be disposed in the dump yard earmarked within the premises. Under any circumstances it should not be disposed in any unauthorized areas”*.

WHEREAS vide reference 1st cited above, the Board is in receipt of a complaint filed by Sri Srinivas Rao & Ors, Srikakulam District regarding unscientific dumping of marble slurry on agricultural land near Harischandrapuram Railway station, Kotabommali Mandal, Srikakulam District. It was also represented that the disposal of slurry is impacting on agricultural lands and local human health and requested to remove the improper dumping of marble slurry and to take immediate remedial measures to reduce the pollution problems in the area.

WHEREAS the Board Officials inspected the granite cutting and polishing units and issued notice to your unit vide reference 2nd cited for improper handling/dumping of granite slurry/sludge on either sides of NH-16 and village roads it was instructed to take immediate remedial measures.

WHEREAS vide reference 3rd cited, the Hon’ble National Green Tribunal (NGT), Principal Bench, New Delhi registered Application (O.A.No.164 of 2022) based on a complaint received from Sri S. Srinivas Rao & Ors, Srikakulam District against unscientific dumping of marble slurry on agricultural land near Harischandrapuram railway station, Kotabommali Mandal, Srikakulam District, Andhra Pradesh. The Hon’ble NGT, New Delhi constituted Joint Committee with CPCB, SPCB and District Magistrate, Srikakulam and directed to submit action taken report. The Joint Committee inspected the area and submitted report to the Hon’ble Tribunal.

WHEREAS based on the Joint Committee report, the Hon’ble NGT vide order dt.20.07.2022 directed to take immediate action as follows:

1. Emergent remedial Action is needed to prevent continuing violations and making violators accountable for past violations, following due process.
2. There is need to assess realistic compensation on polluter pays principle which is to be used for restoration measures.
3. The polluting activities in violation of Air, Water and EP Acts need to be regulated by appropriate mechanism.
4. Remedial action be now taken in a mission mode so as to forthwith stop the polluting activities till mitigation measures are adopted and also recover compensation.
5. Defined action plan for restoring the area in question and a designated and well-engineered designed utilization and disposal of slurry.

WHEREAS District Collector, Srikakulam conducted a meeting on 02.08.2022 at Collectorate, Srikakulam in the presence of the Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam, other District officials and with the representatives of the granite cutting and polishing units and association. During the meeting the District Collector, Srikakulam taken the following decisions and directed all the granite units to comply with the measures within 15 days:

1. Lift the sludge being dumped along the roads, agricultural lands and public places. If the units fails to comply, as per CPCB/MoEF guidelines fines will be imposed as 1.0% of total project cost and 0.25% of industry turnover and even closure of units also.
2. All the units have to provide engineered land fill site as per the CPCB norms within their premises.

WHEREAS vide reference 9th cited above, the Board issued show cause notice cum directions to your unit under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and under Section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and amendments thereof to comply with the following directions within 15days.

1. *The units shall lift the sludge being dumped along the roads, agricultural lands and public places immediately. If the units fails to comply, as per CPCB/MoEF guidelines fines will be imposed as 1.0% of total project cost plus 0.25% of the total turnover industry and even closure of units also.*
2. *The unit shall provide engineered land fill site as per the CPCB norms within their premises.*

WHEREAS vide reference 10th cited, the committee constituted by the District Collector, Srikakulam inspected granite cutting and polishing units in the District to verify the compliance of the above directions.

WHEREAS based on the NGT orders to make the violators accountable for past violations, the Committee discussed the issue for assessing environmental compensation and recommended to impose Environmental Compensation of 1.0% of total project cost for each unit initially.

WHEREAS, the Board hereby levies an Environmental Compensation of Rs.1,80,000/- (Rupees One lakh and Eighty Thousand only) against M/s. Ganpati Granite, Sy.No.18-1, 2, 3, 4B, 5 Parts, Chinnabammidi(V), Kotabommali(M), Srikakulam District in compliance of Hon'ble NGT orders for emergent remedial action to prevent continuing violations and make violators accountable for past violations and restoration measures.

Now, therefore, in compliance of the Hon'ble NGT orders noted above and in exercise of the powers vested under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and Section 33(A) of the Water (Prevention & Control of Pollution) Amendment Act, 1988, M/s. Ganpati Granite, Sy.No.18-1, 2, 3, 4B, 5 Parts, Chinnabammidi(V),

Kotabommali(M), Srikakulam District is hereby directed to pay the Environmental Compensation of **Rs.1,80,000/- (Rupees One lakh and Eighty Thousand only)**. The amount shall be in the form of Crossed Demand Draft in favour of the Member Secretary, A.P Pollution Control Board, payable at Vijayawada within 15 days to the Board failing which action will be initiated without further notice.

SUGALI

SHANKAR NAIK

ENVIRONMENTAL ENGINEER

Digitally signed by
SUGALI SHANKAR NAIK
Date: 2022.09.05 20:47:42
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To

The Occupier,

M/s. Ganpati Granite,

Sy.No.18-1, 2, 3, 4B, 5 Parts,

Chinnabammidi(V), Kotabommali(M), Srikakulam District.

Copy to:

1. The District Collector, Srikakulam for kind information.
2. The Member Secretary, A.P. Pollution Control Board, Vijayawada for kind information.
3. The Joint Chief Environmental Engineer, Unit-II, Board Office, Vijayawada for kind information.
4. The Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam for kind information.
5. The Senior Environmental Engineer, Board Office, Vijayawada for kind information.



**ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE, SRIKAKULAM**

Plot No.32, D. No. 16-13-25, 2nd Cross Road, Purushotham Nagar Colony,
Gujarathipeta Village, Srikakulam - 532005.
Tel Ph. No: 08942-295090, Email: roskm-eel@appcb.gov.in

Order.No.244/APPCB/RO-SKLM/NGT/2022-

Date:05.09.2022.

DIRECTIONS

Sub: APPCB – RO - SKLM – Hon’ble NGT Orders in O.A.No.164/2022, dt.20.07.2022 filed against Granite cutting and polishing units – M/s. Ornate Export Granites, Sy.No. 287/4 part, Narasingupalle(V), Kotabommali(M), Srikakulam District - Dumping of marble/granite slurry on agricultural land, on either side of national highway, etc., — **Environmental Compensation levied – Directions - Issued – Reg.**

Ref:

1. Compliant received from Sri S.Srinivasulu, Advocate and other residence of Harischandrapuram, Srikakulam District on 27.12.2021.
2. Notice No.244/APPCB/RO-SKLM/Comp/2022, dt.18.01.2022.
3. Hon’ble NGT orders dt.05.04.2022 in O.A.No.164/2022(PB).
4. Joint Committee visited the site on 18.05.2022.
5. Joint Committee report submitted to Hon’ble NGT dt.04.06.2022.
6. Hon’ble NGT orders dt.20.07.2022 in O.A.No.164 of 2022(PB).
7. Board Officials inspected on 22.07.2022.
8. Review meeting held at Collectorate, Srikakulam on 02.08.2022.
9. T.O Notice No.244/APPCB/RO-SKLM/Comp/2022-, dt.05.08.2022.
10. Committee constituted by the District Collector, Srikakulam inspected on 25.08.2022.

WHEREAS you are operating Granite Cutting & polishing unit to produce granite slabs.

WHEREAS the Board issued Acknowledgment/consent to the unit duly stipulating a condition that *“the industry shall collect solid waste i.e., sludge and cutting edges properly and it shall be disposed in the dump yard earmarked within the premises. Under any circumstances it should not be disposed in any unauthorized areas”*.

WHEREAS vide reference 1st cited above, the Board is in receipt of a complaint filed by Sri Srinivas Rao & Ors, Srikakulam District regarding unscientific dumping of marble slurry on agricultural land near Harischandrapuram Railway station, Kotabommali Mandal, Srikakulam District. It was also represented that the disposal of slurry is impacting on agricultural lands and local human health and requested to remove the improper dumping of marble slurry and to take immediate remedial measures to reduce the pollution problems in the area.

WHEREAS the Board Officials inspected the granite cutting and polishing units and issued notice to your unit vide reference 2nd cited for improper handling/dumping of granite slurry/sludge on either sides of NH-16 and village roads it was instructed to take immediate remedial measures.

WHEREAS vide reference 3rd cited, the Hon’ble National Green Tribunal (NGT), Principal Bench, New Delhi registered Application (O.A.No.164 of 2022) based on a complaint received from Sri S. Srinivas Rao & Ors, Srikakulam District against unscientific dumping of marble slurry on agricultural land near Harischandrapuram railway station, Kotabommali Mandal, Srikakulam District, Andhra Pradesh. The Hon’ble NGT, New Delhi constituted Joint Committee with CPCB, SPCB and District Magistrate, Srikakulam and directed to submit action taken report. The Joint Committee inspected the area and submitted report to the Hon’ble Tribunal.

WHEREAS based on the Joint Committee report, the Hon’ble NGT vide order dt.20.07.2022 directed to take immediate action as follows:

1. Emergent remedial Action is needed to prevent continuing violations and making violators accountable for past violations, following due process.
2. There is need to assess realistic compensation on polluter pays principle which is to be used for restoration measures.
3. The polluting activities in violation of Air, Water and EP Acts need to be regulated by appropriate mechanism.
4. Remedial action be now taken in a mission mode so as to forthwith stop the polluting activities till mitigation measures are adopted and also recover compensation.
5. Defined action plan for restoring the area in question and a designated and well-engineered designed utilization and disposal of slurry.

WHEREAS District Collector, Srikakulam conducted a meeting on 02.08.2022 at Collectorate, Srikakulam in the presence of the Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam, other District officials and with the representatives of the granite cutting and polishing units and association. During the meeting the District Collector, Srikakulam taken the following decisions and directed all the granite units to comply with the measures within 15 days:

1. Lift the sludge being dumped along the roads, agricultural lands and public places. If the units fails to comply, as per CPCB/MoEF guidelines fines will be imposed as 1.0% of total project cost and 0.25% of industry turnover and even closure of units also.
2. All the units have to provide engineered land fill site as per the CPCB norms within their premises.

WHEREAS vide reference 9th cited above, the Board issued show cause notice cum directions to your unit under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and under Section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and amendments thereof to comply with the following directions within 15days.

1. *The units shall lift the sludge being dumped along the roads, agricultural lands and public places immediately. If the units fails to comply, as per CPCB/MoEF guidelines fines will be imposed as 1.0% of total project cost plus 0.25% of the total turnover industry and even closure of units also.*
2. *The unit shall provide engineered land fill site as per the CPCB norms within their premises.*

WHEREAS vide reference 10th cited, the committee constituted by the District Collector, Srikakulam inspected granite cutting and polishing units in the District to verify the compliance of the above directions.

WHEREAS based on the NGT orders to make the violators accountable for past violations, the Committee discussed the issue for assessing environmental compensation and recommended to impose Environmental Compensation of 1.0% of total project cost for each unit initially.

WHEREAS, the Board hereby levies an Environmental Compensation of Rs.1,80,000/- (Rupees One lakh and Eighty Thousand only) against M/s. Ornate Export Granites, Sy.No. 287/4 part, Narasingupalle(V), Kotabommali(M), Srikakulam District in compliance of Hon'ble NGT orders for emergent remedial action to prevent continuing violations and make violators accountable for past violations and restoration measures.

Now, therefore, in compliance of the Hon'ble NGT orders noted above and in exercise of the powers vested under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and Section 33(A) of the Water (Prevention & Control of Pollution) Amendment Act, 1988, M/s. Ornate Export Granites, Sy.No. 287/4 part, Narasingupalle(V), Kotabommali(M),

Srikakulam District is hereby directed to pay the Environmental Compensation of **Rs.1,80,000/- (Rupees One lakh and Eighty Thousand only)**. The amount shall be in the form of Crossed Demand Draft in favour of the Member Secretary, A.P Pollution Control Board, payable at Vijayawada within 15 days to the Board failing which action will be initiated without further notice.

SUGALI
SHANKAR NAIK
ENVIRONMENTAL ENGINEER

Digitally signed by
SUGALI SHANKAR NAIK
Date: 2022.09.05
20:48:50 +05'30'

To
The Occupier,
M/s. Ornate Export Granites,
Sy.No. 287/4 part, Narasingupalle(V),
Kotabommali(M), Srikakulam District.

Copy to:

1. The District Collector, Srikakulam for kind information.
2. The Member Secretary, A.P. Pollution Control Board, Vijayawada for kind information.
3. The Joint Chief Environmental Engineer, Unit-II, Board Office, Vijayawada for kind information.
4. The Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam for kind information.
5. The Senior Environmental Engineer, Board Office, Vijayawada for kind information.



**ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE, SRIKAKULAM**

Plot No.32, D. No. 16-13-25, 2nd Cross Road, Purushotham Nagar Colony,
Gujarathipeta Village, Srikakulam - 532005.
Tel Ph. No: 08942-295090, Email: roskm-eel@appcb.gov.in

Order.No.244/APPCB/RO-SKLM/NGT/2022-

Date:05.09.2022.

DIRECTIONS

Sub: APPCB – RO - SKLM – Hon’ble NGT Orders in O.A.No.164/2022, dt.20.07.2022 filed against Granite cutting and polishing units – M/s. Bajrang Granite Industry, Sy.No.286-7B-1, 286- 5 parts, Narasingupalle(V), Kotabommali(M), Srikakulam District - Dumping of marble/granite slurry on agricultural land, on either side of national highway, etc., — **Environmental Compensation levied – Directions - Issued** – Reg.

Ref:

1. Compliant received from Sri S.Srinivasulu, Advocate and other residence of Harischandrapuram, Srikakulam District on 27.12.2021.
2. Notice No.244/APPCB/RO-SKLM/Comp/2022, dt.18.01.2022.
3. Hon’ble NGT orders dt.05.04.2022 in O.A.No.164/2022(PB).
4. Joint Committee visited the site on 18.05.2022.
5. Joint Committee report submitted to Hon’ble NGT dt.04.06.2022.
6. Hon’ble NGT orders dt.20.07.2022 in O.A.No.164 of 2022(PB).
7. Board Officials inspected on 22.07.2022.
8. Review meeting held at Collectorate, Srikakulam on 02.08.2022.
9. T.O Notice No.244/APPCB/RO-SKLM/Comp/2022-, dt.05.08.2022.
10. Committee constituted by the District Collector, Srikakulam inspected on 25.08.2022.

WHEREAS you are operating Granite Cutting & polishing unit to produce granite slabs.

WHEREAS the Board issued Acknowledgment/consent to the unit duly stipulating a condition that *“the industry shall collect solid waste i.e., sludge and cutting edges properly and it shall be disposed in the dump yard earmarked within the premises. Under any circumstances it should not be disposed in any unauthorized areas”*.

WHEREAS vide reference 1st cited above, the Board is in receipt of a complaint filed by Sri Srinivas Rao & Ors, Srikakulam District regarding unscientific dumping of marble slurry on agricultural land near Harischandrapuram Railway station, Kotabommali Mandal, Srikakulam District. It was also represented that the disposal of slurry is impacting on agricultural lands and local human health and requested to remove the improper dumping of marble slurry and to take immediate remedial measures to reduce the pollution problems in the area.

WHEREAS the Board Officials inspected the granite cutting and polishing units and issued notice to your unit vide reference 2nd cited for improper handling/dumping of granite slurry/sludge on either sides of NH-16 and village roads it was instructed to take immediate remedial measures.

WHEREAS vide reference 3rd cited, the Hon’ble National Green Tribunal (NGT), Principal Bench, New Delhi registered Application (O.A.No.164 of 2022) based on a complaint received from Sri S. Srinivas Rao & Ors, Srikakulam District against unscientific dumping of marble slurry on agricultural land near Harischandrapuram railway station, Kotabommali Mandal, Srikakulam District, Andhra Pradesh. The Hon’ble NGT, New Delhi constituted Joint Committee with CPCB, SPCB and District Magistrate, Srikakulam and directed to submit action taken report. The Joint Committee inspected the area and submitted report to the Hon’ble Tribunal.

WHEREAS based on the Joint Committee report, the Hon'ble NGT vide order dt.20.07.2022 directed to take immediate action as follows:

1. Emergent remedial Action is needed to prevent continuing violations and making violators accountable for past violations, following due process.
2. There is need to assess realistic compensation on polluter pays principle which is to be used for restoration measures.
3. The polluting activities in violation of Air, Water and EP Acts need to be regulated by appropriate mechanism.
4. Remedial action be now taken in a mission mode so as to forthwith stop the polluting activities till mitigation measures are adopted and also recover compensation.
5. Defined action plan for restoring the area in question and a designated and well-engineered designed utilization and disposal of slurry.

WHEREAS District Collector, Srikakulam conducted a meeting on 02.08.2022 at Collectorate, Srikakulam in the presence of the Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam, other District officials and with the representatives of the granite cutting and polishing units and association. During the meeting the District Collector, Srikakulam taken the following decisions and directed all the granite units to comply with the measures within 15 days:

1. Lift the sludge being dumped along the roads, agricultural lands and public places. If the units fails to comply, as per CPCB/MoEF guidelines fines will be imposed as 1.0% of total project cost and 0.25% of industry turnover and even closure of units also.
2. All the units have to provide engineered land fill site as per the CPCB norms within their premises.

WHEREAS vide reference 9th cited above, the Board issued show cause notice cum directions to your unit under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and under Section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and amendments thereof to comply with the following directions within 15days.

- 1. The units shall lift the sludge being dumped along the roads, agricultural lands and public places immediately. If the units fails to comply, as per CPCB/MoEF guidelines fines will be imposed as 1.0% of total project cost plus 0.25% of the total turnover industry and even closure of units also.***
- 2. The unit shall provide engineered land fill site as per the CPCB norms within their premises.***

WHEREAS vide reference 10th cited, the committee constituted by the District Collector, Srikakulam inspected granite cutting and polishing units in the District to verify the compliance of the above directions.

WHEREAS based on the NGT orders to make the violators accountable for past violations, the Committee discussed the issue for assessing environmental compensation and recommended to impose Environmental Compensation of 1.0% of total project cost for each unit initially.

WHEREAS, the Board hereby levies an Environmental Compensation of Rs.1,70,000/- (Rupees One lakh and Seventy Thousand only) against M/s. Bajrang Granite Industry, Sy.No.286-7B-1, 286- 5 parts, Narasingupalle(V), Kotabommali(M), Srikakulam District in compliance of Hon'ble NGT orders for emergent remedial action to prevent continuing violations and make violators accountable for past violations and restoration measures.

Now, therefore, in compliance of the Hon'ble NGT orders noted above and in exercise of the powers vested under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment

Act, 1987 and Section 33(A) of the Water (Prevention & Control of Pollution) Amendment Act, 1988, M/s. Bajrang Granite Industry, Sy.No.286-7B-1, 286- 5 parts, Narasingupalle(V), Kotabommali(M), Srikakulam District is hereby directed to pay the Environmental Compensation of **Rs.1,70,000/- (Rupees One lakh and Seventy Thousand only)**. The amount shall be in the form of Crossed Demand Draft in favour of the Member Secretary, A.P Pollution Control Board, payable at Vijayawada within 15 days to the Board failing which action will be initiated without further notice.

SUGALI
SHANKAR
NAIK
ENVIRONMENTAL ENGINEER

Digitally signed by
SUGALI SHANKAR NAIK
Date: 2022.09.05
20:46:23 +05'30'

To
The Occupier,
M/s. Bajrang Granite Industry,
Sy.No.286-7B-1, 286- 5 parts,
Narasingupalle(V), Kotabommali(M), Srikakulam District.

Copy to:

1. The District Collector, Srikakulam for kind information.
2. The Member Secretary, A.P. Pollution Control Board, Vijayawada for kind information.
3. The Joint Chief Environmental Engineer, Unit-II, Board Office, Vijayawada for kind information.
4. The Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam for kind information.
5. The Senior Environmental Engineer, Board Office, Vijayawada for kind information.



**ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE, SRIKAKULAM**

Plot No.32, D. No. 16-13-25, 2nd Cross Road, Purushotham Nagar Colony,
Gujarathipeta Village, Srikakulam - 532005.
Tel Ph. No: 08942-295090, Email: roskm-eel@appcb.gov.in

Order.No.244/APPCB/RO-SKLM/NGT/2022-

Date:05.09.2022.

DIRECTIONS

- Sub:** APPCB – RO - SKLM – Hon’ble NGT Orders in O.A.No.164/2022, dt.20.07.2022 filed against Granite cutting and polishing units – M/s. Sri Sai K L R Granites, Sy.No.268/1, Narasingupalle(V), Kotabommali(M), Srikakulam District - Dumping of marble/granite slurry on agricultural land, on either side of national highway, etc., – **– Environmental Compensation levied – Directions - Issued – Reg.**
- Ref:**
1. Compliant received from Sri S.Srinivasulu, Advocate and other residence of Harischandrapuram, Srikakulam District on 27.12.2021.
 2. Notice No.244/APPCB/RO-SKLM/Comp/2022, dt.18.01.2022.
 3. Hon’ble NGT orders dt.05.04.2022 in O.A.No.164/2022(PB).
 4. Joint Committee visited the site on 18.05.2022.
 5. Joint Committee report submitted to Hon’ble NGT dt.04.06.2022.
 6. Hon’ble NGT orders dt.20.07.2022 in O.A.No.164 of 2022(PB).
 7. Board Officials inspected on 22.07.2022.
 8. Review meeting held at Collectorate, Srikakulam on 02.08.2022.
 9. T.O Notice No.244/APPCB/RO-SKLM/Comp/2022-, dt.05.08.2022.
 10. Committee constituted by the District Collector, Srikakulam inspected on 25.08.2022.

WHEREAS you are operating Granite Cutting & polishing unit to produce granite slabs.

WHEREAS the Board issued Acknowledgment/consent to the unit duly stipulating a condition that *“the industry shall collect solid waste i.e., sludge and cutting edges properly and it shall be disposed in the dump yard earmarked within the premises. Under any circumstances it should not be disposed in any unauthorized areas”*.

WHEREAS vide reference 1st cited above, the Board is in receipt of a complaint filed by Sri Srinivas Rao & Ors, Srikakulam District regarding unscientific dumping of marble slurry on agricultural land near Harischandrapuram Railway station, Kotabommali Mandal, Srikakulam District. It was also represented that the disposal of slurry is impacting on agricultural lands and local human health and requested to remove the improper dumping of marble slurry and to take immediate remedial measures to reduce the pollution problems in the area.

WHEREAS the Board Officials inspected the granite cutting and polishing units and issued notice to your unit vide reference 2nd cited for improper handling/dumping of granite slurry/sludge on either sides of NH-16 and village roads it was instructed to take immediate remedial measures.

WHEREAS vide reference 3rd cited, the Hon’ble National Green Tribunal (NGT), Principal Bench, New Delhi registered Application (O.A.No.164 of 2022) based on a complaint received from Sri S. Srinivas Rao & Ors, Srikakulam District against unscientific dumping of marble slurry on agricultural land near Harischandrapuram railway station, Kotabommali Mandal, Srikakulam District, Andhra Pradesh. The Hon’ble NGT, New Delhi constituted Joint Committee with CPCB, SPCB and District Magistrate, Srikakulam and directed to submit action taken report. The Joint Committee inspected the area and submitted report to the Hon’ble Tribunal.

WHEREAS based on the Joint Committee report, the Hon’ble NGT vide order dt.20.07.2022 directed to take immediate action as follows:

1. Emergent remedial Action is needed to prevent continuing violations and making violators accountable for past violations, following due process.
2. There is need to assess realistic compensation on polluter pays principle which is to be used for restoration measures.
3. The polluting activities in violation of Air, Water and EP Acts need to be regulated by appropriate mechanism.
4. Remedial action be now taken in a mission mode so as to forthwith stop the polluting activities till mitigation measures are adopted and also recover compensation.
5. Defined action plan for restoring the area in question and a designated and well-engineered designed utilization and disposal of slurry.

WHEREAS District Collector, Srikakulam conducted a meeting on 02.08.2022 at Collectorate, Srikakulam in the presence of the Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam, other District officials and with the representatives of the granite cutting and polishing units and association. During the meeting the District Collector, Srikakulam taken the following decisions and directed all the granite units to comply with the measures within 15 days:

1. Lift the sludge being dumped along the roads, agricultural lands and public places. If the units fails to comply, as per CPCB/MoEF guidelines fines will be imposed as 1.0% of total project cost and 0.25% of industry turnover and even closure of units also.
2. All the units have to provide engineered land fill site as per the CPCB norms within their premises.

WHEREAS vide reference 9th cited above, the Board issued show cause notice cum directions to your unit under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and under Section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and amendments thereof to comply with the following directions within 15days.

1. *The units shall lift the sludge being dumped along the roads, agricultural lands and public places immediately. If the units fails to comply, as per CPCB/MoEF guidelines fines will be imposed as 1.0% of total project cost plus 0.25% of the total turnover industry and even closure of units also.*
2. *The unit shall provide engineered land fill site as per the CPCB norms within their premises.*

WHEREAS vide reference 10th cited, the committee constituted by the District Collector, Srikakulam inspected granite cutting and polishing units in the District to verify the compliance of the above directions.

WHEREAS based on the NGT orders to make the violators accountable for past violations, the Committee discussed the issue for assessing environmental compensation and recommended to impose Environmental Compensation of 1.0% of total project cost for each unit initially.

WHEREAS, the Board hereby levies an Environmental Compensation of Rs.98,000/- (Rupees Ninty Eight Thousand only) against M/s.Sri Sai K L R Granites, Sy.No.268/1, Narasingupalle(V), Kotabommali(M), Srikakulam District in compliance of Hon'ble NGT orders for emergent remedial action to prevent continuing violations and make violators accountable for past violations and restoration measures.

Now, therefore, in compliance of the Hon'ble NGT orders noted above and in exercise of the powers vested under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and Section 33(A) of the Water (Prevention & Control of Pollution) Amendment Act, 1988, M/s. Sri Sai K L R Granites, Sy.No.268/1, Narasingapalle(V), Kotabommali(M),

Srikakulam District is hereby directed to pay the Environmental Compensation of **Rs.98,000/- (Rupees Ninty Eight Thousand only)**. The amount shall be in the form of Crossed Demand Draft in favour of the Member Secretary, A.P Pollution Control Board, payable at Vijayawada within 15 days to the Board failing which action will be initiated without further notice.

SUGALI
SHANKAR NAIK
ENVIRONMENTAL ENGINEER

Digitally signed by
SUGALI SHANKAR NAIK
Date: 2022.09.05
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To
The Occupier,
M/s. Sri Sai K L R Granites,
Sy.No.268/1, Narasingapalle(V),
Kotabommali(M), Srikakulam District.

Copy to:

1. The District Collector, Srikakulam for kind information.
2. The Member Secretary, A.P. Pollution Control Board, Vijayawada for kind information.
3. The Joint Chief Environmental Engineer, Unit-II, Board Office, Vijayawada for kind information.
4. The Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam for kind information.
5. The Senior Environmental Engineer, Board Office, Vijayawada for kind information.



**ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE, SRIKAKULAM**

Plot No.32, D. No. 16-13-25, 2nd Cross Road, Purushotham Nagar Colony,
Gujarathipeta Village, Srikakulam - 532005.

Tel Ph. No: 08942-295090, Email: roskm-eel@appcb.gov.in

Order.No.244/APPCB/RO-SKLM/NGT/2022-

Date:05.09.2022.

DIRECTIONS

Sub: APPCB – RO - SKLM – Hon’ble NGT Orders in O.A.No.164/2022, dt.20.07.2022 filed against Granite cutting and polishing units – M/s. Shree Shiva Granite, Sy.No.286-7B-1, 286- 5, 287-4, Narasingupalle(V), Kotabommali(M), Srikakulam District - Dumping of marble/granite slurry on agricultural land, on either side of national highway, etc., — **Environmental Compensation levied – Directions - Issued** – Reg.

Ref:

1. Compliant received from Sri S.Srinivasulu, Advocate and other residence of Harischandrapuram, Srikakulam District on 27.12.2021.
2. Notice No.244/APPCB/RO-SKLM/Comp/2022, dt.18.01.2022.
3. Hon’ble NGT orders dt.05.04.2022 in O.A.No.164/2022(PB).
4. Joint Committee visited the site on 18.05.2022.
5. Joint Committee report submitted to Hon’ble NGT dt.04.06.2022.
6. Hon’ble NGT orders dt.20.07.2022 in O.A.No.164 of 2022(PB).
7. Board Officials inspected on 22.07.2022.
8. Review meeting held at Collectorate, Srikakulam on 02.08.2022.
9. T.O Notice No.244/APPCB/RO-SKLM/Comp/2022-, dt.05.08.2022.
10. Committee constituted by the District Collector, Srikakulam inspected on 25.08.2022.

WHEREAS you are operating Granite Cutting & polishing unit to produce granite slabs.

WHEREAS the Board issued Acknowledgment/consent to the unit duly stipulating a condition that *“the industry shall collect solid waste i.e., sludge and cutting edges properly and it shall be disposed in the dump yard earmarked within the premises. Under any circumstances it should not be disposed in any unauthorized areas”*.

WHEREAS vide reference 1st cited above, the Board is in receipt of a complaint filed by Sri Srinivas Rao & Ors, Srikakulam District regarding unscientific dumping of marble slurry on agricultural land near Harischandrapuram Railway station, Kotabommali Mandal, Srikakulam District. It was also represented that the disposal of slurry is impacting on agricultural lands and local human health and requested to remove the improper dumping of marble slurry and to take immediate remedial measures to reduce the pollution problems in the area.

WHEREAS the Board Officials inspected the granite cutting and polishing units and issued notice to your unit vide reference 2nd cited for improper handling/dumping of granite slurry/sludge on either sides of NH-16 and village roads it was instructed to take immediate remedial measures.

WHEREAS vide reference 3rd cited, the Hon’ble National Green Tribunal (NGT), Principal Bench, New Delhi registered Application (O.A.No.164 of 2022) based on a complaint received from Sri S. Srinivas Rao & Ors, Srikakulam District against unscientific dumping of marble slurry on agricultural land near Harischandrapuram railway station, Kotabommali Mandal, Srikakulam District, Andhra Pradesh. The Hon’ble NGT, New Delhi constituted Joint Committee with CPCB, SPCB and District Magistrate, Srikakulam and directed to submit action taken report. The Joint Committee inspected the area and submitted report to the Hon’ble Tribunal.

WHEREAS based on the Joint Committee report, the Hon'ble NGT vide order dt.20.07.2022 directed to take immediate action as follows:

1. Emergent remedial Action is needed to prevent continuing violations and making violators accountable for past violations, following due process.
2. There is need to assess realistic compensation on polluter pays principle which is to be used for restoration measures.
3. The polluting activities in violation of Air, Water and EP Acts need to be regulated by appropriate mechanism.
4. Remedial action be now taken in a mission mode so as to forthwith stop the polluting activities till mitigation measures are adopted and also recover compensation.
5. Defined action plan for restoring the area in question and a designated and well-engineered designed utilization and disposal of slurry.

WHEREAS District Collector, Srikakulam conducted a meeting on 02.08.2022 at Collectorate, Srikakulam in the presence of the Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam, other District officials and with the representatives of the granite cutting and polishing units and association. During the meeting the District Collector, Srikakulam taken the following decisions and directed all the granite units to comply with the measures within 15 days:

1. Lift the sludge being dumped along the roads, agricultural lands and public places. If the units fails to comply, as per CPCB/MoEF guidelines fines will be imposed as 1.0% of total project cost and 0.25% of industry turnover and even closure of units also.
2. All the units have to provide engineered land fill site as per the CPCB norms within their premises.

WHEREAS vide reference 9th cited above, the Board issued show cause notice cum directions to your unit under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and under Section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and amendments thereof to comply with the following directions within 15days.

1. *The units shall lift the sludge being dumped along the roads, agricultural lands and public places immediately. If the units fails to comply, as per CPCB/MoEF guidelines fines will be imposed as 1.0% of total project cost plus 0.25% of the total turnover industry and even closure of units also.*
2. *The unit shall provide engineered land fill site as per the CPCB norms within their premises.*

WHEREAS vide reference 10th cited, the committee constituted by the District Collector, Srikakulam inspected granite cutting and polishing units in the District to verify the compliance of the above directions.

WHEREAS based on the NGT orders to make the violators accountable for past violations, the Committee discussed the issue for assessing environmental compensation and recommended to impose Environmental Compensation of 1.0% of total project cost for each unit initially.

WHEREAS, the Board hereby levies an Environmental Compensation of Rs.1,50,000/- (Rupees One lakh and Fifty Thousand only) against M/s. Shree Shiva Granite, Sy.No.286-7B-1, 286- 5, 287-4, Narasingupalle(V), Kotabommali(M), Srikakulam District in compliance of Hon'ble NGT orders for emergent remedial action to prevent continuing violations and make violators accountable for past violations and restoration measures.

Now, therefore, in compliance of the Hon'ble NGT orders noted above and in exercise of the powers vested under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment

Act, 1987 and Section 33(A) of the Water (Prevention & Control of Pollution) Amendment Act, 1988, M/s. Shree Shiva Granite, Sy.No.286-7B-1, 286- 5, 287-4, Narasingupalle(V), Kotabommali(M), Srikakulam District is hereby directed to pay the Environmental Compensation of **Rs.1,50,000/- (Rupees One lakh and Fifty Thousand only)**. The amount shall be in the form of Crossed Demand Draft in favour of the Member Secretary, A.P Pollution Control Board, payable at Vijayawada within 15 days to the Board failing which action will be initiated without further notice.

SUGALI
SHANKAR
NAIK
ENVIRONMENTAL ENGINEER

Digitally signed by
SUGALI SHANKAR NAIK
Date: 2022.09.05
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To
The Occupier,
M/s.Shree Shiva Granite,
Sy.No.286-7B-1, 286- 5, 287-4,
Narasingupalle(V), Kotabommali(M), Srikakulam District.

Copy to:

1. The District Collector, Srikakulam for kind information.
2. The Member Secretary, A.P. Pollution Control Board, Vijayawada for kind information.
3. The Joint Chief Environmental Engineer, Unit-II, Board Office, Vijayawada for kind information.
4. The Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam for kind information.
5. The Senior Environmental Engineer, Board Office, Vijayawada for kind information.



**ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE, SRIKAKULAM**

Plot No.32, D. No. 16-13-25, 2nd Cross Road, Purushotham Nagar Colony,
Gujarathipeta Village, Srikakulam - 532005.
Tel Ph. No: 08942-295090, Email: roskm-eel@appcb.gov.in

Order.No.244/APPCB/RO-SKLM/NGT/2022-

Date:05.09.2022.

DIRECTIONS

Sub: APPCB – RO - SKLM – Hon’ble NGT Orders in O.A.No.164/2022, dt.20.07.2022 filed against Granite cutting and polishing units – M/s. Mahadev Granites, Sy.No.32-12-1,32-15 TO 18, 20, Duppalapadu(V), Kotabommali(M), Srikakulam District - Dumping of marble/granite slurry on agricultural land, on either side of national highway, etc., — **Environmental Compensation levied – Directions - Issued – Reg.**

Ref:

1. Compliant received from Sri S.Srinivasulu, Advocate and other residence of Harischandrapuram, Srikakulam District on 27.12.2021.
2. Notice No.244/APPCB/RO-SKLM/Comp/2022, dt.18.01.2022.
3. Hon’ble NGT orders dt.05.04.2022 in O.A.No.164/2022(PB).
4. Joint Committee visited the site on 18.05.2022.
5. Joint Committee report submitted to Hon’ble NGT dt.04.06.2022.
6. Hon’ble NGT orders dt.20.07.2022 in O.A.No.164 of 2022(PB).
7. Board Officials inspected on 22.07.2022.
8. Review meeting held at Collectorate, Srikakulam on 02.08.2022.
9. T.O Notice No.244/APPCB/RO-SKLM/Comp/2022-, dt.05.08.2022.
10. Committee constituted by the District Collector, Srikakulam inspected on 25.08.2022.

WHEREAS you are operating Granite Cutting & polishing unit to produce granite slabs.

WHEREAS the Board issued Acknowledgment/consent to the unit duly stipulating a condition that *“the industry shall collect solid waste i.e., sludge and cutting edges properly and it shall be disposed in the dump yard earmarked within the premises. Under any circumstances it should not be disposed in any unauthorized areas”*.

WHEREAS vide reference 1st cited above, the Board is in receipt of a complaint filed by Sri Srinivas Rao & Ors, Srikakulam District regarding unscientific dumping of marble slurry on agricultural land near Harischandrapuram Railway station, Kotabommali Mandal, Srikakulam District. It was also represented that the disposal of slurry is impacting on agricultural lands and local human health and requested to remove the improper dumping of marble slurry and to take immediate remedial measures to reduce the pollution problems in the area.

WHEREAS the Board Officials inspected the granite cutting and polishing units and issued notice to your unit vide reference 2nd cited for improper handling/dumping of granite slurry/sludge on either sides of NH-16 and village roads it was instructed to take immediate remedial measures.

WHEREAS vide reference 3rd cited, the Hon’ble National Green Tribunal (NGT), Principal Bench, New Delhi registered Application (O.A.No.164 of 2022) based on a complaint received from Sri S. Srinivas Rao & Ors, Srikakulam District against unscientific dumping of marble slurry on agricultural land near Harischandrapuram railway station, Kotabommali Mandal, Srikakulam District, Andhra Pradesh. The Hon’ble NGT, New Delhi constituted Joint Committee with CPCB, SPCB and District Magistrate, Srikakulam and directed to submit action taken report. The Joint Committee inspected the area and submitted report to the Hon’ble Tribunal.

WHEREAS based on the Joint Committee report, the Hon’ble NGT vide order dt.20.07.2022 directed to take immediate action as follows:

1. Emergent remedial Action is needed to prevent continuing violations and making violators accountable for past violations, following due process.
2. There is need to assess realistic compensation on polluter pays principle which is to be used for restoration measures.
3. The polluting activities in violation of Air, Water and EP Acts need to be regulated by appropriate mechanism.
4. Remedial action be now taken in a mission mode so as to forthwith stop the polluting activities till mitigation measures are adopted and also recover compensation.
5. Defined action plan for restoring the area in question and a designated and well-engineered designed utilization and disposal of slurry.

WHEREAS District Collector, Srikakulam conducted a meeting on 02.08.2022 at Collectorate, Srikakulam in the presence of the Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam, other District officials and with the representatives of the granite cutting and polishing units and association. During the meeting the District Collector, Srikakulam taken the following decisions and directed all the granite units to comply with the measures within 15 days:

1. Lift the sludge being dumped along the roads, agricultural lands and public places. If the units fails to comply, as per CPCB/MoEF guidelines fines will be imposed as 1.0% of total project cost and 0.25% of industry turnover and even closure of units also.
2. All the units have to provide engineered land fill site as per the CPCB norms within their premises.

WHEREAS vide reference 9th cited above, the Board issued show cause notice cum directions to your unit under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and under Section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and amendments thereof to comply with the following directions within 15days.

1. *The units shall lift the sludge being dumped along the roads, agricultural lands and public places immediately. If the units fails to comply, as per CPCB/MoEF guidelines fines will be imposed as 1.0% of total project cost plus 0.25% of the total turnover industry and even closure of units also.*
2. *The unit shall provide engineered land fill site as per the CPCB norms within their premises.*

WHEREAS vide reference 10th cited, the committee constituted by the District Collector, Srikakulam inspected granite cutting and polishing units in the District to verify the compliance of the above directions.

WHEREAS based on the NGT orders to make the violators accountable for past violations, the Committee discussed the issue for assessing environmental compensation and recommended to impose Environmental Compensation of 1.0% of total project cost for each unit initially.

WHEREAS, the Board hereby levies an Environmental Compensation of Rs.2,43,000/- (Rupees Two lakhs and Forty Three Thousand only) against M/s. Mahadev Granites, Sy.No.32-12-1,32-15 TO 18, 20, Duppalapadu(V), Kotabommali(M), Srikakulam District in compliance of Hon'ble NGT orders for emergent remedial action to prevent continuing violations and make violators accountable for past violations and restoration measures.

Now, therefore, in compliance of the Hon'ble NGT orders noted above and in exercise of the powers vested under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and Section 33(A) of the Water (Prevention & Control of Pollution) Amendment Act, 1988, M/s. Mahadev Granites, Sy.No.32-12-1,32-15 to 18, 20, Duppalapadu(V),

Kotabommali(M), Srikakulam District is hereby directed to pay the Environmental Compensation of **Rs.2,43,000/- (Rupees Two lakhs and Forty Three Thousand only)**. The amount shall be in the form of Crossed Demand Draft in favour of the Member Secretary, A.P Pollution Control Board, payable at Vijayawada within 15 days to the Board failing which action will be initiated without further notice.

SUGALI

SHANKAR NAIK

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Date: 2022.09.05
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ENVIRONMENTAL ENGINEER

To

The Occupier,

M/s. Mahadev Granites,

Sy.No.32-12-1,32-15 TO 18, 20,

Duppalapadu(V), Kotabommali(M), Srikakulam District.

Copy to:

1. The District Collector, Srikakulam for kind information.
2. The Member Secretary, A.P. Pollution Control Board, Vijayawada for kind information.
3. The Joint Chief Environmental Engineer, Unit-II, Board Office, Vijayawada for kind information.
4. The Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam for kind information.
5. The Senior Environmental Engineer, Board Office, Vijayawada for kind information.



**ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE, SRIKAKULAM**

Plot No.32, D. No. 16-13-25, 2nd Cross Road, Purushotham Nagar Colony,
Gujarathipeta Village, Srikakulam - 532005.
Tel Ph. No: 08942-295090, Email: roskm-eel@appcb.gov.in

Order.No.244/APPCB/RO-SKLM/NGT/2022-

Date:05.09.2022.

DIRECTIONS

- Sub:** APPCB – RO - SKLM – Hon’ble NGT Orders in O.A.No.164/2022, dt.20.07.2022 filed against Granite cutting and polishing units – M/s. Siyaram Granite, Sy.No.41/3,4-1,6-1A,6-2A- 1,42/14-1A, Peddabammidi(V), Kotabommali(M), Srikakulam District - Dumping of marble/granite slurry on agricultural land, on either side of national highway, etc., — **Environmental Compensation levied – Directions - Issued – Reg.**
- Ref:**
1. Compliant received from Sri S.Srinivasulu, Advocate and other residence of Harischandrapuram, Srikakulam District on 27.12.2021.
 2. Notice No.244/APPCB/RO-SKLM/Comp/2022, dt.18.01.2022.
 3. Hon’ble NGT orders dt.05.04.2022 in O.A.No.164/2022(PB).
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 8. Review meeting held at Collectorate, Srikakulam on 02.08.2022.
 9. T.O Notice No.244/APPCB/RO-SKLM/Comp/2022-, dt.05.08.2022.
 10. Committee constituted by the District Collector, Srikakulam inspected on 25.08.2022.

WHEREAS you are operating Granite Cutting & polishing unit to produce granite slabs.

WHEREAS the Board issued Acknowledgment/consent to the unit duly stipulating a condition that *“the industry shall collect solid waste i.e., sludge and cutting edges properly and it shall be disposed in the dump yard earmarked within the premises. Under any circumstances it should not be disposed in any unauthorized areas”*.

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1. Emergent remedial Action is needed to prevent continuing violations and making violators accountable for past violations, following due process.
2. There is need to assess realistic compensation on polluter pays principle which is to be used for restoration measures.
3. The polluting activities in violation of Air, Water and EP Acts need to be regulated by appropriate mechanism.
4. Remedial action be now taken in a mission mode so as to forthwith stop the polluting activities till mitigation measures are adopted and also recover compensation.
5. Defined action plan for restoring the area in question and a designated and well-engineered designed utilization and disposal of slurry.

WHEREAS District Collector, Srikakulam conducted a meeting on 02.08.2022 at Collectorate, Srikakulam in the presence of the Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam, other District officials and with the representatives of the granite cutting and polishing units and association. During the meeting the District Collector, Srikakulam taken the following decisions and directed all the granite units to comply with the measures within 15 days:

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WHEREAS vide reference 10th cited, the committee constituted by the District Collector, Srikakulam inspected granite cutting and polishing units in the District to verify the compliance of the above directions.

WHEREAS based on the NGT orders to make the violators accountable for past violations, the Committee discussed the issue for assessing environmental compensation and recommended to impose Environmental Compensation of 1.0% of total project cost for each unit initially.

WHEREAS, the Board hereby levies an Environmental Compensation of Rs.2,67,000/- (Rupees Two lakhs and Sixty Seven Thousand only) against M/s. Siyaram Granite, Sy.No.41/3,4-1,6-1A,6-2A- 1,42/14-1A, Peddabammidi(V), Kotabommali(M), Srikakulam District in compliance of Hon'ble NGT orders for emergent remedial action to prevent continuing violations and make violators accountable for past violations and restoration measures.

Now, therefore, in compliance of the Hon'ble NGT orders noted above and in exercise of the powers vested under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and Section 33(A) of the Water (Prevention & Control of Pollution) Amendment Act, 1988, M/s. Siyaram Granite, Sy.No.41/3,4-1,6-1A,6-2A- 1,42/14-1A, Peddabammidi(V),

Kotabommali(M), Srikakulam District is hereby directed to pay the Environmental Compensation of **Rs.2,67,000/- (Rupees Two lakhs and Sixty Seven Thousand only)**. The amount shall be in the form of Crossed Demand Draft in favour of the Member Secretary, A.P Pollution Control Board, payable at Vijayawada within 15 days to the Board failing which action will be initiated without further notice.

SUGALI
SHANKAR NAIK
ENVIRONMENTAL ENGINEER

Digitally signed by
SUGALI SHANKAR NAIK
Date: 2022.09.05
20:51:01 +05'30'

To
The Occupier,
M/s. Siyaram Granite,
Sy.No.41/3,4-1,6-1A,6-2A- 1,42/14-1A,
Peddabammidi(V), Kotabommali(M), Srikakulam District.

Copy to:

1. The District Collector, Srikakulam for kind information.
2. The Member Secretary, A.P. Pollution Control Board, Vijayawada for kind information.
3. The Joint Chief Environmental Engineer, Unit-II, Board Office, Vijayawada for kind information.
4. The Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam for kind information.
5. The Senior Environmental Engineer, Board Office, Vijayawada for kind information.



**ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE, SRIKAKULAM**

Plot No.32, D. No. 16-13-25, 2nd Cross Road, Purushotham Nagar Colony,
Gujarathipeta Village, Srikakulam - 532005.

Tel Ph. No: 08942-295090, Email: roskm-eel@appcb.gov.in

Order.No.244/APPCB/RO-SKLM/NGT/2022-

Date:05.09.2022.

DIRECTIONS

Sub: APPCB – RO - SKLM – Hon’ble NGT Orders in O.A.No.164/2022, dt.20.07.2022 filed against Granite cutting and polishing units – M/S. CRM Granites Private Limited Sy.No.41/5A, 41/6- 1A, 42/14-1A, Peddabammidi(V), Kotabommali(M), Srikakulam District - Dumping of marble/granite slurry on agricultural land, on either side of national highway, etc., — **Environmental Compensation levied – Directions - Issued** – Reg.

Ref:

1. Compliant received from Sri S.Srinivasulu, Advocate and other residence of Harischandrapuram, Srikakulam District on 27.12.2021.
2. Notice No.244/APPCB/RO-SKLM/Comp/2022, dt.18.01.2022.
3. Hon’ble NGT orders dt.05.04.2022 in O.A.No.164/2022(PB).
4. Joint Committee visited the site on 18.05.2022.
5. Joint Committee report submitted to Hon’ble NGT dt.04.06.2022.
6. Hon’ble NGT orders dt.20.07.2022 in O.A.No.164 of 2022(PB).
7. Board Officials inspected on 22.07.2022.
8. Review meeting held at Collectorate, Srikakulam on 02.08.2022.
9. T.O Notice No.244/APPCB/RO-SKLM/Comp/2022-, dt.05.08.2022.
10. Committee constituted by the District Collector, Srikakulam inspected on 25.08.2022.

WHEREAS you are operating Granite Cutting & polishing unit to produce granite slabs.

WHEREAS the Board issued Acknowledgment/consent to the unit duly stipulating a condition that *“the industry shall collect solid waste i.e., sludge and cutting edges properly and it shall be disposed in the dump yard earmarked within the premises. Under any circumstances it should not be disposed in any unauthorized areas”*.

WHEREAS vide reference 1st cited above, the Board is in receipt of a complaint filed by Sri Srinivas Rao & Ors, Srikakulam District regarding unscientific dumping of marble slurry on agricultural land near Harischandrapuram Railway station, Kotabommali Mandal, Srikakulam District. It was also represented that the disposal of slurry is impacting on agricultural lands and local human health and requested to remove the improper dumping of marble slurry and to take immediate remedial measures to reduce the pollution problems in the area.

WHEREAS the Board Officials inspected the granite cutting and polishing units and issued notice to your unit vide reference 2nd cited for improper handling/dumping of granite slurry/sludge on either sides of NH-16 and village roads it was instructed to take immediate remedial measures.

WHEREAS vide reference 3rd cited, the Hon’ble National Green Tribunal (NGT), Principal Bench, New Delhi registered Application (O.A.No.164 of 2022) based on a complaint received from Sri S. Srinivas Rao & Ors, Srikakulam District against unscientific dumping of marble slurry on agricultural land near Harischandrapuram railway station, Kotabommali Mandal, Srikakulam District, Andhra Pradesh. The Hon’ble NGT, New Delhi constituted Joint Committee with CPCB, SPCB and District Magistrate, Srikakulam and directed to submit action taken report. The Joint Committee inspected the area and submitted report to the Hon’ble Tribunal.

WHEREAS based on the Joint Committee report, the Hon'ble NGT vide order dt.20.07.2022 directed to take immediate action as follows:

1. Emergent remedial Action is needed to prevent continuing violations and making violators accountable for past violations, following due process.
2. There is need to assess realistic compensation on polluter pays principle which is to be used for restoration measures.
3. The polluting activities in violation of Air, Water and EP Acts need to be regulated by appropriate mechanism.
4. Remedial action be now taken in a mission mode so as to forthwith stop the polluting activities till mitigation measures are adopted and also recover compensation.
5. Defined action plan for restoring the area in question and a designated and well-engineered designed utilization and disposal of slurry.

WHEREAS District Collector, Srikakulam conducted a meeting on 02.08.2022 at Collectorate, Srikakulam in the presence of the Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam, other District officials and with the representatives of the granite cutting and polishing units and association. During the meeting the District Collector, Srikakulam taken the following decisions and directed all the granite units to comply with the measures within 15 days:

1. Lift the sludge being dumped along the roads, agricultural lands and public places. If the units fails to comply, as per CPCB/MoEF guidelines fines will be imposed as 1.0% of total project cost and 0.25% of industry turnover and even closure of units also.
2. All the units have to provide engineered land fill site as per the CPCB norms within their premises.

WHEREAS vide reference 9th cited above, the Board issued show cause notice cum directions to your unit under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and under Section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and amendments thereof to comply with the following directions within 15days.

1. *The units shall lift the sludge being dumped along the roads, agricultural lands and public places immediately. If the units fails to comply, as per CPCB/MoEF guidelines fines will be imposed as 1.0% of total project cost plus 0.25% of the total turnover industry and even closure of units also.*
2. *The unit shall provide engineered land fill site as per the CPCB norms within their premises.*

WHEREAS vide reference 10th cited, the committee constituted by the District Collector, Srikakulam inspected granite cutting and polishing units in the District to verify the compliance of the above directions.

WHEREAS based on the NGT orders to make the violators accountable for past violations, the Committee discussed the issue for assessing environmental compensation and recommended to impose Environmental Compensation of 1.0% of total project cost for each unit initially.

WHEREAS, the Board hereby levies an Environmental Compensation of Rs.2,76,000/- (Rupees Two Lakhs and Seventy Six Thousand only) against M/s. CRM Granites Private Limited, Sy.No.41/5A,41/6- 1A,42/14-1A, Peddabammidi(V), Kotabommali(M), Srikakulam District in compliance of Hon'ble NGT orders for emergent remedial action to prevent continuing violations and make violators accountable for past violations and restoration measures.

Now, therefore, in compliance of the Hon'ble NGT orders noted above and in exercise of the powers vested under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment

Act, 1987 and Section 33(A) of the Water (Prevention & Control of Pollution) Amendment Act, 1988, M/s. CRM Granites Private Limited, Sy.No.41/5A,41/6- 1A,42/14-1A, Peddabammidi(V), Kotabommali(M), Srikakulam District is hereby directed to pay the Environmental Compensation of **Rs.2,76,000/- (Rupees Two Lakhs and Seventy Six Thousand only)**. The amount shall be in the form of Crossed Demand Draft in favour of the Member Secretary, A.P Pollution Control Board, payable at Vijayawada within 15 days to the Board failing which action will be initiated without further notice.

SUGALI
SHANKAR NAIK
ENVIRONMENTAL ENGINEER

Digitally signed by
SUGALI SHANKAR NAIK
Date: 2022.09.05
20:46:49 +05'30'

To
The Occupier,
M/s. CRM Granites Private Limited,
Sy.No.41/5A,41/6- 1A,42/14-1A,
Peddabammidi(V), Kotabommali(M), Srikakulam District.

Copy to:

1. The District Collector, Srikakulam for kind information.
2. The Member Secretary, A.P. Pollution Control Board, Vijayawada for kind information.
3. The Joint Chief Environmental Engineer, Unit-II, Board Office, Vijayawada for kind information.
4. The Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam for kind information.
5. The Senior Environmental Engineer, Board Office, Vijayawada for kind information.



**ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE, SRIKAKULAM**

Plot No.32, D. No. 16-13-25, 2nd Cross Road, Purushotham Nagar Colony,
Gujarathipeta Village, Srikakulam - 532005.
Tel Ph. No: 08942-295090, Email: roskm-eel@appcb.gov.in

Order.No.244/APPCB/RO-SKLM/NGT/2022-

Date:05.09.2022.

DIRECTIONS

- Sub:** APPCB – RO - SKLM – Hon’ble NGT Orders in O.A.No.164/2022, dt.20.07.2022 filed against Granite cutting and polishing units – M/s. Sanjay Rocks, Sy.No.279-5A2, 279-5B Parts, Narasingupalle (V), Kotabommali(M), Srikakulam District - Dumping of marble/granite slurry on agricultural land, on either side of national highway, etc., – **Environmental Compensation levied – Directions - Issued – Reg.**
- Ref:**
1. Compliant received from Sri S.Srinivasulu, Advocate and other residence of Harischandrapuram, Srikakulam District on 27.12.2021.
 2. Notice No.244/APPCB/RO-SKLM/Comp/2022, dt.18.01.2022.
 3. Hon’ble NGT orders dt.05.04.2022 in O.A.No.164/2022(PB).
 4. Joint Committee visited the site on 18.05.2022.
 5. Joint Committee report submitted to Hon’ble NGT dt.04.06.2022.
 6. Hon’ble NGT orders dt.20.07.2022 in O.A.No.164 of 2022(PB).
 7. Board Officials inspected on 22.07.2022.
 8. Review meeting held at Collectorate, Srikakulam on 02.08.2022.
 9. T.O Notice No.244/APPCB/RO-SKLM/Comp/2022-, dt.05.08.2022.
 10. Committee constituted by the District Collector, Srikakulam inspected on 25.08.2022.

WHEREAS you are operating Granite Cutting & polishing unit to produce granite slabs.

WHEREAS the Board issued Acknowledgment/consent to the unit duly stipulating a condition that *“the industry shall collect solid waste i.e., sludge and cutting edges properly and it shall be disposed in the dump yard earmarked within the premises. Under any circumstances it should not be disposed in any unauthorized areas”*.

WHEREAS vide reference 1st cited above, the Board is in receipt of a complaint filed by Sri Srinivas Rao & Ors, Srikakulam District regarding unscientific dumping of marble slurry on agricultural land near Harischandrapuram Railway station, Kotabommali Mandal, Srikakulam District. It was also represented that the disposal of slurry is impacting on agricultural lands and local human health and requested to remove the improper dumping of marble slurry and to take immediate remedial measures to reduce the pollution problems in the area.

WHEREAS the Board Officials inspected the granite cutting and polishing units and issued notice to your unit vide reference 2nd cited for improper handling/dumping of granite slurry/sludge on either sides of NH-16 and village roads it was instructed to take immediate remedial measures.

WHEREAS vide reference 3rd cited, the Hon’ble National Green Tribunal (NGT), Principal Bench, New Delhi registered Application (O.A.No.164 of 2022) based on a complaint received from Sri S. Srinivas Rao & Ors, Srikakulam District against unscientific dumping of marble slurry on agricultural land near Harischandrapuram railway station, Kotabommali Mandal, Srikakulam District, Andhra Pradesh. The Hon’ble NGT, New Delhi constituted Joint Committee with CPCB, SPCB and District Magistrate, Srikakulam and directed to submit action taken report. The Joint Committee inspected the area and submitted report to the Hon’ble Tribunal.

WHEREAS based on the Joint Committee report, the Hon’ble NGT vide order dt.20.07.2022 directed to take immediate action as follows:

1. Emergent remedial Action is needed to prevent continuing violations and making violators accountable for past violations, following due process.
2. There is need to assess realistic compensation on polluter pays principle which is to be used for restoration measures.
3. The polluting activities in violation of Air, Water and EP Acts need to be regulated by appropriate mechanism.
4. Remedial action be now taken in a mission mode so as to forthwith stop the polluting activities till mitigation measures are adopted and also recover compensation.
5. Defined action plan for restoring the area in question and a designated and well-engineered designed utilization and disposal of slurry.

WHEREAS District Collector, Srikakulam conducted a meeting on 02.08.2022 at Collectorate, Srikakulam in the presence of the Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam, other District officials and with the representatives of the granite cutting and polishing units and association. During the meeting the District Collector, Srikakulam taken the following decisions and directed all the granite units to comply with the measures within 15 days:

1. Lift the sludge being dumped along the roads, agricultural lands and public places. If the units fails to comply, as per CPCB/MoEF guidelines fines will be imposed as 1.0% of total project cost and 0.25% of industry turnover and even closure of units also.
2. All the units have to provide engineered land fill site as per the CPCB norms within their premises.

WHEREAS vide reference 9th cited above, the Board issued show cause notice cum directions to your unit under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and under Section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and amendments thereof to comply with the following directions within 15days.

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2. *The unit shall provide engineered land fill site as per the CPCB norms within their premises.*

WHEREAS vide reference 10th cited, the committee constituted by the District Collector, Srikakulam inspected granite cutting and polishing units in the District to verify the compliance of the above directions.

WHEREAS based on the NGT orders to make the violators accountable for past violations, the Committee discussed the issue for assessing environmental compensation and recommended to impose Environmental Compensation of 1.0% of total project cost for each unit initially.

WHEREAS, the Board hereby levies an Environmental Compensation of Rs.2,35,000/- (Rupees Two lakhs and Thirty Five Thousand only) against M/s. Sanjay Rocks, Sy.No.279-5A2, 279-5B Parts, Narasingupalle (V), Kotabommali(M), Srikakulam District in compliance of Hon'ble NGT orders for emergent remedial action to prevent continuing violations and make violators accountable for past violations and restoration measures.

Now, therefore, in compliance of the Hon'ble NGT orders noted above and in exercise of the powers vested under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and Section 33(A) of the Water (Prevention & Control of Pollution) Amendment Act, 1988, M/s. Sanjay Rocks, Sy.No.279-5A2, 279-5B Parts, Narasingupalle (V), Kotabommali(M),

Srikakulam District is hereby directed to pay the Environmental Compensation of **Rs. 2,35,000/- (Rupees Two lakhs and Thirty Five Thousand only)**. The amount shall be in the form of Crossed Demand Draft in favour of the Member Secretary, A.P Pollution Control Board, payable at Vijayawada within 15 days to the Board failing which action will be initiated without further notice.

**SUGALI
SHANKAR NAIK**
ENVIRONMENTAL ENGINEER

Digitally signed by
SUGALI SHANKAR NAIK
Date: 2022.09.05
20:49:27 +05'30'

To
The Occupier,
M/s. Vikash Granites,
Sy.No.286-7B-1,286- 1D,286-3,
Narasingupalle (V), Kotabommali(M), Srikakulam District.

Copy to:

1. The District Collector, Srikakulam for kind information.
2. The Member Secretary, A.P. Pollution Control Board, Vijayawada for kind information.
3. The Joint Chief Environmental Engineer, Unit-II, Board Office, Vijayawada for kind information.
4. The Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam for kind information.
5. The Senior Environmental Engineer, Board Office, Vijayawada for kind information.

Abstract of Compensation levied

S.No	Name and location of the unit	Projectcost in Cr.	1% of the Project in Rs.
1	STAR GRANITES Sy.No..41-8,44-4 TO 14, 17-1,18 Srikakulam,Kotabommali, Duppalapadu	3.94	3,94,000/-
2	ABHIPRIYA GRANITES Sy.No.. 65- 1,2,4,4B,5,6,7 PARTS Srikakulam,Kotabommali, Duppalapadu	2.98	2,98,000/-
3	M/S. SHREE MAHARAJA GRANITES Sy.No.10/15A,10/15B,15C,9, /3,4,5,21A, Srikakulam,Kotabommali, Chinabammidi	3.68	3,68,000/-
4	SRI LAKSHMINAR AYANA GRANITES Sy.No.63/6A2,63/3B2 Srikakulam,Kotabommali, Chinabammidi	1	1,00,000/-
5	M/S VENKAT SAI STONE ENTERPRISES LLP Sy.No.74-1B2,74-2A2B,74- 2B,74-2C2B Srikakulam,Kotabommali, Peddabammidi	1.5	1,50,000/-
6	M/s. Vedant Granites, Sy.No.290/11, Srikakulam,Kotabommali, Narasingupalle	1	1,00,000/-
7	PRESHI GRANITES, Sy.No.71/1,2,3 Srikakulam,Kotabommali, Vandrada	2.03	2,03,000/-
8	SHREE NAATH GRANITES, Sy.No.71/4C,5 Srikakulam,Kotabommali, Vandrada	1.73	1,73,000/-
9	CHARBHUJA GRANITES, Sy.No.96/12,17,18 Srikakulam,Kotabommali, Duppalapadu	2.48	2,48,000/-
10	VINAYAK STONEX, Sy.No.101- 13A,13B,16A,16B,17A, Srikakulam,Kotabommali, Yetturallapadu	1	1,00,000/-
11	JYOTHI GRANITE Sy.No.42- 5F,6,7,5G,5E,5D Part, Srikakulam,Kotabommali, Peddabammidi	2.18	2,18,000/-
12	FIVESTAR GRANITE Sy.No..42-1,2A,2B,3,4 PARTS Srikakulam,Kotabommali, Peddabammidi	2.5	2,50,000/-
13	VARDHMAN GRANITE Sy.No..39- 16,17,18A,18B,19,part Srikakulam,Kotabommali, Peddabammidi	2.43	2,43,000/-
14	SRI VARDHAMAN STONES Sy.No..284/6,284/11,2 84/12PARTS Srikakulam,Kotabommali, Narasingupalle	2.59	2,59,000/-
15	SHRIJI INTERNATION AL Sy.No..286- 1B,1C,2,284-11,279-7 Srikakulam,Kotabommali, Narasingupalle	3.6	3,60,000/-
16	R V GRANITE, Sy.No.290/18,19 Srikakulam,Kotabommali, Narasingupalle	2.01	2,01,000/-
17	AXIS GRANITE, Sy.No..42- 1,2A,3,4,5A,5B,5C,5D Srikakulam,Kotabommali, Peddabammidi	2.4	2,40,000/-
18	M/s Granite Studio India Sy.No..96- 1,2,3,4,5,6,97-1,2 Srikakulam,Kotabommali, Duppalapadu	3.31	3,31,000/-

19	M/s Meher Granites, Sy.No.437/1A Srikakulam,Kotabommali, Pakivalasa	0.5	50,000/-
20	M/s Sun City Rocks Pvt Ltd Sy.No.131/1Band8B Srikakulam,Kotabommali, Peddabammidi	0.83	83,000/-
21	M/s M.S.Granites, Sy.No.279/4and5 Srikakulam,Kotabommali, Narasingupalle	1.85	1,85,000/-
22	M/s Sri Sunil Granites Sy.No.279/5C,10A,11 Srikakulam,Kotabommali, Vandrada	1.92	1,92,000/-
23	M/s Tirupathi Granite, Sy.No.176/5,6and7 Srikakulam,Kotabommali, Kotabommili	1.74	1,74,000/-
24	M/s Sri Shyam Granites Sy.No.279/5C,5Dand10B Srikakulam,Kotabommali, Narasingupalle	1.43	1,43,000/-
25	M/s Bhavaya Granites, Sy.No.101/P Srikakulam,Kotabommali, Yetturallapadu	1	1,00,000/-
26	M/s JMB Rocks, Sy.No.279/3 Srikakulam,Kotabommali, Peddabammidi	1.45	1,45,000/-
27	M/s Garudadri Granite, Sy.No.63/6B Srikakulam,Kotabommali, Kotabommili	1.14	1,14,000/-
28	M/s Lakshmi Granites, Sy.No.21 Srikakulam,Kotabommali, Peddabammidi	1.61	1,61,000/-
29	M/s Eastern King Granites Pvt Ltd Sy.No.314/1to6 Srikakulam,Kotabommali, Kasturipadu	0.6	60,000/-
30	M/S. SUN GRANITES Sy.No.131/2,5 to 8 Srikakulam,Kotabommali, Peddabammidi	2.5	2,50,000/-
31	M/S. SALASR GRANITES Sy.No.280/5BAND12 Srikakulam,Kotabommali, Narasingupalle	0.55	55,000/-
32	M/S. SUNDARAM GRANITES Sy.No.42/9-1,10-1,11C,14P Srikakulam,Kotabommali, Peddabammidi	1.01	1,01,000/-
33	M/S. S.P. GRANITES Sy.No.130/15AND16,131/1B Srikakulam,Kotabommali, Peddabammidi	1.8	1,80,000/-
34	M/S. HIMAGIRI GRANTIES Sy.No.22/9,10,11,13 Srikakulam,Kotabommali, Peddabammidi	0.85	85,000/-
35	M/S. MAASTER GRANITE Sy.No.19/15,20/13,21/5 Srikakulam,Kotabommali, Chinabammidi	0.87	87,000/-
36	M/S. NEO EXOTIC GRANITE LLP Sy.No.280/7,8,9 Srikakulam,Kotabommali, Narasingupalle	5.69	5,69,000/-
37	M/S. SHANTHINATH GRANITES Sy.No.270/P,268/5A/P,6,273 Srikakulam,Kotabommali, Narasingupalle	2.78	2,78,000/-
38	M/S. SRI SAI VENKATA MANJUNADH A GRANITES Sy.No.288/6/1,288/7,8 Srikakulam,Kotabommali, Narasingupalle	0.98	98,000/-

39	M/S. PANKAJ GRANITES Sy.No.28/5A,5BAND273/1A,27 Srikakulam,Kotabommali, Narasingupalle	1.96	1,96,000/-
40	M/s Shree Rana Granites Sy.No.41/1,2,6-2 Srikakulam,Kotabommali, Peddabammidi	1.46	1,46,000/-
41	M/s. Neelkanth Granites Sy.No.130/16-1 Srikakulam,Kotabommali, Peddabammidi	1.45	1,45,000/-
42	M/s. Maruthi Nandan Stone Sy.No.290/19AandB Srikakulam,Kotabommali, Narasingupalle	1.87	1,87,000/-
43	VEER HANUMAN GRANITES Sy.No.283/1 Srikakulam,Kotabommali, Narasingupalle	0.79	79,000/-
44	M/s SNT Enterprises Sy.No.44/19-27 Srikakulam,Kotabommali, Jarjangi	1.8	1,80,000/-
45	M/s Sri Manoj Granites Sy.No.26-5A Srikakulam,Kotabommali, Peddabammidi	0.5	50,000/-
46	M/s Sri Sai Samrat Granite Sy.No.10- 6,15C,16C,17and18 Srikakulam,Kotabommali, Chinabammidi	1	1,00,000/-
47	M/s Sri Balaji Granites Sy.No.62-14,16and17A Srikakulam,Kotabommali, Peddabammidi	0.67	67,000/-
48	M/S. SHREE ROCKS Sy.No.43/10,11,12B,8B & 9 Srikakulam,Kotabommali, Duppalapadu	2.11	2,11,000/-
49	M/s. Shri Ram Granites Sy.No.176,1B2,2B2-1a Srikakulam,Kotabommali, Srijagannadhapuram	1.98	1,98,000/-
50	M/s. Shiva Granites Sy.No.42/14p,41/5p,6-1p,45 Srikakulam,Kotabommali, Peddabammidi	1.8	1,80,000/-
51	ATHARVA GRANITES Sy.No.022/3,12,13,15 Srikakulam,Kotabommali, Peddabammidi	1.44	1,44,000/-
52	M/s. V.S.R.Granite s Sy.No.73-2B2,3B2,4B2and5B2 Srikakulam,Kotabommali, Peddabammidi	1.41	1,41,000/-
53	M/s Shiv Granite Stones, Sy.No.22-9 Srikakulam,Kotabommali, Peddabammidi	1.8	1,80,000/-
54	ZENITH GRANITE GRANDEUR Sy.No.63-6A2/B Srikakulam,Kotabommali, Chinabammidi	1	1,00,000/-
55	SRI DURGABHAVANI GRANITES SY.NO.106-1,106- 2,104-9 Srikakulam,Kotabommali, Peddabammidi	1	1,00,000/-
56	SPM GRANITES Sy.No.. 290-15,290- 17PART, Srikakulam,Kotabommali, Narasingupalle	0.95	95,000/-
57	SHREE RAJASTHAN GRANITES Sy.No.. 226-18, 226- 19, 226-20 Srikakulam,Kotabommali, Jarjangi	1.6	1,60,000/-
58	SHYAM MINNING AND GRANITES Sy.No.290/11,12,13.14,16 Srikakulam,Kotabommali, Narasingupalle	1.13	1,13,000/-

59	HARSHITHA GRANITES Sy.No..74- 1B2,2A2B,2B,2C2B,2D Srikakulam,Kotabommali, Peddabammidi	0.98	98,000/-
60	PRABHATH GRANITE INDUSTRIES Sy.No.218/10,11A,12 A1 & 13A1 Srikakulam,Kotabommali, Jarjangi	1	1,00,000/-
61	M/s. Rana Granites, Sy.No.42-11B,42-12,13,14P Srikakulam,Kotabommali, Peddabammidi	1.8	1,80,000/-
62	Manikanta Granites and exports Sy.No.18-8/1and2,18-9/1and Srikakulam,Kotabommali, Chinabammidi	1.56	1,56,000/-
63	GOVIND ROCKS Sy.No.226-17A1,226- 17A2,17B Srikakulam,Kotabommali, Jarjangi	2.18	2,18,000/-
64	M/s Sri Jahnvi Granites Sy.No.7/2,8/6A,10/5,6,17,1 Srikakulam,Kotabommali, Chinabammidi	1	1,00,000/-
65	SALASAR BALAJI GRANITES Sy.No.257/6, 257/7 PARTS Srikakulam,Kotabommali, Narasingupalle	1.95	1,95,000/-
66	DURGA GRANITE INDUSTRY Sy.No.279/5D2,6,7,8B,9B1 PARTS Srikakulam,Kotabommali, Narasingupalle	2.54	2,54,000/-
67	SIDDHI VINAYAK GRANITE Sy.No.286-7C-1B,286- 7B-2 PARTS Srikakulam,Kotabommali, Narasingupalle	0.95	95,000/-
68	M/s VIKASH GRANITES, PROP: SRI BIRBAL SINGH Sy.No.286-7B-1,286- 1D,286-3 Srikakulam,Kotabommali, Narasingupalle	2.16	2,16,000/-
69	GANPATI GRANITE Sy.No.18-1, 2, 3, 4B, 5 PARTS Srikakulam,Kotabommali, Chinabammidi	1.8	1,80,000/-
70	ORNATE EXPORT GRANITES Sy.No. 287/4 PART Srikakulam,Kotabommali, Narasingupalle	1.8	1,80,000/-
71	M/s BAJRANG GRANITE INDUSTRY, Sy.No.286-7B-1, 286- 5 PARTS, Srikakulam,Kotabommali, Narasingupalle	1.7	1,70,000/-
72	Sri Sai K L R Granites, Sy.No.268/1 Srikakulam,Kotabommali, Narasingupalle	0.98	98,000/-
73	SHREE SHIVA GRANITE, Sy.No.286-7B-1, 286- 5, 287-4 Srikakulam,Kotabommali, Narasingupalle	1.5	1,50,000/-
74	MAHADEV GRANITES Sy.No.32-12-1,32-15 TO 18, 20. Srikakulam,Kotabommali, Duppalapadu	2.43	2,43,000/-
75	SIYARAM GRANITE, Sy.No.41/3,4-1,6-1A,6-2A- 1,42/14-1A Srikakulam,Kotabommali, Peddabammidi	2.67	2,67,000/-
76	CRM GRANITES PRIVATE LIMITED Sy.No.41/5A,41/6- 1A,42/14-1A Srikakulam,Kotabommali, Peddabammidi	2.76	2,76,000/-
77	SANJAY ROCKS Sy.No.279-5A2,279- 5B PARTS Srikakulam,Kotabommali, Narasingupalle	2.35	2,35,000/-
		135.29 Cr	1,35,29,000/-

(In Rupees One Core Thirty Five Lakhs Twenty Nine thousand.)

**GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES AND GEOLOGY**

From
Sri D.Phani Bhushan Reddy, M.Sc,
Dy. Director of Mines and Geology(FAC),
Srikakulam.

To
The District Collector and Magistrate,
Srikakulam.

Letter. No. 668/Misc/2019, Dated.01-09-2022.

Sir,

Sub: **Mines and Minerals** – Dumping of Granite slurry on Agricultural land on either side of National Highway near Harichandrapuram Village of Kotabommali Mandal – NGT appointed joint committee as per order dt.20.07.2022 in O.A.No.164 of 2022 – District Level Committee Meeting held on 02.08.2022 – Certain decisions taken – The District Collector directed to identify the abundant quarries – Area identified – Details furnished -Reg.

Ref: 1. Proc. Rc.No.684/2022 H3 Dt:17.08.2022 of the District Collector, Srikakulam.

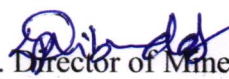
I invite kind attention to the subject and reference cited, as per Hon'ble NGT order dt. 20.07.2022 in O.A.No.164 of 2022 regarding unscientific dumping of Granite slurry on Agricultural land on either side of National Highway near Harichandrapuram Village of Kotabommali Mandal in Srikakulam District. The District level committee under the chairmanship of District Collector convened meeting on dt.02.08.2022 in Collector's office with granite cutting and polishing unit holders and certain decisions have been taken.

Through the reference cited, the District Collector, Srikakulam has instructed this office to immediately identify the abounded quarries for dumping of Granite slurry.

In this connection on dt.25.08.2022 all the concerned department officials have inspected the vicinity of cluster of Granite cutting and Polishing units and identified the **Sy.No.177 (Birlangi Konda) of Srijaganathapuram Village of Kotabommali Mandal**, with old abundant gravel pits, which is suitable for dumping of Granite slurry and is close proximity to Granite Cutting and Polishing Units. The area is shown to RDO, Tekkali during the inspection.

This is submitted for favour of information and taking further necessary action.

Yours faithfully,


Dy. Director of Mines and Geology(FAC)
Srikakulam.

Copy submitted to Joint Collector, Srikakulam for favour of information.

Copy submitted to RDO, Tekkali for favour of information.

Copy submitted to Executive Engineer, PCB, Srikakulam for favour of information.